

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 123 OF 2023
IN
ORIGINAL APPLICATION NO. 442 OF 2022**

IN THE MATTER OF :

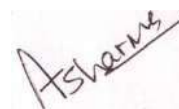
JUNAID AYUBI Applicant
Versus
STATE OF UTTARAKHAND & ORS. Respondents

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Drawn and filed by:



[AJIT SHARMA]

Advocate for the Original Applicant
320 CK DAPHTARY CHAMBERS
SUPREME COURT OF INDIA
NEW DELHI 110001

Place: New Delhi
Dated: 21.10.2024

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
M.A. NO. 123 OF 2023
IN
ORIGINAL APPLICATION NO. 442 OF 2022**

IN THE MATTER OF :

JUNAID AYUBI

..... Applicant

Versus

STATE OF UTTARAKHAND & ORS.

..... Respondents

**COMMON REPLY TO THE M.A. NO. 121/ 2023, 123/
2023, AND 124/ 2023 FILED IN O.A. NO. 442/ 2022
AND O.A. NO. 692/2022.**

To,
The Hon'ble Chairperson and his Companion Members
of the National Green Tribunal

The humble application of the Applicant above named

MOST RESPECTFULLY SHOWETH

- A.** That the Original Applicant had preferred the above-mentioned Original Application w.r.t large scale illegal mining going on the river bed of River Yamuna in District Dehradun, Uttarakhand by the sub-contractors of Garwahl Mandal Vikas Nigam ("**GMVN**"). This O.A. was allowed by this Hon'ble Tribunal vide order dt. 30.01.2023. Furthermore, Review Application was also dismissed vide order dt. 17.03.2023.

- B.** These orders of the Hon'ble Tribunal were assailed in Civil Appeal No.s 5041-5044/ 2023 and 4287/ 2023 before the Hon'ble Supreme Court of India, which court vide order dt. 07.08.2023 disposed of the appeals of GMVN by recording that appropriate steps would be taken for transfer of Environment Clearance by GMVN to its sub-contractors. Pertinently, the Hon'ble Supreme Court of India expressed no view as to the validity of the transfer. The second appeal filed by the sub-contractor was permitted to be withdrawn with liberty to approach this Hon'ble Tribunal as was already permitted by this Hon'ble Tribunal vide its earlier impugned order dt. 30.01.2023. Hence the present M.A.'s have come to be filed by the GMVN and their sub-contractors.
- C.** Since the civil appeals were heard together before the apex court and the M.A.'s raise common questions, therefore a common reply is being filed by the Original Applicant for the sake of brevity.
- D.** It is further submitted and prayed that the contents of the Original Application No.s 442/ 2022 and 692/ 2022 be read as part and parcel of the present reply and the same are not being reiterated herein for sake of brevity. Pertinently, a host of issues were raised in the said O.A.'s assailing the illegal mining being carried out by the Respondents. This Hon'ble Tribunal vide order dt. 30.01.2023 allowed the said O.A.'s primarily on the strength of one of those issues, i.e. the lack of transfer

of Environment Clearance to the sub-contractors, who were actually carrying out mining operations. Hence, the contents of the Original Applications are being relied upon in this reply for consideration of the other issues raised therein.

- E.** The present reply affidavit seeks to raise the following issues for kind consideration of this Hon'ble Tribunal in response to the plea by GMVN and subcontractors to permit them to commence mining operations:
- a.** These M.A.'s have become infructuous since both the leases have already expired on 04.02.2024 (*refer to para 2(viii) of both M.A.'s as original lease was executed in 2019 for a five year period. A table in the DSR for Dst. Dehradun at internal page 8 also confirms the expiry of both leases*)
 - b.** Environment Clearance has not been validly transferred by SEIAA to the sub-contractors of GMVN.
 - c.** District Dehradun does not have a valid District Survey Report ("**DSR**"). River bed mining cannot commence in the absence of a valid DSR.
 - d.** Admittedly, mining leases form a cluster. However, no impact assessment for the entire cluster has been undertaken as mandated by MoEF Notification dt. 15.01.2016.
 - e.** River bed mining is prohibited in Doon Valley.

f. No replenishment study undertaken in terms of Chapter 5 of the MoEF's Enforcement & Monitoring Guidelines for Sand Mining, 2020.

F. Therefore a para-wise reply is not being filed in response to the above-mentioned M.A.'s and a common reply raising the following averments in being filed.

M.A.'s have become infructuous since both the leases have already expired on 04.02.2024.

G. Pertinently, both the leases, i.e. for Lot No.s 21/1 and 21/3 were issued for a five year period beginning on 05.02.2019 (*see para 2(viii) of both the M.A.'s*). These leases thus expired on 04.02.2024 and as such the present M.A.'s have become infructuous. It is submitted that GMVN itself is not the leaseholder anymore after the expiry of both leases and as such there is no question of its sub-contractor now commencing mining operations when GMVN itself cannot.

Environment Clearance has not been validly transferred by SEIAA to the sub-contractors of GMVN.

H. *Firstly*, SEIAA has transferred the environmental clearance dt. 17.08.2016 issued originally in the name of GMVN to the sub-contractors on dt. 22.11.2023 without making any assessment of the

facts and circumstances of the case and ignoring completely the averments raised in this Original Application. There is thus a complete lack of any application of mind on part of SEIAA while adjudicating the application for transfer of Environment Clearance.

- I.** It is submitted that transfer of Environment Clearance is not an automatic consequence of filing an application seeking such transfer. SEIAA is expected to apply its mind to such application and record reasons for allowing such transfer. In the instant case however, no reasoning is explicit or implicit in SEIAA's order approving transfer of Environment Clearance. Such an unreasoned transfer is liable to be quashed on this ground alone.
- J.** SEIAA has ignored important factors while approving transfer request such as the facts that (i) the lease itself has expired on 04.02.2024, (ii) that DSR expired in 2021 and new DSR draft has till date not been approved by SEAC and SEIAA, and (iii) that Lot No. 21/1 did not even form part of the old DSR, 2016 and as such could not have been allotted for river bed sand mining.
- K.** *Secondly*, the deponent was not heard by SEIAA prior to allowing transfer of Environment Clearance. Admittedly, SEIAA has been aware of the proceedings before this Hon'ble Tribunal and the Hon'ble Supreme Court of India where it was a party Respondent. The fact that

SEIAA, despite having knowledge of present proceedings, did not even ask the deponent whether he had any objections to such transfer, is itself indicative of the rushed manner in which such transfer application was adjudicated. Principles of natural justice mandate that a person likely to be aggrieved should be heard before passing of any order. In the present, this Hon'ble Tribunal earlier held mining illegal specifically on the ground that Environment Clearance was not transferred. Now that SEIAA sought to transfer Environment Clearance from GMVN to its sub-contractor, it ought to have at least heard the deponent prior to adjudicating such transfer.

- L.** *Thirdly*, no public hearing was carried out prior to transfer of environmental clearance. Pertinently, public hearing was conducted prior to issuance of the old environmental clearance dt. 17.08.2016. No reasons were given as to why comments/ objections of the public were not invited prior to transferring such Environment Clearance.

District Dehradun does not have a valid District Survey Report ("DSR"). River bed mining cannot commence in the absence of a valid DSR.

- M.** District Dehradun first prepared the District Survey Report in 2016 and then again in 2021. A true copy of the District Survey Report, 2016 for

Dst. Dehradun is annexed herewith as **Annexure R-1** and true copy of the District Survey Report, 2021 for Dst. Dehradun is annexed herewith as **Annexure R-2**.

- N.** It is submitted that the DSR, 2021 for Dst. Dehradun has till date not been approved by SEIAA in terms of the judgment of the Hon'ble Supreme Court of India in State of Bihar vs. Pawan Kumar [(2022) 3 SCC 102], which has been relied upon by this Hon'ble Tribunal in its recent judgment in Gaurav Kumar vs. State of Uttar Pradesh & Ors. [judgment dt. 02.09.2024 passed in O.A. No. 188/2023]. These judgments mandate that the Draft DSR *shall* be examined by SEAC and its report *shall* be forwarded to SEIAA to consider whether or not to grant approval to the Draft DSR. This process has not been followed in the instant case. The Hon'ble Supreme Court of India in para 14(i) of Pawan Kumar (supra) held as follows:

"After the draft DSRs are prepared, the District Magistrate of the concerned District shall forward the same for examination and evaluation by the SEAC. The same shall be examined by the SEAC within a period of 6 weeks and its report shall be forwarded to the SEIAA within the aforesaid period of 6 weeks from the receipt of it. The SEIAA will thereafter consider the grant of

approval to such DSRs within a period of 6 weeks from the receipt thereon;"

A true copy of the judgment Hon'ble Supreme Court of India in State of Bihar vs. Pawan Kumar [(2022) 3 SCC 102] is annexed herewith as **Annexure R-3**.

A true copy of the judgment of this Hon'ble Tribunal in Gaurav Kumar vs. State of Uttar Pradesh & Ors. [judgment dt. 02.09.2024 passed in O.A. No. 188/2023] is annexed herewith as **Annexure R-4**.

- O.** It is therefore submitted that the old DSR, 2016 for District Dehradun has already expired and the new DSR, 2021 for District Dehradun is not a valid DSR or at best is a Draft DSR since it has not been approved by SEAC and SEIAA. The minutes of all SEIAA meetings since January 2021 till date as available on https://environmentclearance.nic.in/report/minutes_meeting_report_b.aspx?state_id=34 are annexed herewith as **Annexure R-5**, which unequivocally reveal that at no point did SEIAA consider or approve the DSR for District Dehradun. Therefore, in the absence of any valid DSR, the question of commencement of river bed mining operations does not arise as explained by this Hon'ble Tribunal in Gaurav Kumar (supra).

- P.** Furthermore, the lease at Lot No. 21/1 admeasuring 123.19 Hectares did not form part of old DSR, 2016 and as such could not have been allotted to GMVN for carrying out river bed sand mining. Clause 4.1.1(a) of the Enforcement & Monitoring Guidelines for Sand Mining, 2020 specifically states that DSR *shall* be prepared prior to grant of mining lease. It is submitted that since Lot No. 21/1 was not part of 2016 DSR, mining lease on that land could not have been allotted. It is further submitted that the DSR, 2021 is not a valid DSR since it has not been approved by SEAC and SEIAA till date and as such the inclusion of Lot No. 21/1 in the new alleged DSR 2021 is of no consequence. In the absence of its inclusion in DSR, Lot No. 21/1 could not have been leased for carrying out river bed sand mining. A true copy of the extract of the Enforcement & Monitoring Guidelines for Sand Mining, 2020 is annexed herewith as **Annexure R-6**.
- Q.** Furthermore, Clause 8.1(i) of the 2020 Guidelines states that no mining shall be allowed on an area which has not been identified in the comprehensive mining plan prepared pursuant to the DSR. As such, mining on Lot No. 21/1, which is not part of the DSR, 2016 ought not be permitted.

Admittedly, mining leases form a cluster. However, no impact assessment for the entire cluster has been undertaken as mandated by MoEF Notification dt. 15.01.2016.

R. The submissions made in the Original Application are reiterated and not being repeated herein for sake of brevity. It is submitted that admittedly Lot No.s 21/1 and 21/3 form a cluster (*refer to Ground 21 of the Original Application*) and as such in terms of MoEF Notification dt. 15.01.2016, a joint EIA for both these leases ought to have been prepared, which has not been done. A true copy of the MoEF Notification dt. 15.01.2016 is annexed herewith as **Annexure R-7**.

River bed mining is prohibited in Doon Valley.

S. Pertinently, CPCB in its 2016 categorization had left out categorization of river bed sand mining (*see internal page 41, Sl. No. 1 of the CPCB Guidelines, 2016*). A true copy of the extract of CPCB Guidelines, 2016 is annexed herewith as **Annexure R-8**. This Hon'ble Tribunal vide order dt. 30.05.2023 passed in O.A. No. 176/ 2022 [Aman Chaudhary vs. Union of India & Ors.] had directed CPCB to categorize river bed sand mining into a category. Accordingly, CPCB on 22.09.2023 categorized river bed sand mining exceeding 5 Hectares as "RED" category. A true copy of the CPCB Letter dt. 22.09.2023 categorizing

river bed sand mining exceeding 5 Hectares as "RED" is annexed herewith as **Annexure R-9**.

T. This categorization by CPCB has since been accepted by Uttarakhand Pollution Control Board vide office order dt. 19.10.2023. A true copy of Office Order dt. 19.10.2023 passed by Uttarakhand PCB is annexed herewith as **Annexure R-10**.

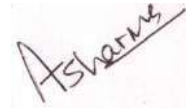
U. Therefore it is clear from above that river bed sand mining exceeding 5 Hectares is categorized as RED. Admittedly, both leases in Lot No.s 21/1 and 21/3 are more than 5 Hectares and as such fall under RED category.

V. It is next submitted that the amended Doon Valley Notification dt. 06.01.2020 specifically prohibits RED category industries within Doon Valley. Since both the mining leases are admittedly located within Doon Valley (*refer to para 5 of the respective Environment Clearance*), their operation would be in direct contravention of the Doon Valley Notification prohibiting RED category industries within Doon Valley. A true copy of the Doon Valley Notification dt. 06.01.2020 is annexed herewith as **Annexure R-11**.

W. It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the above-mentioned M.A.'s and impose costs as

well as environmental compensation on the Respondents for carrying out illegal river bed sand mining on River Yamuna.

Drawn and filed by:

A handwritten signature in black ink, appearing to read "Ajit Sharma", written over a light pink rectangular stamp.

[AJIT SHARMA]

Advocate for the Original Applicant

Place: New Delhi

Dated: 21.10.2024

**IN THE NATIONAL GREEN TRIBUNAL
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M.A. NO. OF 2023
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JUNAID AYUBI

..... Applicant

Versus

STATE OF UTTARAKHAND & ORS.

..... Respondents

AFFIDAVIT

I, Junaid Ayubi, S/o Tariq Ayubi, R/o B-204 Hill View Apartments, Sahastradhara Road, Dehradun, Uttarakhand do hereby solemnly affirm and state as under:-

1. That I am the Applicant in the above mentioned Original Application and as such I am fully acquainted with the facts and circumstances of the instant case and as thus competent to swear this affidavit.
2. That I further state that the contents of the accompanying Reply have been thoroughly read and understood by me and I declare that the Reply has been prepared on my instructions.
3. That the contents of the accompanying Reply are all true to my knowledge. The same has been read over to me and understood by me to be true.
4. That the annexures to the accompanying Reply are true copies of their respective originals.

[Signature]

DEPONENT

Verification:-

I, the deponent above named, do hereby verify and state that the contents of the foregoing paragraphs of the above affidavit are true to the best of my knowledge and belief and that no part of it is false and nothing material has been concealed therefrom. Verified by me at Dehradun on this 15th day of October 2024.

[Signature]

DEPONENT

is sworn, signed and verified
contents by Mr. Junaid Ayubi
who is identified by Mr. [Signature]
at Dehradun on 15/10/2024

[Signature]
RICHA MITTAL
Advocate & NOTARY
Reg.No.-04(01)/2018
Dehradun, Utt. akhand (INDIA)



District Survey

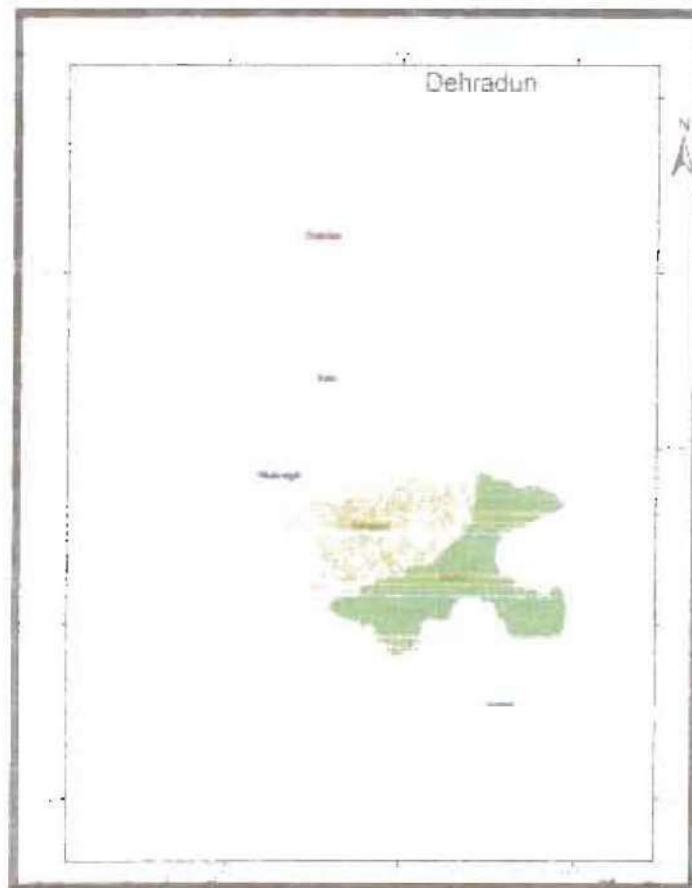
Report

Of

District Dehradun, Uttarakhand

For

Sustainable RBM and Mining and
Environmental Clearance



PREPARED UNDER

Notification of Ministry of Environment, Forest and Climate Change
Govt. of India, Dated 15th January 2016,
District Environment Impact Assessment Authority Notification (DEIAA Notification)

DISTRICT SURVEY REPORT
DISTRICT- DEHRADUN, UTTARAKHAND
FOR SUSTAINABLE RBM MINING & ENVIRONMENTAL CLEARANCE

C O N T E N T S

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APPENDIX

APPENDIX-1	Satellite maps & topographic images of Dist Dehradun
APPENDIX-2	Topographic Maps of Songl,2,3 and Jakhan1,2 Rivers
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PREFACE

The Ministry of Environment, Forest and Climate Change vide its notification Dated 15.01.2016, has made provisions for constitution of District Level Environment Impact Assessment Authority (DEIAA) under sub section & 3 of section-3 of Environment (Protection) Act 1986) for providing Environment Clearance for matters falling under category 'B2' for less than and equal to 5 Hectar for mining of minor minerals (RBM, Sand, Bajari, Boulder, Soapstone, Silica sand etc.) The para 7 (iii) of the said notification provides for preparation of a District Survey Report for sand mining of river bad mining and other minor mineral. The Appendix-X of the notification describes the procedure for preparation of District Survey Report. The main objective of the preparation of District Survey Report is to insure identification of areas of aggradations or deposition where mining can be allowed , an identification of areas of erosion and proximity to infrastructural structures an installation where mining should be prohibited an calculation of annual rate of replenishment allowing time for replenishment after mining in that area. Every efforts have been made to cover sand mining locations, areas & overview of mining activity in the district with all it's relevant features pertaining to geology & mineral wealth in replenishable and non-replenishable area of rivers, stream and other sand sources. This report will be model and guiding document which is a compendium of available mineral resources, geographical set up, Environmental and ecological set up of the District and is based on data of various department, published reports, and Websites. The data may vary due to flood heavy rains and other natural calamites. Therefore, it is recommended that Sub Divisional Level Committee may take into consideration all its relevant aspects/data while scrutinizing and recommending the application in suitability of the site for mining or prohibition thereof to the concerned Authority.

SURVEY REPORT OF DISTRICT DEHRADUN

As per Gazette notification of 15th January 2016 of Ministry of Environment, Forest and Climate Change a Survey shall be carried out by the District Environment Impact Assessment Authority (DEIAA) with assistance of Irrigation Department, Forest Department, Mining Department and Revenue Department in the district for preparation of District Survey Report as per the sustainable Sand mining guidelines to insure identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

Every efforts have been made to cover sand, bajri and boulder mining location, areas & overview of Mining activity in the district with all it's relevant features pertaining to geology & mineral wealth in replenishable and non replenishable area of rivers, stream and other river bed minerals sources. The mineral potential is calculated based on field investigation & geology of the catchment area of the river or streams. Also as per the site conditions and locations, depth of minable mineral is defined. The area for removal of the mineral in a river or stream is decided depending on geomorphology & other factors like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream. The District Survey Report shall form the basis for application for environment clearance, preparation of report and appraisal of projects. The report shall be updated once every five years.

1. Introduction.

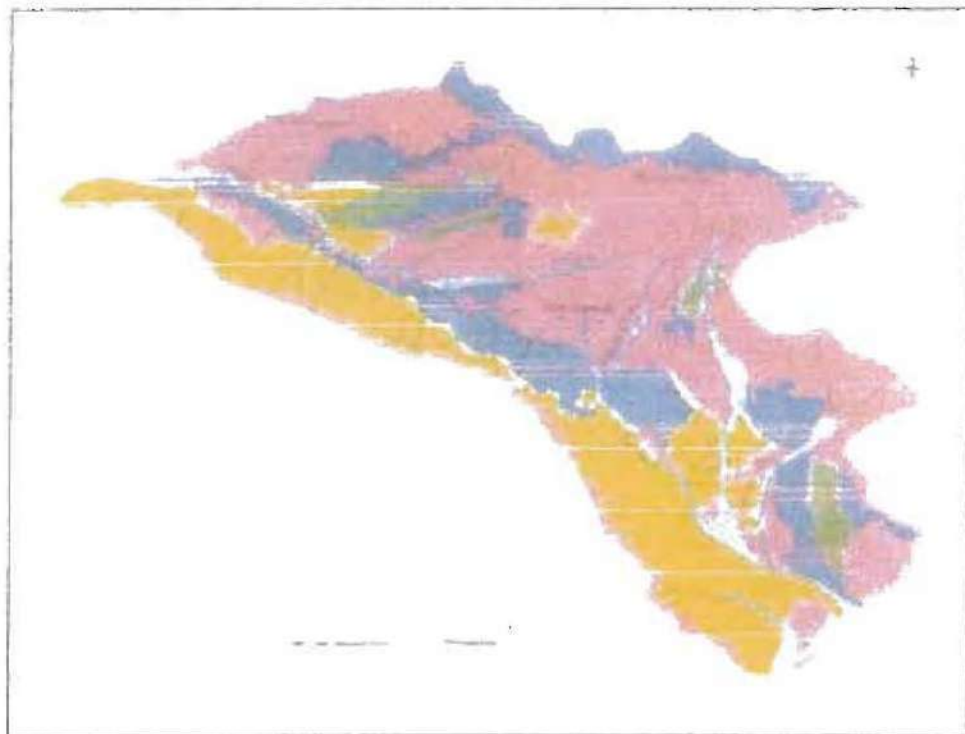
District Dehradun is situated in NW corner of Uttarakhand state and extends from N Latitude 29^o 58' to 31^o 02' 30" and E Longitude 77^o 34' 45" to 78^o 18' 30". The total area of Dehradun district is 3088 km It falls in Survey of India Toposheets Nos. 53E, F, G, J and K. The district is bounded by Uttarkashi district on the north, Tehri Garhwal and Pauri Garhwal districts on the east and Saharnpur district (UP) on the south. Its western boundary adjoins Simour district of Himachal Pradesh separated by Rivers Tons and Yamuna. with an average altitude of 640 m above MSL. The district comprises of six tehsils, namely Dehradun, Chakrata, Vikasnagar, Kalsi, Tiuni and Rishikesh. Further, it is divided into six developmental blocks, viz: Chakrata, Kalsi, Vikasnagar, Sahaspur, Raipur and Doiwala. There are seventeen towns and 764 villages in this district.

The district is located in the Sivalik range of Himalayas on the western border of the state. It consists of six tahsils, six development blocks. The district comprised 748 villages at the 2011 Census

out of which 731 are in considered and 17 Uninhabited. There are 23 forest villages in the district. Two new tahsils Tynui and Kalsi have been created during 2001-2011. The district consists 748 villages, 403 Gram Panchayat and 22 towns. Jurisdictional change within the district has take n placeduring the year 2001 to 2011, Tyuni and Kalsi have been created after 2001 census from tahsil Chakrata, 84 villages have been transferred from Chakrata tahsil to Tyuni tahsil and similarly 169 villages Transferred from Chakrata tehsil to Kalsi tghsil.

Drainage

District Dehradun is drained by Ganga, Yamuna and their tributaries. The two basins are separated by a ridge starting from Mussoorie and passing through Dehradun. The easterly flowing rivers join River Ganga and the westerly flowing rivers join River Yamuna. Ganga River enters the district near Rishikesh where Chandrabhaga River joins it. Song and Suswa are two main tributaries of the Ganges. Suswa flows SE, draining the eastern Doon along with its ephemeral tributaries like Bindal Rao, Rispana Rao etc. and joins River Song SE of Doiwala. Song River has its origin from the adjoining Tehri district. Initially it runs parallel to the Mussoorie Mountain chain in NW direction for few kilometers and then takes a sudden turn in SE direction and joins Suswa River south of Doiwala.



Drainage map of Dehradun district

2. Overview of Mining Activity in the District

At present in district Dehradun, only riverbed mining activity is going on in River Yamuna, Tons, Song, Jakhn, Rispana, Assan, Sorna, Nimce, Noon, Bindal, Sudhowala Khala, Bandal River, Nalota River, Narokhala, Amlaw River, Chandrabhaga River. The mining activity carried out in river bed does not involve any processes such as drilling, blasting and beneficiation. The mining process involves collection of material by simple hand tool such as shovel, pans and sieves. This is followed by sorting and manual picking, stacking and loading into trucks/tractor-trolley for transporting. The pits from where the material is picked are not deeper than 1.5m as allowed in mining area and shall follow the normal channel direction of the river. These get replenished during monsoon. The only waste is silt/clayey sand which are recycled back to the pits. Mining will be carried out only during the day time.

Prior to any actual mining being done at the site, it is necessary to remove overburden from the top of the RBM. Overburden is sandy soil or subsoil that is mainly composed of silty sand. Sandy soil will be kept separate and used on top of the berms once they have reached their final elevation. The berms have multiple purposes; they provide storage for overburden until the mine is reclaimed, they provide a visual barrier between the active mine and roads or adjoining properties, they screen light position should the mine be operated after dark and they act as a noise barrier.

Once the overburden has been removed the sand is excavated depending upon the lithological variation. no blasting may be used to make the sand containing material more amenable to excavation. Excavation is typically performed by manual means. Hand operated tools like spade; tasla etc will be used to collect the sand. The excavated material may be directly loaded into trucks, dumpers, tippers and tractors trolleys and send to the destination wherever it is required for construction and other purposes.

Transportation of RBM from the mine is a process to deliver mined out material to the location where it is going to be collected. Mined out sand will manually be loaded into truck and transported to its destination where it will ultimately be used. Sufficient space will be left for loading of trucks. Excavation of river bed minerals will commence from the top surface of the area and commence towards down removing the minerals manually in 1.5m slices. Ultimate depth of a bench will be 1.5m. Mining will be restricted upto a maximum depth of 1.5m only.

The mineral extraction will be done for a period of 245 days in a year. During this period the areas of mining quarry will be free from submergence. During mining operation the river flow will be away to enable dry pit mining. In the lease area the river flow being reduced and sediment load get deposited. During flood season, the area gets replenished with sediments and source of erosion at this location is comparatively less.

The guidelines of the Ministry of Environment & Forests and Directorate of Geology and Mining will be followed; the most important is as under:

- Dry pit mining will be followed which means mining at all times will be above the flowing river water level. Mining activity will be immediately stopped when water comes in the mining pits.
- RBM (sand, *bajri* & boulder) will be collected in slices upto a depth of 1.5 m or river water levels whichever less than prescribed.
- Stream will not be diverted to form inactive channel.
- Mining at the concave side of the river channel will be avoided to prevent bank erosion.
- Mining will be restricted minimum 25% from river bank to lease boundary to minimize effect of river bank erosion and to avoid consequent channel migration. Plantation will be done on such area to isolate mining operation from the rest of the area.
- Area of mining lease will be demarcated prior to mining and pillars will be erected on ground.
- No mining operations shall be carried out in proximity of any bridge and or embankment.
- Working will be during day-time only; i.e. sunrise to sunset only;
- No constructions will be done at site except for construction of initial temporary shelter houses.
- No water intake from river will be done. Water will be supplied by tankers from outside sources.
- No machineries will be used.
- Mining will be completely stopped during monsoon season.

3. The List of Mining Leases in the District with location, area and period of validity

S.N.	पट्टाधारक/आवेदक का नाम एवं पता	तहसील	ग्राम	स्वीकृत क्षेत्रफल है० में	नदी का नाम	खनन पट्टा स्वीकृत शासनादेश का विवरण	अवधि
1	श्री लोटस डेवलेपर्स, 5 कास रोड देहरादून	Vikashnagar	ग्राम ढकरानी	3.03	Yamuna	2948 Dt. 10 01- 2014	24.12.2013 से 23.12. 2018 तक
2	श्री सुशील कुमार पुत्र श्री इन्दर सिंह निवासी 246 चांदमारी रोड डोईवाला देहरादून	Vikashnagar	ग्राम डाकपत्थर	2.38	Yamuna	2688 dt. 13.12.2013	19.12.2013 10.12.2018
3	श्रीमती सुनीता तोमर पत्नी श्री हुकम सिंह तोमर निवासी ग्राम डुमेट विकास नगर देहरादून	Vikashnagar	ग्राम डुमेट	1.77	Yamuna	2578 Dt. 14 11- 2013	01.03.2014 से 28.02. 2019 तक
4	श्री अजय किशोर पुत्र श्री गोपीचन्द मेन रोड विकास नगर देहरादून	Vikashnagar	ग्राम ढकरानी	3.13	Yamuna	35 Dt. 25 02- 2014	05.03.2014 से 4.03.2019 तक
5	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Dehradun	ग्राम पुरोहितबाला एवं गाजियावाला	2.7	Tons	2617 Dt. 30 12- 2013	20.02.2016 से 19.02. 2021 तक
6	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम दमोला	4	Assan	2437 Dt. 25 10- 2013	
7	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम आरकेडिया ग्रान्ट मिट्टी बेडी और कोलूपानी	3.96	Tons	2438 Dt.25 10- 2013	14.12.2013 से 13.12. 2018 तक

8	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Dehradun	ग्राम धनौला व मरोठ	3.29	Kalirao	2435 Dt. 25 10- 2013	30.09.2013 से 29.09. 2018 तक
9	श्री सरदार सिंह पुत्र श्री दौलत सिंह निवासी समाल्टा कालसी, जनपद देहरादून	Vikashnagar	ग्राम डाकपत्थर	1.54	Yamuna	317 Dt. 07 02- 2014	30.06.2015 से 29.06. 2020 तक
10	श्रीमति बामो देवी पत्नी श्री अर्जुन सिंह	Vikashnagar	ग्राम ढकरानी	1.43	Yamuna	1192 Dt. 13 06- 2013	15.06.2013 से 14.06. 2018 तक
11	Managing Director Van Vikas Nigam	Doiwala	सौंग नदी-3	135	Song	490 Dt. 03 04-2012	03.04.2012 से 02.04. 2017 तक
12	Managing Director Van Vikas Nigam	Dehradun	जाखन नदी-1	97.5	Jakhan	490 Dt. 03 04-2012	03.04.2012 से 02.04. 2017 तक
13	Managing Director Garhwal mandal vikash nigam Dehradun	Dehradun	यमुना नदी	68.4	Vikash nagar	2042/VII- I/108- kha/2016 date 03-01- 2017	एम0 ओ0 यू0 होना अवशेष है।
14	Managing Director Van Vikas Nigam	Dehradun	जाखन नदी-2	50	Jakhan	490 Dt. 03 04- 2012	03.04.2012 से 02.04. 2017 तक-
15	श्री अरुण कुमार पुत्र श्री ओम प्रकाश शर्मा	Vikashnagar	ग्राम ढकरानी	1.93	Yamuna	1681 Dt. 01-08 2013	01.10.2013 से 30.09. 20158 तक
16	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम सुदौवाला	2.5	Sudhowal a Khala	2436 Dt. 25-10-2013	14.12.2013 से 13.12. 2018 तक

17	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम कटा पत्थर	0.45	Yamuna	2439 Dt. 25-10-2013	14.12.2013 से 13.12. 2018 तक
18	मै० शिवा ड्रेजर्स, ग्राम रोहालकी दयालपुर पो० औ० भगवानपुर निवासी रूडकी हरिद्वार	Vikashnagar	ग्राम ढकरानी	2.59	Yamuna	865 dt. 27.05.2014	09.05.2014 से 08.05. 2019 तक
19	श्री शुभम शर्मा पुत्र श्री अरुण शर्मा निवासी ग्राम व पोस्ट सिनौला जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	2.6	Yamuna	866 dt. 27.05.2014	29.03.2014 से 28.03. 2019 तक
20	श्री मुकेश अरोड़ा पुत्र स्व० श्री सागर चन्द अरोड़ा निवासी 13/3, बल्लूपुर रोड़ देहरादून	Kalshi	ग्राम ब्यासनहरी	1.29	Yamuna	893 dt. 27.05.2014	29.03.2014 से 28.03. 2019 तक
21	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Kalshi	ग्राम ब्यासनहरी	3.26	Amlaw River	953 dt. 28.08.2014	
22	श्री नफीस अहमद पुत्र श्री अब्दुल हसन, निवासी टिमली तहसील विकासनगर जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	2.75	Yamuna	1228dt. 04.09.2014	22.12.2014 से 21.12. 2019 तक
23	श्री मौसम सिंह पुत्र श्री पृथ्वी सिंह निवासी ढकरानी तहसील विकासनगर जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	1.85	Yamuna	1561 dt. 10.11.2014	27.03.2015 से 26.03. 2020 तक
24	श्री जनक सिंह रावत पुत्र श्री सुन्दर सिंह रावत निवासी कुनारा तहसील विकासनगर	Vikashnagar	ग्राम कुनारा	1.77	Yamuna	653Dt. 28- 07-2015	17.02.2014 से 16.02. 2019 तक

25	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम माजरी ग्रान्ट, जाखन	92.7	Jakhan nadi	1701, dt. 23-10-2015	एम० ओ० यू० होना अवशेष है।
26	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम चक गुजराड़ा	21.7	Nune Nadi	1702, dt. 23-10-2015	एम० ओ० यू० होना अवशेष है।
27	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम सिंहनीवाला शीशमबाड़ा	18.4	Aasan	1703, dt. 23-10-2015	एम० ओ० यू० होना अवशेष है।
28	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम आरकोडिया	11.1	Tonns	1704, dt. 23-10-2015	एम० ओ० यू० होना अवशेष है।
29	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम शेरपुर, सेंट्रल होम टाउन	21.1	Aasan	1708, dt. 23-10-2015	एम० ओ० यू० होना अवशेष है।
30	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम सुद्धोवाला, ईस्ट होमटाउन	23	Tonns	1707, dt. 23-10-2015	
31	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम हरनोल व धंधोरा	10.4	Nune Nadi	1706, dt. 23-10-2015	एम० ओ० यू० होना अवशेष है।

32	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम कुलहाल	15	Yumuna	1705, dt. 23-10-2015	21.09.2015 से 20.09.2020 तक
33	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम धमोलो	4	आसन	2618, date 31.12.2015	14.12.2013 से 13.12.2017 तक
34	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम फलसनी	21.7	नून	1702, date 23 October, 2015	एम० ओ० यू० होना अवशेष है।
35	अजय डबराल 188 सुन्दरवाला पोस्ट राधपुर देहरादून	Vikashnagar	ग्राम रामपुर कलां	2.34	आसन नदी		29.04.2016 से 26.04.2021 तक
36	श्री सुनील पाल अग्रवाल पुत्र श्री धर्मपाल अग्रवाल 3/3 रेसकोर्स देहरादून	Vikashnagar	-खुशहालपुर	4.74	आसन नदी		02.02.2015 से 01.02.2020 तक
37	श्री अशोक सिंह बोरा ग्राम दुर्लख पट्टी जौरासी तहसील डीडीहाट, जिला पिथौरागढ़	Vikashnagar	-डुमेट	0.8	यमुना नदी		30.03.2015 से 29.03.2020 तक
38	श्री जगवीर सिंह एवं श्री जीतेन्द्र धवन ग्राम धर्मावाला, पो० धर्मावाला तहसील विकासनगर देहरादून	Vikashnagar	-नवाबगढ़ डाकपत्थर	1.91	यमुना नदी		08.06.2015 से 07.06.2020 तक
39	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम पुरोहितवाला	0.28	टौस नदी		28.02.2014 से 27.02.2019 तक

4. Details of Royalty or Revenue received in last three years

Month	Year 2014-15 (in Rupees)	Year 2015-16 (in Rupees)	Year 2016-17 (in Rupees)
April	3318292	25325641	34483285
May	4863665	16100582	35194329
Jun	6141236	22502042	30485023
July	3139009	12169031	21869124
August	1780366	11757202	12909223
September	597889	9289697	10246415
October	2803609	14269445	30439511
November	851399	20158463	30068336
December	2633442	23589783	19175742
January	3697943	30164612	29898608
February	2389962	24151850	25250782
March	6133044	38928427	43590712
Total	38349856	248406775	323611090

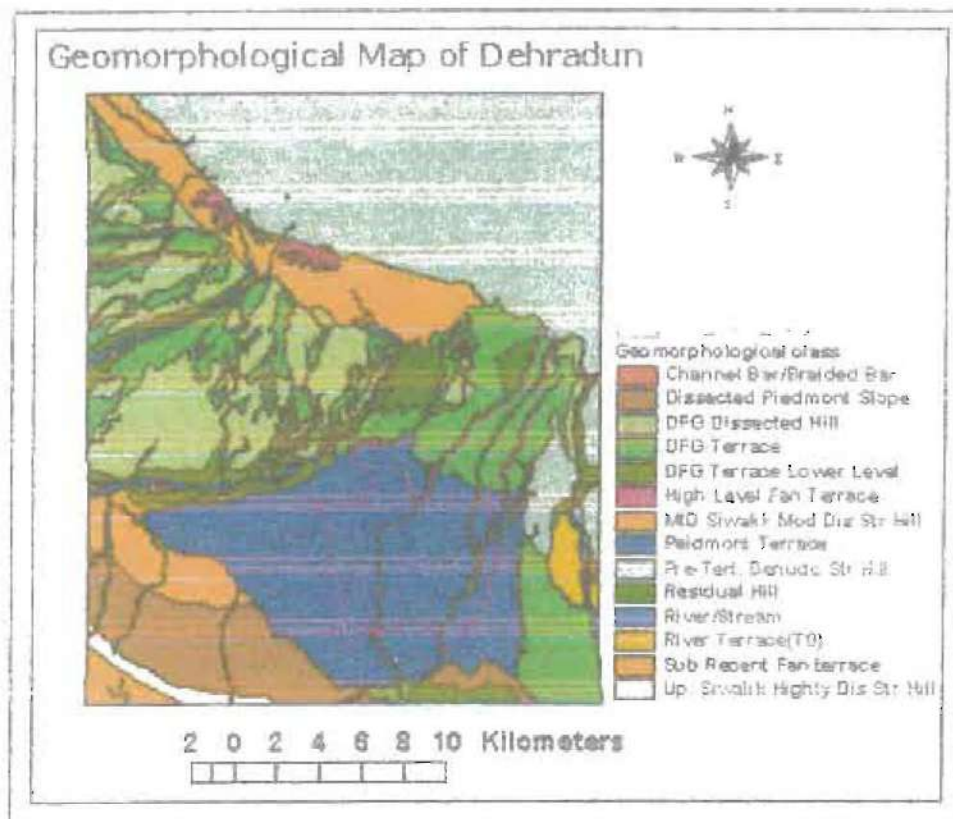
5. Detail of Production of Sand or Bajari or minor mineral in last three years

Years	Total Sanctioned lease	Total working lease	Total Sanctioned Area (Ha)	Total working Area (Ha)	Name of Minerals	Excavated Quantity (Ton)
2014-15	23	18	329.23	319.88	RBM	2418868
2015-16	38	24	579.72	345.70	RBM	2828114
2016-17	39	26	648.08	350.75	RBM	2959502

6. Process of Deposition of Sediments in the rivers of the District

River Yamuna, Tons, Song, Jakhan, Rispna, Assan, Sorna, Nimee, Noon, Bindal, Sudhowala Khala, Bandal River, Nalota River, Narokhala, Amlaw River, Chandrabhaga River flowing from the higher Himalaya to plane area of the district. The factors such as topography, bed gradient, soils, rainfall etc will be taken into consideration for the same. The material is transported through the high velocity flow of the rivers and nalas in rainy session from the upstream of the hills deposited in downstream portion where the bed slope is mild.

All the mining areas part of river beds and mining will be done manually in open cast method in quite a systematic manner by forming benches of 1.5m high. However, there may be variation in the width which the lessee will keep on mending. The proposed area is within river bed and mined out area will be replenished gradually during succeeding rainy season. The sandy soil to be scrapped manually with the help of pickaxe, spade & crowbar and will be stacked separately in dump yard located near the working pit. About 15% of the total production is considered as a waste material and will be used for reclaiming the bank slope. Backfilling will be done simultaneously in each year.



Geomorphological map of Dehradun district

7. General Profile of the District

Nestled in the mountain ranges of the Himalaya, Dehradun is one of the oldest cities of India and is recently declared as the Provisional Capital of newly created Uttaranchal (Now Uttarakhand) State in the month of Nov'2000. Also known as the 'Adobe of Drona', Dehradun has always been an important center for Garhwal rulers which were captured by the British. The headquarters of many National Institutes and Organizations like ONGC, Survey Of India, Forest Research Institute, Indian Institute of Petroleum etc are located in the city. Some of the premier educational and Training Institutes like Indian Military Academy, RIMC (Rashtriya Indian Military College), Indira Gandhi National Forest Academy (IGNFA), Lal Bahadur Shahstri National Academy of Administration (LBSNAA) etc are also there in Dehradun. It is a favored tourist destination as it attracts tourists, pilgrims and enthusiasts from various walks of life to its serene environs. Add to this the abundance of special Basmati rice, tea and leechi gardens which contribute in turning the city into a paradise. The district is named after its chief city Dehra Dun. Dehra appears to be a corruption of dera signifying a temporary abode or camp. During the reign of Aurangzeb, Ram Rai, Guru of the Udasi Sikhs on being ordered by the Mughal king to retire to the wilderness of the Dun, had pitched his tents here in what is now the Khurbura locality of the town and has also built a temple near Dhanawala. Around these two sites, grew up the town popularly known as Dehra. The term dun or doon means the low lands at the foot of a mountain range, and as the bulk of the district lies in such a terrain, it justified the dun part of the name. Another derivation of the term dun is stated to be from Dronashram, hermitage of Guru Dronacharya of Mahabharata fame, who sojourned for a season in the village of Devara, situated near to Dehra to perform his devotions at a lonely spot.

District Boundaries and other Details

- The district is situated in the north-west corner of the state.
- It is bounded on the north and to some distance in the north-west by the district of Uttarkashi,
- In the east by the district Tehri Garhwal and Pauri Garhwal.
- In the south by the district of Saharanpur (Uttar Pradesh).
- At its southern tip touching the boundary of district Haridwar.
- Its western boundary adjoins the Sirmur (Nahan) district of Himachal Pradesh with the rivers Tons and Yamuna separating the two.

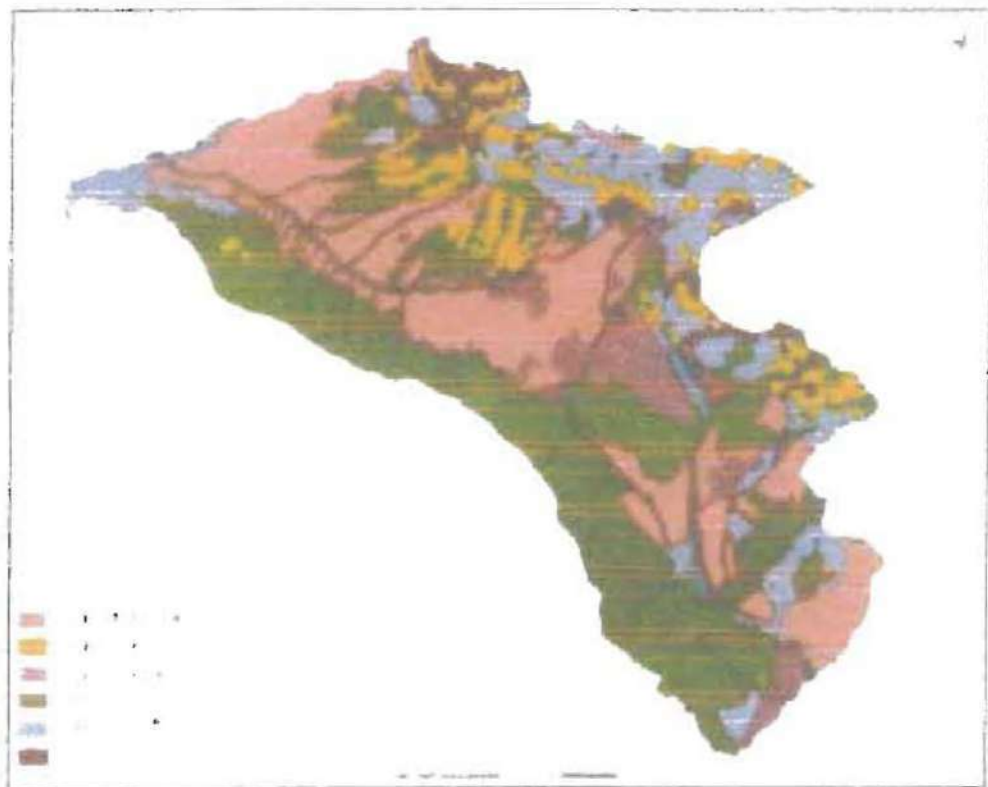
- Lies between 29 degrees 58' and 31 degrees 2' 30" north latitudes and 77 degrees 34' 45" and 78 degrees 18' 30" east longitudes.
- Total area of the district is 3088 sq kms.
- Altitude is 640 mts. (2100 ft) above sea level.

8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

The land use pattern in any region is much influenced by the quality of available land resources, as by characteristics and interplays of various environmental factors. Man, the ultimate beneficiary of these resources, who uses them in diverse ways and who is often responsible to transform the physical environment too, plays a significant role in this regard. Thus the land utilization system not only speaks about the availability or the richness of land resources in the prevailing environmental conditions but also emit perception's on the socio-economic, cultural and technological perspectives of the various geographical regions. Maximum land about 55.58 percent of the region comes under forest that is one of the important resources of the area and plays an important role of the economy by providing fuel, fodder, timber, and raw materials for various activities. Net sown area occupies 19.44 percent area of the area. However there is great variation in the net sown area in this district which occupies only 11.3 percent in Chakrata block to 30.47 percent in Vikasnagar block.

L1	L2	AREA
Agriculture	Crop land	762.94
	Plantation	47.08
	Fallow	27.52
	Current Shifting cultivation	-
Barren/unculturable/Westlands	Salt Affected land	-
	Gullied/ Ravinous Land	-
	Scrub Land	96.62
	Sandy Area	0.03
	Barren Rocky	0.19
	Rann	-
Builtup	Urban	125.74
	Rural	20.64

	Mining	0.88
Forest	Evergreen/ Semi evergreen	623.52
	Deciduous	1145.51
	Forest Plantation	17.74
	Scrub Forest	60.06
	Swamp/ Mangroves	-
Grass/ Grazing	Grass/ Grazing	22.23
Snow and Glacier	Snow and Glacier	-
Wet lands / Water bodies	Inland Wetland	-
	Coastal Wetland	-
	River/Stream/Canals	136.66
	Water bodies	0.62



Land use map of Dehradun district

The district is also famous for good pasture land (3.55%) or alpine grassland, which is known as bugyal in Garhwali. Due to less area under cultivation and flat to gentle slopes the proportion of current fallow and other fallow land is only 4.36 percent. Agriculture waste covers 12.15 percent area

of the district. Area under non cultivated land and orchards are 1.24 and 3.99 percent respectively. The blockwise landuse data is given in table below.

Block	Total Area (Hectares)	Forest	Agriculture	Horticulture	Mining
Chakrata	95630	51088	30539	6681	-
Kalsi	57792	15376	30228	3650	35.39
Vikasnagar	42672	28022	8169	408	874.76
Sahaspur	60132	40235	10676	806	331.15
Raipur	50100	23737	8625	1861	117.79
Doiwala	57045	43372	8615	702	386.82

9. Physiography & Regional Geology of the District

The city of Dehradun mainly lies in Doon Valley and is at a varying height from 410m in Clement Town to above 600 m at Jakhan which is 4 km from the city. However, the general elevation is 450 m above sea level. Jakhan is the starting point of Lesser Himalayan Range that extends to Mussoorie and beyond. Jaunsar Bawar hills in Dehradun District rises to 3700m above sea level. The hilly region of Mussoorie goes up to a height of 1870–2007 metres above sea level. The Doon valley contains the settlements including Raiwala, Haridwar, Nepali Farn, Doiwala, Harrawala, Dehradun Herbertpur, Vikasnagar, Sahaspur, Rishikesh, Selakui, Raiwala and Subash Nagar, Clement Town. The district contains Rajaji National Park which is home to several elephants, Benog Wildlife Sanctuary, at Mussoorie & Asan Conservation Reserve {Asan Barrage}. The Doon valley has the Terai and Bhabar forests within it as well as the Shiwalik hills and Lesser Himalayan Range containing hill stations such as Mussoorie and Chakrata. The district is bordered by the Himalayas in the north, the Sivalik Hills to the south, the river Ganges to the east, and the Yamuna river to the west. Towns in the foothills of the mountain ranges include Mussoorie, Sahastradhara, Chakrata, Lakhmondal, Gautam Kund Chandrabani and Dakpathar. This district is divided into two major parts: the main city Dehradun surrounded by Shivalik and the Jaunsar Bawar, which is in the foothills of Himalayas. In the north and northwest it borders on the district of Uttarkashi and in the east by Pauri. In the west, it is bordered by Yamunanagar district of Haryana and the Tons and Yamuna rivers. To the south are Haridwar and Uttar Pradesh's Saharanpur district.

Situated in the annals of Garhwal Himalaya, the district of Dehradun occupies the long tectonic 'Doon Valley' of the outer Himalaya. It lies within the Pre-Tertiary ranges of Lesser Himalaya to the north, and the Siwalik ranges of Outer Himalaya to the south. The Siwalik rocks have been folded into an overturned syncline, flanked by two anticlines. The syncline shape of Siwaliks has controlled the geomorphological development of Doon Valley (Auden, 1937).

The terrain around Dehradun is full of minor ridges and valleys. A prominent ridge runs north-south. Western part is washed by the river Tons, Noon Nadi and Asan, tributaries of Yamuna, flowing towards southwest and the eastern segment is drained by the WNW-ESE flowing river Suswa, a tributary of Ganga.

Lithostratigraphy of the Upper Siwalik and Post-Siwalik sediment in Tons Valley is given below:

AGE	GEOLOGICAL UNITS/FORMATIONS	LITHOLOGY
Recent	River Alluvium	Loose unconsolidated materials of sand, silt and clay derived from Upper Siwalik and Lesser Himalaya
Sub Recent to Late Pleistocene	Young Doon Gravel	Sub rounded boulder sand gravels of sandstone and quartzite derived from Siwalik and Lesser Himalaya
	Old Doon Gravel	Big angular and sub-rounded boulders of quartzite and sand stones embedded in clay
Unconformity		
Late Pliocene To Middle Miocene	Upper Siwalik	Coarse boulders, conglomerates and clay
	Middle Siwalik	Hard and soft sandstone and clay intercalation in pockets
	Lower Siwalik	Hard sandstone, interbedded with mudstone
Main Boundary Thrust		
Palaeocene to	Subathu Formation	Red shale and lenticular bands of

Early Eocene		sandstone
Krol Thrust		
Pre-Tertiary	Tal	Quartzites
	Krol	Dolomitic limestone, cherty red shale, sandstone, black shale.
	Blaini/InfraKrol	Boulder beds, slate, dark shale, pink dolomite, violate quartzite and shale
	Nagthat	Quartzite and slate
	Chandpur	Phyllite, slate and limestone
	Damita	Greyslate, quartzite and turbidites

The Upper Siwalik partly ranges into Pleistocene which is probably represented by the Boulder Conglomerate Stage here. These are overlain by Post-Siwalik sediments with a pronounced unconformity. The Siwalik rocks constitute low ranges in this area, whereas the Post-Siwalik constitutes the older and newer terraces of the river Tons/Asan. The Quaternary part of the Upper Siwalik consists mainly of conglomerates with alternating sand and clay beds. The conglomerates contain pebbles mainly of quartzite, slate, limestone, sandstone etc. embedded in a sandy matrix. The Old Terrace sediments contain boulder and gravel beds with smooth, but often cracked boulders mainly of quartzite, phyllite, schist, sandstone etc. embedded in coarse sandy matrix. There are some bands of yellow and maroon clay along with some sandy and sandy clay horizon. These sediments generally lie horizontally, but occasionally show gentle southerly dips. The New Terrace sediments contain pebbles and gravel horizons with unconsolidated material composed mainly of limestone, quartzite etc. There are some brown coloured clay beds, which appear to be older Alluvium. These are usually placed horizontally, unconformably overlying the Old Terrace sediments. Sometimes, these even overlap the Old Terrace, and directly overlie the Siwalik and other Formation. These Post-Siwalik sediments exhibit variable thicknesses. Tube well data shows a gradual increase in their thickness from west to east. In the western part of the area the Old Terrace is 12m and New Terrace is 36 m thick.

In Lesser Himalayan Zone steeply sloping northern flank of the valley comprising rocks of the Lesser Himalayan Formations, such as quartzite, schist, slates, phyllites, hard sandstone, limestone and dolomite of the Chandpur, Nagthat, Blaini, Krol and Tal Formations and having secondary porosity and permeability and are characterised by springs and seepages. Though sedimentary in nature the

rocks have very low intergranular porosity and are characterized by fissures, fracture and joints. The zones of lineament, faults and the Main Boundary Thrust show pockets of high secondary porosity. The groundwater/sub-surface water in this zone occurs largely as disconnected local bodies in favourably perched aquifers under both confined and unconfined conditions and also in zones of jointing, fracturing and faulting. Relatively flat areas and gently sloping grounds characterized by deep weathering, such as hill-tops, ridges, saddles, spurs and bulges of old landslide-debris, river terraces and fluvial fans from the recharge area while steeper hill-slopes, 1st or 2nd order stream at slope breaks and scraps of fans are sites of discharges. The upper portions of the catchment areas are saucer-shaped. The springs in the rocks of the secondary porosity show great variability in yield even within short distances. The limestone and dolomite of the Krol Formation is characterized by cavities and solution channels oriented along WNW-ESE and NW-SE trending joints. The sand-gravel deposits of fluvial and colluvial origin in the Lesser Himalayan Zone lying in the lower reaches of the stream or near the confluence of two streams in the form of fan and terraces are highly porous and permeable and therefore, hold sufficient quantities of water. The soil cover of the study area was found to be mostly yellowish grey with some soils having brownish colour. The texture of the soil in the study area was found predominantly sandy clay loam in nature. In Synclinal central zone classified under piedmont zone occupied by the Doon gravels, having primary porosity and permeability, is forming the main aquifer in the area. The groundwater is present in aquifers under unconfined and confined conditions. The course and gravels underlain by clay beds is the main water bearing strata. The zone is characterized by high infiltration rate. In Siwalik Zone the water is present under confined conditions and the water table is relatively deeper. It is between latitudes 29° 58' N and 31° 2' N and longitudes 77° 34' E and 78° 18' E.^[11] This district consists of six tehsils — Dehradun, Chakrata, Vikasnagar, Kalsi, Tiuni and Rishikesh — six community development blocks — Vis, Chakrata, Kalsi, Vikasnagar, Sahaspur, Rajpur and Doiwala — 17 towns and 764 villages. Out of these 746 villages are inhabited; 18 are uninhabited.

10. Climate:

The climate of Dehradun is more temperate and humid than that of the adjoining districts, the maximum day and night temperatures being 3 to 6⁰ C lower throughout the year. Only the months of May and June are hot though these seldom oppressive.

The valley enjoys a salubrious climate almost throughout the year. The summer maximum and minimum temperature vary from 36.6°C to minimum range between 23.4° and 5.2°C respectively. The total annual rainfall is about 1800mm of which bulk precipitates in the month of July-August. The district receives an average annual rain fall of 2073.3 mm. Most of the rainfall is received during the period from June to September, July and August being the wettest months. The region around Raipur gets the maximum rainfall, while the southern part receives the least rainfall in the district. About 87% of the annual rainfall is received during the period June to September. The climatic average data for last 25 years of Doon Valley is summarized below.

Month	Temperature Ranges (°C)			Relative Humidity (%)	Normal Rainfall(mm)
	Maximum	Minimum	Average		
January	19.3	3.6	10.9	91	57.9
February	22.4	5.6	13.3	83	66.8
March	26.2	9.1	17.5	69	37.9
April	32.0	13.3	22.7	53	19.6
May	35.3	16.8	25.4	49	35.8
June	34.4	29.4	27.1	65	184.4
July	30.5	22.6	25.1	86	655.6
August	29.7	22.3	25.3	89	713.0
September	29.8	19.7	24.2	83	304.5
October	28.5	13.3	20.5	74	41.9
November	24.8	7.6	15.7	82	7.6
December	21.9	4.0	12.0	89	24.9

11. Geology and Mineral Wealth

The synclinal trough shaped Doon Valley bounded by the rocks of the Lesser Himalayan formations in north and Siwalik in south, forms a part of the sub-mountain region of the Garhwal Himalaya. Geologically the valley is divided into:

1-Lesser Himalaya: The lesser Himalaya is extended towards the north-eastern part of the valley to the south eastern part of the valley. The oldest formation of the group is the Damta formation comprising of slate, quartzite and turbidites are predominantly in the eastern part of the valley. This formation overlaid by Chandpur formation comprising of phyllite, slate and limestone is well exposed in the north eastern and eastern part of the valley in a narrow band. Nagthat formation overlaid Chandpur formation comprising of Quartzite and slate is well dominated in the eastern part of the valley. The next formation, Blaini formation is well exposed in the eastern and north eastern part of

the valley in a narrow band in the north eastern part of the valley. The Blaini formation is conformably overlaid by Krol formation comprising of dolomitic limestone, red shale sandstone and black shale found in the north-eastern part of the valley. The Krol rocks are overlaid by Tal formation well exposed in the north eastern part of the valley consisting of lower Tal and upper Tal. Upper Tal consists of white to pink coloured quartzite sandstone whereas the lower Tal consists of quartzites with sandstone and brown shale. The next formation is the Subathu formation comprising of red shale and lenticular bands of sandstone. But it is not well exposed in the vicinity of the study area.

2-The Siwalik Group:- This group consists predominantly of fluvial sequences which were deposited during middle Miocene to late Pliocene period. It is further classified into Lower, Middle and Upper Siwalik.

The Lower Siwalik is well exposed in the isolated outcrops in the northern part of the valley comprises of coarse grained sandstone interbedded with mudstone.

The Middle Siwalik group can be distinguished by the presence of coarse boulder conglomerates and well exposed in the south eastern to south western part of the valley in a small patch in the north-eastern part of the valley. At many places in Doon valley (north-eastern part) these rocks are directly overlaid by Old Doon Gravels.

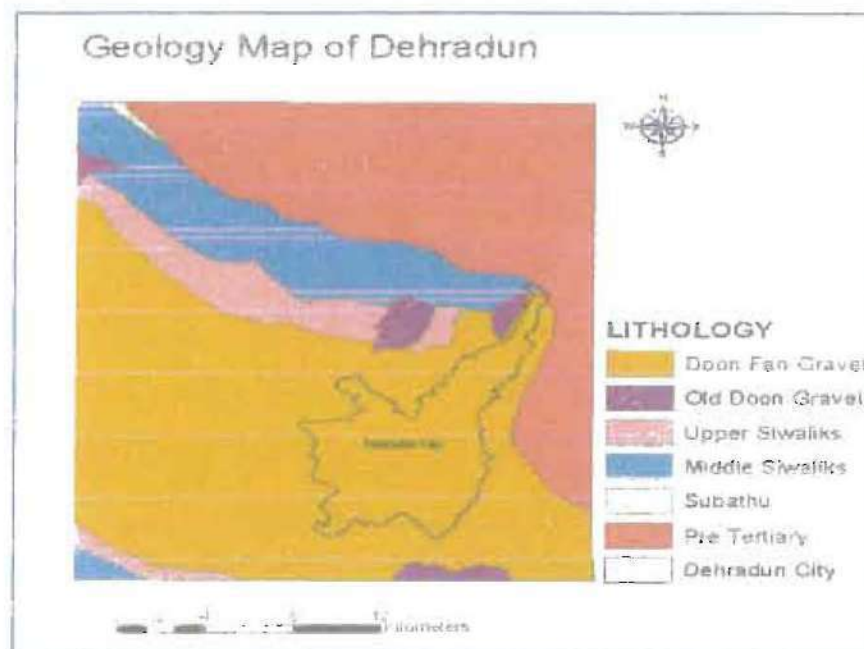
The Upper Siwalik group can be distinguished by the presence of coarse boulders conglomerates. It conformably lies over the middle Siwalik, and is well exposed at many places in the south western part of the valley.

3-Doon Gravel: - The post Siwalik sediments are Doon Gravels that can be further classified into Older Doon Gravel, Younger Doon Gravel and Alluvium. Doon Gravels originated due to erosional activity by the streams, which eroded the Siwalik formation as well as the pre tertiary rocks and brought them to the synclinal depression.

Older Doon gravel consists of rounded to sub rounded upper Siwalik boulders and angular pebbles of quartzites, slates and shale as well as limestone pebbles from the pre tertiary rocks like Nagthat, Chandpur, Tal and Krol formations. It lying unconformably over the Middle and Upper Siwaliks and at places directly over Chandpur Phyllites (Bartarya, 1995). It is exposed in the Rajpur hill forest in the northern part of Dehradun city and in Galjwari forest area west of the Rajpur forest.

Younger Doon Gravels resting unconformably over the old Doon Gravels are characterized by very large boulders and braided river deposits. It consists of poorly sorted mixture of clay sand gravels and large boulders. The major part of the valley is occupied by younger Doon Gravels in the form of large fans and is known as principal Doon fans. Piedmont zone, which is formed due to merging of a number of fans descending from the Siwalik range, consisting of younger Doon gravel.

Alluvium consists of very fine materials like clay and partly sand. In case of a fan, the heavier and massive material tend to get deposited at the head of fan whereas finer material travel further to the toe part of the fan and deposited there in form of thick clay beds. Due to this reason clay material is found in the southern part of the city. At some other places clay is found in between adjacent fans.



Geology map of Dehradun

Important minerals that found to occur in District Dehradun are limestone, barites, marble, copper, dolomite, gypsum, lead-zinc, silver, rock phosphate and Minor Mineral like Sand, Bajri and Boulder in Dehradun. At present in district Dehradun, only riverbed mining activity is going on in River Yamuna, Tons, Song, Jakhan, Rispana, Assan, Sorna, Nimee, Noon, Bindal, Sudhowala Khala, Bandal River, Nalota River, Narokhala, Amlaw River, Chandrabhaga River.

In addition to the above, the report shall contain the following:

5. District wise detail of river or stream and other sand source.

Name of River	Tehsil	Minable Area (in Ha.)
Rispna	Dehradun	70.00
Tons	Vikasnagar	215.00
Assan	Vikasnagar	528.00
Sorna	Vikasnagar	191.31
Nimi	Vikasnagar	12.44
Noon	Vikasnagar	58.95
Jakhan	Rishikesh	53.00
Song	Rishikesh	237.97
Bindal	Dehradun	22.80
Nagal Raw	Dehradun	22.99
Sheetal Raw	Vikasnagar	105.87
Chorkhala	Vikasnagar	38.86
Sudhowala Khala	Vikasnagar	18.34
Bandal	Rishikesh	2.29
Nalota	Dehradun	2.00
Narokhala	Vikasnagar	2.144
Amlaw	Vikasnagar	10.39
Yamuna	Vikasnagar	179.45
Chandrabhaga	Rishikesh	93.563
Ganga	Rishikesh	



River Map Dehradun

(b) District wise availability of sand or gravel or aggregate resources.

Years	Total Sanctioned lease	Total working lease	Total Sanctioned Area (Ha)	Total working Area (Ha)	Name of Minerals	Excavated Quantity (Ton)
2016-17	39	26	648.08	350.75	RBM	2959502

I Detail of existing mining leases of sand and aggregates in Dehradun.

S.N.	पट्टाधारक/आवेदक का नाम एवं पता	तहसील	ग्राम	स्वीकृत क्षेत्रफल है० में	नदी का नाम	खनन पट्टा स्वीकृत शासनादेश का विवरण	खनन योग्य आंकलित वार्षिक मात्रा
1	श्री लोटस डेवलेपर्स, 5 क्रॉस रोड देहरादून	Vikashnagar	ग्राम ढकरानी	3.03	Yamuna	2948 Dt. 10 01-2014	86412
2	श्री सुधील कुमार पुत्र श्री इन्दर सिंह निवासी 246 चांदमारी रोड डोईवाला देहरादून	Vikashnagar	ग्राम डाकपत्थर	2.38	Yamuna	2688 dt. 13.12.2013	67887
3	श्रीमती सुनीता तोमर पत्नी श्री इकम सिंह तोमर निवासी ग्राम डुमेट विकास नगर देहरादून	Vikashnagar	ग्राम डुमेट	1.77	Yamuna	2578 Dt. 14 11-2013	45504
4	श्री अजय किशोर पुत्र श्री गोपीचन्द्र मेन रोड विकास नगर देहरादून	Vikashnagar	ग्राम ढकरानी	3.13	Yamuna	35 Dt. 25 02- 2014	89063
5	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Dehradun	ग्राम पुरोहितवाला एवं गाजियावाला	2.7	Tons	2617 Dt. 30 12-2013	54036
6	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम दमोला	4	Assan	2437 Dt. 25 10-2013	
7	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road	Vikashnagar	ग्राम आरकेडिया ग्रान्ट भिट्टी बेडी और कोलूपानी	3.96	Tons	2438 Dt. 25 10- 2013	96000

	Dehradun						
8	Managing Director Garhwal Mandal Vikas Nigam Ltd., 74/1 Rajpur Road Dehradun	Dehradun	ग्राम धनौला व मरोट	3.29	Kalirao	2435 Dt. 25 10- 2013	63500
9	श्री सरदार सिंह पुत्र श्री दौलत सिंह निवासी समाल्टा कालसी, जनपद देहरादून	Vikashnagar	ग्राम डाकपत्थर	1.54	Yamuna	317 Dt. 07 02- 2014	43805
10	श्रीमति बामो देवी पत्नी श्री अर्जुन सिंह	Vikashnagar	ग्राम ढकरानी	1.43	Yamuna	1192 Dt. 13 06- 2013	146765
11	Managing Director Van Vikas Nigam	Dehradun	सौंग नदी-1	112.5	Song	Dt. 03-04-2012	675000
12	Managing Director Van Vikas Nigam	Doiwala	सौंग नदी-2	136.5	Song	Dt. 03-04-2012	765000
13	Managing Director Van Vikas Nigam	Doiwala	सौंग नदी-3	135	Song	490 Dt. 03 04- 2012	540000
14	Managing Director Van Vikas Nigam	Dehradun	जाखन नदी-1	97.5	Jakhan	490 Dt. 03 04- 2012	585000
15	Managing Director Garhwal mandal vikash nigam Dehradun	Vikash nagar	Vikash nagar	68.4	Yamuna	2042, dt. 03- 01-2017	600000

16	Managing Director Van Vikas Nigam	Dehradun	जाखन नदी-2	50	Jakhan	490 Dt. 03 04-2012	225000
17	श्री अरुण कुमार पुत्र श्री ओम प्रकाश शर्मा	Vikashnagar	ग्राम ढकरानी	1.93	Yamuna	1681 Dt. 01-08 2013	178490
18	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम सुदोवाला	2.5	Sudhow ala Khala	2436 Dt. 25-10-2013	4000
19	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Vikashnagar	ग्राम कटा पत्थर	0.45	Yamuna	2439 Dt. 25-10-2013	9300
20	मै० शिवा ड्रेजर्स, ग्राम रोहालकी दयालपुर पो० औ० भगवानपुर निवासी रुडकी हरिद्वार	Vikashnagar	ग्राम ढकरानी	2.59	Yamuna	865 dt. 27.05.2014	72513
21	श्री शुभम शर्मा पुत्र श्री अरुण शर्मा निवासी ग्राम व पोस्ट सिनौला जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	2.6	Yamuna	866 dt. 27.05.2014	32419
22	श्री मुकेश अरोड़ा पुत्र स्व० श्री सागर चन्द अरोड़ा निवासी 13/3, बल्लूपुर रोड़ देहरादून	Kalshi	ग्राम ब्यासनहरी	1.29	Yamuna	893 dt. 27.05.2014	31407
23	Managing Director Garhwal Mandal Vikas Nigan Ltd., 74/1 Rajpur Road Dehradun	Kalshi	ग्राम ब्यासनहरी	3.26	Amlaw River	953 dt. 28.08.2014	

24	श्री नफीस अहमद पुत्र श्री अब्दुल हसन, निवासी टिमली तहसील विकासनगर जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	2.75	Yamuna	1228dt. 04.09.2014	78318
25	श्री मौसम सिंह पुत्र 28 पृथ्वी सिंह निवासी ढकरानी तहसील विकासनगर जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	1.85	Yamuna	1561 dt. 10.11.2014	52839
26	श्री जनक सिंह रावत पुत्र श्री सुन्दर सिंह रावत निवासी कुनारा तहसील विकासनगर	Vikashnagar	ग्राम कुनारा	1.77	Yamuna	653Dt 28-07- 2015	
27	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम माजरीग्रान्ट, जाखन	92.7	Jakhan nadi	1701, dt. 23- 10-2015	700000
28	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम चक गुजराड़ा	21.7	Noon	1702, dt. 23- 10-2015	200000
29	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम सिंहनीवाला शीशमबाड़ा	18.4	Aasan	1703, dt. 23- 10-2015	160000
30	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम आरकेडिया	11.1	Tons	1704, dt. 23- 10-2015	85000

31	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम शेरपुर, सेन्ट्रल होम टाउन	21.1	Aasan	1708, dt. 23- 10-2015	200000
32	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम सुद्धोवाला, ईस्ट होमटाउन	23	Tons	1707, dt. 23- 10-2015	
33	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम हरनोल व धंधोरा	10.4	Noon	1706, dt. 23- 10-2015	90000
34	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम कुलहाल	15	Yumuna	1705, dt. 23- 10-2015	100000
35	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Vikashnagar	ग्राम धमोलो	4	Assan	2618, date 31.12.2015	58000
36	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड, देहरादून।	Dehradun	ग्राम फलसनी	21.7	Noon	1702, date 23 October, 2015	200000
37	अजय डबराल 166 सुन्दरवाला पोस्ट राजपुर देहरादून	Vikashnagar	ग्राम रामपुर कलां	2.34	Assan	2016	77352

38	श्री सुनीत पाल अग्रवाल पुत्र श्री धर्मपाल अग्रवाल 3/3 रेसकोर्स देहरादून	Vikashnagar	-खुशहालपुर	4.74	Assan	2015	135176
39	श्री अशोक सिंह बोरा ग्राम दुर्लख पट्टी जौरासी तहसील डीडीहाट, जिला पिथौरागढ़	Vikashnagar	--डुमेट	0.8	Yamuna	2015	22914
40	श्री जगवीर सिंह एवं श्री जीतेन्द्र धवन ग्राम धर्मावाला, पो0 धर्मवाला तहसील विकासनगर देहरादून	Vikashnagar	--नवाबगढ़ डाकपत्थर	1.91	Yamuna	2015	54512
41	प्रबन्ध निदेशक, गढ़वाल मण्डल विकास निगम लिमिटेड, 74/1, राजपुर रोड़, देहरादून।	Vikashnagar	ग्राम पुरोहितवाला	0.28	Tons	2014	9290

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District
1	Yamuna	13.50	40
2	Tons	1.26	60
3	Assan	5.25	80
4	Sorna	1.56	98
5	Nimi	0.09	45
6	Noon	0.33	40
7	Jakhan	0.70	90
8	Song	3.40	75
9	Bindal	-	-
10	Sheetal Raw	0.75	80

11	Chorkhala	0.12	90
12	Sudhowala Khala/Darer	0.05	90
13	Gulata	0.11	90
14	Narokhala	0.05	90
15	Rispna	-	-
16	Chandrabhaga	0.90	80
17	Suswa	5.00	55
18	Ganga	-	-

Salient feature of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin
1	Yamuna	40	Yamunotri	3162
2	Ganga	18	Gangoti	3200
3	Tons	28	Mussoorie	1963
4	Assan	28	Malhan Rang	718
5	Sorna	20	Misras Patti	985
6	Nimi	11	Kharakhet	834
7	Noon	13	Bakrana	1315
8	Jakhan	27	Raithwan gaun	1152
9	Song	39	Tega kalhan	2378
10	Bindal	21	Rajpur	960
11	Sheetal Raw	19	Koti	1160
12	Chorkhala	14	Birsani	830
13	Sudhowala Khala/Darer	10	Bidholi	823
14	Gulata	7.5	Bidholi	781
15	Narokhala	5	Tauli	698
16	Rispna	23	Tibanalapani	839
17	Chandrabhaga	21	Agrakhal	1361

18	Suswa	34	Mothrowala	578
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Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in Km)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in sq. meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Yamuna	30	450	13500000	17820000
Ganga	-	-	-	-
Tons	14	113	1582000	3132360
Assan	25	220	5500000	14520000
Sorna	14	112	1568000	5070912
Nimi	2.5	37	92500	137363
Noon	7.5	44	330000	435600
Jakhan	11	64	704000	2090880
Song	25	170	4250000	10518750
Bindal	-	14	-	-
Sheetal Raw	10	75	750000	1980000
Chorkhala	4	30	120000	356400
Sudhowala Khala/Darer	3	16	48000	142560
Gulata	3.5	32	112000	332640
Narokhala	2	23	46000	136620
Rispna	-	21	-	-
Chandrabhaga	8	113	904000	2386560
Suswa	20	250	5000000	9075000

Mineral Potential

River	Boulder (MT)	Bajri (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)
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Yamuna	4455000	7128000	6237000	17820000
Ganga	-	-	-	-
Tons	626472	1096326	1409562	3132360
Assan	2178000	6534000	5808000	14520000
Sorna	760637	2028365	228190	5070912
Nimi	30906	48077	58380	137363
Noon	108900	196020	130680	435600
Jakhan	470448	940896	679536	2090880
Song	3155625	3366000	3997125	10518750
Bindal	-	-	-	-
Sheetal Raw	198000	891000	891000	1980000
Chorkhala	35640	142560	178200	356400
Sudhowala Khala/Darer	17820	54173	70567	142560
Gulata	33264	159667	139709	332640
Narokhala	17078	61479	58063	136620
Rispna	-	-	-	-
Chandrabhaga	298320	1002355	1085885	2386560
Suswa	1633500	4356000	3085500	9075000

Annual Deposition

River	Boulder (MT)	Bajri (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)
Yamuna	1336500	2423520	2245320	6005340
Ganga	-	-	-	-
Tons	187942	372751	507442	1068135
Assan	653400	2221560	2090880	4965840
Sorna	228191	689644	82148	999984
Nimi	9272	16346	21017	46635

Noon	32670	66647	47045	146362
Jakhan	141134	319905	244633	705672
Song	946688	1144440	1438965	3530093
Bindal	-	-	-	-
Sheetal Raw	59400	302940	320760	683100
Chorkhala	10692	48470	64152	123314
Sudhowala Khala/Darer	5346	18419	25404	49169
Gulata	9979	54287	50295	114561
Narokhala	5123	20903	20903	46929
Rispna	-	-	-	-
Chandrabhaga	89496	340801	390919	821215
Suswa	490050	1481040	1110780	3081870

S. No.	River or Stream	Portion of the river stream recommended for mineral concession (in Km)	Length of area recommended for mineral concession (in Km)	Average width of area recommended for mineral concession (in meter)	Area recommended for mineral concession (in sq. meter)	Mineable mineral potential (in MT) (60% of total mineral potential)
1	Yamuna	30	30	450	13500000	17820000
2	Tons	14	14	113	1582000	3132360
3	Assan	25	25	220	5500000	14520000
4	Sorna	14	14	112	1568000	5070912
5	Nimi	2.5	2.5	37	92500	137363
6	Noon	7.5	7.5	44	2330000	435600
7	Jakhan	11	11	64	704000	2090880
8	Song	25	25	170	4250000	10518750
9	Bindal	-	-	14	-	-
10	Sheetal Raw	10	10	75	750000	1980000

11	Chorkhala	4	4	30	120000	356400
12	Sudhowala Khala/Dare r	3	3	16	48000	142560
13	Gulata	3.5	3.5	32	112000	332640
14	Narokhala	2	2	23	46000	136620
15	Rispna	-	-	21	-	-
16	Chandrabh aga	8	8	113	904000	2386560
17	Suswa	20	20	250	5000000	9075000
Total for the District		179.5	179.5	1784	34506500	68135645

METHODOLOGY ADOPTED FOR CALCULATION OF MINERAL POTENTIAL

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream.

PROCESS OF DEPOSITION OF SEDIMENTS IN THE RIVERS OF THE DISTRICT

The deposition in a river bed is more pronounced during rainy season although the quantum of deposition varies from stream to stream depending upon numbers of factors such as catchment, lithology, discharge, river profile and geomorphology of the river course. Where annual deposition is much more even two to three meters, but it is noticed that during flood season whole of the pit so excavated is completely filled up and as such the excavated area is replenished with new harvest of minerals. In order to calculate the mineral deposits in the stream beds, the mineral constituents have been categorized as clay, silt, sand, bajri and boulder. However during present calculation, the waste material i.e silt which vary from 10 to 20% in different streams has also been included in the total production. Further the Survey of India Topo-Sheets are used as base map to know the extent of river course. The mineral reserves have been calculated only upto 1.50 meter depth although there are some portions in the river beds such as channel bars, point bars and central islands where

the annual deposition is raising the level of river bed thus causing shifting of the rivers towards banks resulting in to cutting of banks and at such locations, removal of this material upto the bed level is essential to control the river flow in its central part to check the bank cutting. While calculating the mineral potentials, the mineral deposits lying in the sub-tributaries of that particular stream/river has not been taken into consideration. Since these mineral deposits are adding annually to the main river, the mineral deposits will be much more.

GENERAL RECOMMENDATIONS/CONCLUSIONS

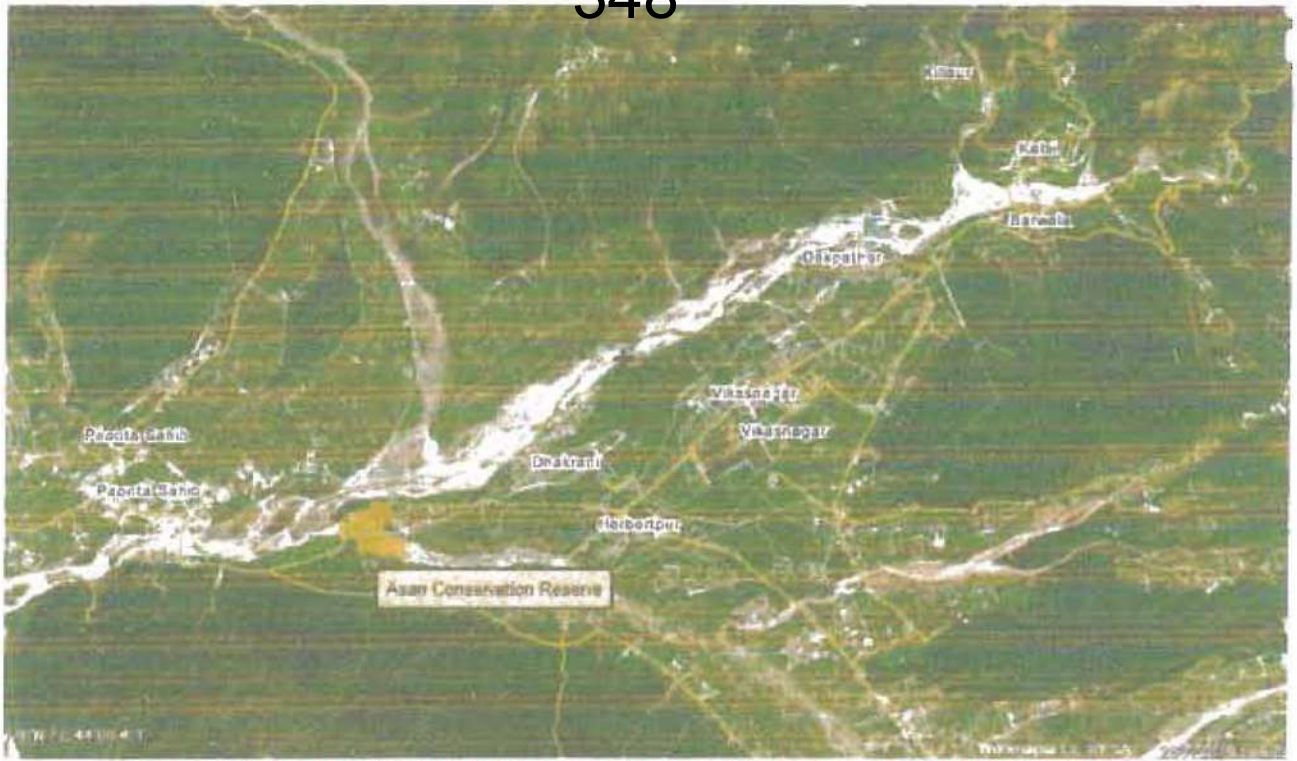
During the preparation of the present report prominent rivers/ streams has been studied in detail, as the rest of the streams/ rivers either have very insignificant annual replenishment/ approachability problem or are very narrow at most of the places and as such are not fit for grant of mineral concession for mineral based industries, however it is also important to mention here that because of the regular demand of sand, boulder and bajri for the developmental activities in the respective areas, such streams are prone to illegal mining. It is suggested that the auctions of quarries be done regularly to meet out the local demand subject to the approval from the joint Inspection Committee as per Uttarakhand Minor Mineral Concession Rule, 2001. These mineral concessions shall also reduce demand load and will be helpful to minimize illegal extraction of minerals, failure of which may result in to illegal mining at odd hours and shall be haphazard and more detrimental to the local ecology. Irrespective of it following geo-scientific considerations are also suggested to be taken into account during the river bed mining in a particular area:

1. Abandoned stream channels or terrace and inactive floodplains may be preferred rather than active channels and their deltas and floodplains.
2. Stream should not be diverted to form inactive channel.
3. Mining below subterranean water level should be avoided as a safeguard against environmental contamination and over exploitation of resources.
4. Large rivers and streams whose periodic sediment replenishment capacities are larger, may be preferred than smaller rivers.
5. Segments of braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
6. Mining at the concave side of the river channel should be avoided to prevent bank erosion. Similarly meandering segment of a river should be selected for mining in such a way as to

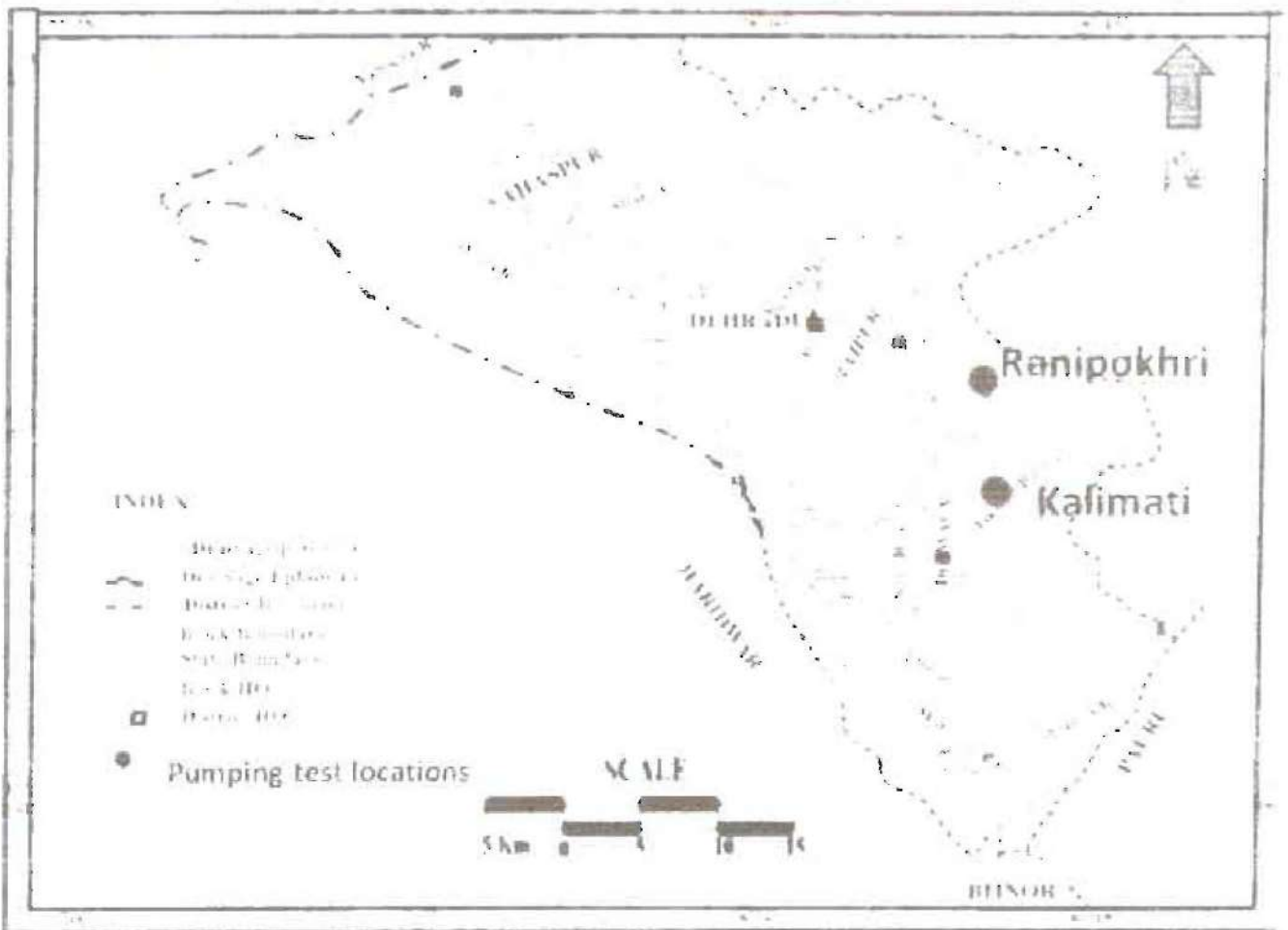
avoid natural eroding banks and to promote mining on naturally building (aggrading) meander components.

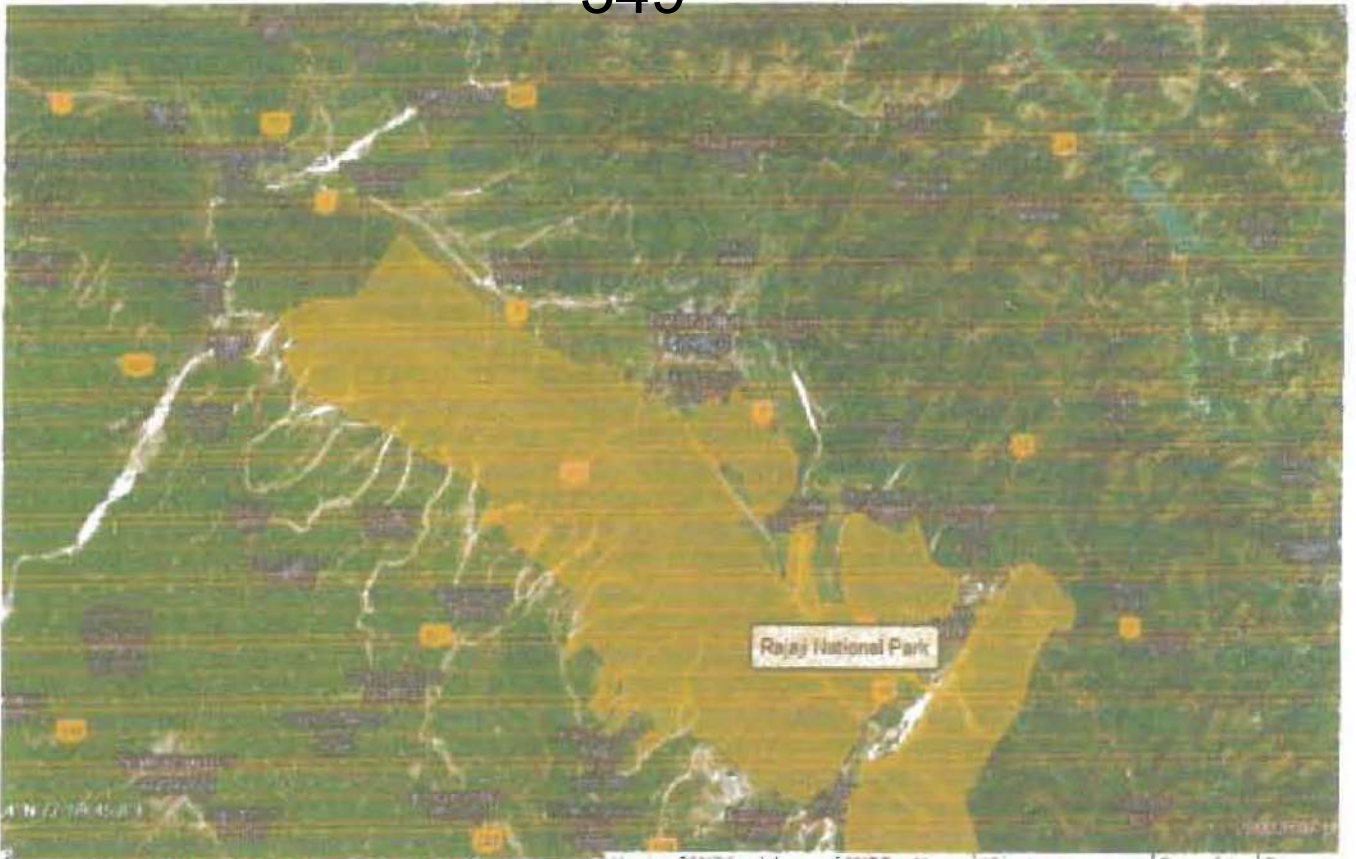
7. Continued riverbed material mining in a given segment of the river will induce seasonal scouring and intensify the erosion activity within the channel. This will have an adverse effect not only within the mining area but also both in upstream and downstream of the river course. Hazardous effects of such scouring and enhanced erosion due to riverbed mining should be evaluated periodically and avoided for sustainable mining activities.
8. Mining area should be demarcated on the ground with Pucca pillars so as to avoid illegal mining.
9. The guidelines and norms as enshrined in the State mineral Policy, Rules, Acts, Environment clearance and judgments of various Courts must be strictly complied with.
10. It is recommended that Sub Divisional Level Committee may visit its site and may take into consideration all its relevant aspects / data while scrutinizing and recommending the application on suitability of the site for mining or prohibition thereof to the concerned Authority.

APPENDIX

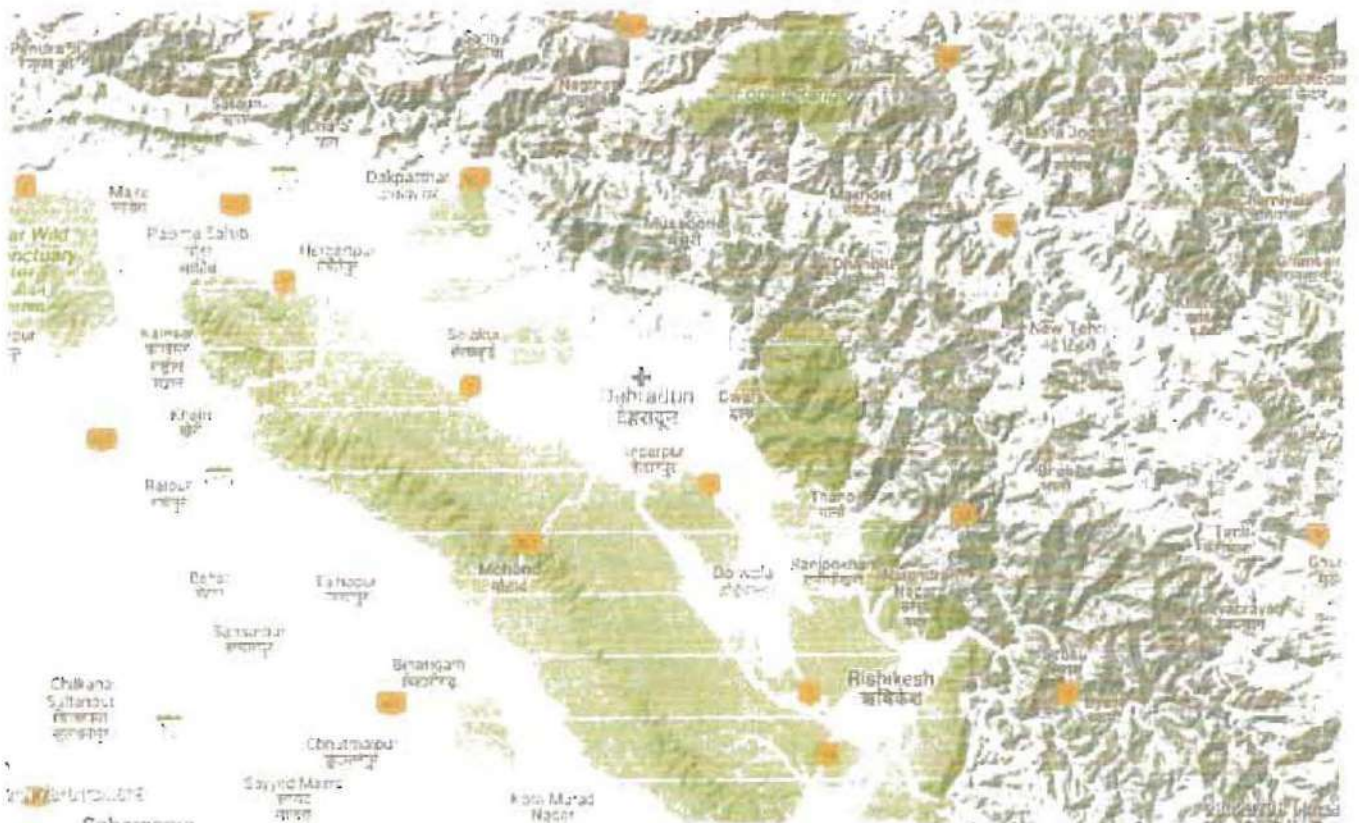


SATELLITE IMAGE OF DIST DEHRADUN, DEPICTING BOUNDARY OF ASAN CONSERVATION RESERVE

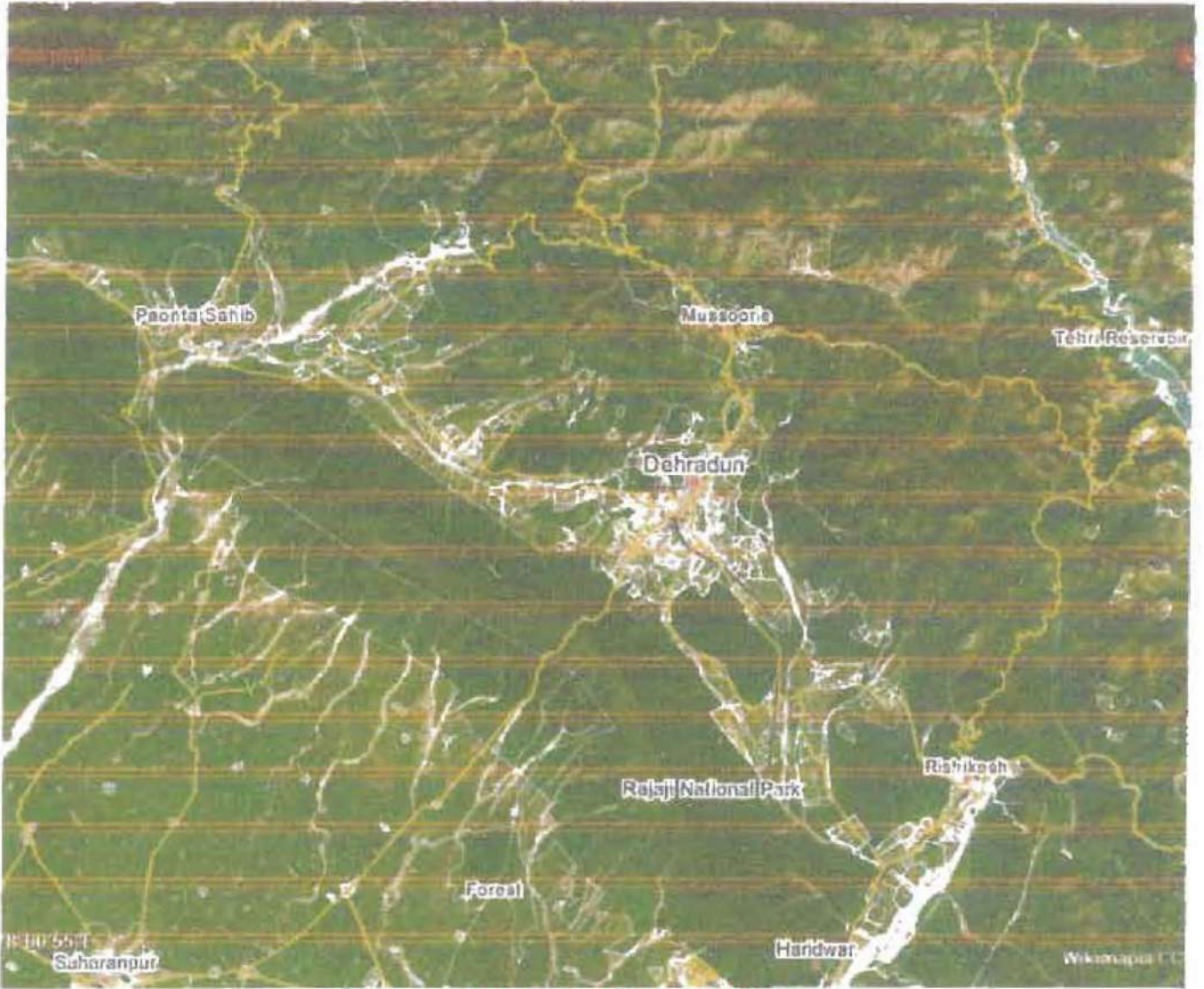




SATELLITE IMAGE OF DIST DEHRADUN, DEPICTING BOUNDARY OF RAJAJI NATIONAL PARK

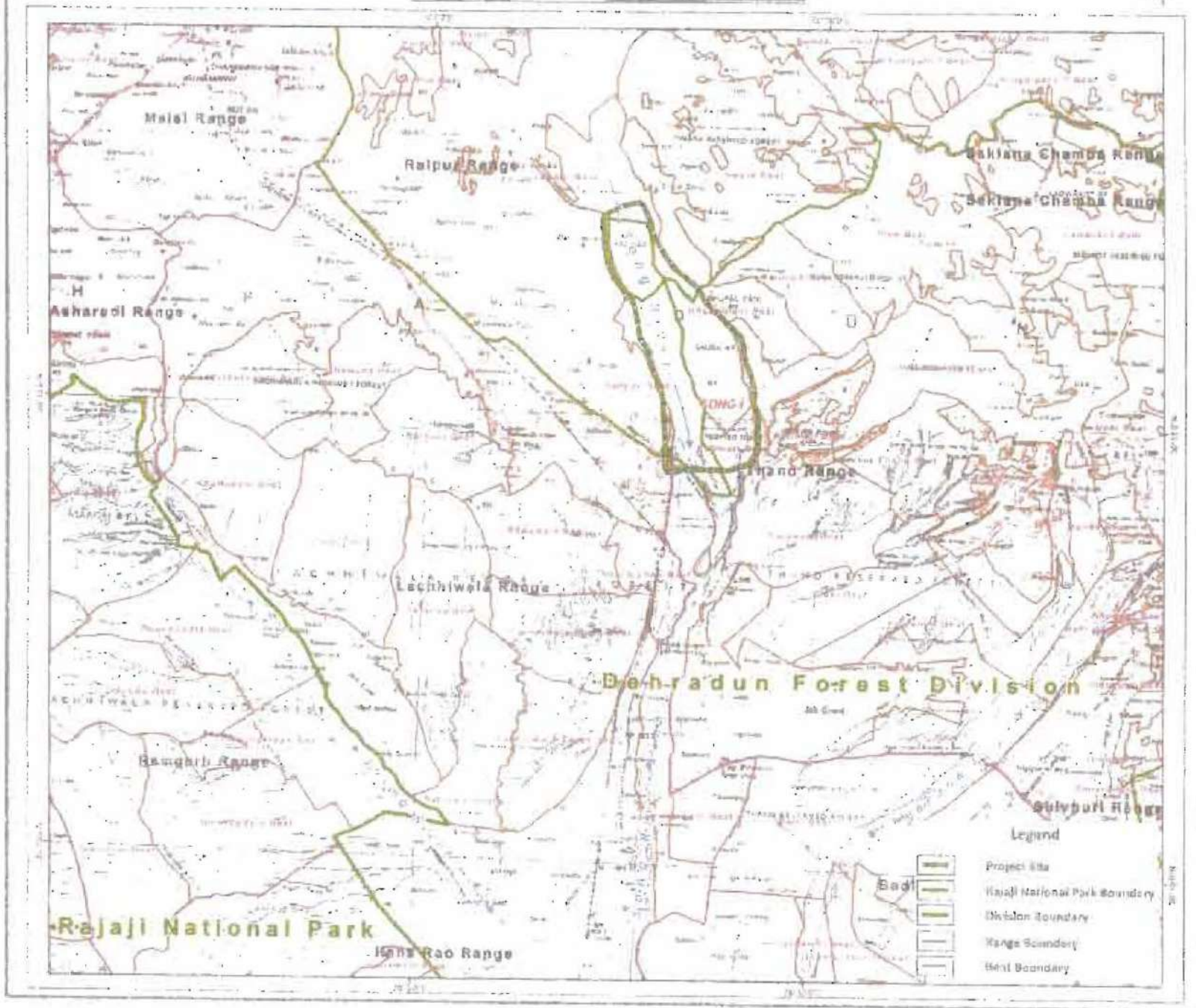


TOPOGRAPHIC IMAGE OF DIST. DEHRADUN



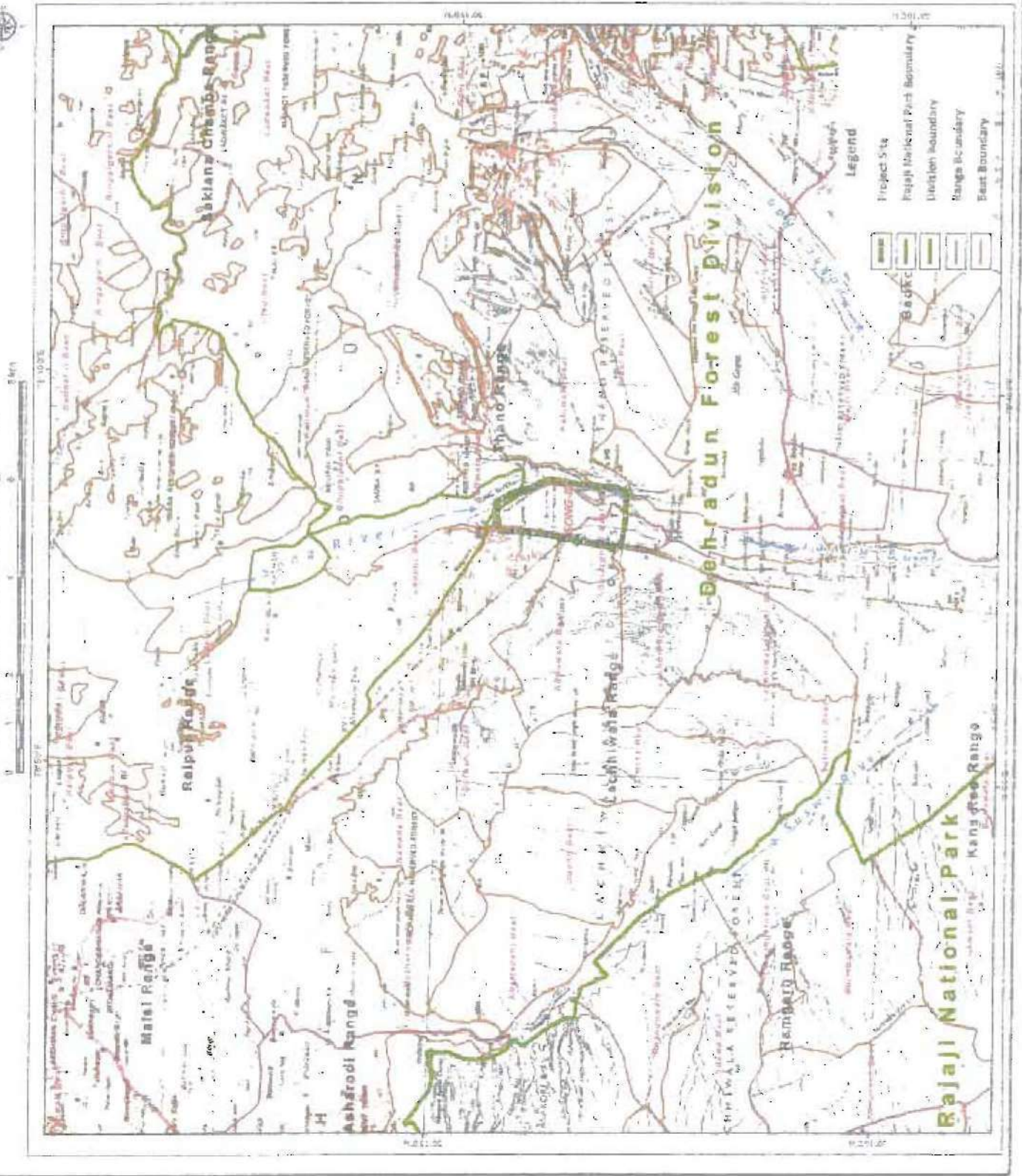
SATELLITE IMAGE OF DIST DEHRADUN

Topographical Map Showing Connecting Rivers To Rajaji National Park
Project Site : Song - I

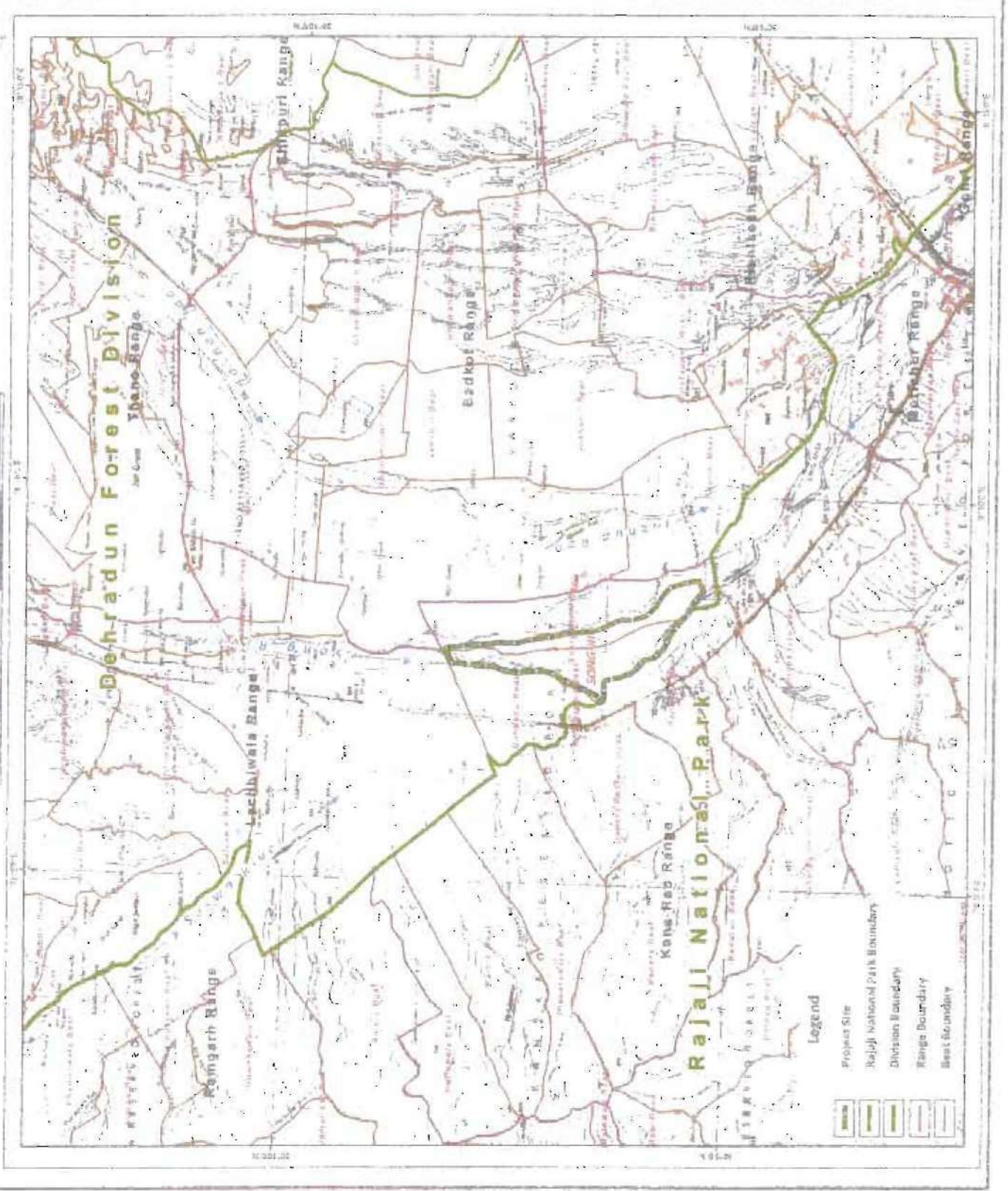


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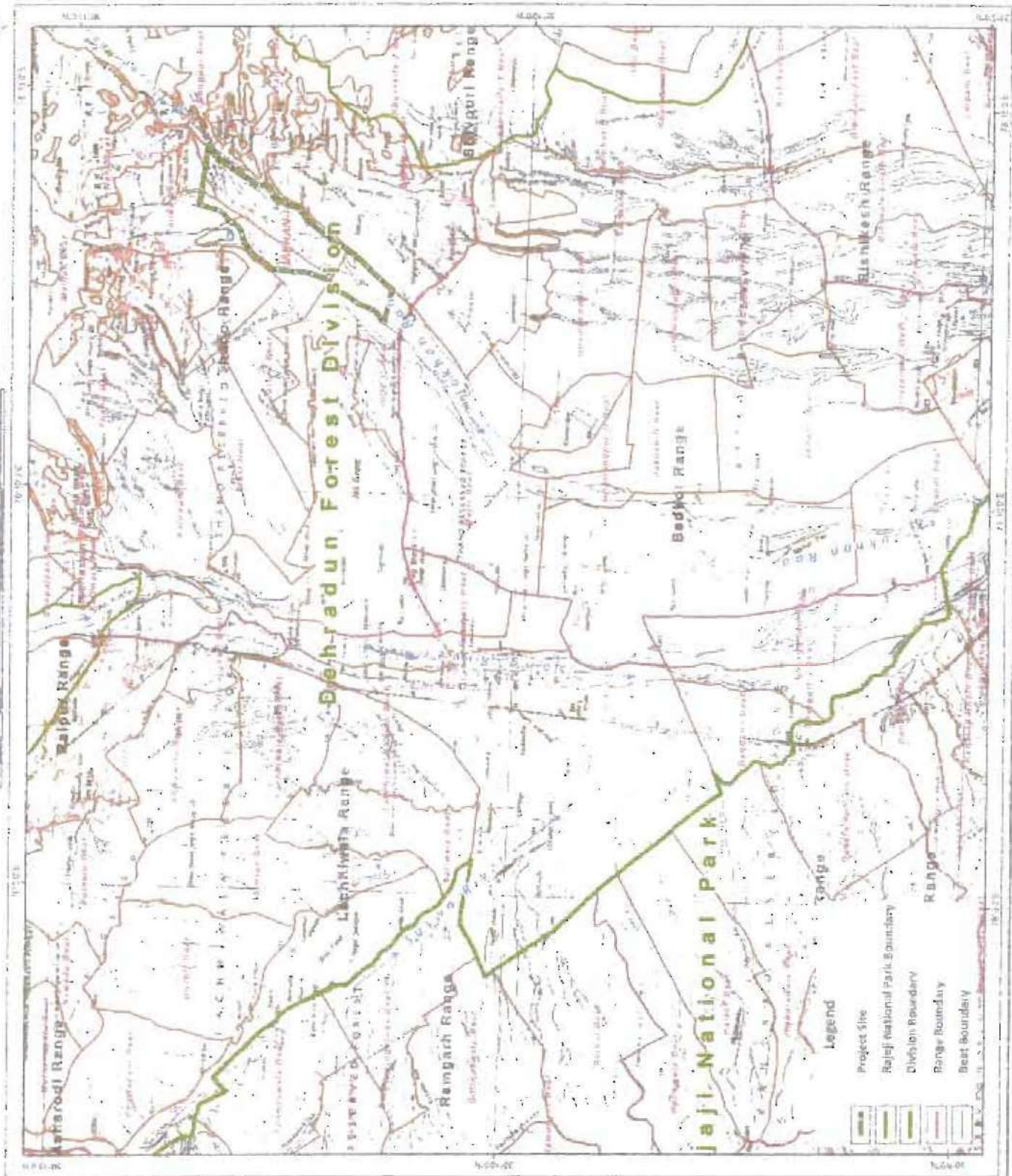
Project Site : Song - II



Tr 6 a bi al 12 3 2 1 n, Li n et g N rs fo Rajaj, National Park
Project Site : Song - III

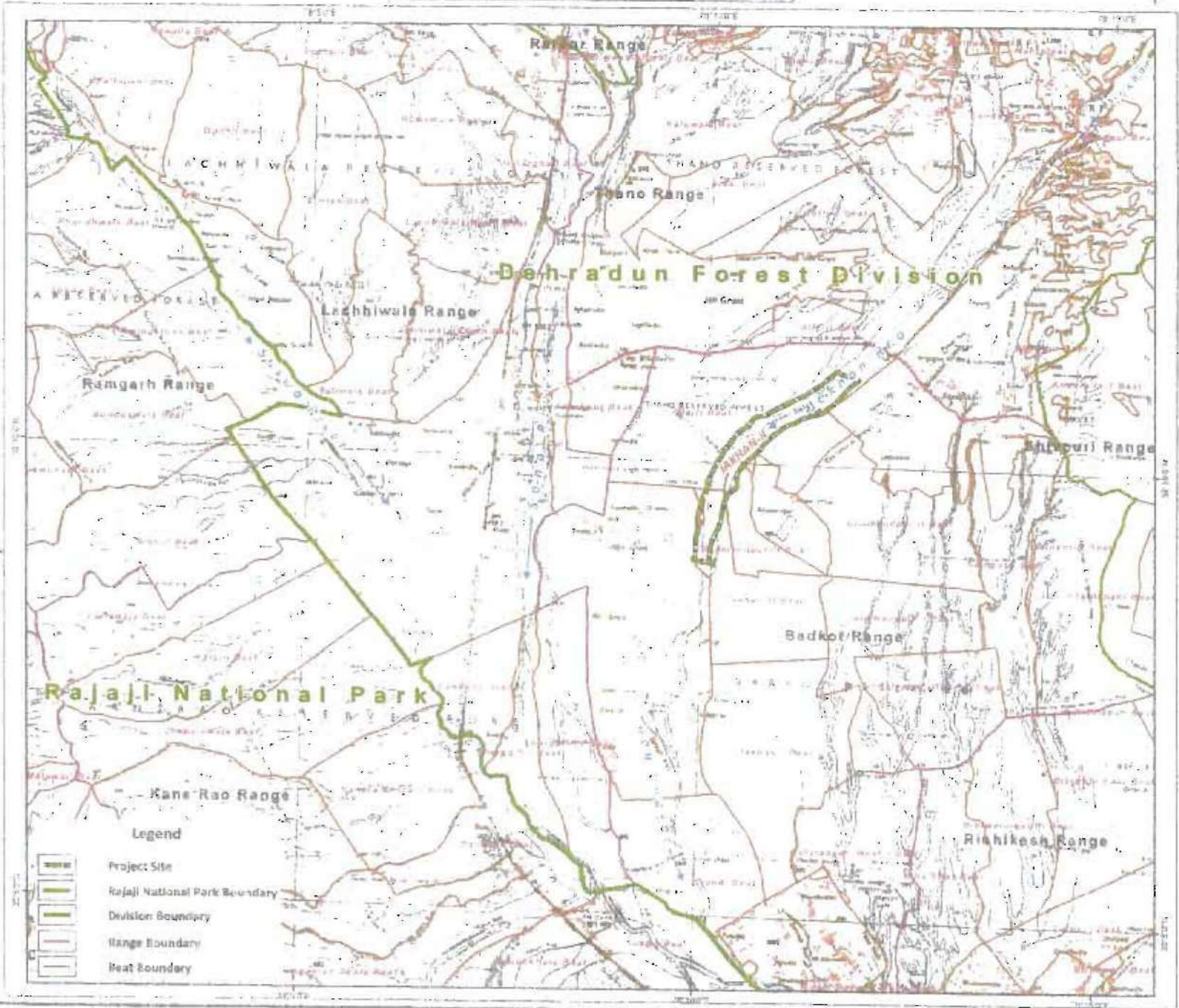


T o a h i l a s o v n e c t i v i s f o r a r a j i N a t i o n a l P a r k
 Project Site : Jakhn - I





- Legend**
- Project Site
 - Rajaji National Park Boundary
 - Division Boundary
 - Range Boundary
 - Beat Boundary

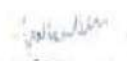
Topographical Map Showing Connecting Rivers To Rajaji National Park
Project Site : Jakhan - II





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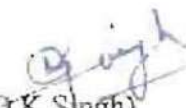

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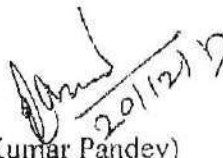
(सि.०.के.०.म.ते.लि.दा.)
 सप प्रभागीय वनाधिकारी
 त्रबिकेश
 देहरादून वन प्रभाग देहरादून



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 Executive Engineer
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 President DEAC


 (Sunil Pawar)
 Joint Director/Cheif Mines Officer
 Geology and Mining Deptt. Dehradun
 Member- Secretary, DEAC


(Rajeev Dhiman)
Divisional Forest Officer
Dehradun
Member DEIAA


(Rajendra Shukla)
Retd. Dy Director
Geology and Mining Deptt. Dehradun
Member DEIAA


(Arvind Kumar Pandey)
A.D.M (E)
Member Secretary, DEIAA


(S.A. Murugesan)
District Magistrate Dehradun
President . DEIAA

District Survey Report

District Dehradun

YEAR- 2021-2022



उत्तराखण्ड शासन

Geology and Mining Unit,

Directorate of Industries, Uttarakhand

In Compliance of Ministry of Environment, Forest and Climate Notification

dated: 25.07.2018

जिला खान अधिकारी
भूतत्व एवं खनिकर्म इकाई
उद्योग निदेशालय, उत्तराखण्ड
देहरादून

BHUVAN JOSHI (RQP)
मु० ख०/RQP/DDN/01/2016


In compliance to the Notification Issued by the Ministry of Environment, Forest and Climate Change Dated 25.07.2018, the preparation of District Survey Report of River bed mining and other minor minerals is in accordance appendix 10 of the notification. It is also mentioned here that the procedure of preparation of District Survey Report is as per notification guidelines. Every effort have been made to cover sand mining locations, areas & overview of Mining activity in the district with all its relevant features pertaining to geology & mineral wealth in replenishable and non-replenishable areas of rivers, stream and other sand sources. This report will be a model and guiding document which is a compendium of available mineral resources, geographical set up, environmental and ecological set up of the District and is based on data of various departments, published reports, and websites. The data may vary due to flood, heavy rains and other natural calamities. Therefore, it is recommended that Sub Divisional Level Committee may take into consideration all its relevant aspects/data while scrutinizing and recommending the application for EC to the concerned Authority.

1. Introduction

District Dehradun is situated in NW corner of Uttarakhand state and extends from N Latitude $29^{\circ} 58'$ to $31^{\circ} 02' 30''$ and E Longitude $77^{\circ} 34' 45''$ to $78^{\circ} 18' 30''$. The total area of Dehradun district is 3088 km It falls in Survey of India Toposheets Nos. 53E, F, G, J and K. The district is bounded by Uttarkashi district on the north, Tehri Garhwal and Pauri Garhwal districts on the east and Saharnpur district (UP) on the south. Its western boundary adjoins Sirmour district of Himachal Pradesh separated by Rivers Tons and Yamuna. with an average altitude of 640 m above MSL. The district comprises of six tehsils, namely Dehradun, Chakrata, Vikasnagar, Kalsi, Tiuni and Rishikesh. Further, it is divided into six developmental blocks, viz: Chakrata, Kalsi, Vikasnagar, Sahaspur, Raipur and Doiwala. There are seventeen towns and 764 villages in this district.

The district is located in the Sivalik range of Himalayas on the western border of the state. It consists of six tahsils, six development blocks The district comprised 748 villages at the 2011 Census out of which 731 are in considered and 17 Uninhabited. There are 23 forest villages in the district. Two new tahsils Tynui and Kalsi have been created during 2001-2011. The district consists 748 villages, 403 Gram Panchayat and 22 towns. Jurisdictional change within the district has take n place during the year 2001 to 2011, Tyuni and Kalsi have been created after 2001 census from tahsil Chakrata, 84 villages have been transferred from Chakrata tahsil to Tyuni tahsil and similarly 169 villages Transferred from Chakrata tehsil to Kalsi tehsil.

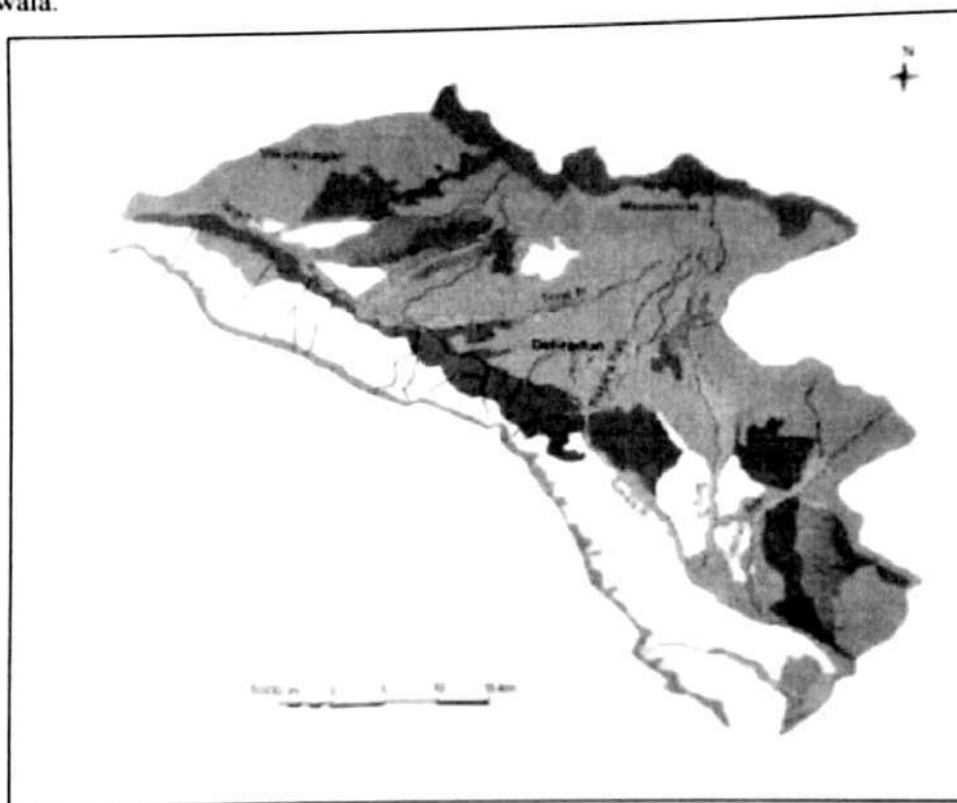
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जिला खान अधिकारी
भूतत्व एवं खनिकर्म इकाई
उद्योग निदेशालय उत्तराखण्ड,
देहरादून

BELWAN JOSHI (RQP)
मु० ख०/RQP/DCN/01/2013

Drainage

District Dehradun is drained by Ganga, Yamuna and their tributaries. The two basins are separated by a ridge starting from Mussoorie and passing through Dehradun. The easterly flowing rivers join River Ganga and the westerly flowing rivers join River Yamuna. Ganga River enters the district near Rishikesh where Chandrabhaga River joins it. Song and Suswa are two main tributaries of the Ganges. Suswa flows SE, draining the eastern Doon along with its ephemeral tributaries like Bindal Rao, Rispana Rao etc. and joins River Song SE of Doiwala. Song River has its origin from the adjoining Tehri district. Initially it runs parallel to the Mussoorie Mountain chain in NW direction for few kilometers and then takes a sudden turn in SE direction and joins Suswa River south of Doiwala.



Drainage map of Dehradun district

2. Overview of Mining Activity in the District

At present in district Dehradun, only riverbed mining activity is going on in River Yamuna, Tons, Song, Jakhan, Rispana, Assan, Sorna, Nimee, Noon, Bindal, Sudhowala Khala, Bandal River, Nalota River, Narokhala, Amlaw River, Chandrabhaga River. The mining activity carried out in river bed does not involve any processes such as drilling, blasting and beneficiation. The mining process involves collection of material by simple hand tool such as shovel, pans and sieves. This is followed by sorting and manual picking, stacking and loading into trucks/tractor-trolley for transporting. The pits from where the material is picked are not deeper than 1.5m as allowed in mining area and shall follow the normal channel direction of

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 भूतत्व एवं आनकन
 उद्योग निदेशालय, कन्नाखुण्ड,
 देहरादून

BHUWAN JOSHI (PROP)
 GORQP/02/2011

the river. These get replenished during monsoon. The only waste is silt/clayey sand which are recycled back to the pits. Mining will be carried out only during the day time.

Prior to any actual mining being done at the site, it is necessary to remove overburden from the top of the RBM. Overburden is sandy soil or subsoil that is mainly composed of silty sand. Sandy soil will be kept separate and used on top of the berms once they have reached their final elevation. The berms have multiple purposes; they provide storage for overburden until the mine is reclaimed, they provide a visual barrier between the active mine and roads or adjoining properties, they screen light position should the mine be operated after dark and they act as a noise barrier.


Once the overburden has been removed the sand is excavated depending upon the lithological variation, no blasting may be used to make the sand containing material more amenable to excavation. Excavation is typically performed by manual means. Hand operated tools like spade; tasla etc will be used to collect the sand. The excavated material may be directly loaded into trucks, dumpers, tippers and tractors trolleys and send to the destination wherever it is required for construction and other purposes.

Transportation of RBM from the mine is a process to deliver mined out material to the location where it is going to be collected. Mined out sand will manually be loaded into truck and transported to its destination where it will ultimately be used. Sufficient space will be left for loading of trucks. Excavation of river bed minerals will commence from the top surface of the area and commence towards down removing the minerals manually in 1.5m slices. Ultimate depth of a bench will be 1.5m. Mining will be restricted upto a maximum depth of 1.5m only.

The mineral extraction will be done for a period of 245 days in a year. During this period the areas of mining quarry will be free from submergence. During mining operation the river flow will be away to enable dry pit mining. In the lease area the river flow being reduced and sediment load get deposited. During flood season, the area gets replenished with sediments and source of erosion at this location is comparatively less.

The guidelines of the Ministry of Environment & Forests and Directorate of Geology and Mining will be followed; the most important is as under:

- Dry pit mining will be followed which means mining an all times will be above the flowing river water level. Mining activity will be immediately stopped when water comes in the mining pits.
- RBM (sand, *bajri* & boulder) will be collected in slices upto a depth of 1.5 m or river water levels whichever less than prescribed.
- Stream will not be diverted to form inactive channel.
- Mining at the concave side of the river channel will be avoided to prevent bank erosion.


4

 जिला जल अधिकारी
 भूतत्व एवं खनिज विभाग
 उद्योग निदेशालय, जयपुर, राजस्थान
 देहरादून


 BHUWAN JOSHI (RQP)
 J/RQP/CCN/01/2016

- Mining will be restricted minimum 25% from river bank to lease boundary to minimize effect of river bank erosion and to avoid consequent channel migration. Plantation will be done on such area to isolate mining operation form the rest of the area.
- Area of mining lease will be demarcated prior to mining and pillars will be erected on ground.
- No mining operations shall be carried out in proximity of any bridge and or embankment.
- Working will be during day-time only; i.e. sunrise to sunset only;
- No constructions will be done at site except for construction of initial temporary shelter houses.
- No water intake from river will be done. Water will be supplied by tankers from outside sources.
- No machineries will be used.
- Mining will be completely stopped during monsoon season.

3. The List of Mining Leases in the District with location, area and period of validity


S.N.	पट्टाधारक/आवेदक का नाम एवं पता	तहसील	ग्राम	स्वीकृत क्षेत्रफल (हे०) में	नदी का नाम	खनन पट्टा स्वीकृत शासनादेश का विवरण	अवधि
1	श्री लोटस डेवलेपर्स, 5 क्रास रोड देहरादून	Vikashnagar	ग्राम ढकरानी	3.03	Yamuna	2948 dt. 10.01.2014	दिनांक 11.02.2014 से दिनांक 10.02.2019
2	श्री सुशील कुमार पुत्र श्री इन्दर सिंह निवासी 246 चांदमारी रोड डोईवाला देहरादून	Vikashnagar	ग्राम डाकपत्थर	2.38	Yamuna	2688 dt. 13.12.2013	दिनांक 21.02.2014 से दिनांक 20.02.2019
3	श्रीमती सुनीता तोमर पत्नी श्री हुकम सिंह तोमर निवासी ग्राम डुमेट विकास नगर देहरादून	Vikashnagar	ग्राम डुमेट	1.77	Yamuna	2578 Dt. 14 11- 2013	दिनांक 04.03.2014 से दिनांक 03.03.2019
4	श्री अजय किशोर पुत्र श्री गोपीचन्द मेन रोड विकास निगर देहरादून	Vikashnagar	ग्राम ढकरानी	3.13	Yamuna	35 Dt. 25 02- 2014	दिनांक 05.03.2014 से दिनांक 04.03.2019
5	श्री सरदार सिंह पुत्र श्री दौलत सिंह निवासी समाल्टा कालसी, जनपद देहरादून	Vikashnagar	ग्राम डाकपत्थर	1.54	Yamuna	317 Dt. 07 02- 2014	दिनांक 01.03.2014 से दिनांक 28.02.2019
6	श्रीमति बामो देवी पत्नी श्री अर्जुन सिंह	Vikashnagar	ग्राम ढकरानी	1.43	Yamuna	1192 Dt. 13 06- 2013	दिनांक 15.06.2013 से दिनांक 14.06.2018

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7	श्री अरुण कुमार पुत्र श्री ओम प्रकाश शर्मा	Vikashnagar	ग्राम ढकरानी	1.93	Yamuna	1681 Dt. 01-08-2013	दिनांक 13.03.2014 से दिनांक 12.03.2019
8	मै० शिवा ड्रेजर्स, ग्राम रोहालकी दयालपुर पो० औ० भगवानपुर निवासी रुड़की हरिद्वार	Vikashnagar	ग्राम ढकरानी	2.59	Yamuna	865 dt. 27.05.2014	दिनांक 07.11.2014 से दिनांक 06.11.2019
9	श्री शुभम शर्मा पुत्र श्री अरुण शर्मा निवासी ग्राम व पोस्ट सिनोला जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	2.6	Yamuna	866 dt. 27.05.2014	दिनांक 19.06.2014 से दिनांक 18.06.2019
10	श्री मुकेश अरोड़ा पुत्र स्व० श्री सागर चन्द अरोड़ा निवासी 13/3, बल्लूपुर रोड़ देहरादून	Kalshi	ग्राम ब्यासनहरी	1.29	Yamuna	893 dt. 27.05.2014	दिनांक 13.11.2014 से दिनांक 12.11.2019
11	श्री नफीस अहमद पुत्र श्री अब्दुल हसन, निवासी टिमली तहसील विकासनगर जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	2.75	Yamuna	1228dt. 04.09.2014	दिनांक 19.12.2014 से दिनांक 18.12.2019
12	श्री मौसम सिंह पुत्र श्री पृथ्वी सिंह निवासी ढकरानी तहसील विकासनगर जनपद देहरादून	Vikashnagar	ग्राम ढकरानी	1.85	Yamuna	1561 dt. 10.11.2014	दिनांक 27.03.2015 से दिनांक 26.03.2020
13	श्री जनक सिंह रावत पुत्र श्री सुन्दर सिंह रावत निवासी कुनारा तहसील विकासनगर	Vikashnagar	ग्राम कुनारा	1.77	Yamuna	653Dt 28-07-2015	दिनांक 13.10.2020 से दिनांक 12.10.2025
14	अजय डबराल 166 सुन्दरवाला पोस्ट रायपुर देहरादून	Vikashnagar	ग्राम रामपुर कला	2.34	आसन नदी	41 dated 16-01-2015	दिनांक 08.12.2015 से दिनांक 07.12.2020
15	श्री सुनीत पाल अग्रवाल पुत्र श्री धर्मपाल अग्रवाल 3/3 रेसकोर्स देहरादून	Vikashnagar	-खुशहालपुर	4.74	आसन नदी	1258 dated 06-12-2014	दिनांक 16.01.2015 से दिनांक 15.01.2020
16	श्री अशोक सिंह बोरा ग्राम दुर्लख पट्टी जौरासी तहसील डीडीहाट, जिला पिथौरागढ़	Vikashnagar	-डुमेट	0.8	यमुना नदी	27 dated 15-01-2015	दिनांक 20.04.2015 से दिनांक 19.04.2020
17	श्री जगवीर सिंह एवं श्री जीतेन्द्र धवन ग्राम धर्मावाला, पो० धर्मावाला तहसील विकासनगर देहरादून	Vikashnagar	-नवाबगढ़ डाकपत्थर	1.91	यमुना नदी	515 dated 02-05-2015	दिनांक 08.06.2015 से दिनांक 07.06.2020


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18	श्री सतेन्द्र प्रताप सिंह पुत्र श्री दीवान सिंह, बोसान, कालसी, देहरादून	Kalshi	ग्राम बोसान	4.419	यमुना नदी	218 dated 06-06-2018	दिनांक 05.12.2018 से दिनांक 04.12.2019
19	श्री अक्षय भट्ट पुत्र श्री खुशीराम भट्ट, ग्राम जोकला कालसी, देहरादून	Kalshi	ग्राम जोकला	3.700	यमुना नदी	1413 dated 25-11-2016	दिनांक 18.04.2017 से दिनांक 17.04.2022
20	श्री गम्भीर सिंह पुत्र श्री श्याम सिंह, बसान, कालसी, देहरादून	Kalshi	ग्राम बसान	2.266	यमुना नदी	1399 dated 15-12-2016	दिनांक 07.06.2017 से दिनांक 06.06.2022
21	डोईवाला सहकारी श्रम संविदा समिति	Kalshi/Tons	2 कालसी ब्लॉक की टौंस नदी लॉट नं0-2	10.11	कालसी/टौंस	2999 dated 29-08-2008	दिनांक 28.05.2009 से दिनांक 27.05.2019
22	श्री विजय ठाकुर पुत्र स्व0 श्री सुरेन्द्र सिंह ठाकुर, वार्ड नं0-8 अस्पताल रोड, विकासनगर देहरादून	Vikashnagar	ढकरानी	2.578	यमुना	1656 dated 24-12-2014	दिनांक 06.05.2015 से दिनांक 05.05.2020
23	श्री मोहम्मद खालिद पुत्र श्री हसनदीप, ग्राम ढालीपुर, विकासनगर, देहरादून	Vikashnagar	नवाबगढ	1.161	यमुना	852 dated 29-07-2015	खनन पट्टा विलेख निष्पादित नहीं।
24	श्री दिग्विजय सिंह पुत्र श्री शूरवीर सिंह चौहान, ग्राम बोसान, तहसील कालसी, देहरादून	Kalshi	बोसान	2.613	यमुना	1534 dated 17-01-2019	दिनांक 18.06.2020 से दिनांक 17.06.2021
25	गढ़वाल मण्डल विकास निगम लिमिटेड	Dehradun	धनोरा मरोठा	3.288	कालीराव 5/1	2435 dated 25-10-2013	दिनांक 25.10.2013 से दिनांक 24.10.2018
26	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	धमोलो	4.00	आसन 14/7	2437 dated 25-10-2013	दिनांक 25.10.2013 से दिनांक 24.10.2018
27	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	खुशहालपुर	32.00	आसन 14/8	1896 dated 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
28	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	फतेहपुर, धर्मावाला, प्रतीतपुर	62.00	आसन 14/10	1895 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
29	गढ़वाल मण्डल विकास निगम लिमिटेड	Doiwala	माजरी ग्रान्ट	16.57 (गठित समिति की संयुक्त निरीक्षण के अनुसार)	जाखन 13/2	1701 date 23-10-2015	दिनांक 23.10.2015 से दिनांक 22.10.2020

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30	गढ़वाल मण्डल विकास निगम लिमिटेड,	Vikashnagar	कुल्हाल	14.970 मध्ये 10.500	यमुना 23/3	1894 dated 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
31	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	डाकपत्थर, नवाबगढ़ मण्डी, गंगमेवा एवं भीमावाला	123.190	यमुना 21/1	3170 date 05-02-2019	दिनांक 05.02.2019 से दिनांक 04.02.2024
32	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	ढकरानी गंगमेवा	68.364	यमुना 21/3	2042 date 03-01-2017	दिनांक 03.01.2017 से दिनांक 02.01.2022
33	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	रामपुर खुर्द, भानवाला, जगतपुर, भगवानपुर, अब्दुलापुर, करीमपुर	51.463	सारना 17/1	1346 date 16-10-2017	दिनांक 16.10.2017 से दिनांक 15.10.2022
34	गढ़वाल मण्डल विकास निगम लिमिटेड	Dehradun	मरोठा, कुल्हाल मानसिंह, खैरी मानसिंह रैनीवाला	69.785	बाल्दी 15/3, 15/4	1346 date 01-11-2017	दिनांक 01.11.2017 से दिनांक 31.10.2022
35	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	कटापत्थर	0.450	नरोखाला 20/12	2439 dated 25-10-2013	दिनांक 25.10.2013 से दिनांक 24.10.2018
36	गढ़वाल मण्डल विकास निगम लिमिटेड	Dehradun	पुरोहितवाला, गजियावाला	0.27153	टौंस 3/4	2617dated 30-12-2013	दिनांक 30.12.2013 से दिनांक 29.12.2018
37	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	रागडवाला, शाहपुर, सन्तौर, कोटडा व सन्तौर	15.363	टौंस 3/8	1902 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
38	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	आरकेडिया ग्रान्ट, मिठीबेरी, कोल्हूपानी	3.963	टौंस 3/9	2438 dated 25-10-2013	दिनांक 25.10.2013 से दिनांक 24.10.2018
39	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	सुद्धोवाला ईस्ट होपटारुन	23.00 मध्ये 18.283	टौंस 3/10	1898 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
40	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	आरकेडिया ग्रान्ट	11.110 मध्ये 7.920	टौंस 3/11	1900 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025

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41	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	मेहरकागाँव व शीशमवाड़ा	6.700	टौंस 3/14	1897 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
42	गढ़वाल मण्डल विकास निगम लिमिटेड	Dehradun, Vikashnagar	हरनौल, घंघोड़ा	10.360 मध्ये 4.50	नून 8/3	1889 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
43	गढ़वाल मण्डल विकास निगम लिमिटेड	Dehradun, Vikashnagar	गुजराडा, चक गुजराडा, फलसनी, विलासपुर काण्डली	21.668 मध्ये 6.50	नून 8/4	1893 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
44	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	सिहनीवाला, शीशमवाड़ा	18.400	आसन 14/1	1982 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
45	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	शेरपुर सैन्टल होपटाउन	21.0940 मध्ये 13.00	आसन 14/2	1899 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
46	गढ़वाल मण्डल विकास निगम लिमिटेड	Rishikesh, Dehradun,	रानीफोखरी	18.00 मध्ये 13.020	जखन 13/1	1890 date 24-12-2020	दिनांक 24.12.2020 से दिनांक 23.12.2025
47	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	सुद्धोवाला (सुद्धोवाला खाला)	2.500	सुद्धोवाला 20/13	2436 dated 25-10-2013	दिनांक 25.10.2013 से दिनांक 24.10.2018
48	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	बंशीवाला	6.00	टौंस 3/13	-	आशय पत्र संख्या 589 दिनांक 23 जनवरी, 2013
49	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	ढकरानी	34.94	यमुना 21/2	-	आशय पत्र संख्या 40 दिनांक 14 अप्रैल, 2013
50	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	डूमेट	30.035	यमुना 23/1	-	आशय पत्र संख्या 589 दिनांक 23 जनवरी, 2013
51	गढ़वाल मण्डल विकास निगम लिमिटेड	Vikashnagar	झाझरा	46.931	टौंस 3/12	-	आशय पत्र संख्या 589 दिनांक 23 जनवरी, 2013
52	गढ़वाल मण्डल विकास निगम लिमिटेड	Doiwala	डोईवाला, मिस्सरपुर खुर्द, डेसवाला, घिस्सर पदटी, फतेहपुर टांडा, मारखमग्रान्ट	135.856	सौंग 7/2	-	आशय पत्र संख्या 40 दिनांक 14 अप्रैल, 2013

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53	गढ़वाल मण्डल विकास निगम लिमिटेड	Doiwala	सतीवाला, कुडकावाला, तैलीवाला खेरी	55.51	सुसवा 12/2	-	आशय पत्र संख्या 40 दिनांक 14 अप्रैल, 2013
54	गढ़वाल मण्डल विकास निगम लिमिटेड	Dehradun	प्रेमपुर माफी, कोलागढ़, विलासपुर काण्डली, बाजावाला	10.523	टौस 3/6	-	आशय पत्र संख्या 40 दिनांक 14 अप्रैल, 2013
55	Van Vikas Nigam	Doiwala	सौंग नदी-3	93.50	सौंग	490 Dt. 03 04-2012 59 dated 16-03-2017	दिनांक 25.05.2019
56	Van Vikas Nigam	Doiwala	जाखन नदी-1	99.95	जाखन	490 Dt. 03 04-2012 59 dated 16-03-2017	दिनांक 25.05.2019
57	Van Vikas Nigam	Doiwala	जाखन नदी-2	96.50	जाखन	490 Dt. 03 04-2012 59dated 16-03-2017	दिनांक 25.05.2019
58	Van Vikas Nigam	Dehradun	सौंग-1	202.00	सौंग	2171 dated 14-11-2011	दिनांक 25.05.2019
59	Van Vikas Nigam	Dehradun	सौंग-2	136.85	सौंग	2171 dated	दिनांक 25.05.2019

4. Details of Royalty or Revenue received in last three years

S. No.	Year	Revenue (in Crore)
1.	2018-19	58.80
2.	2019-20	45.60
3.	2020-21	45.66
	Total	150.06


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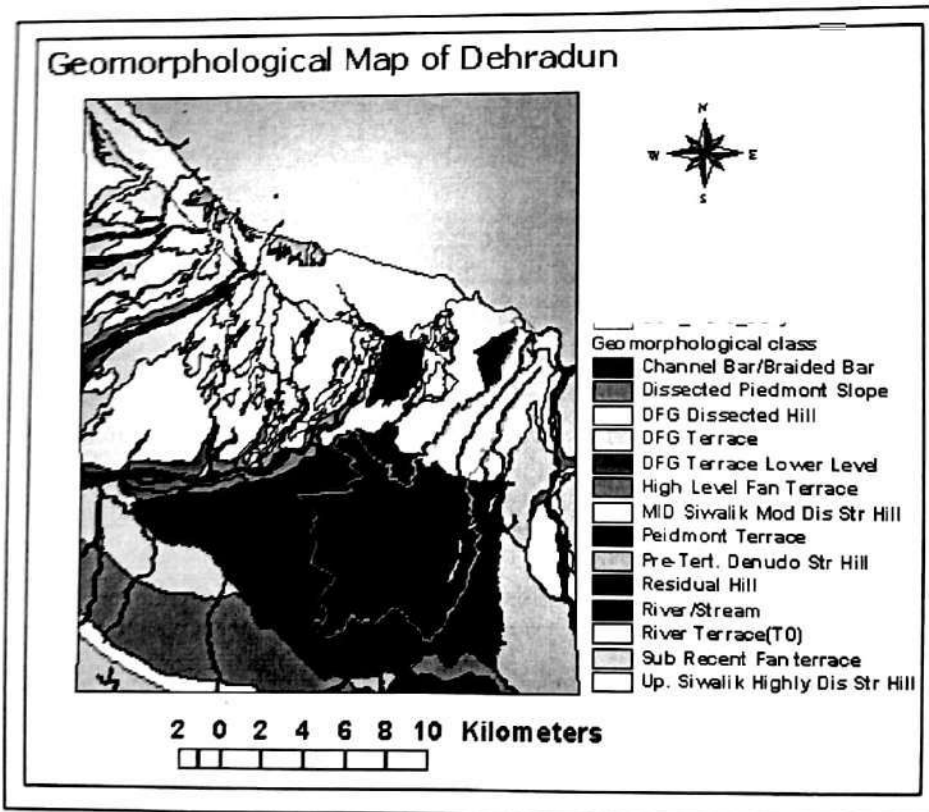
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5. Detail of Production of Sand or Bajari or minor mineral in last three years

S. No.	Years	Excavated Quantity (Ton)
1.	2018-19	3572213
2.	2019-20	617807
3.	2020-21	638122
	Total	4828142

6. Process of Deposition of Sediments in the rivers of the District

River Yamuna, Tons, Song, Jakhan, Rispna, Assan, Sorna, Nimee, Noon, Bindal, Sudhowala Khala, Bandal River, Nalota River, Narokhala, Amlaw River, Chandrabhaga River flowing from the higher Himalaya to plane area of the district. The factors such as topography, bed gradient, soils, rainfall etc will be taken into consideration for the same. The material is transported through the high velocity flow of the rivers and nalas in rainy session from the upstream of the hills deposited in downstream portion where the bed slope is mild.



All the mining areas part of river beds and mining will be done manually in open cast method in quite a systematic manner by forming benches of 1.5m high. However, there may be variation in the width

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which the lessee will keep on mending. The proposed area is within river bed and mined out area will be replenished gradually during succeeding rainy season. The sandy soil to be scrapped manually with the help of pickaxe, spade & crowbar and will be stacked separately in dump yard located near the working pit. About 15% of the total production is considered as a waste material and will be used for reclaiming the bank slope. Backfilling will be done simultaneously in each year.

7. General Profile of the District

Nestled in the mountain ranges of the Himalaya, Dehradun is one of the oldest cities of India and is recently declared as the Provisional Capital of newly created Uttarakhand (Now Uttarakhand) State in the month of Nov'2000. Also known as the 'Adobe of Drona', Dehradun has always been an important center for Garhwal rulers which were captured by the British. The headquarters of many National Institutes and Organizations like ONGC, Survey Of India, Forest Research Institute, Indian Institute of Petroleum etc are located in the city. Some of the premier educational and Training Institutes like Indian Military Academy, RIMC (Rashtriya Indian Military College), Indira Gandhi National Forest Academy(IGNFA), Lal Bahadur Shastri National Academy of Administration(LBSNAA)etc are also there in Dehradun. It is a favoured tourist destination as it attracts tourists, pilgrims and enthusiasts from various walks of life to its serene environs. Add to this the abundance of special Basmati rice, tea and leechi gardens which contribute in turning the city into a paradise.

The district is named after its chief city Dehra Dun. Dehra appears to be a corruption of dera signifying a temporary abode or camp. During the reign of Aurangzeb, Ram Rai, Guru of the Udasi Sikhs on being ordered by the Mughal king to retire to the wilderness of the Dun, had pitched his tents here in what is now the Khurbura locality of the town and has also built a temple near Dhanawala. Around these two sites, grew up the town popularly known as Dehra. The term dun or doon means the low lands at the foot of a mountain range, and as the bulk of the district lies in such a terrain, it justified the dun part of the name.

Another derivation of the term dun is stated to be from Dronashram, hermitage of Guru Dronacharya of Mahabharata fame, who sojourned for a season in the village of Devara, situated near to Dehra to perform his devotions at a lonely spot.

District Boundaries and other Details

- The district is situated in the north-west corner of the state.
- It is bounded on the north and to some distance in the north-west by the district of Uttarkashi,
- In the east by the district Tehri Garhwal and Pauri-Garhwal.
- In the south by the district of Saharanpur (Uttar Pradesh).
- At its southern tip touching the boundary of district Haridwar.
- Its western boundary adjoins the Sirmur(Nahan) district of Himachal Pradesh with the rivers Tons and Yamuna separating the two.
- Lies between 29 degrees 58' and 31 degrees 2' 30" north latitudes and 77 degrees 34' 45" and 78 degrees 18' 30" east longitudes.

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- Total area of the district is 3088 sq kms.
- Altitude is 640 mts.(2100 ft) above sea level.

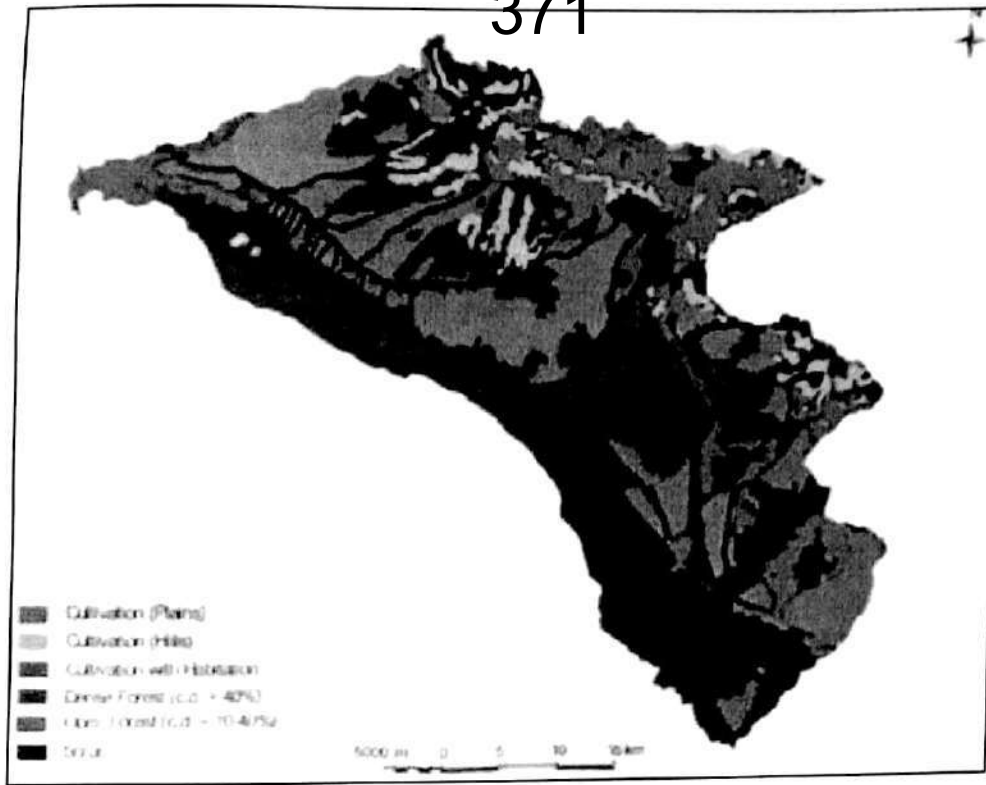
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

The land use pattern in any region is much influenced by the quality of available land resources, as by characteristics and interplays of various environmental factors. Man, the ultimate beneficiary of these resources, who uses them in diverse ways and who is often responsible to transform the physical environment too, plays a significant role in this regard. Thus the land utilization system not only speaks about the availability or the richness of land resources in the prevailing environmental conditions but also emit perception's on the socio-economic, cultural and technological perspectives of the various geographical regions. Maximum land about 55.58 percent of the region comes under forest that is one of the important resources of the area and plays an important role of the economy by providing fuel, fodder, timber, and raw materials for various activities. Net sown area occupies 19.44 percent area of the area. However there is great variation in the net sown area in this district which occupies only 11.3 percent in Chakrata block to 30.47 percent in Vikasnagar block.

L1	L2	AREA
Agriculture	Crop land	762.94
	Plantation	47.08
	Fallow	27.52
	Current Shifting cultivation	-
	Barren/unculturable/Westlands	Salt Affected land
	Gullied/ Ravinous Land	-
	Scrub Land	96.62
	Sandy Area	0.03
	Barren Rocky	0.19
	Rann	-
Builtup	Urban	125.74
	Rural	20.64
	Mining	0.88
Forest	Evergreen/ Semi evergreen	623.52
	Deciduous	1145.51
	Forest Plantatiion	17.74
	Scrub Forest	60.06
	Swamp/ Mangroves	-
Grass/ Grazing	Grass/ Grazing	22.23
Snow and Glacier	Snow and Glacier	-
Wet lands / Water bodies	Inland Wetland	-
	Coastal Wetland	-
	River/Stream/Canals	136.66
	Water bodies	0.62

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Land use map of Dehradun district

The district is also famous for good pasture land (3.55%) or alpine grassland, which is known as bugyal in Garhwali. Due to less area under cultivation and flat to gentle slopes the proportion of current fallow and other fallow land is only 4.36 percent. Agriculture waste covers 12.15 percent area of the district. Area under non cultivated land and orchards are 1.24 and 3.99 percent respectively. The blockwise landuse data is given in table below.

Block	Total Area (Hectares)	Forest	Agriculture	Horticulture	Mining
Chakrata	95630	51088	30539	6681	00.00
Kalsi	57792	15376	30228	3650	24.39
Vikasnagar	42672	28022	8169	408	609.63
Sahaspur	60132	40235	10676	806	255.27
Raipur	50100	23737	8625	1861	486.70
Doiwala	57045	43372	8615	702	515.88

9. Physiography of the District

The city of Dehradun mainly lies in Doon Valley and is at a varying height from 410m in Clement Town to above 600 m at Jakhan which is 4 km from the city. However, the general elevation is 450 m above sea level. Jakhan is the starting point of Lesser Himalayan Range that extends to Mussoorie and beyond. Jaunsar Bawar hills in Dehradun District rises to 3700m above sea level. The hilly region of Mussoorie goes up to a height of 1870–2007 metres above sea level.

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The Doon valley contains the settlements including Raiwala, Haridwar, Nepali Farm, Doiwala, Rawala, Dehradun Herbertpur, Vikasnagar, Sahaspur, Rishikesh, Selakui, Raiwala and Subash Nagar, Clement Town. The district contains Rajaji National Park which is home to several elephants, Benog Wildlife Sanctuary at Mussoorie & Asan Conservation Reserve {Asan Barrage}. The Doon valley has the Terai and Bhabar forests within it as well as the Shiwalik hills and Lesser Himalayan Range containing hill stations such as Mussoorie and Chakrata. The district is bordered by the Himalayas in the north, the Sivalik Hills to the south, the river Ganges to the east, and the Yamuna river to the west. Towns in the foothills of the mountain ranges include Mussoorie, Sahastradhara, Chakrata, Lahkhamondal, Gautam Kund Chandrabani and Dakpathar.

This district is divided into two major parts: the main city Dehradun surrounded by Shivalik and the Jaunsar Bavar, which is in the foothills of Himalayas. In the north and northwest it borders on the district of Uttarkashi and in the east by Pauri. In the west, it is bordered by Yamunanagar district of Haryana and the Tons and Yamuna rivers. To the south are Haridwar and Uttar Pradesh's Saharanpur district.

Situated in the annals of Garhwal Himalaya, the district of Dehradun occupies the long tectonic 'Doon Valley' of the outer Himalaya. It lies within the Pre-Tertiary ranges of Lesser Himalaya to the north, and the Siwalik ranges of Outer Himalaya to the south. The Siwalik rocks have been folded into an overturned syncline, flanked by two anticlines. The syncline shape of Siwaliks has controlled the geomorphological development of Doon Valley (Auden, 1937).

The terrain around Dehradun is full of minor ridges and valleys. A prominent ridge runs north-south. Western part is washed by the river Tons, Noon Nadi and Asan, tributaries of Yamuna, flowing towards southwest and the eastern segment is drained by the WNW-ESE flowing river Suswa, a tributary of Ganga.

Lithostratigraphy of the Upper Siwalik and Post-Siwalik sediment in Tons Valley is given below:

Age	Geological units/Formations	Lithology
Recent	River Alluvium	Loose unconsolidated materials of sand, silt and clay derived from Upper Siwalik and Lesser Himalaya
Sub Recent to Late Pleistocene	Young Doon Gravel	Sub rounded boulders and gravels of sandstone and quartzite derived from Siwalik and Lesser Himalaya
	Old Doon Gravel	Big angular and sub-rounded boulders of quartzite and sandstones embedded in clay
Unconformity		
Late Pliocene To Middle Miocene	Upper Siwalik	Coarse boulders, conglomerates and clay
	Middle Siwalik	Hard and soft sandstone and clay intercalation in pockets
	Lower Siwalik	Hard sandstone, interbedded with mudstone

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BHUVAN JOSHI (BOP)
 मु० ख०/ROP/DDN/01/2010

Main Boundary Thrust		
Palaeocene to Early Eocene	Subathu Formation	Red shale and lenticular bands of sandstone
Krol Thrust		
Pre-Tertiary	Tal	Quartzites
	Krol	Dolomitic limestone, cherty red shale, sandstone, black shale.
	Blaini/Infra Krol	Boulder beds, slate, dark shale, pink dolomite, violate quartzite and shale
	Nagthat	Quartzite and slate
	Chandpur	Phyllite, slate and limestone
	Damta	Greyslate, quartzite and turbidites

The Upper Siwalik partly ranges into Pleistocene which is probably represented by the Boulder Conglomerate Stage here. These are overlain by Post-Siwalik sediments with a pronounced unconformity. The Siwalik rocks constitute low ranges in this area, whereas the Post-Siwalik constitutes the older and newer terraces of the river Tons/Asan. The Quaternary part of the Upper Siwalik consists mainly of conglomerates with alternating sand and clay beds. The conglomerates contain pebble mainly of quartzite, slate, limestone, sandstone etc. embedded in a sandy matrix. The Old Terrace sediments contain boulder and gravel beds with smooth, but often cracked boulders mainly of quartzite, phyllite, schist, sandstone etc. embedded in coarse sandy matrix. There are some bands of yellow and maroon clay along with some sandy and sandy clay horizon. These sediments generally lie horizontally, but occasionally show gentle southerly dips. The New Terrace sediments contain pebble and gravel horizons with unconsolidated material composed mainly of limestone, quartzite etc. There are some brown coloured clay bends, which appear to be older Alluvium. These are usually placed horizontally, unconformably overlying the Old Terrace sediments. Sometimes, these even overlap the Old Terrace, and directly overlie the Siwalik and other Formation. These Post-Siwalik sediments exhibit variable thicknesses. Tube well data shows a gradual increase in their thickness from west to east. In the western part of the area the Old Terrace is 12m and New Terrace is 36 m thick.

In Lesser Himalayan Zone steeply sloping northern flank of the valley comprising rocks of the Lesser Himalayan Formations, such as quartzite, schist, slates, phyllites, hard sandstone, limestone and dolomite of the Chandpur, Nagthat, Blaini, Krol and Tal Formations and having secondary porosity and permeability and are characterised by springs and seepages. Though sedimentary in nature the rocks have very low intergranular porosity and are characterized by fissures, fracture and joints. The zones of lineament, faults and the Main Boundary Thrust show pockets of high secondary porosity. The groundwater/sub-surface water in this zone occurs largely as disconnected local bodies in favourably perched aquifers under both confined and unconfined conditions and also in zones of jointing, fracturing and faulting. Relatively flat areas and gently sloping grounds characterized by deep weathering, such as hill-tops, ridges, saddles, spurs and bulges of old landslide-debris, river terraces and fluvial fans from the recharge area while steeper hill-slopes, 1st or 2nd order stream at slope breaks and scraps of fans are sites of discharges. The upper portions of the catchment areas are saucer-shaped. The springs in the rocks of the secondary porosity show great variability in yield even within short distances. The limestone and dolomite of the Krol Formation is characterized by cavities and solution

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 उत्तराखण्ड


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 J/POC

channels oriented along WNW-ESE and NW-SE trending joints. The sand-gravel deposits of fluvial and colluvial origin in the Lesser Himalayan Zone lying in the lower reaches of the stream or near the confluence of two streams in the form of fan and terraces are highly porous and permeable and therefore, hold sufficient quantities of water. The soil cover of the study area was found to be mostly yellowish grey with some soils having brownish colour. The texture of the soil in the study area was found predominantly sandy clay loam in nature. In Synclinal central zone classified under piedmont zone occupied by the Doon gravels, having primary porosity and permeability, is forming the main aquifer in the area. The groundwater is present in aquifers under unconfined and confined conditions. The course and gravels underlain by clay beds is the main water bearing strata. The zone is characterized by high infiltration rate. In Siwalik Zone the water is present under confined conditions and the water table is relatively deeper. It is between latitudes 29°58' N and 31°02' N and longitudes 77° 34' E and 78° 18' E.^[11] This district consists of six tehsils — Dehradun, Chakrata, Vikasnagar, Kalsi, Tiuni and Rishikesh — six community development blocks — Vis, Chakrata, Kalsi, Vikasnagar, Sahaspur, Rajpur and Doiwala — 17 towns and 764 villages. Out of these 746 villages are inhabited; 18 are uninhabited.

10. Monthwise Rainfall

The climate of Dehradun is more temperate and humid than that of the adjoining districts; only the months of May and June are hot though they are seldom oppressive. The valley enjoy salubrious climate almost throughout the year. The summer maximum and minimum temperature vary from 36.6°C to minimum range between 23.4°C and 5.2°C respectively. The total annual rainfall is about 1800mm of which bulk precipitates in the month of July-August. The district receives an average annual rain fall of 2073.3 mm. Most of the rainfall is received during the period from June to September, July and August being the wettest months. The region around Raipur gets the maximum rainfall, while the southern part receives the least rainfall in the district. About 87% of the annual rainfall is received during the period June to September. The monthwise rainfall data (in mm) of last five years of Dehradun district and its departure percentage from average rainfall is summarized below.

YEAR		2014	2015	2016	2017	2018
JAN	R/F	58.2	27.2	1	41.6	22.9
	%DEP	13	-47	-98	-19	-56
FEB	R/F	152.9	24	39.6	10.7	16.3
	%DEP	210	-51	-20	-78	-67
MAR	R/F	76.5	159.5	33.5	36.1	16.6
	%DEP	54	220	-33	-28	-67
APR	R/F	33.4	57.6	10.4	37.8	34.4
	%DEP	38	138	-57	56	42
MAY	R/F	27	12.6	47.2	81.8	34.5
	%DEP	-47	-75	-7	61	-32
JUN	R/F	78.1	173.7	182.8	390.5	187.7
	%DEP	-58	-6	-1	111	1
JUL	R/F	484.3	495	542.9	603.5	654.1
	%DEP	-29	-28	-21	-12	-4


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AUG	R/F	583.9	535.4	303.3	460.1	622.4
	%DEP	-13	-21	-55	-32	-8
SEPT	R/F	125.5	64	166	264.5	269.9
	%DEP	-52	-75	-36	2	4
OCT	R/F	56.9	18.2	15.9	0	6.9
	%DEP	-9	-71	-75	-100	-89
NOV	R/F	0	3	0	0.1	17
	%DEP	-100	-77	-100	-99	32
DEC	R/F	29	12.7	0.9	23.6	3.5
	%DEP	41	-38	-95	15	-83

11. Geology and Mineral Wealth

The synclinal trough shaped Doon Valley bounded by the rocks of the Lesser Himalayan formations in north and Siwalik in south, forms a part of the sub-mountain region of the Garhwal Himalaya. Geologically the valley is divided into:

1- **Lesser Himalaya:** The lesser Himalaya is extended towards the north-eastern part of the valley to the south eastern part of the valley (Figure 3-3). The oldest formation of the group is the Damta formation comprising of slate, quartzite and turbidites are predominantly in the eastern part of the valley. This formation overlaid by Chandpur formation comprising of phyllite, slate and limestone is well exposed in the north eastern and eastern part of the valley in a narrow band. Nagthat formation overlaid Chandpur formation comprising of Quartzite and slate is well dominated in the eastern part of the valley. The next formation, Blaini formation is well exposed in the eastern and north eastern part of the valley in a narrow band in the north eastern part of the valley. The Blaini formation is conformably overlaid by Krol formation comprising of dolomitic limestone, red shale sandstone and black shale found in the north-eastern part of the valley. The Krol rocks are overlaid by Tal formation well exposed in the north eastern part of the valley consisting of lower Tal and upper Tal. Upper Tal consists of white to pink coloured quartzite sandstone whereas the lower Tal consists of quartzites with sandstone and brown shale. The next formation is the Subathu formation comprising of red shale and lenticular bands of sandstone. But it is not well exposed in the vicinity of the study area.

2- **The Siwalik Group:** This group consists predominantly of fluvial sequences which were deposited during middle Miocene to late Pliocene period. It is further classified into Lower, Middle and Upper Siwalik.

The Lower Siwalik is well exposed in the isolated outcrops in the northern part of the valley comprises of coarse grained sandstone interbedded with mudstone.

The Middle Siwalik group can be distinguished by the presence of coarse boulder conglomerates and well exposed in the south eastern to south western part of the valley in a small patch in the north-eastern part of the valley. At many places in Doon valley (north-eastern part) these rocks are directly overlaid by Old Doon Gravels.

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The Upper Siwalik group can be distinguished by the presence of coarse boulders conglomerates. It conformably lies over the middle Siwalik, and is well exposed at many places in the south western part of the valley.

3- Doon Gravel: The post Siwalik sediments are Doon Gravels that can be further classified into Older Doon Gravel, Younger Doon Gravel and Alluvium. Doon Gravels originated due to erosional activity by the streams, which eroded the Siwalik formation as well as the pre tertiary rocks and brought them to the synclinal depression.

Older Doon gravel consists of rounded to sub rounded upper Siwalik boulders and angular pebbles of quartzites, slates and shale as well as limestone pebbles from the pre tertiary rocks like Nagthat, Chandpur, Tal and Krol formations. It lies unconformably over the Middle and Upper Siwaliks and at places directly over Chandpur Phyllites (Bartarya, 1995). It is exposed in the Rajpur hill forest in the northern part of Dehradun city and in Galjwari forest area west of the Rajpur forest.

Younger Doon Gravels resting unconformably over the old Doon Gravels are characterised by very large boulders and braided river deposits. It consists of poorly sorted mixture of clay sand gravels and large boulders. The major part of the valley is occupied by younger Doon Gravels in the form of large fans and is known as principal Doon fans. The piedmont zone consisting of younger Doon gravel, is formed by the merging of a number of fans descending from the Siwalik range.

Alluvium consists of very fine materials like clay and partly sand. In case of a fan, the heavier and massive material tend to get deposited at the head of fan whereas finer material travel further to the toe part of the fan and deposited there in form of thick clay beds. Due to this reason clay material is found in the southern part of the city. At some other places clay is found in between adjacent fans.

Important minerals that found to occur in District Dehradun are limestone, barites, marble, copper, dolomite, gypsum, lead-zinc, silver, rock phosphate and Minor Mineral like Sand, Bajri and Boulder in Dehradun. At present in district Dehradun, only riverbed mining activity is going on in River Yamuna, Tons, Song, Jakhan, Rispana, Assan, Sorna, Nimee, Noon, Bindal, Sudhowala Khala, Bandal River, Nalota River, Narokhala, Amlaw River, Chandrabhaga River.

11 (a) District wise detail of river or stream and other sand source

Name of River	Tehsil	Minable Area (in Ha.)
Yamuna	Vikasnagar	455.2197
Ganga	Rishikesh	-
Tons	Vikasnagar	110.259
Assan	Vikasnagar	370.429
Sorna	Vikasnagar	79.21
Nimi	Vikasnagar	8.40
Noon	Vikasnagar	11.00
Jakhan	Rishikesh/Doiwala	231.02
Song	Dehradun	903.856
Bindal	Dehradun	-
Sheetala	Vikasnagar	60.983

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SHIWAN JOSHI (DPO)

Chorkhala	Vikasnagar	20.00
Sudhowala Khala	Vikasnagar	2.5
Gulata	Vikasnagar	-
Narokhala	Vikasnagar	42.00
Rispna	Dehradun	-
Suswa	Vikasnagar	55.51
Amlawa	Vikasnagar	37.058
Ramgarh raw	Vikasnagar	20.00
Kotmot	Vikasnagar	60.00
Kali raw	Dehradun	3.288
Baldi	Dehradun	69.785

(b) District wise availability of sand or gravel or aggregate resources

जनपद देहरादून में अवस्थित रेत या कंकड़ या समग्र संसाधनों के पट्टों के आंकड़े

क्र० सं०	जनपद देहरादून	कुल आवंटित पट्टे	संचालित पट्टे	बन्द पट्टे
1.	वन विकास निगम	11	01	05 खनन पट्टे आशय पत्र निर्गत, तथा 05 खनन पट्टे FC (पर्यावरणीय अनुमति) की अवधि समाप्त होने के कारण मई, 2019 से बन्द।
2.	गढ़वाल मण्डल विकास निगम	30	03	वर्तमान में 07 खनन पट्टों में पर्यावरणीय अनुमति अप्राप्त है, 07 खनन पट्टों में नवीनीकरण की कार्यवाही गतिमान है, 13 खनन पट्टों में नवीनीकरण की कार्यवाही पूर्ण तथा अन्य कारणों से लम्बित है।
3.	निजी नाप भूमि	23	04	वर्तमान में 19 पट्टे NBWL अनुमति अप्राप्ति, पट्टे देयता, अवधि समाप्ति, सर्म्पण, आदि के कारण बन्द।
	कुल पट्टे	64	8	56

उपरोक्त के अतिरिक्त नदी तल उपखनिज के खनन पट्टे जनपद स्तर पर ई-टेण्डर के माध्यम से आवंटित किये जाने वाले (पूर्व में ई-नीलामी प्रक्रिया से आवंटन ना हो पाने तथा निगमों के द्वारा सर्म्पित उपखनिज के खनन पट्टे)

जनपद देहरादून				
क्र० सं०	लॉट का नाम	नदी का नाम	क्षेत्रफल (हे० में)	मात्रा (टन में)
1	आसन-1	आसन	88.610	739200
2	शीतला 16/1	शीतला	60.983	-
3	आसन-2	आसन	45.00	891000
4	अमलावा 22/2	अमलावा	3.258	-
5	अमलावा	अमलावा	30.00	-
6	टौंस हरिपुर	टौंस	31.75	-
7	रामपुर मंडी	यमुना	20.11	-
8	यमुना नदी का बायां किनारा (लाघा)	यमुना	70.00	-
9	यमुना 23/2	यमुना	31.203	-

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10	आसन 14/4	आसन	35.405	-
11	आसन 14/5	आसन	32.218	-
12	आसन 14/6	आसन	32.709	-
13	नून 8/1	नून	7.500	-
14	नून 8/2	नून	7.600	-
15	निम्मी 18/1	निम्मी	8.400	-
16	चोरखाला	चोरखाला	20.00	-

संचालित खनन पदों के अतिरिक्त आशय पत्र पर स्वीकृत खनन क्षेत्र तथा आवंटित खनन पदों का विवरण						
क्र० सं०	पददाधारक	लॉट का नाम	नदी का नाम	कुल क्षेत्रफल (है०)	उपखनिज की मात्रा अपेक्षित टन में	अभियुक्ति
01	वन विकास निगम	नरोखाला	नरोखाला	40.00	4,62,000	आशय पत्र जारी
02	वन विकास निगम	कोटमोट	-	60.00	6,60,000	आशय पत्र जारी
03	वन विकास निगम	रामगढ रॉ	रामगढ रॉ	20.00	88,000	आशय पत्र जारी
04	वन विकास निगम	विनाश राव	-	30.00	3,30,000	आशय पत्र जारी
05	वन विकास निगम	सौग नदी	भोपालपानी कक्ष सख्या 08	64.00	4,68,000	आशय पत्र जारी
06	गढवाल मण्डल विकास निगम	टौंस 3/12	टौंस	46.931	3,20,000	EC लंबित
07	गढवाल मण्डल विकास निगम	टौंस 3/13	टौंस	6.00	1,18,800	EC लंबित
08	गढवाल मण्डल विकास निगम	यमुना 21/2	यमुना	34.94	9,09,828	EC लंबित
09	गढवाल मण्डल विकास निगम	यमुना 23/1	यमुना	30.035	6,63,961	EC लंबित
10	गढवाल मण्डल विकास निगम	सौंग 7/2	सौंग	135.856	7,50,000	EC लंबित
11	गढवाल मण्डल विकास निगम	सुसवा 12/2	सुसवा	55.51	6,85,000	EC लंबित
12	गढवाल मण्डल विकास निगम	टौंस 3/6	टौंस	10.523	85,000	EC लंबित



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13	गढ़वाल मण्डल विकास निगम	20/12 नरोखाला कटापत्थर	विकासनगर/यमुना नदी	0.450	9,300	नवीनीकरण की कार्यवाही गतिमान
14	गढ़वाल मण्डल विकास निगम	14/7 आसन	विकासनगर/आसन नदी	4.00	58,000	नवीनीकरण की कार्यवाही गतिमान
15.	गढ़वाल मण्डल विकास निगम	3/4 टौंस	टौंस	0.281	9,290	नवीनीकरण की कार्यवाही गतिमान
16.	गढ़वाल मण्डल विकास निगम	3/9 टौंस	टौंस	3.963	96,000	नवीनीकरण की कार्यवाही गतिमान
17.	गढ़वाल मण्डल विकास निगम	20/13 सुद्धोवाला	सुद्धोवाला खाला	2.500	34,000	नवीनीकरण की कार्यवाही गतिमान
18.	गढ़वाल मण्डल विकास निगम	13/2 जाखन	डोईवाला/ जाखन नदी	16.57	5,46,700	नवीनीकरण की कार्यवाही गतिमान
19.	गढ़वाल मण्डल विकास निगम	कालीराव 5/1	देहरादून	3.288	63,500	नवीनीकरण की कार्यवाही गतिमान
20.	गढ़वाल मण्डल विकास निगम	14/8 आसन	विकासनगर/आसन नदी	32.00	3,00,000	शासनादेश संख्या 1896/VII-I/2020-22ख/2016 दिनांक 24 दिसम्बर,2020 द्वारा नवीनीकृत।
21.	गढ़वाल मण्डल विकास निगम	3/8 टौंस	टौंस	15.363	1,50,000	शासनादेश संख्या 1902/VII-I/2020-23ख/2016 दिनांक 24 दिसम्बर,2020 द्वारा नवीनीकृत।
22.	गढ़वाल मण्डल विकास निगम	3/10 टौंस	टौंस	23.00 मध्ये 18.283	220000	शासनादेश संख्या 1898/VII-I/2020-111ख/2015 दिनांक 24 दिसम्बर,2020 द्वारा नवीनीकृत।
23.	गढ़वाल मण्डल विकास निगम	3/11 टौंस	टौंस	11.10 मध्ये 7.920	85,000	शासनादेश संख्या 1900/VII-I/2020-114ख/2015 दिनांक 24 दिसम्बर,2020 द्वारा नवीनीकृत।
24.	गढ़वाल मण्डल विकास निगम	3/14 टौंस	टौंस	6.700	55,000	शासनादेश संख्या 1897/VII-I/2020-21ख/2016 दिनांक 24 दिसम्बर,2020 द्वारा नवीनीकृत।
25.	गढ़वाल मण्डल विकास निगम	8/3 नून	नून	10.360 मध्ये 4.50	90,000	शासनादेश संख्या 1889/VII-I/2020-10ख/2015 दिनांक 24 दिसम्बर,2020 द्वारा नवीनीकृत।

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26.	गढ़वाल मण्डल विकास निगम	8/4 नून	नून	21.668 मध्ये 6.50	2,00,000	शासनादेश संख्या 1893/VII-I/2020-113ख/2015 दिनांक 24 दिसम्बर, 2020 द्वारा नवीनीकृत।
27.	गढ़वाल मण्डल विकास निगम	14/1 आसन	आसन	18.400	1,60,000	शासनादेश संख्या 1982/VII-I/2020-115ख/2015 दिनांक 24 दिसम्बर, 2020 द्वारा नवीनीकृत।
28.	गढ़वाल मण्डल विकास निगम	14/2 आसन	आसन	21.094 मध्ये 13.00	2,00,000	शासनादेश संख्या 1899/VII-I/2020-112ख/2015 दिनांक 24 दिसम्बर, 2020 द्वारा नवीनीकृत।
29.	गढ़वाल मण्डल विकास निगम	13/1 जाखन	जाखन	18.00 मध्ये 13.020	1,70,000	शासनादेश संख्या 1890/VII-I/2020-106ख/2015 दिनांक 24 दिसम्बर, 2020 द्वारा नवीनीकृत।
30.	गढ़वाल मण्डल विकास निगम	14/10 आसन	आसन	62.00 मध्ये 57.00	5,00,000	शासनादेश संख्या 1895/VII-I/2020-106ख/2015 दिनांक 24 दिसम्बर, 2020 द्वारा नवीनीकृत।
31.	गढ़वाल मण्डल विकास निगम	यमुना 23/3	विकासनगर/यमुना	14.970 मध्ये 10.500	1,00,000	शासनादेश संख्या 1894/VII-I/2020-108ख/2015 दिनांक 24 दिसम्बर, 2020 द्वारा नवीनीकृत।
32.	गढ़वाल मण्डल विकास निगम	बाल्दी 15/3, 15/4	विकासनगर/ बाल्दी	69.785	5,00,000	सीमांकन हेतु निगम स्तर पर लम्बित है।
33.	श्री अजय डबराल पुत्र श्री डी0एल0 डबराल, सुन्दरवाला, रायपुर देहरादून	ग्राम रामपुर कलां	विकासनगर /आसन नदी	2.344	77,352	पट्ट रायल्टी की देयता के सम्बन्ध में प्रकरण शासन स्तर पर विचाराधीन। वर्तमान में अवधि समाप्त।
34.	श्री लोटस डेवलेपर्स, 5 कास रोड, देहरादून	ग्राम ढकरानी	विकासनगर/ यमुना नदी	3.032	86,412	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत इस कार्यालय के पत्र संख्या 188 दिनांक 02 अगस्त, 2018 द्वारा जिलाधिकारी महोदय को निरस्तीकरण किये जाने हेतु आख्या प्रेषित की गयी है। पट्टाविलेख के अनुसार दिनांक 10.02.2019को पट्टा अवधि समाप्त हो चुकी है।

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35.	श्री सुशील कुमार पुत्र श्री इन्दर सिंह, 246 चांदमारी रोड, डोईवाला, देहरादून	ग्राम डाकपत्थर	विकासनगर/यमुना नदी	2.382	67,887	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत इस कार्यालय के पत्र संख्या 188 दिनांक 02 अगस्त, 2018 द्वारा जिलाधिकारी महोदय को निरस्तीकरण किये जाने हेतु आख्या प्रेषित की गयी है। पट्टाविलेख के अनुसार दिनांक 20.02.2019 को पट्टा अवधि समाप्त हो चुकी है।
36.	श्रीमती सुनीता तोमर पत्नी श्री हुकम सिंह तोमर, ग्राम डूमेट, विकासनगर, देहरादून	ग्राम डूमेट	विकासनगर/यमुना नदी	1.774	45,504	बन्दी की अवधि की देयता के सम्बन्ध में शासन स्तर पर विचाराधीन।
37.	श्री अजय किशोर पुत्र श्री गोपीचन्द, मेन रोड, विकासनगर, देहरादून	ग्राम ढकरानी	विकासनगर/यमुना नदी	3.125	89,063	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत खनन पट्टे में खनन संक्रियाएं बन्द रही। पट्टाविलेख के अनुसार दिनांक 04.03.2019 को पट्टा अवधि समाप्त हो चुकी है।
38.	श्री सरदार सिंह पुत्र श्री दौलत सिंह, समाल्टा कालसी देहरादून	ग्राम डाकपत्थर	विकासनगर/यमुना नदी	1.537	43,805	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत खनन पट्टे में खनन संक्रियाएं बन्द रही। वर्तमान में अवधि समाप्त। पट्टाविलेख के अनुसार दिनांक 28.02.2019 को पट्टा अवधि समाप्त हो चुकी है।
39.	श्री अरुण कुमार पुत्र श्री ओम प्रकाश शर्म	ग्राम ढकरानी	विकासनगर/यमुना नदी	1.93	1,78,490	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत इस कार्यालय के पत्र संख्या 188 दिनांक 02 अगस्त, 2018 द्वारा जिलाधिकारी महोदय को निरस्तीकरण किये जाने हेतु आख्या प्रेषित की बन्द रही। पट्टाविलेख के अनुसार दिनांक 12.04.2019 को पट्टा अवधि समाप्त हो चुकी है।
40.	मै० शिवा ड्रेजर्स, ग्राम रोहालकी दयालपुर पो०ओ० भगवानपुर, रूड़की, हरिद्वार	ग्राम ढकरानी	विकासनगर/यमुना नदी	2.589	72,513	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत खनन पट्टे में खनन संक्रियाएं बन्द रही। पट्टाविलेख के अनुसार दिनांक 06.11.2019 को पट्टा अवधि समाप्त हो चुकी है।

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देहरादून

BHUVAN JOSHI (TOP)
12/02/2019

41.	श्री शुभम शर्मा पुत्र श्री अरुण शर्मा, सिनौला देहरादून	ग्राम ढकरानी	विकासनगर/यमुना नदी	2.602	32,419	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत खनन पट्टे में खनन संक्रियाएं बन्द है। पट्टाविलेख के अनुसार दिनांक 06.11.2019 को पट्टा अवधि समाप्त हो चुकी है।
42.	श्री नफीस अहमद पुत्र श्री अब्दुल हसन, टिमली, विकासनगर, देहरादून	ग्राम ढकरानी	विकासनगर/यमुना नदी	2.748	78,318	NBWL की अनुमति प्राप्त। बन्दी की अवधि की देयता के सम्बन्ध में जिलाधिकारी महोदय आख्या प्रेषित की गयी है। पट्टाविलेख के अनुसार दिनांक 18.12.2019 को पट्टा अवधि समाप्त हो चुकी है।
43.	श्री मौसम सिंह पुत्र श्री पृथ्वी सिंह, ढकरानी, विकासनगर, देहरादून	ग्राम ढकरानी	विकासनगर/यमुना नदी	1.854	52,839	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत इस कार्यालय के पत्र संख्या 188 दिनांक 02 अगस्त, 2018 द्वारा जिलाधिकारी महोदय को निरस्तीकरण किये जाने हेतु आख्या प्रेषित की गयी है। पट्टाविलेख के अनुसार दिनांक 26.03.2020 को पट्टा अवधि समाप्त हो चुकी है।
44.	श्री विजय ठाकुर पुत्र स्व० श्री सुरेन्द्र सिंह ठाकुर, वार्ड नं०-8, अस्पताल रोड, देहरादून	ग्राम ढकरानी	विकासनगर/यमुना नदी	2.578	73,473	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत खनन पट्टे में खनन संक्रियाएं बन्द है। पट्टाविलेख के अनुसार दिनांक 06.11.2019 को पट्टा अवधि समाप्त हो चुकी है।
45.	मौ० खालिद पुत्र श्री हसनदीप, ढालीपुर विकासनगर, देहरादून	ग्राम नवाबगढ़	विकासनगर/यमुना नदी	1.161	-	NBWL की अनुमति प्राप्त न किये जाने के दृष्टिगत इस कार्यालय 188 दिनांक 02 अगस्त, 2018 द्वारा जिलाधिकारी महोदय को निरस्तीकरण किये जाने हेतु आख्या प्रेषित की गयी है।


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46.	श्री अशोक बोरा पुत्र श्री तेज सिंह, ग्राम दुर्लख, पट्टी जौरासी, डीडीहाट, पिथौरागढ़	ग्राम डुमेट	विकासनगर/यमुना नदी	0.824	22,914	पट्टाधारक के अनुरोध पत्र के क्रम में पट्टा समर्पण किये जाने एवं अवशेष देयता जमा कराये जाने के सम्बन्ध में जिलाधिकारी महोदय को पत्र आख्या प्रेषित की गयी है।
47.	श्रीमती बामो देवी पत्नी श्री अर्जुन सिंह	ग्राम ढकरानी	विकासनगर/यमुना नदी	1.429	146765	अवधि समाप्त।
48.	श्री मोहन लाल पुत्र श्री पीताम्बर दत्त, खदरी खड़क माफ, तहसील ऋषिकेश, देहरादून	ग्राम डुमेट	विकासनगर	0.8100	26730	आशय पत्र जारी।
49.	श्री जगवीर सिंह पुत्र श्री जीत सिंह, धर्मावाला एवं श्री जितेन्द्र धवन पुत्र श्री भगवान दास धवन, 114 फर्स बाजार साहदरा दिल्ली	ग्राम डाकपत्थर	विकासनगर/यमुना नदी	1.913	54521	अवधि समाप्त।
50.	श्री सतेन्द्र प्रताप सिंह पुत्र श्री दीवान सिंह, बोसान, कालसी देहरादून।	ग्राम बोसान	कालसी/ यमुना नदी	4.419	147345	अवधि समाप्त।
51.	श्री सुनीत पाल अग्रवाल पुत्र श्री धर्मपाल अग्रवाल, 3/3, रेसकोर्स देहरादून	ग्राम खुशालपुर	विकासनगर /आसन	4.743	135176	अवधि समाप्त।
52.	श्री मुकेश अरोड़ा पुत्र स्व0 श्री सागर चन्द्र अरोड़ा	ग्राम ब्यासनहरी	कालसी/ यमुना नदी	1.292	31407	अवधि समाप्त।
53.	डोईवाला सहकारी श्रम संविदा समिति	2 कालसी ब्लॉक की टौन्स नदी लॉट नं0-2	कालसी/ टौन्स नदी	10.11	1,01,100	अवधि समाप्त

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54.	उत्तराखण्ड वन विकास निगम	सौंग नदी-3	डोईवाला/ सौंग नदी	93.00	59,99,400	वर्तमान में एफ0सी0 की अवधि समाप्त होने के कारण 25 मई, 2019 से बन्द।
55.	उत्तराखण्ड वन विकास निगम	जाखन नदी-1	देहरादून/ जाखन नदी	99.95	29,68,515	वर्तमान में एफ0सी0 की अवधि समाप्त होने के कारण 25 मई, 2019 से बन्द।
56.	उत्तराखण्ड वन विकास निगम	जाखन नदी-2	देहरादून/ जाखन नदी	96.50	28,66,050	वर्तमान में एफ0सी0 की अवधि समाप्त होने के कारण 25 मई, 2019 से बन्द।
57.	उत्तराखण्ड वन विकास निगम	सौंग नदी-2	डोईवाला/ सौंग नदी	136.85	40,64,445	वर्तमान में एफ0सी0 की अवधि समाप्त होने के कारण 25 मई, 2019 से बन्द।
58.	उत्तराखण्ड वन विकास निगम	सौंग नदी-1	डोईवाला/ सौंग नदी	202.00	59,99,400	वर्तमान में एफ0सी0 की अवधि समाप्त होने के कारण 25 मई, 2019 से बन्द।

11 (c) Detail of existing mining leases of sand and aggregates in Dehradun

क्र० सं०	पट्टाधारक	लॉट का नाम	तहसील/ नदी का नाम	क्षेत्रफल है० में	उपखनिज की मात्रा (टन में)	अभ्युक्ति
01	उत्तराखण्ड वन विकास निगम	स्वारना नदी	विकासनगर/ स्वारना नदी	23.75	2,16,000	संचालित।
02	गढ़वाल मण्डल विकास निगम	सारना 17/1	विकासनगर/ सारना नदी	51.463	3,50,000	संचालित।
03	गढ़वाल मण्डल विकास निगम	यमुना 21/3	विकासनगर/ यमुना नदी	68.364	6,00,000	संचालित।
04	गढ़वाल मण्डल विकास निगम	यमुना 21/1	विकासनगर/ यमुना नदी	123.190	8,00,000	संचालित।
05.	श्री अक्षय भट्ट पुत्र श्री खुशीराम भट्ट ग्राम जोकला, तहसील कालसी देहरादून।	ग्राम जोकला तहसील कालसी	कालसी/ यमुना	3.80	1,25,070	संचालित
06.	श्री गम्भीर सिंह पुत्र श्री श्याम सिंह, बसान, कालसी, देहरादून	ग्राम बसान	कालसी/ यमुना नदी	2.266	48,435.75	संचालित
07.	श्री दिग्विजय सिंह पुत्र श्री शूरवीर सिंह चौहान ग्राम बसान तहसील कालसी देहरादून।	ग्राम बसान	कालसी/ यमुना नदी	2.613	86,229	संचालित
08.	श्री जनक सिंह रावत पुत्र श्री सुन्दर सिंह रावत, कुनार विकासनगर देहरादून।	ग्राम नवाबगढ़	विकासनगर/ यमुना नदी	1.768	37,782.75	संचालित

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Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District
1	Yamuna	13.50	40
2	Tons	1.26	60
3	Assan	5.25	80
4	Sorna	1.56	98
5	Nimi	0.09	45
6	Noon	0.33	40
7	Jakhan	0.70	90
8	Song	3.40	75
9	Bindal	-	-
10	Sheetal Raw	0.75	80
11	Chorkhala	0.12	90
12	Sudhowala Khala/Darer	0.05	90
13	Gulata	0.11	90
14	Narokhala	0.05	90
15	Rispna	-	-
16	Chandrabhaga	0.90	80
17	Suswa	5.00	55
18	Ganga	-	-

Salient feature of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin
1	Yamuna	40	Yamunotri	3162
2	Ganga	18	Gangoti	3200
3	Tons	28	Mussoorie	1963
4	Assan	28	Malhan Rang	718
5	Sorna	20	Misras Patti	985
6	Nimi	11	Kharakhet	834
7	Noon	13	Bakrana	1315
8	Jakhan	27	Raithwan gaun	1152
9	Song	39	Tega kalhan	2378
10	Bindal	21	Rajpur	960
11	Sheetal Raw	19	Koti	1160
12	Chorkhala	14	Birsani	830
13	Sudhowala Khala/Darer	10	Bidholi	823
14	Gulata	7.5	Bidholi	781
15	Narokhala	5	Tauli	698
16	Rispna	23	Tibanalapani	839
17	Chandrabhaga	21	Agrakhal	1361
18	Suswa	34	Mothrowala	578

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in Km)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in sq. meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Yamuna	-	-	458.6427	4743120
Ganga			-	-
Tons			114.405	811038
Assan			378.523	3011014
Sorna			35.83	343153
Nimi			8.4	-
Noon			47.128	290000
Jakhan			226.60	1441620
Song			903.856	2730000
Bindal			-	-
Sheetala			60.983	-
Chorkhala			20.00	-
Sudhowala Khala			2.5	34000
Gulata			-	-
Narokhala			42.00	462000
Rispna			-	-
Chandrabhaga			-	-
Suswa			55.51	685000
Amlawa			37.058	125070
Ramgarh raw			8.00	88000
Kotmot			90.00	990000
Kali raw			3.288	63500
Baldi			69.785	384445

Mineral Potential

River	Boulder (MT)	Bajri (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)
Yamuna	-	-	-	4743120
Ganga	-	-	-	-
Tons	-	-	-	811038
Assan	-	-	-	3011014
Sorna	-	-	-	343153
Nimi	-	-	-	-
Noon	-	-	-	290000
Jakhan	-	-	-	1441620
Song	-	-	-	2730000
Bindal	-	-	-	-
Sheetala	-	-	-	-

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Chorkhala	-	-	-	-
Sudhowala Khala	-	-	-	34000
Gulata	-	-	-	-
Rispna	-	-	-	-
Chandrabhaga	-	-	-	462000
Suswa	-	-	-	-
Amlawa				-
Narokhala				685000
Ramgarh raw				125070
Kotmot				88000
Kali raw				990000
Baldi				63500
				384445

Annual Deposition

	Boulder (MT)	Bajri (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)
-	-	-	-	Total annual Deposition of Minor Mineral is approximately or more than the sum of above mentioned mineable potential mineral i.e. 16201960 Ton

S. No	River or Stream	Portion of the river stream recommended for mineral concession (in Km)	Length of area recommended for mineral concession (in Km)	Average width of area recommended for mineral concession (in meter)	Area recommended for mineral concession (in hect.)	Mineable mineral potential (in MT) (60% of total mineral potential)
1	Yamuna		-	-	458.6427	4743120
2	Ganga		-	-	-	-
3	Tons		-	-	114.405	811038
4	Assan		-	-	378.523	3011014
5	Sorna		-	-	35.83	343153
6	Nimi		-	-	8.4	-
7	Noon		-	-	47.128	290000
8	Jakhan		-	-	226.60	1441620
9	Song		-	-	903.856	2730000
10	Bindal		-	-	-	-
11	Sheetala		-	-	60.983	-
12	Chorkhala		-	-	20.00	-
13	Sudhowala Khala		-	-	2.5	34000

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14	Gulata		-	-	-	-
15	Narokhala		-	-	42.00	462000
16	Rispna		-	-	-	-
17	Chandrabha ga		-	-	-	-
18	Suswa				55.51	685000
19	Amlawa				37.058	125070
20	Ramgarh raw				8.00	88000
21	Kotmot				90.00	990000
22	Kali raw				3.288	63500
23	Baldi				69.785	384445

METHODOLOGY ADOPTED FOR CALCULATION OF MINERAL POTENTIAL

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50% to 60% of the area of a particular river or stream.

PROCESS OF DEPOSITION OF SEDIMENTS IN THE RIVERS OF THE DISTRICT

The deposition in a river bed is more pronounced during rainy season although the quantum of deposition varies from stream to stream depending upon numbers of factors such as catchment, lithology, discharge, river profile and geomorphology of the river course. Where annual deposition is much more even two to three meters, but it is noticed that during flood season whole of the pit so excavated is completely filled up and as such the excavated area is replenished with new harvest of minerals. In order to calculate the mineral deposits in the stream beds, the mineral constituents have been categorized as clay, silt, sand, bajri and boulder. However during present calculation, the waste material i.e silt which vary from 10 to 20% in different streams has also been included in the total production. Further the Survey of India Topo-Sheets are used as base map to know the extent of river course. The mineral reserves have been calculated only upto 1.50 meter depth although there are some portions in the river beds such as channel bars, point bars and central islands where the annual deposition is raising the level of river bed thus causing shifting of the rivers towards banks resulting in to cutting of banks and at such locations, removal of this material upto the bed level is essential to control the river flow in its central part to check the bank cutting. While calculating the mineral potentials, the mineral deposits lying in the sub-tributaries of that particular stream/river has not been taken into consideration. Since these mineral deposits are adding annually to the main river, the mineral deposits will be much more.

GENERAL RECOMMENDATIONS/CONCLUSIONS

During the preparation of the present report prominent rivers/ streams has been studied in detail, as the rest of the streams/rivers either have very insignificant annual replenishment/ approachability problem or are very narrow at most of the places and as such are not fit for grant of mineral concession for mineral based industries, however it is also important to mention here that

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because of the regular demand of sand, boulder and bajri for the developmental activities in the respective areas, such streams are prone to illegal mining. It is suggested that the auctions of quarries be done regularly to meet out the local demand subject to the approval from the joint Inspection Committee as per Uttarakhand Minor Mineral Concession Rule, 2001. These mineral concessions shall also reduce demand load and will be helpful to minimize illegal extraction of minerals, failure of which may result in to illegal mining at odd hours and shall be haphazard and more detrimental to the local ecology. Irrespective of it following geo-scientific considerations are also suggested to be taken into account during the river bed mining in a particular area:

1. Abandoned stream channels or terrace and inactive floodplains may be preferred rather than active channels and their deltas and floodplains.
2. Stream should not be diverted to form inactive channel.
3. Mining below subterranean water level should be avoided as a safeguard against environmental contamination and over exploitation of resources.
4. Large rivers and streams whose periodic sediment replenishment capacities are larger, may be preferred than smaller rivers.
5. Segments of braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
6. Mining at the concave side of the river channel should be avoided to prevent bank erosion. Similarly meandering segment of a river should be selected for mining in such a way as to avoid natural eroding banks and to promote mining on naturally building (aggrading) meander components.
7. Continued riverbed material mining in a given segment of the river will induce seasonal scouring and intensify the erosion activity within the channel. This will have an adverse effect not only within the mining area but also both in upstream and downstream of the river course. Hazardous effects of such scouring and enhanced erosion due to riverbed mining should be evaluated periodically and avoided for sustainable mining activities.
8. Mining area should be demarcated on the ground with Pucca pillars so as to avoid illegal mining.
9. The guidelines and norms as enshrined in the State mineral Policy, Rules, Acts, Environment clearance and judgments of various Courts must be strictly complied with.
10. It is recommended that Sub Divisional Level Committee may visit it site and may take into consideration all its relevant aspects / data while scrutinizing and recommending the application on suitability of the site for mining or prohibition thereof to the concerned Authority.

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Equivalent/Neutral Citation: 2021(11)ADJ385, 2021(6)BLJ249, 2022(12)FLT204, 2022 (1) Him. LR. 246, 2021 INSC 713, 2022(1)J.L.J.R.217, 2022(1)PLJR171, 2021(13)SCALE379, (2022)2SCC348, [2021]7SCR351

IN THE SUPREME COURT OF INDIA

Civil Appeal Nos. 3661-3662 of 2020

Decided On: 10.11.2021The State of Bihar and Ors. **Vs.** Pawan Kumar and Ors.**Hon'ble Judges/Coram:***L. Nageswara Rao, Sanjiv Khanna and B.R. Gavai, JJ.***Counsel:**

For Appearing Parties: Atmaram N.S. Nadkarni, ASG, Rishi K. Awasthi, Adv., Azmat H. Amanullah, AOR, Piyush Vatsa, Prashant Kumar, Tirupati Gaurav S., Advs., Rajiv Shankar Dvivedi, AOR, Vanshdeep Dalmia, AOR, Suchakshu Jain, Adv., Aishwarya Bhati, ASG, Rajeev K. Ranjan, Archana Pathak Dave, Bimal Roy Jadh, Suhasini Sen, Advs., Gurmeet Singh Makker, AOR, Arvind Kumar, Adv., Aditya Singh, AOR, Shubham Singh, Adv., Dharmendra Kumar Sinha, AOR, Savita Singh, AOR, Rohit Kumar Singh, AOR, Rajat Mittal, AOR, Siddhant Buxy, AOR, Pinaki Misra, Sr. Adv., Pankaj Bhagat, AOR, Kripa Shankar Prasad, Ritu Rajkumari, Adv., Aakash Sirohi, AOR, Ansar Ahmad Chaudhary, AOR, Sumit Kumar Sharma, Shehla Chaudhary, Anas Chaudhary, Advs., Rita Jha, AOR, Nishtha Kumar, AOR, Ankit Kumar Lal, AOR, Anand Varma, AOR and Santosh Mishra, Adv.

ORDER

1. The present appeals challenge the judgment and order dated 14th October 2020, passed by the National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as "the Tribunal") in O.A. No. 40/2020/EZ with O.A. No. 57/2020/EZ, thereby issuing the following directions:

(i) Having regard to the findings at (a), (b) and (c) above, we direct the State to undertake further exercise for preparation of a fresh DSR for the Banka district.

(ii) As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra), the DSR shall be prepared through a consultant(s) accredited by the National Accreditation Board of Education and Training/Quality Control Council of India in terms of O.M. of MoEF & CC dated 16.03.2010.

(iii) The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact that the SEIAA comprises of technical/scientific experts. The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

(iv) While preparing the DSR, the MoEF & CC Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM-2020 read in sync with each other.

2. The Appellant-State of Bihar has assailed the said judgment and order dated 14th October 2020, on various grounds.

3. Shri Atmaram Nadkarni, learned Senior Counsel appearing on behalf of the State of Bihar submitted that the Tribunal has grossly erred in holding that unless the State Expert Appraisal Committee (hereinafter referred to as "SEAC") and the State Environment Impact Assessment Authority (hereinafter referred to as "SEIAA") grants approval to the District Survey Report (hereinafter referred to as "DSR") for the purpose of mining of sand, the same cannot be carried out. He submitted that the Tribunal has further held that the very invitation of the tenders without preparing the DSR in accordance with the judgment of the Tribunal in the case of Satendra Pandey v. Ministry of Environment, Forest and Climate Change and Anr.¹ could not have been done. He submitted that after the tenders are invited in accordance with the DSR prepared by the District Level Committee, the successful bidder will be required to prepare a mining plan and unless such a mining plan is approved by SEAC and SEIAA, the Environmental Clearance would not be granted and in turn, mining activities cannot be carried out. He submitted that the finding of the Tribunal is like putting the cart before the horse. He further submitted that the Tribunal has also grossly erred in holding that the DSRs prepared by the State were without following the requisite procedure and without considering the relevant factors. He submitted that not only the procedure as prescribed under the relevant Rules and Regulations was complied with, but the voluminous material in support of the same was also placed on record before the Tribunal. He submitted that the Tribunal has not taken into consideration the said material. He therefore submitted that the judgment and order passed by the Tribunal dated 14th October 2020, needs to be set aside and the State needs to be permitted to finalize the tenders received by it.

4. Shri Nadkarni further submitted that on account of the orders passed by the Tribunal, the old lessees are continuing with the mining activities by paying a meagre amount to the State Government. He therefore submitted that on account of this, a huge loss would be caused to the public exchequer. In the alternative, he submitted that the State, at least, needs to be permitted to undertake mining activities through Bihar State Mining Corporation until the DSRs are finalized in accordance with the judgment of the Tribunal.

5. Shri P.S. Patwalia, learned Senior Counsel appearing on behalf of the original applicant vehemently opposed the appeals. He submitted that the Tribunal has rightly held that the DSRs are not prepared in accordance with the relevant Rules as well as policy guidelines. He submitted that it is apparently clear that the State has taken into consideration only financial enrichment without considering the environmental aspects.

6. Though, we have heard the learned Counsel for both the parties at length on merits, we find that it will be appropriate that the appeals are kept pending for further consideration and till then, certain interim orders are passed.

7. It cannot be in dispute that though the developmental activities are not stalled, the environmental issues are also required to be addressed. A balanced approach of sustainable development ensuring environmental safeguards, needs to be resorted to. At the same time, it also cannot be ignored that when legal mining is banned, it gives rise

to mushroom growth of illegal mining, resulting into clashes between sand mafias, criminalization and at times, loss of human lives. It also cannot be disputed that sand is required for construction of public infrastructural projects as well as public and private construction activities. A total ban on legal mining, apart from giving rise to illegal mining, also causes huge loss to the public exchequer.

8. Taking into consideration these aspects of the matter, we propose to issue certain interim directions.

9. The Tribunal, in the case of Satendra Pandey (supra), has found that the notification dated 15th January 2016, which provided Environmental Clearance to be given by the District Environment Impact Assessment Authority (hereinafter referred to as the "DEIAA") was not in consonance with the judgment of this Court in the case of Deepak Kumar v. State of Haryana and Ors. MANU/SC/0169/2012 : (2012) 4 SCC 629. The Tribunal therefore in Satendra Pandey (supra), had directed Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF and CC) to take steps to revise the procedure laid down in the notification dated 15th January 2016. It is to be noted that MoEF and CC, in accordance with the directions of the Tribunal, had issued Enforcement and Monitoring Guidelines for Sand Mining (hereinafter to referred to as "the 2020 guidelines") in the month of January 2020. Chapter 4 of the 2020 guidelines deals with identification of possible sand mining sources and preparation of DSR. It will be relevant to refer to Clause 4.1.1 (a), (o) and (p) of the 2020 guidelines:

4.1 Identification of possible sand mining sources and preparation of District Survey Report (DSR)

4.1.1 Preparation of District Survey Report.

a) District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (Loi) by Mining department or department dealing the mining activity in respective states.

o) Potential site for mining having its impact on the forest, protected area, habitation, bridges etc, shall be avoided. For this, a sub-divisional committee may be formed which after the site visit shall decide its suitability for mining. The list of mining lease after the recommendation of the Committee needs to be defined in the following format given in as Annexure-II. The Sub-Divisional Committee after the site visit shall make a recommendation on the site for its suitability of mining and also records the reason for selecting the mining lease in the Patta land. The details regarding cluster and contiguous cluster needs to be provided as in Annexure-III. The details of the transportation need to e provided as in Annexure IV.

p) Public consultation-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general public on the list of mining' lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas

[leases to be granted on riverbed & Patta land/Khatedari land, de-siltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per Annexure-V. The details regarding cluster and contiguous cluster needs to be provided in Annexure-VI. The details of the transportation need to be provided in Annexure-VII.

10. It could thus be seen that in accordance with the 2020 guidelines, the DSR is required to be prepared before the auction/e-auction/grant of mining lease by Mining Department or Department dealing with mining activity in the respective States. It is further provided that the potential site for mining having its impact on the forest, protected area, habitation and bridges should be avoided. For this, a sub-divisional committee is required to be formed which, after the site visit, is required to decide regarding the suitability of the sites for mining. The sub-divisional committee is further required to record its reasons for selecting the mining lease in the patta land. Various details are required to be given in the annexures appended to the said policy.

11. It is further to be noted that Appendix-X of the notification dated 15th January 2016, issued by MoEF and CC also provides for composition of the sub-divisional committee:

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

12. It is to be noted that with the advent of modern technology, various technological gadgets like Drones and satellite imaging etc. can be used for identification of the potential sites and preparation of the DSR and also to check misuse and unauthorized mining.

13. We further find that when the 2020 guidelines as well as the notification issued by MoEF and CC of 2016 itself provide for constitution of sub-divisional committees comprising of the officers of the State Government from various Departments for identification of the potential sites for mining, there would be no necessity of the DSRs being prepared through private consultants as directed by the Tribunal in the impugned order. The sub-divisional committee consists of various officers from Revenue Department, Irrigation Department, State Pollution Control Board, Forest Department and Geology Mining Department of the State Government. They are better equipped to visit the sites and prepare the draft DSR for the concerned district. Apart from that, preparation of DSR through private consultants would also unnecessarily burden the public exchequer. We are therefore of the view that the direction in that regard issued by the Tribunal requires to be modified. We are further of the considered view that until the DSRs are finalized and granted approval by SEAC and SEIAA, it is appropriate that certain necessary arrangements are permitted so that the State can continue with legal mining activities. This apart from preventing illegal mining activities, would also ensure that the public exchequer is not deprived of its share in legalized mining.

14. We therefore find it appropriate to substitute the directions issued by the Tribunal vide judgment and order dated 14th October 2020, with the following directions:

(i) The exercise of preparation of DSR for the purpose of mining in the State of Bihar in all the districts shall be undertaken afresh. The draft DSRs shall be

prepared by the sub-divisional committees consisting of the Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or mining officer. The same shall be prepared by undertaking site visits and also by using modern technology. The said draft DSRs shall be prepared within a period of 6 weeks from the date of this order. After the draft DSRs are prepared, the District Magistrate of the concerned District shall forward the same for examination and evaluation by the SEAC. The same shall be examined by the SEAC within a period of 6 weeks and its report shall be forwarded to the SEIAA within the aforesaid period of 6 weeks from the receipt of it. The SEIAA will thereafter consider the grant of approval to such DSRs within a period of 6 weeks from the receipt thereon;

(ii) Needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEIAA, it should be ensured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed;

(iii) Until further orders, we permit the State Government to carry on mining activities through Bihar State Mining Corporation for which it may employ the services of the contractors. However, while doing so, the State Government shall ensure that all environmental concerns are taken care of and no damage is caused to the environment.

15. List the matter after 20 weeks.

¹O.A. No. 186 of 2016 (M.A. No. 350/2016)

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 188/2023
(IA No. 386/2024, IA No. 92/2023, IA No
91/2023, IA No. 76/2023)

Gaurav Kumar

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of completion of hearing and reserving of order: 20.08.2024

Date of Pronouncement of order: 02.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ajit Sharma & Mr. Kanchan Kumar, Advs. for Applicant

Respondent: Mr. Pinaki Misra, Senior Advocate with Mr. Ankit Verma, Adv.
for the State of Uttar Pradesh
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Ms. Richa Kapoor & Ms. Atika Singh, Advs. for MoEF & CC
Mr. Vanshdeep Dalmia, Mr. Shubham Karnwal & Ms. Anisha Jain, Advs.
for R - 6 to 17

ORDER

1. In this Original Application, applicant has challenged the auction notice dated 13.02.2023 for auction of various sites identified for river bed sand mining in District Saharanpur, Uttar Pradesh on the ground that the District Survey Report (DSR) for District Saharanpur was prepared in the year 2017 which was valid for five years and has lapsed in 2022. Thereafter, no fresh DSR was prepared and without there being any final DSR, the impugned auction notices have been issued which cannot be sustained. The applicant has also challenged the draft DSR, Saharanpur dated 13.01.2023 on various grounds of procedural irregularity.

2. The Tribunal by order dated 13.03.2023 had constituted a joint Committee with a direction to the Committee to visit the site, collect relevant information and submit a factual report before the Tribunal. The joint Committee had submitted the report dated 10.07.2023 disclosing that all the proposed sites under challenge were auctioned for River Bed Mining (RBM). 11 sites are located on river Yamuna and remaining sites are located on Perennial River. It discloses that LOIs were issued in respect of the 14 sites. It was further found by the joint Committee that the mining activity cannot be started till necessary approval from all concerned Department such as Environmental Clearance, NOC from Ground Water Department, CTE, CTO from SPCB etc. is obtained.

3. The Tribunal had considered the report of the joint Committee on 06.11.2023 and had noted that the report did not disclose if the fresh DSR was prepared by SEIAA, UP.

4. The Tribunal on 08.11.2023 had found that LOIs were issued to 12 intending lease holders in May and August, 2023. Accordingly, these 12 intending lease holders were impleaded and applicant was directed to serve them. The Tribunal by interim order dated 08.11.2023 had also directed that ECs will not be issued to the newly added respondents by the competent authority without the leave of the Tribunal.

5. The order of the Tribunal dated 08.11.2023 was subject matter of challenge before the Hon'ble Supreme Court in Civil Appeal No. 4611/2024. The said Civil Appeal was disposed of by Hon'ble Supreme Court vide order dated 01.04.2024 noting that the Appellant's therein (M/s Doon Mines and Minerals and Ors.) had moved the Tribunal for clarification of the order dated 08.11.2023. While disposing of the Civil

Appeal, Hon'ble Supreme Court had required the Tribunal to take up the application for clarification expeditiously.

6. The Tribunal by order dated 25.04.2024 had disposed of the modification/clarification application by clarifying that it was implicit in the order dated 08.11.2023 that the proceedings for grant of EC can continue in the meanwhile.

7. The Tribunal on 07.05.2024 took note of the fact that the fresh DSR for District Saharanpur was considered and approved in the joint Committee meeting of SEAC-1 and SEAC-2 on 03.05.2024 and forwarded to SEIAA for approval and the meeting of SEIAA was fixed for 03.05.2024. Thus, the undisputed position before the Tribunal was that the impugned auction notice was issued before approval of the DSR Saharanpur by SEAC and SEIAA. Hence, the Tribunal by order dated 07.05.2024 had modified the earlier interim order and restrained the official respondents from taking any further action in furtherance to the impugned auction notice dated 13.02.2023 in favour of any of the respondent-Project Proponents.

8. The UPPCB on 07.11.2023 had filed certain documents unsupported by any application or reply. The applicant had filed objection to the report of the joint Committee. MoEF&CC has also filed the response placing on record the relevant notifications and orders. The Project Proponent-M/s Doon Mines and Minerals and the other Project proponents- respondent nos. 6 to 17 have also filed their replies placing on record their stand and opposing the prayer made in the OA.

9. A separate reply has been filed by respondent no. 3, SEIAA (UP) reiterating the legal position that DSR for sand mining shall be prepared

before auction/e-auction/granting mining lease/LOI by the Mining Department.

10. With consent, we have heard Learned Counsel for all the parties at length.

11. The undisputed factual position on record is that the DSR for District Saharanpur was prepared in the year 2017 which has been placed on record as Annexure-A to the OA. This DSR was valid for a period of five years and it has lapsed in the year 2022. Fresh DSR for District Saharanpur was not prepared and finalized immediately after lapse of earlier DSR in 2022. A draft DSR for District Saharanpur was prepared on 13.01.2023. The draft DSR was approved in the joint meeting of SEAC-1 and SEAC-2 on 03.05.2024 and it was sent for approval to SEIAA. During the course of hearing, we have been informed that SEIAA has approved the DSR in its 814th Meeting dated 24.05.2024. Meaning thereby, undisputedly, no final DSR with due approval of SEAC and SEIAA was available when the impugned auction notice dated 13.02.2023 was issued. At that stage, only the draft DSR of District Saharanpur dated 13.01.2023 was issued which was yet to be considered and approved by SEAC and SEIAA and finalized by SEIAA.

12. In the aforesaid undisputed factual background, the question which arise for consideration is if impugned auction notice dated 13.02.2023 could be issued by the District Magistrate, Saharanpur for auctioning the sand mines in question without there being any final DSR for the District Saharanpur.

13. It is not in dispute that the DSR is mandatorily required for the purpose of sand mining in a District. MoEF&CC has issued "Enforcement

and Monitoring Guidelines for Sand Mining, 2020” which in clear terms provides that:

“Considering the importance of district survey report, the Ministry of Environment Forest and climate change, after consultation with experts dealing with mining-related matters, formulated the following guidelines for the preparation of comprehensive District Survey Report for sand mining.

a) District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (Lol) by Mining department or department dealing the mining activity in respective states.”

14. MoEF&CC exercising the powers conferred by Section 3 (2) (v) (i) of the Environment (Protection) Act, 1986 had issued the Notification dated 15.01.2016 amending earlier Notification dated 14.09.2006 providing for the procedure for the preparation of the DSR and making it clear that – **“The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The report shall be updated once every five years.”**

15. Hon’ble Supreme Court while considering the issue of preparation of DSR for District Banka in *Civil Appeal No. 3661-3662/2020* in the matter of *State of Bihar & Ors. vs. Pawan Kumar and Ors.* by order dated 10.11.2021 had taken note of the Sand Mining Guidelines, 2020 and held as under:-

“10. It could thus be seen that in accordance with the 2020 guidelines, the DSR is required to be prepared before the auction/e-auction/grant of mining lease by Mining Department or Department dealing with mining activity in the respective States. It is further provided that the potential site for mining having its impact on the forest, protected area, habitation and bridges should be avoided. For this, a sub-divisional committee is required to be formed which, after the site visit, is required to decide regarding the suitability of the sites for mining. The sub-divisional committee is further required to record its reasons for selecting the mining lease in the patta land. Various details are required to be given in the annexures appended to the said policy.”

16. In the matter of Pawan Kumar (Supra), the Hon'ble Supreme Court had directed preparation of the fresh DSR in all the District of Bihar for the purpose of mining and had also directed appraisal of SEAC and SEIAA while preparing the DSR by holding as under:-

“(ii) Needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEJAA, it should be ensured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed;”

17. Hence, in view of the Sand Mining Guidelines, 2020 and the judgment of the Hon'ble Supreme Court in the matter of Pawan Kumar (Supra), it is clear that before finalizing the DSR, appraisal of SEAC and SEIAA is necessary and the procedure and parameters prescribed in the policy of 2020 is required to be strictly adhered to and that the DSR in accordance with Sand Mining Guidelines, 2020 is necessary before auctioning/e-auctioning/granting mining lease by the Mining Department.

18. The Tribunal had also considered this issue in the matter of *Dinesh Kumar vs. Mining Officer, Seoni & Ors. in O.A. No. 41/2022 (CZ)* decided on 13.09.2022 wherein the Tribunal after taking note of the Sand Mining Guidelines, 2020 had held as under:-

“20. State of Madhya Pradesh in its rules named Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rules, 2019 has provided the procedure for procurement of mining leases in State with the statutory permissions in accordance with the environmental rules as contained in Chapter-6 Section 12 which has been quoted above. In addition to above, the MoEF & CC, in supplement and addition to the Sustainable Sand Mining Management Guidelines, 2016 issued the Sustainable Sand Mining Management Guidelines, 2020 giving importance to the DSR and monitoring mechanism. The guidelines issued in 2020 in point no.4.1.1 (A) requires that DSR for sand mining shall be prepared before the auction/e-auction/ grant of the mining lease/ Letter of Intent (LOI) by Mining Department or department dealing in the mining activity in the respective state. The DSR is to be prepared in such a way that it not only identified the

mineral bearing area but also define the mining and no mining zones considering various environmental and social factors. The State Government shall issue Letter of Intent as per procedure laid down in there Mine and Mineral Concession Rules with due consideration of final DSR and that all districts have been required to prepare a comprehensive mining plan as per the provisions of District Survey Report and these report shall be put on the website of district administration. No mining shall be allowed in the area which had not been identified in the comprehensive mining plan of the district.”

19. Hence, we find that in view of Sand Mining Guidelines of 2020 and the judgment of the Hon’ble Supreme Court in the case of Pawan Kumar (Supra) the auction of the sand mines cannot be done in the absence of the valid DSR, therefore, an auction notice issued without there being a valid DSR is bad in law and cannot be sustained.

20. A plea has been raised by the Counsel for the respondent that the auction notice was issued on the basis of the draft DSR which has subsequently been approved by SEAC and SEIAA, therefore, such auction notice should be upheld. In the present case undisputedly on the date of issuance of the auction notice, there was no valid DSR. Only draft DSR was existing which was not approved by SEAC or SEIAA when the auction notice was issued. SEAC and SEIAA are required to duly consider the draft DSR and they can appropriately modify it to ensure that it is in line with the Environmental requirements and it does not result in damage to environment, or river ecology by permitting improper sand mining. Therefore, merely on the basis of the draft DSR, before its approval by the SEAC and SEIAA, the District Authorities cannot be permitted to auction the sand mines.

21. A plea has also been raised that respondent-Project Proponent may be allowed to do the sand mining on the basis of the LOI issued to them to ensure regular supply of sand in the market. A similar situation had arisen before the Hon’ble Supreme Court in the matter of Pawan Kumar

(Supra) wherein Hon'ble Supreme Court in order to mitigate the difficulty had permitted the State Government to carry on the mining activity through the State Mining Corporation by directing as under:-

“(iii) Until further orders, we permit the State Government to carry on mining activities through Bihar State Mining Corporation for which it may employ the services of the contractors. However, while doing so, the State Government shall ensure that all environmental concerns are taken care of and no damage is caused to the environment.”

22. Somewhat, similar situation prevails in the present case also.

23. At this stage, it is worth noting that another OA No. 98/2024, *Vivek Pandey vs. Ministry of Environment Forest and Climate Change through its Secretary* relating to District Pilibhit of UP involving the same issue was connected with this OA and when the legal position in respect of unsustainability of the auction notice before finalization of the DSR was brought on record, the District Magistrate, Pilibhit had withdrawn the auction notice and taken the stand before the Tribunal that fresh auction notice will be issued after preparation of DSR and its approval. Therefore, on 07.05.2024, that OA was disposed of recording the stand of the District Magistrate, Pilibhit but in this OA, adjournment was sought by taking the technical plea seeking opportunity to file the reply and this OA remained pending.

24. We also take note of the fact that the fresh DSR has been titled as “Updated District Survey Report(DSR)- Saharanpur (River Bed Mining)- Year 2022” which is a misleading title because after the expiry of the DSR of 2017, the draft DSR was published on 13.01.2023 and the said draft DSR has been approved by SEIAA on 24.05.2024. Therefore, there was no continuity between old expired DSR and new subsequent DSR. Thus, it appears that to artificially fill in the gap, when no DSR for District

Saharanpur was existing after expiry of the earlier DSR in 2022, the misleading title to the fresh DSR has been given. Hence, respondents are expected to correct the title of new DSR-Saharanpur.

25. In view of the above analysis, we hold as under:-

- (i) The e-auction notice dated 13.02.2023 and the consequential action of issuance of LOI etc. in pursuance thereto is bad in law having been issued without there being any valid and final DSR for the District. Hence, the e-action notice dated 13.02.2023 and the consequential action is set aside. The concerned District Magistrate is permitted to take fresh steps for e-auction of the sand mining based upon the final DSR as approved by SEIAA.
- (ii) Since, it is a monsoon season at present, therefore, normally no sand mining activity is carried out in this season. However, if the sand mining season starts before the finalization of the fresh auction, to maintain continuous supply of sand, the State of UP through its agency such as UP State Mining Corporation is permitted to carry out the sand mining activity in the sites concerned. For this purpose, it may employ the services of the contractor by ensuring that all environmental concerns are taken care of and no damage is caused to the environment.
- (iii). The applicant has also challenged the draft DSR dated 13.01.2023 but in the meanwhile, the final DSR has been approved by SEIAA on 24.05.2024, therefore, challenge to the draft DSR does not survive. It will be open to the

applicant to challenge the final DSR for Saharanpur in accordance with law, if he so desires.

26. The OA is accordingly dismissed.

27. All pending IAs will stand disposed of accordingly. I.A. No. 386/2024 filed by District Magistrate, Saharanpur seeking modification of the order dated 07.05.2024 also does not survive which is accordingly rejected.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 02, 2024
Original Application No. 188/2023
(IA No. 386/2024, IA No. 92/2023, IA No
91/2023, IA No. 76/2023)
SN

405



STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY UTTARAKHAND

State Level Environment Impact
Assessment Authority, 653, Indira
Nagar Colony, Seemadwar Road,
Dohradun - 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
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राज्य स्तरीय पर्यावरणप्रभावनिर्धारणप्राधिकरण,
उत्तराखण्ड, 653, इन्दिरानगरकालोनी,
सीमाद्वाररोड, देहरादून-248006
(पर्यावरण, वन एवंजलवायुपरिवर्तनमंत्रालय,
भारतसरकार, नईदिल्ली द्वारा गठित)
दूरभाष: 0135-3510581
ईमेल: selaa.seac.uk@gmail.com

Letter No. 639 /SEIAA

Dated- 02 March, 2021

Minutes of the 32nd Meeting of SEIAA held on 23rd -24th February, 2021

The meeting was chaired by Dr S.S. Negi Chairman SEIAA Uttarakhand and was attended by the following:

- (i) ShriSushanta Kumar Pattnaik, Member Secretary, SEIAAUttarakhand.
- (ii) ShriShailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 16 proposals (B1 & B2) and 13 other proposals under miscellaneous items are under consideration for grant of EC. Most of these proposals pertains to capacity expansion of industrial units, soapstone mining and establishment/expansion of hotel projects. The MS enlisted the points for soapstone mining project based on which project proponent should focus during the presentation/deliberation. These points include no of experimental/explorable pits, issues raised during public hearing & addressing those issues in EMP, nearest water source from mining site & impact of mining on its discharge, landslide vulnerability of these area, site of plantation, welfare activity for the labour, arrangement of fuel wood, conservation plan for endangered species, CER etc. Similarly in the housing/hotel project proposals the points earmarked for presentation/deliberation include water reuse/recycle mechanism, rooftop rainwater harvesting, extent of use of solar energy, air conditioning & cooling system adopted, disposal of excavated earth, water requirement sources, parking facilities designed, food waste disposal etc. In the capacity expansion of industrial unit proposals, the proponent were asked to focus on the issues of hazardous waste management, compliance of safety guidelines, use of non-conventional energy resources, green belt development etc. during the presentation. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Manufacturing of Pharmaceutical Formulations at F-60 UPSIDC Industrial area Selaqui, Mauza Central Hope Town Doon, Selaqui, Dehradun by M/s Niharith Pharma Pvt.Ltd.

The Authority observed that the proposed manufacturing unit is to be set up in leased land 800 Sq.mt. It has existing building which was under use by some industrial unit earlier. The PP should submit the EC compliance status of the earlier industrial unit on above said land. The PP should also submit the compliance status of previous CTE and CTO (granted by PCB). Further Layout plan including use of existing buildings, revised cost of EMP, details of CER, MoU with TSDf for handling hazardous waste, onsite emergency plan and detailed plan for use of 1/5th energy requirement from solar power shall be should be submitted. The authority decided to reconsider the proposal after submission of above documents.

- 2) Environmental Clearance for Proposed Craft Beer Fermentation Unit of Capacity 5.0 KLPD at Khata No 308, Khasra No 17/19, Mauja- Central hope town, Pargana, Pachwadun, Tehsil- Vikas Nagar, District- Dehradun by M/s Gopher Ventures Pvt. Ltd.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – muck disposal plan, revised waste water and waste material treatment plan, revised Form-1 showing storage of raw material and other essential requirement such as permission of borewell, detailed plan for use of 1/5th energy requirement from solar power, CER, revised EMP and green belt development plan.

- 3) Environmental Clearance for Proposed enhancement of production Capacity of PET Chips from 57600.00 MT/Annum to 69600.00 MT/Annum through modification and modernization at Plot No. 227 & 228, Bannakhera Road, Vikrampur, Tehsil- Bazpur, District- Udham Singh Nagar by M/s Polyplex Corporation Ltd.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – compliance status of CTO & CTE of existing production unit, TSDF MoU for handling hazardous waste, revised green belt plan, revised EMP cost, detailed plan for use of 1/5th energy requirement from solar power, onsite emergency plan and programme for skill development upgradation for the local people

- 4) Environmental Clearance for Proposed expansion of Acrylic Polymers Emulsion, Polymers of VinylAcetate, Vinyl Copolymers, Constructions Chemical & addition of solvent based adhesive at Plot no. 29 a & b, KIE Industrial Estate, Mundiyaiki, Tehsil- Roorkee, District- Haridwar by M/s Jesons Industries Limited (Unit V).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – compliance status of CTO & CTE of existing production unit, TSDF MoU for handling hazardous waste, revised green belt plan, revised EMP cost, detailed plan for use of 1/5th energy requirement from solar power and onsite emergency plan

- 5) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Khasara No. 99, Village- Saroda, Distt- Pauri Garhwal by Shri Birendra Singh Bisht S/o Shri Trilok Singh Bisht, (Area- 0.550Ha.)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – revised project cost, original ecological sensitivity certificate, original cluster certificate and NOC from fisheries department regarding the project area being more than 100 mt from the site of breeding of fish.

- 6) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Khasara No. 1921 Village- Srikot Ganganali, Distt- Pauri Garhwal by Shri Rajendra Singh Bisht S/o Shri Uday Singh Bisht, (Area- Area- 1.0 Ha.)

The Authority observed that the project proponent has been granted EC earlier in other sites around same location as the present proposed mining project. Hence PP should submit the fresh compliance report of the previous EC granted by this Authority. It should also submit the compliance status of CTE and CTO (granted by PCB). Further it should submit revised project cost, original ecological sensitivity certificate, original cluster certificate and NOC from fisheries department regarding the project area being more than 100 mt from the site of breeding of fish. The Authority decided to consider the proposal after submission of the above documents.

- 7) Environmental Clearance for Proposed Hotel Project at Khasra No. 20 Mi Mauza, Chakdanda Lakhond, Dehradun by M/s DSR Continental.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – signed application by company official with designation, revised green belt plan, original eco sensitivity certificate, revised solid waste generation & disposal plan, muck disposal plan, CER utilization plan and also plan for utilizing 1/5th power requirement from solar power.

- 8) Environmental Clearance for Proposed manufacturing of Pharmaceutical Formulations of dry and liquid injection at E -25 Village- UPSIDC Industrial Estate, Selaqui, Tehsil - Vikas Nagar, Dist- Dehradun by M/s HFA Formulations.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – muck disposal plan, storage of hazardous & toxic raw material plan, TSDF MoU for handling hazardous waste, revised green belt plan, revised EMP cost, detailed plan for use of 1/5th energy requirement from solar power and onsite emergency plan

- 9) Environmental Clearance for proposed expansion of Shoe component in the existing complex at Khasra No. 3844, Lal Tapper Industrial Area, Tehsil Rishikesh, District Dehradun by M/s Fabsol

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – compliance status of CTO & CTE of existing production unit, TSDF MoU for handling hazardous waste, revised green belt plan, revised EMP cost, detailed CER expenditure plan, detailed plan for use of 1/5th energy requirement from solar power and onsite emergency plan

- 10) Environmental Clearance for Proposed API Bulk Drugs & Intermediates Manufacturing Unit at Khasra No. 652 Kha, Village – Lodiwala Grant Pargana & Tehsil Bhagwanpur, Dist- Haridwar by M/s Marush Overseas Private Limited.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – muck disposal plan, storage of hazardous & toxic raw material plan, TSDF MoU for handling hazardous waste, revised green belt plan, revised EMP cost including cost of raised ETP, detailed CER plan, detailed plan for use of 1/5th energy requirement from solar power and onsite emergency plan

- 11) Environmental Clearance for Expansion in the existing Manufacturing Capacity & Process of Blow Moulded Drums And Valerex Drums at 122 MI Central Hope Town Selaqui, Tehsil- Vikasnagar, Dist- Dehradun by Shri Manoj Dubey, Manager (Operations), M/s Balmer Lawrie Van Leer Ltd.

The Authority agreed with the recommendations of SEAC and decided to grant Environmental Clearance with term and conditions recommended by it and subject to submission of additional documents - fresh compliance report of the EC of existing unit, onsite emergency plan, detailed plan for CER and detailed green belt development plan along with species

- 12) Environmental Clearance for Installation of DG Set in RBM Screening Plant at Khata No. 225, Village Dakpathar, Tehsil – Vikasnagar, District – Dehradun by M/s Gurdeep Singh and Company.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

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- 13) Environmental Clearance for extraction of Pond construction (for fisheries) at Khasra No- 226g & 263, Village - Nehandpur, Pargana - Jwalapur, Tehsil- Laksar, District- Haridwar by M/s Guru Kripa Traders, Shri Amritpal (Partner). (Area 0.9240 Ha).

The Authority observed that there is no provision of grant of EC for pond construction. This is a proposal pertaining to mining activity under Schedule 1 (a) of EIA Notification 2006. Hence Authority agreed for grant of EC under conditions recommended by SEAC and subject to submission of additional documents - revised form 1, original eco sensitivity certificate and original cluster certificate.

- 14) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Khasra No- 17/4, 17/5, Village - Rampur Raighati Ahatmal, Tehsil- Laksar, District- Haridwar by Shri Shubham Sharma. (Area- 1.475 Ha.).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents - revised project cost, revised EMP including CER, MoU with Gram Panchayat/Van Panchyat for plantation, original eco sensitivity certificate and original cluster certificate.

- 15) Environmental Clearance for Extraction of Soapstone at Village - Gumti, Tehsil & District - Bageshwar by M/s Parth Minerals. (Area 10.276 Ha.)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it submission of additional documents-original eco sensitivity certificate, original cluster certificate, submission of MoU with gram panchayat/van panchayat for plantation, revised EMP cost and funding plan for mitigational measures for wildlife conservation of Schedule 1 species in the vicinity of the project area.

- 16) Environmental Clearance for Extraction of Soapstone at Vill- Sakida, Tehsil & Dist- Bageshwar by Shri Rajendra Singh Dafoti S/o Late Shri Nandan Singh Dafoti.(14.226) Ha.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it submission of additional documents- original eco sensitivity certificate, original cluster certificate, submission of MoU with gram panchayat/van panchayat for plantation, revised EMP cost and funding plan for mitigational measures for wildlife conservation of Schedule 1 species in the vicinity of the project area.

Miscellaneous Cases

- 17) Environmental Clearance for sales & service station of Automobiles at Khasra No 39 GHA, Saharanpur Road, Mohebbewala, Dehradun by Ms Girdhari Motors Private Limited of Yash Ford (Sale & Services) by Neeraj Gupta.

PP should submit fresh PFR along with clarity whether the proposal is fresh or expansion of existing unit. It should also submit additional documents - muck disposal plan, original eco sensitivity certificate, mitigational measure to handle man animal conflict situation and plan for use of 1/5th energy requirement from solar power. The Authority accordingly agreed with recommendation of SEAC for grant of EC with terms and conditions recommended by it and subject to submission of above documents.

- 18) Environmental Clearance for expansion of the manufacturing of pharmaceutical formulations at A-3 Sara Industrial Estate Area Rampur, Selaqui, Dehradun. by M/s Ved lifesavers Pvt. Ltd.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents - compliance status of CTO & CTE of existing production unit, TSDF MoU for handling hazardous waste, revised green belt plan,

- 19) Extraction of Soapstone at Village – Banstoli Rajoli, Tehsil - Kanda, District- Bageshwar by Shri Rajendra Singh Nagarkoti, (Partner). (Area- 4.933 Ha.)

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it

- 20) Extraction of Soapstone at Village - Musyoli, Tehsil & District – Bageshwar by M/s H.B Corporation, Managing Partner Shri Ravi Sharma.(Area- 6.988Ha.)

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it

- 21) Extraction of Soapstone at Village – Dayali Kuroli, Tehsil – Dugnakuri, Dist – Bageshwar by Shri Govind Singh Bhauriyal (Owner). (Area- 4.982Ha.)

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it

- 22) Extraction of Soapstone at Village – Nayal Dhapola, Tehsil & Distt - Bageshwar by Shri Manish Nand Kishore Agarwal. (Area- 10.841Ha.)

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 23) Extraction of Soapstone at Village – Ghuni, Teh- Ghat, District – Chamoli by M/s Mrigawati Minerals. (Area- 43.524 Ha.).

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. The site visit was completed by Member SEIAA dated 11-01-2021. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and also observations of the site visit.

- 24) Environment Clearance for the proposed hotel project Niranjapur GMS Road, Dehradun by M/s Ghati Developers and Builders.

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. The Authority further observed that for proposals under Doon Valley Notification, the general condition do not apply. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 25) Manufacture of Automobiles Accessories (like Cushion pillow memory, Bone Neck rest, Neck Rest, Centre Console Lumber support , FRP ski Rack, Spoiler ,FRP body Kit etc) at

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The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 26) Extraction of Soapstone Khasra no. 1544, 1545, 1546 & Others Village- Bajina, Tehsil, Kanda, Dist.- Bageshwar by Shri Dinesh Singh Parihar, S/o Shri Sheetal Singh Parihar. (Area- 4.941Ha.)

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 27) Corrigendum of EC of M/s Ikon Pharmachem Pvt. Ltd for Manufacturing of Pharmaceutical Formulations at Khasra No. 1/19 Mauza Central Hopetown, Pargana Pachwa Doon, District – Dehradun.

The project was discussed in the meeting of SEIAA dated 23rd – 24th February, 2021. The Authority observed that above project was granted EC by the MS vide EC letter no. 176-09(61)2020 letter dated 9th November 2020. The PP has sought correction in the EC regarding capacity of Boiler include 850 Kg/hr. Based on the information contained in the EMP and PFR, the Authority agreed for included the Boiler capacity 850 Kg/hr include in EC as requested.

- 28) Corrigendum of EC of M/s Patricia Holdings Pvt. Ltd for proposed Installation of DG set and enhancement of Manpower along with painting facility at, DDPM Tower, Haridwar By Pass Road, AjabpurKhurd, Dehradun.

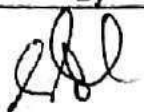
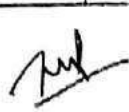

The project was discussed in the meeting of SEIAA dated 23rd – 24th February, 2021. The Authority observed that above project was granted EC by the MS vide EC letter no. 49-09(13)2018 letter dated 9th October 2019. The PP has sought correction in the EC regarding capacity of Two nos of DG set 125 KVA. Based on the information contained in the EMP and PFR, the Authority agreed for included the capacity of Two nos of DG set 125 KVA in EC as requested.

- 29) Environmental Clearance for Group Housing Project of Windlass River Valley Project at Village- Harrawala, Kuanwala & Balawala, Haridwar Road (NH- 72), District- Dehradun

The project was discussed in the meeting of SEIAA dated 29th – 30th December, 2020 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. Site visit for checking the compliance of previous EC will be done by SEIAA.

- 30) Authority decided to Issue letters to following project proponents for submission of compliance reports:-

S.No.	Name of Project & Address	Letter No. & Date of Granting E.C	Category
1	Picking of Sand bajri boulder in Khata no- 150, 147 khasra 10107 Ma, 10108 Ma, Village - Majirkanda, Tehsil & District – Pithoragarh. 0.488 ha	EC.No-149-01-(146)/2020 Dated- 21.07.2020	R.B.M

By    6

	ShriVijendra Singh, S/o ShriVikramSingh, Village- Dewal, P.O.- Nainisaini, Tehsil & District-Pithoragarh.		
2	Picking of Sand bajri boulder in Khata no. 148 of khasra 8305, 8307 Village - Majirkanda, Tehsil & District - Pithoragarh .0.546 ha By M/s UttarakhandShramSamvitaSahkariSamiti Ltd. VIII- Jakhani, Tehsil & District-Pithoragarh	EC.No-150-01-(150)/2020 Dated- 21.07.2020	R.B.M
3	Extraction of Soapstone in Village- Jagthali&Bajeena, Tehsil- Kanda, District- Bageshwar. 3.687 ha By Shri Harish Chandra Kandpal, S/o TrilochanKandpal&ShriKailash Chandra Bhatt, S/o ShriEswariDhatt Bhatt, Patharkhani, Post- Dhaulchina, Dist- Almora.	EC.No-151-01-(64)/2019 Dated- 21.07.2020	R.B.M
4	Extraction of Soapstone in Village - Bheruchaubatta Tehsil & District - Bageshwar. 4.156 ha By Shri. Gopal Ram, S/o ShriLaccham Ram, Village - Bheruchaubatta Tehsil & District - Bageshwar.	EC.No-152-01-(70)/2019 Dated- 21.07.2020	Soapstone
5	Extraction of Soapstone in Village - Biladi, Tehsil & District- Bageshwar. 4.996 ha By M/s Shiv Shakti Mine & Minerals, C/o Pankaj Kumar DhapolaMandalShera,Post-Bageshwar, District- Bageshwar.	EC.No-153-01-(18)/2018 Dated- 21.07.2020	Soapstone
6	Motor Vehicle Service Centre at Khasra no 1 Kha, 1Gha, 2Ka, 2Ga, 3 & 4 Ka at Mohabewala Industrial Area, Subhash Nagar Chowk, Sharanpur Road, District - Dehradun. By M/s Berkeley Motors Limited, MohabewalaIndustrial Area, Subhash Nagar Chowk, Sharanpur Road, Dehradun.	EC.No-154-09-(55)/2020 Dated- 21.07.2020	Industrial
7	Proposed Unit for Manufacturing of LPG Cylinders at Plot No. 122/48 Mi, Central Hope Town, Selaqui, Dehradun. By M/s Sai Globe Packaging (Unit - II), Plot No. 122/48 Mi, Central Hope Town, Selaqui, Dehradun.	EC.No-155-09-(56)/2020 Dated- 21.07.2020	Industrial
8	Proposed Installation of Green insulated DG Set and Screen-printing facility to manufacture of Shoes in the existing Complex at Khasra No. 205, Industrial Area Dhalwala, Tehsil - Narendra Nagar, District - TehriGarhwal. By M/s Shutec (Unit-II), Khasra No. 205,	EC.No-156-09-(57)/2020 Dated- 21.07.2020	Industrial

	Industrial Area Dhalwala, Tehsil Narendranagar, District - TehriGarhwal.		
9	Environmental Clearance for Proposed Installation of Hot Mix Plant at Village - Chharba, Pargana Pachwadoon, Tehsil - Vikasnagar, District - Dehradun. By M/s R. K. Handa, 1/22/1, Prem Nagar, Dehradun.	EC.No-157-09-(59)/2020 Dated- 21.07.2020	Hot mix plant
10	Environmental Clearance for enhancing the existing manpower strength & Installation of DG set at Plot no. 3967, LalTappar, Industrial Area, P.O. ReshamMajri, Haridwar Road, Dehradun. By M/s Goodwill Plastic Industries, Plot no. 3967, Opp Birla Power, LalTappar, Industrial Area, P.O. ReshamMajri, HaridwarRoad,Dehradun.	EC.No-158-09-(48)/2019 Dated- 21.07.2020	Hot mix plant
11	Extraction of Magnesite and Dolomite at Village -Dungra, Tehsil &DistPithoragarh. Area 4.184 ha By ShriJeewan Singh Mal, S/o ShriLaxman Singh Mal, R/o Village Jakhani, Post - Bin, Tehsil & District Pithoragarh.	EC.No-159-01-(130)/2019 Dated- 21.08.2020	Magnesit/Dolomite




31) The following six monthly compliances reports submitted by the PP in which EC was granted by the authority were examined and observations are as follows:-

1	Name of the Project Proponent	E.C granted vide	Compliance Period/letter no and date.	Observations / Information to be obtained
	Environment Clearance for Clinker Grinding Unit of Shree Cement Ltd. AkabarpurOud, Laksar, Haridwar. By M/s Shree Cement Ltd. Village AkabarpurOud, Laksar, Haridwar.	EC.No-1/2009/35D dated-8.06.2009	April 2020 to September 2020 30-10-2020	<ul style="list-style-type: none"> No particulate matter analysis report analyzed by accredited laboratory has submitted. Photograph of the display board for displaying the Air quality data has not submitted. Detail report about Nos and species of plants planted has not submitted along with photographs. Detail about the measures adopted for control of fugitive emission has not submitted. Copy of the consent letter obtained from UKPCB has not submitted. Copy of the stack emission monitoring report has not submitted. Ambient air quality monitoring report analyzed by NABL accredited laboratory has not submitted. Copy of the noise level monitoring report has not submitted. Design detail of rain water harvesting tank along with photographs has not submitted. Copy of routine periodical medical examination report of employees/ workers has not submitted. Copy of the Eco development plan along with compliance of the same has not submitted.
2	Environment Clearance compliance report for Silver Refinery Plant(Refined Silver production 800 TPA) of M/s Hindustan Zinc Limited, at Plot No 2 & 3, Sector 14, IIE, SIDCUL, Pantnagar, Dist. U.S. Nagar. By M/s Hindustan Zinc limited.	EC.No-10-9(10)/2018 Dated-8.02.2019	April 2020 to September 2020 28-10-2020	<ul style="list-style-type: none"> No copy of consent order obtained from UKPCB has submitted. No details about total water consumption/day along with water balance has submitted. Copy of MOU signed with Hazardous waste recycler along with form-10 (Manifest) has not submitted. No routine periodical medical examination report of workers/employees has submitted. No detail report about establishing the Environment Management Cell has submitted. Detail report about the species and Nos. of plants planted as in green belt along with photographs has not submitted. No detail report Reg. the activities carried out under CSR and CER program has submitted.

3	<p>Environment Clearance report for Hotel Seyfert Sarovar Portico), at Khasra No. 269 Ga, 269 Kh, 266 Kh and 270, Majra, Tehsil - Central Doon, District- Dehradun.</p> <p>BY Shri Mohamed Ilyas & Ms. Alanzah an, Majra, Central Doon, District- Dehradun.</p>	<p>E.C No- 854-8-(62)/2016 Dated- 26.2.2016</p>	<p>April 2020 to September 2020 15-10-2020</p>	<ul style="list-style-type: none"> No design details of rain water harvesting tank has submitted. Submit also photographs of the same. Designed details of sewage treatment plant has not submitted along with analysis report of the finally treated sewer. Submit also water balance chart to ensure zero discharge condition. No detail about species and Nos. of plants planted as in Green Belt. Submit photographs of the developed Green Belt also. Design details of the treated water storage tank specially provisioned for rainy season has not submitted. Photograph of the tertiary treatment system installed in STP has not submitted. No design details of the Rain Water Harvesting Tank has submitted along with Photographs. No approved mitigation measures for disaster prevention and control has submitted. No detail report about establishing the Environment Management Cell has submitted. No detail report on the Energy Conservation Measures has submitted. No soil and ground water sample test report has submitted.
4	<p>Environment Clearance report for Manufacturing of Pharmaceutical Formulation (tablets, capsule & dry powder) at Kh No. 183 & 192, Mohabewala, Dehradun.</p> <p>BY Shri Pawan Kumar Sharma, Vice President, M/s Windlass Healthcare Pvt. Ltd, 40/1, Mohabewala Industrial Area, S.B.I. Road, Dehradun.</p>	<p>E.C No- 484-9-(20)/2014 Dated- 5.5.2014</p>	<p>April 2020 to September 2020 21-10-2020</p>	<ul style="list-style-type: none"> No effluents sample test reports has submitted along with water balance chart. No PUC (Pollution Under Control) certificates of the vehicles used in Factory premises has submitted. No routine periodical medical examination report of workers/employees has submitted. No design details of Rain Water Harvesting Tank along with photographs has submitted. No detail report about the species and Nos. of plants planted in as Green Belt has submitted. Submit also photographs of the developed Green Belt.

<p>5</p> <p>Environment Clearance compliance report for Manufactu ring of Pharmaceutical Formulation of M/s Windlas Biotech. Pvt. Ltd. (Plant-1) at Khasra No.- 40/1, Mohabewala, Dehradun. BY M/s Windlas Biotech. Pvt. Ltd. (Plant-1) at Khasra No.-40/1, Mohabewala, Dehradun.</p>	<p>E.C No-52 /2010/274 Dated- 30.3.2010</p>	<p>April 2020 to September 2020</p>	<ul style="list-style-type: none"> No design details of ETP and STP submitted along with photographs. Submit also water balance chart in respect of maintaining zero discharge. No copy of Form-10 (manifest) Reg. disposal of Hazardous Waste has submitted. No detail about Nos. and species of plants planted as in Green Belt has submitted. Submit also photographs of the developed Green Belt. No periodical medical examination report of workers/employees has submitted. No design details of Rain Water Harvesting Tank along with photographs has submitted.
<p>6</p> <p>Environment Clearance compliance report for Manufacturing of Pharmaceutical Formulation of M/s Windlas Biotech. Pvt. Ltd. (Plant-3) at plot Nos.-39, Pharma Selaqui, Vikas Nagar, Dehradun. BY M/s Windlas Biotech. Pvt. Ltd. (Plant-3) at plot Nos.-39, Pharma city Selaqui, Vikas Nagar, Dehradun.</p>	<p>E.C No- 294- 9(10)2013 Dated- 24.12.2013</p>	<p>April 2020 to September 2020</p>	<p>09-11-2020</p> <ul style="list-style-type: none"> No sample test report of the treated effluent has submitted. Submit also water balance chart in respect of maintaining zero discharge. No PUC (Pollution Under Control) certificates of the vehicles used in Factory premises has submitted. No routine periodical medical examination report of workers/employees has submitted. Design details of Rain Water Harvesting Tank along with photographs has not submitted. No detail report about the species and Nos. of plants planted as in Green Belt has submitted. Submit also photographs of the developed Green Belt.

7	<p>Environment Clearance report for Phosphating & Surface coating facility (based on Nano Technology), DG set, and enhancement of manpower in M/s Amber Enterprises (India) Limited, (Unit-II) D-36, 37, 38 Industrial Area, Selaqui, Vikas Nagar, Dehradun.</p> <p>By M/s Amber Enterprises (India) Limited, (Unit-II) Plot No. D-36, 37, 38, Integrated Industrial Estate, Selaqui, Tehsil Vikas Nagar, Dehradun.</p>	<p>EC.No-603-9 (32)2014 Dated- 2.12.2014</p>	<p>April 2020 to September 2020 27-10-2020</p>	<ul style="list-style-type: none"> • Copy of consent to establish/consent to operate obtained from UKPCB has not submitted. • Detail about maintaining zero discharge has not submitted. Submit also water balance. • PUC (pollution under control) certificates of the vehicles being used in factory premises has not submitted. • Copy of the cuttings of the news papers in which the notice Reg. grant of EC was published has not submitted. • No copy of the routine periodical medical examination report of the workers/employees has submitted. • Design detail of rain water harvesting tank has not submitted along with photographs. • Detail about the species and no. of plants planted as in Green belt has not submitted. Submit also photographs of the developed green belt.
8	<p>Environmental Clearance for Installation of Phosphating and Surface Coating facility in the existing set up at D - 36, 37 & 38 Industrial Area, Selaqui, Vikas Nagar, Dehradun.</p> <p>BY M/s Amber Private Enterprises, D -</p>	<p>EC.No-20-9(21)/2018 Dated- 09.03.2019</p>	<p>April 2020 to September 2020 27-10-2020</p>	<ul style="list-style-type: none"> • Copy of the paper cuttings in which the notice Reg. grant of E.C. was published has not submitted. • Copy of consent to establish/operate obtained from UKPCB has not submitted. • No detail about total water consumption per day has submitted along with water balance chart. • Copy of MOU signed with Hazardous waste recycler has not submitted. • PUC (pollution Under Control) report of the vehicles used in factory has not submitted. • No copy of the routine periodical medical examination report of the workers/employees has submitted. • Design details of Rain Water Harvesting Tank along with photographs has not submitted. • Detail report about the species of plants planted as in Green Belt has not submitted along with photographs of developed Green Belt. • Detail report about measures adopted under CSR activity has not submitted. • Action taken report Reg. establishing the Environment monitoring cell has not submitted.

	36, 37 & 38 Industrial Area, Selaqui, Vikas Nagar, Dehradun.			
9	Environment Clearance for proposed DG set, and enhancement of manpower in the existing set up at M/s Amber Enterprises (India) Limited,(Unit-V) H-23, Industrial Area, Selaqui, Vikas Nagar, Dehradun. By M/s Amber Enterprises (India) Limited,(Unit-V) H-23, Industrial Area, Selaqui, Vikas Nagar, Dehradun.	EC.No-16-9(05)/2018 Dated-08.02.2019	April 2020 to September 2020 27-10-2020	<ul style="list-style-type: none"> • Copy of the paper cuttings in which the notice Reg. grant of E.C. was published has not submitted. • Copy of consent to establish/consent to operate obtained from UKPCB has not submitted. • No detail about total water consumption per day has submitted along with water balance chart. • Copy of MOU signed with Hazardous waste recycler has not submitted. • PUC (pollution Under Control) report of the vehicles used in factory premises has not submitted. • No copy of the routine periodical medical examination report of the workers/employees has submitted. • No design details of Rain Water Harvesting Tank along with photographs has submitted. • No detail report about the Nos and species of plants planted in Green Belt has submitted along with photographs of developed Green Belt. • Detail report about measures adopted under CSR activity has not submitted. • Action taken report Reg. establishing the Environment monitoring cell has not submitted.
10	Environment Clearance for proposed DG set, and enhancement of manpower in the existing set up at M/s Amber Enterprises (India) Limited,(Unit-6) A-1/1A, Upside Industrial Area, Selaqui, Vikas Nagar, Dehradun. By M/s Amber	EC.No-17-9(04)/2018 Dated-08.02.2019	April 2020 to September 2020 27-10-2020	<ul style="list-style-type: none"> • Copy of the paper cuttings in which the notice Reg. grant of E.C. was published has not submitted. • Copy of consent to establish/consent to operate letter obtained from UKPCB has not submitted. • No detail about total water consumption per day has submitted along with water balance chart. • Copy of MOU signed with Hazardous waste recycler has not submitted. • PUC (pollution Under Control) report of the vehicles used in factory premises has not submitted. • No copy of the routine periodical medical examination report of the workers/employees has submitted. • No design details of Rain Water Harvesting Tank along with photographs has submitted. • No detail report about the Nos and species of plants planted in Green Belt has submitted along with photographs of developed Green Belt. • Detail report about measures adopted under CSR activity has not submitted. • Action taken report Reg. establishing the Environment monitoring cell has not submitted.

	Enterprises (India) Limited, (Unit-6) A-1/1A, Upside Industrial Area, Selaqui, Vikas Nagar, Dehradun.			
11	Extraction of Soapstone in Village - Ala (KunniTok), Tehsil - Ghat, Dist - Chamoli (Area 4.469Ha) By ShriBhagwan Singh, Village - DandiBadkotmafi, Tehsil-Rishikesh, District- Dehradun	EC.No-73-01-(25)/2018 Dated- 6.12.2019	No period is mentioned 13-08-2020	<ul style="list-style-type: none"> No photographs of the proposed mining site is submitted. No detail report on reclamation of the mined area has submitted. No report is submitted Reg. Protection of natural drainage system around the mining lease area along with the photographs of the dump site. No report about the quantity of soap stone extracted during a season has submitted. No surface water and ambient air quality monitoring report has submitted. No action taken report in respect of CSR activities has submitted. No detail about erection of Eco-friendly mobile toilets has submitted along with photographs. Detailed ATR (Action Taken Report) on afforestation activities has not submitted with the certifications of local forest authority. No ground water analysis report has submitted. No detailed ATR (Action Taken Report) has submitted about installation of water sprinklers along with photographs and ambient air quality monitoring report of the area. No documentary proof Reg. organizing the training programs on safety and health aspects has submitted along with periodical medical examination report of the workers/employees. No information is submitted about planting of plants in the designated areas. No photograph of the mining site along with the plantation site has submitted. Detailed ATR (Action Taken Report) Reg. establishing the Environment monitoring cell has not submitted.
12	Installation of Laundry System, DG set and Boilers inside the Hotel (Fortune) premises at Mussoorie. District-	E.C No-850-8-(52)/2015 Dated- 23.2.2016	No period is mentioned 05-11-2020	<ul style="list-style-type: none"> Copy of consent to establish and consent to operate letter obtained from UKPCB has not submitted. Design details of Rain Water Harvesting tank has not submitted along with photographs. Breakup of treated effluent in regard of recycling/reuse has not submitted. Submit the same with justification. Design detail of the treated effluent storage tank made for storage of treated effluent in monsoon season has not submitted. Ambient Air quality monitoring report of the premises has not submitted.

	Dehradun BY M/s Fortune Select the Savoy, Library Bajar, Gandhi Chowk, Mussoone, District- Dehradun.			<ul style="list-style-type: none"> No ground water analysis report has submitted. submit also ground water table status report. Detail report about the Nos. and species of plants planted as in Green Belt has not submitted. Submit also photograph of the developed Green Belt.
13	Environmental Clearance for PET chips manufacturing & processing Unit at M/s Polyplex Corporation Limited, Bannakhera Road, Vikrampur, U.S. Nagar. BY M/s Polyplex Corporation Limited, Plot No 227MI-228MI Bannakhera Road, Vikrampur, U S Nagar.	E.C No- 09/2009/15 7 Dated- 03.11.2009	April 2020 to September 2020 23-11-2020	<ul style="list-style-type: none"> Detail report about the Nos. and species of plants planted as in Green Belt has not submitted. Submit also photographs of the entire developed Green Belt. Hard copy of consolidated consent and authorization obtained from UKPCB has not submitted. Copy of the routine periodical medical examination report of the employees has not submitted. Detailed ATR (Action Taken Report) in relation to compliance of the recommendations mentioned in the character on Corporate Responsibility for Environmental Protection (CREP) has not submitted. Design details of Rain Water Harvesting tank has not submitted along with photographs. Detail report about the measures adapted and implemented to improve the socio- economic conditions of the surrounding areas has not submitted. Detail report about setting up of separate Environmental Management Cell. Equipped with full fledge Laboratory has not submitted. Copy of the cuttings of the news papers through which information Reg. grant of E.C. was published has not submitted.
14	Environmental Clearance for M/s Disha Hospitality Private Limited, 152/9/84 Rajpur Road Jakhan, Dehradun. BY M/s Disha Hospitality Private Limited, 152/9/84 Rajpur Road Jakhan, Dehradun.	E.C No- 8558(58)/ 2016 Dated- 26.02.2016	November 2019 to April 2020 19-11-2020	<ul style="list-style-type: none"> Sample test report of finally treated effluent has not submitted. Submit also breakup of the treated effluent in regard of it's recycling/reuse. Detail report on mitigation of odor problem arising from STP has not submitted. Submit also the photographs of the Flair Pipes installed for discharging the STP fumes. Test certificate of the ground water table has not submitted in compliance of stipulation No. 2.6 of E.C. condition. Detail report about Green Belt development has not submitted along with Nos and species of plants, planted in as Green Belt.

15	Environmental Clearance for M/s Disha Hospitality Private Limited, 152/9/84 Rajpur Road Jakhan, Dehradun. BY M/s Disha Hospitality Private Limited, 152/9/84 Rajpur Road Jakhan, Dehradun.	E.C No- 8558(58)/2016 Dated- 26.02.2016	May 2020 to October 2020 20-11-2020	<ul style="list-style-type: none"> • Sample test report of finally treated effluent has not submitted. Submit also breakup of the treated effluent in regard of it's recycling/reuse. • Detail report on mitigation of odor problem arising from STP has not submitted. Submit also the photographs of the Flair Pipes installed for discharging the STP fumes. • Test certificate of the ground water table has not submitted in compliance of stipulation No. 2.6 of E.C. condition. • Detail report about Green Belt development has not submitted along with Nos and species of plants, planted in as Green Belt.
16	Environmental Clearance for Expansion of existing capacity of Synthetic Resins, Hardeners and Catalyst & introduction of Formaldehyde &ParatolueneSulp honic Acid Mono-Hydrate (PTSA) at Haridwar. BY M/s Forace Polymers (Pvt) Ltd, 718/1/2 Village - Ranipur, 10 th Km Stone, Delhi Handwar Road, Tehsil &Distt - Haridwar.	E.C No- 642-9-(34)/2014 Dated- 24.1.2015	January 2020 to June 2020 06-11-2020	<ul style="list-style-type: none"> • Copy of the letter through which the copy of EC sent to the concerned Panchayat and local NGO has not submitted. • Copy of the emission analysis report of D.G. Set and Boilers has not submitted. • Design details of ETP has not submitted along with photographs of installed ETP submit also breakup about reuse of treated effluent. • Monitoring report of HC and VOC has not submitted. • Ambient Air Quality monitoring report of emission emitting from various process has not submitted. • Action taken report Reg. the compliance of rules and guide lines given under manufactures storage and import of hazardous chemical rules- 1989 has not submitted. • No information Reg. condition No.23 of the E.C. letter has submitted. • No routine periodical medical examination report of employees has submitted. • No technical design details of Rain Water Harvesting tank has submitted along with Photographs. • No details about the Nos and species of plants and species planted as in Green Belt submitted also photograph of the Green Belt developed in Industry Premises. • PUC (Pollution Under Control) certificates of the vehicles using in Factory premises has not submitted.
17	Environmental Clearance for M/s BalmerLawrie Van Leer Ltd. Central Hope Town, Selaqui,	E.C No- 291 - 179/2013 Dated- 24.12.2013	No period is mentioned 03-11-2020	<ul style="list-style-type: none"> • Copy of the consent letter obtained from UKPCB has not submitted. • Copy of permission for abstraction of Ground Water from CGWB has not submitted. • Copy of the sample test report of soil and ground water has not submitted. • Technical design details of Rain Water Harvesting Tank, along with Photographs has not submitted.

	Dehradun. BY Shri Manoj Dubey, Manager (Operations), M/s BalmerLawrie Van Leer Ltd. Central Hope Town, Selaqui, Dehradun.			<ul style="list-style-type: none"> • Test report of the exhaust of D.G. Set has not submitted. • Breakup about Re-use of treated effluent has not submitted. • Copy of MOU signed between TSDF operator for disposal of Hazardous waste has not submitted. Submit also copy of Form-10 (Manifest). • Ambient Air Quality monitoring analysis report has not submitted. • Test report of the Vehicle exhaust PUC (Pollution Under Control) being used at factory site has not submitted. • Certified copy of routine periodical medical examination report of the employees has not submitted. • Action taken report in regard the training imparted to the employee has not submitted. • Detail report about establishing the Environmental Monitoring Cell has not submitted. • Details about the Nos and species of plants, planted as in Green Belt has not submitted. Submit also photograph of the Green Belt developed in Industry Premises.
18	Environmental Clearance for Manufacturing of Pharmaceutical Formulation (Tablets, Dry Powder, Syrup, Injections, HDPE Bottles and Caps) in MohabewalaSada r, Dehradun BY Mr. Ashok K Windlass, Managing Director, M/s Windlass Biotech Ltd. (Plant 2), Mohabewala Industrial Area, Dehradun.	E.C No- 294 -9- (10)/2013 Dated- 24.12.2013	April 2020 to September 2020 09-11-2020	<ul style="list-style-type: none"> • Copy of the PUC (Pollution Under Control) of the vehicles being used in factory has not submitted. • Copy of the routine periodical medical examination report of workers has not submitted. • Design details of Rain Water Harvesting Tank has not submitted. Submit also photographs of the Rain Water Harvesting Tank constructed in Industry premises.

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19	<p>Environmental Clearance for Modernization of mash Poultry Feed to Palletization and Installation of Wood Fired Boiler of 750 Kg per hour capacity and DG set for M/s Venly's India Ltd. Central Hope Town, camp Road, Selaqui, Dehradun.</p> <p>By M/s Venkys India Ltd. 330, Phase-II, Vasant Vihar Dehradun.</p>	<p>E.C No- 02-9(18)/2018 Dated- 11.01.2019</p>	<p>No period is mentioned 20-11-2020</p>	<ul style="list-style-type: none"> • Copy of the letter through which the copy of E.C. letter sent to the concerned Panchayat and the local NGO has not submitted. • Analysis report of soil and ground water has not submitted. • No detail report about installation of ETP and STP has submitted. Submit also detail about maintaining zero discharge along with breakup of the treated effluent. • Detail report about the installation of APCS (Air Pollution Control System) installed in boiler has not submitted. • The health screening report of the labour force engaged on site has not submitted along with routine periodical medical examination report. • Detailed report about establishing the separate Environmental Monitoring Cell equipped with full fledged laboratory has not submitted. • Copy of the MOU signed with hazardous waste management facility for treatment of hazardous waste has not submitted along with Form-10 (Manifest). • Design details of Rain Water Harvesting Tank along with photographs has not submitted. • Number of plants with species planted in green belt has not submitted. Submit also photographs of the Green Belt developed in and around factory premises. • No information about the person who has deputed as incharge for the implementation of the conditions stipulated in Environment Clearance has communicated to this office till date.
20	<p>Environmental Clearance for Doon Medical College, Hospital & OPD Campus at Village: Dehrakhas, Pargana: Kendra, Tehsil: Sadar, District Dehradun.</p> <p>By Director, Medical Education, Dehradun.</p>	<p>EC.No-94-8-(7)/2018 Dated- 6.12.2019</p>	<p>January 2020 to June 2020 20-11-2020</p>	<ul style="list-style-type: none"> • Copy of the cutting of news paper in which the information Reg. grant of E.C. published has not submitted. • Copy of the letter through which the copy of E.C. sent to the municipal corporation has not submitted. • Copy of CTE obtained from UKPCB has not submitted. • Detail about the Nos. and species of plants, planted as in Green Belt has not submitted along with photographs of the developed Green Belt. • Copy of MOU signed with hazardous waste management facility along with Form-10 (Manifest) has not submitted. • Design details of STP installed for sewer treatment has not submitted. • Complete solid waste management plan has not submitted. • Design detail of Rain Water Harvesting Tank has not submitted along with photographs. • Design detail of STP and ETP has not submitted along with sample test report of finally treated effluent. • Measures/Technique adopted for mitigation of odor arising from STP has not submitted. • Information about the person who has nominated for implementation of the Environment Management plan has not submitted.

21	Environmental Clearance for Soapstone Mining at Village - DhungaPatn, Tehsil & District - Bageshwar BY Shri Harak Singh Kanwal S/o Shri Deb Singh Kanwal R/o Village - Rankhola (Mandal Sera), Tehsil & District - Bageshwar.	E.C No- 892-1-(759)/2016 Dated- 1.3.2016	September 2018 to February 2019, March 2019 to August 2019, September 2019 to February 2020, March 2020 to August 2020 & 18-09-2020	<ul style="list-style-type: none"> • Copy of cuttings of news papers on which the notice regarding grant of EC was published has not submitted. • Photographs of the display boards erected in designated places has not submitted. • No copy of the letter through which copy of E.C. send to the concerned Panchayat/NGOs. • Photographs of temporarily stacked waste and top soil has not submitted along with mine closer pan. • Detail report about collection of mules and pits made for manure formation has not submitted with photographs. • Detail report about the quantity of extracted soapstone has not submitted. • Ambient Air Quality Monitoring reports submitted are very old. Submit the current report. • No detailed report has submitted in compliance of CSR activities done. While the E.C. has granted in the year 2016. • No detail report submitted about erection of eco-friendly toilets along with solid waste management plan. • No detail report has submitted in respect of afforestation activities done in vanpanchayat and other designated places. • No details about installation of Water Sprinklers has submitted along with photographs. • Provide copy of the training program activities organized on safety and health aspect along with periodical medical examination report of employees/workers. • No details are submitted about establishing of Environmental Monitoring Cell.
22	Environmental Clearance for Extraction of Soapstone in Village - Reetha, Tehsil - Berinag, District - Pithoragarh. BY Shri Dan Singh Alias Chandra Singh, Vill- Reetha, Teh- Berinag, Distt- Pithoragarh.	E.C No- 473-1-(332)/2014 Dated- 9.4.2014	April 2019 to September 2019 25-11-2020	<ul style="list-style-type: none"> • PUC (Pollution under control) certificates of the vehicles using for transportation of extracted mineral has not submitted. • Copy of the cuttings of the news papers through which the information Reg. grant of EC has not submitted. • Detail report on digital processing of the entire lease area using remote sensing technique has not submitted. • Photographs of the sprinkling system installed for dust suppression in mine lease area has not submitted.
23	Environmental Clearance for Modernization of mash Poultry Feed to Palletization and	E.C No- 02-9(18)/2018 Dated- 11.01.2019	No period is mentioned 20-11-2020	<ul style="list-style-type: none"> • Photographs of Rain Water Harvesting Tank have not submitted along with technical details. • Detail ATR (Action Taken Report) in compliance of CER (Corporate Environment Responsibility) has not submitted. • Design detail of ETP along with the quantity of ETP sludge generation has not submitted. • Ground water sample test report has not submitted. • Ambient Air Quality Monitoring report of the factory premises has not submitted.

	<p>Installation of Wood Fired Boiler of 750 Kg per hour capacity and DG set for M/s Venly's India Ltd. Central Hope Town, camp Road, Selaqui, Dehradun.</p> <p>By M/s Venkys India Ltd. 330, Phase-II, VasantVihar Dehradun.</p>			<ul style="list-style-type: none"> Stack emission report of the boiler stack has not submitted. Noise level monitoring report from different location of the factory premises has not submitted.
24	<p>Environmental Clearance for Proposed Installation of Green insulated DG Set (750 KVA X 01 No) & Thermic Fluid Heater (Capacity- 6.0 Lac Kcal/hr, on standby) in the existing complex for manufacturing of Automotive Rubber Flaps by M/s Matangi Rubber Private Limited at Khasra No 1036, 1038, & 1039 Selaqui, Vikas Nagar, Dehradun.</p> <p>By M/s Matangi Rubber Private Limited, Khasra No. 1036, 1038.</p>	<p>EC.No-130-9-(29)/2019 Dated- 14.02.2020</p>	<p>March 2020 to August 2020</p> <p>02-12-2020</p>	<ul style="list-style-type: none"> Validity of consent to operate is up to 31.03.2020 renewed copy has not submitted. Detail about total water consumption and quantity of effluent generated has not submitted. Submit also breakup of the utilization of treated effluent. Copy of PUC (Pollution Under Control) of the vehicles using at the factory site has not submitted. Copy of routine periodical medical examination report of employees has not submitted. Design details of Rain Water Harvesting Tank has not submitted along with photographs. Detail about the Nos. and species of plants planted as in Green Belt has not submitted. Submit the photographs of developed Green Belt. Action taken Report in relation to under take eco developmental measures including community welfare measures has not submitted.

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	81039, Camp Road, Selaqui, VikasNagar, Dehradun.			
25	Environmental Clearance for Extraction Unit based on SCFE Technology to produced natural health products in SIDCUL, Selaqui, Dehradun By M/s India Glycols Ltd. BY M/s India Glycols Ltd. Address- A-1 Industrial Area, Bajpur Road, Kashipur, Dist- Udham Singh Nagar, Uttarakhand.	E.C No- 206-9-(7)/2013 Dated- 21.10.2013	April 2020 to September 2020 27-11-2020	<ul style="list-style-type: none"> • Copy of soil testing report has not submitted. • Technical detail of APCS (Air Pollution Control System) has not submitted. • Breakup of the treated effluent in relation to recycling has not submitted. • Copy of the MOU signed with the authorized Hazardous Waste Recycler has not submitted. • Copy of PUC (Pollution Under Control) of the vehicles using at the factory site has not submitted. • Copy of routine periodical medical examination report of employees has not submitted.

SSN 2/3/21
(Dr. S.S. Negi)
Chairman, SEIAA

S.S. Bist 2/3/21
(S.S. Bist)
Member, SEIAA

S.K. Pattnaik 2/3/21
(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- Guard File.

S.K. Pattnaik 2/3/21
(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand.

राज्य स्तर पर्यावरण समामाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, 653, इन्दिरा
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गठित)

दूरभाष: 0135-3510581

ईमेल: solaa.seac.uk@gmail.com



State Level Environment Impact
Assessment Authority, 653,
Indranagar Colony, Seemadwar
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(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
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Email- solaa.seac.uk@gmail.com

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Letter No. 682 /SEIAA

Dated-26 March, 2021

Minutes of the 33rd Meeting of SEIAA held on 25th March, 2021

The meeting was chaired by Dr S.S. Negi Chairman SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shalendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 4 proposals (B2) as under consideration for grant of EC.

- 1) Environmental Clearance for extraction of sand/bajri/boulder Khasra No. 01ग0, 02ग0, 89ग0, 1007ग0, 1485ग0, 1528ग0, 1529 ग0& 1530ग0 Village = Gadi (Birahi), Tehsil & District – Chamoli by M/s Hindustan Construction Company Ltd. (HCC Ltd.) Vishnugad Pipalkoti Jal Vidhyut Pariyojna (Maintained by THDC) Village & P.O.- Mayapur Distt. – Chamoli

The Authority observed that the project is presented by HCC as project proponent while the THDC India LTD is originally project proponent so THDC India LTD will submit revised application in form-1 along with Lol from State Government/EIA and FC issued by MoEF&CC for consideration in next meeting.

- 2) Environmental Clearance for Manufacturing of Pharmaceutical Formulations at F-60 UPSIDC Industrial area Selaqui, Mauza Central Hope Town Doon, Selaqui, Dehradun by M/s Niharith Pharma Pvt.Ltd.

The project was discussed in the meeting of SEIAA dated 23rd – 24th February, 2021 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Expansion of Hotel Project at Khasra No. 269 Ga, 269 Kh, 266 Kh & 270 Village Majra, Tehsil Central Doon, Haridwar Bypass Road, District Dehradun by M/s Hotel Seyfert Sarovar Premiere by Mr. Mohamed Ilyas & Ms. Alamzahan.

The project was discussed in the meeting of SEIAA dated 23rd – 24th February, 2021 in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Expansion of Hotel Project at Khasra No- 2(ka), 2(Kha), 2(Ga) & 4(ka) Industrial Area, Mohabbewala, Dehradun. by M/s Softel Plaza Industrial Area, Mohabbewala, Dehradun.

Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – CER should be revise and ensure periodically monitoring of Rain Water Harvesting.



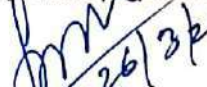
- 5) Show cause for revocation of Environmental Clearance for development of proposed integrated Industrial estate at Village-Chorgaliya Sitarganj, District-Udham Singh Nagar.
- 6) Show cause for revocation of Environmental Clearance for Group Housing project of MDDA, at Transport Nagar Saharnapur road, Dehradun.
- 7) Environmental Clearance for Construction of Vidhan Sabha Bhawan and Allied Works at Gairsain, District - Chamoli. By M/s National Building Construction Corporation NBCC Bhawan, Lodhi Road, New Delhi.


The Authority observed that the project proponents have not submitted the required documents. Hence show cause be sent for serial no 5 & 6 and reminder for serial no 7.

- 8) Environmental Clearances for extraction of Sand, bajri, boulder of Six projects of KMVN Ltd is as under:-
 - 1) Village-Diurl, Champawat. Area (5.00 ha)
 - 2) Village- Uchollgot, Champawat. Area (4.90 ha)
 - 3) Village- Naulapani, Champawat. Area (8.00 ha)
 - 4) Village- Jahlakuri, District-Champawat. Area (4.00 ha)
 - 5) Village- Vardhu, District, Nainital. Area (0.320 ha)
 - 6) Village- Jahlakuri, District, Bhanoli Shara, Nainital. Area (0.320 ha)

The Authority examined above cases of KMVN and decided that Project Proponent certificate should submit certificate by Mining Department that no work has been done in these projects and apply online proposal on parivesh portal.


(Dr. S.S. Negi) 26/3/2021
Chairman, SEIAA


(S.S. Bist) 26/3/21
Member, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

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(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

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State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
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Environment, Forests and Climate
Change Government of India.)
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Letter No. 687/SEIAA

Dated- 12th April, 2021

Minutes of the 34th Meeting of SEIAA held on 9th - 10th April, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 21 proposals (B1 & B2) and 1 other proposal under miscellaneous items are under consideration for grant of EC. Most of these proposals pertain to capacity expansion of industrial units, soapstone mining and establishment/expansion of hotel projects. The MS enlisted the points for soapstone mining project based on which project proponent should focus during the presentation/deliberation. These points include no of experimental/exploratory pits, issues raised during public hearing & addressing those issues in EMP, nearest water source from mining site & impact of mining on its discharge, landslide vulnerability of these area, site of plantation, welfare activity for the labour, arrangement of fuel wood, conservation plan for endangered species, CER etc. Similarly in the housing/hotel project proposals the points earmarked for presentation/deliberation include water reuse/recycle mechanism, rooftop rainwater harvesting, extent of use of solar energy, air conditioning & cooling system adopted, disposal of excavated earth, water requirement sources, parking facilities designed, food waste disposal etc. In the capacity expansion of industrial unit proposals, the proponent were asked to focus on the issues of hazardous waste management, compliance of safety guidelines, use of non-conventional energy resources, green belt development etc. during the presentation. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Manufacturing of Pharmaceutical Formulations at F-48, U.P.S.I.D.C., Selaqui, Dehradun by **M/s Demexico Pharmaceuticals Pvt. Ltd.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Layout plan for green belt development, revised EMP cost, MoU with TSDF for handling hazardous waste, detail CER activities to be undertaken by the unit and onsite emergency plan.

- 2) Environmental Clearance for Manufacturing of Pharmaceutical Formulations at E/7-2, U.P.S.I.D.C., Selaqui, Dehradun by **M/s Rapport Remedies** by Usman Rajpoot S/o Noor Muhmmmed, H.No-95 barrier masjid wali street, P/o - Sahpur, Tehsil - Vikas Nagar, Dehradun.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Layout plan for green belt development, revised EMP cost, MoU with TSDF for handling hazardous waste, detail CER activities to be undertaken by the unit and onsite emergency plan.

- 3) Environmental Clearance for Proposed Industrial Laundry at 4, Tapovan, LaxmanJhulla, near Hotel Ganga Elena, Dist- Tehri Garhwal by **M/s Clean Easy** by NitinKuniyal S/o Ram LalKuniyal, 64, Tapovan, Near BalakNathMandir Hot, Tehri Garwal.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Permission from Central Ground Water Board for drawing ground water, detail plan for re-use of treated water, green belt development plan, solid waste management plan & disposal and onsite emergency plan.

- 4) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Village- Siloni, Tehsil- Didihat, District- Pithoragarh by **Shri Yogendra Pal** S/o Shri Krishna Bhadur Pal, Vill- Bagdihat, Tehsil- Didihat, District- Pithoragarh. (Area- 2.397 Ha.).

The Authority observed that project site falls within 10 km radial distance of Askot Wildlife Sanctuary. Hence prior approval of NBWL is required. The Authority decided to reconsider the proposal after submission of Wildlife clearance from NBWL.

- 5) Environmental Clearance for Extraction of Soapstone at Vill- Nayal Tehsil and District- Bageshwar by **Shri KantiLal Shah** (Owner) R/o- Pindari Road, Bageshwar, Dist- Bageshwar. (Area- 8.490.Ha.).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Revised project cost, revised CER plan along with detail activities, measures adopted for noise pollution control, green belt development/plantation plan under consultation with local van panchayat/gram sabha.

- 6) Environmental Clearance for Extraction of Soapstone at Khasra no. 677, 678, 679 & Others Vill- Naugaon, Tehsil & Dist- Bageshwar. Vill- Nayal Tehsil and District- Bageshwar by **Shri Sandeep Sah** S/o Shri Bhawani Das SahR/o- Baghnath Ward (Chowk Bazar), Dist.-Bageshwar. (Area- 16.769.Ha.).

The Authority observed that the project proponent should re-submit form-1 with revised information on project cost, EMP cost and other details. Additional documents – Measures adopted for noise pollution control, mitigation measures/solution suggested for issues raised during public hearing, detailed treatment plan for streams/nallahs in the project sites, plantation plan under consultation with van panchayat/gram sabha and mitigational measures for conservation of schedule- I & II species with consent of Forest Department. The Authority decided to reconsider the proposal after submission of above documents.

- 7) Environmental Clearance for Expansion of Painting facility in Service Centre and Showroom at Khasra No. 244 KA and 244 KHA, Kuanwala, Dehradun by **M/s Doon Wheel Pvt. Ltd.**

The Authority observed that project proponent has not submitted documents as recommend by SEAC. Further the Authority observed discrepancy of information provided in form-1 and PFR. The project proponent should re-submit form-1 and PFR and documents as suggested by SEAC.

- 8) Environmental Clearance for Proposed Washing and Painting facility in Service Center at Kh-368, 591 Mauza, Saharanpur, Fatehpur Road, Harbartpur, Vikasnagar, Dehradun by **M/s Rennita Motors.**

The Authority observed that project proponent has not submitted documents as recommend by SEAC. Further the Authority observed discrepancy of information provided in form-1 and PFR. The project proponent should re-submit form-1 and PFR and documents as suggested by SEAC.

- 9) Environmental Clearance for Proposed Hotel Project at Khasra No. 556, 561, 562, 563, 566, 567, 569, 570, 574, Vill- GhughtayniTalli, Tehsil- Rajendra Nagar, District- Tehri

Garhwal by **M/s The Classio** by Shri ManavJohar (Partner) Vill- GhughtyaniTalli, Rishikesh – Badrinath Highway, Dist- Tehri Garhwal.

The Authority observed that project proponent should re-submit the detailed information in form-1. During the course of examination of the documents / presentation it was stated by the proponent that the hotel is already existing. There are discrepancies in the information submitted in Form 1 as it has been projected as a proposed or expansion project, whereas statements were made by the PP that it is an existing hotel. It also appears that the existing hotel could be in violation of the MoEF notification for Doon valley number S.O. 102(E) dated 1 February 1989 and as amended on 6 January 2020. Hence the proposal was deferred.

- 10) Environmental Clearance for Proposed Expansion of existing surgical sutures and other medical devices manufacturing unit at Khasra No. 1051/1-2, Twin Industrial Estate, Selaqui, Camp road, Vikas Nagar, Dehradun by **M/s Lotus Surgicals Private Limited**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 11) Environmental Clearance for Proposed Manufacturing Unit of Herbal & Nutraceutical Formulation Products along with utilities Viz. LPG based Boiler & Green Insulated DG Set at B-8, Sara Industrial Estate, Selaqui, Dehradun by **M/s Swaranimakash Lifescience Private Limited**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 12) Environmental Clearance for Proposed Screening Plant of Limestone/Dolomite Chips and Powder at Khasra No. 3846, 3847 & 3848, Industrial Area, Village Lal Tappad, Tehsil- Doiwala, District- Dehradun by **M/s Ridhi Enterprises 31/1, Tyagi Road, Dehradun**.

The project proponent submitted a request letter for withdrawing the Project. Hence, Authority decided to reject the proposal.

- 13) Environmental Clearance for Proposed Manufacturing of Personal Care Cosmetic Products at 428 Ka, Village Chharba, Vikasnagar, Dehradun by **M/s Meraki Aesthetic Cosmetics LLP**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 14) Environmental Clearance for Extraction of Soapstone at Khasra no. 1932, 1942, 1950 and others, Vill- Pagna, Tehsil & Dist- Bageshwar by **Shri Bharat Singh BhakuniS/o Shri Anand Singh Bhakuni, R/o- Tehsil Road, Dist.-Bageshwar (Area 4.944 Ha)**.

The Authority observed that the project proponent should re-submit form-1 with revised information on project cost, EMP cost and other details. Additional documents – Measures adopted for noise pollution control, mitigation measures/solution suggested for issues raised during public hearing, detailed treatment plan for streams/nallahs in the project sites, plantation plan under consultation with van panchayat/gram sabha and mitigational measures for conservation of schedule- I & II species with consent of Forest Department, Original Ecological Sensitivity Certificate and Original Cluster Certificate. The Authority decided to reconsider the proposal after submission of above documents.

- 15) Environmental Clearance for Extraction of Soapstone at Khasra no. 91, 92, 93 and others, Village - Chakpahruda, Tehsil - Dug nakuri, Dist- Bageshwar by **M/s Balaji Minerals, Shri InderLalS/o Shri Chamba RamR/o Bajrang Oil, Baijnath, Tehsil- Garur, Dist- Bageshwar. (4.168) Ha**.

The Authority observed that the project proponent should re-submit form-1 with revised information on project cost, EMP cost and other details. Additional documents – Measures adopted for noise pollution control, mitigation measures/solution suggested for issues raised during public hearing, detailed treatment plan for streams/nallahs in the project sites, plantation plan under consultation with van panchayat/gram sabha and mitigational measures for conservation of schedule- I & II species with consent of Forest Department, Original Ecological Sensitivity Certificate and Original Cluster Certificate. The Authority decided to reconsider the proposal after submission of above documents.

- 16) Environmental Clearance for Extraction of Soapstone at Village- Pagna Tehsil- Kafligar, Dist-Bageshwar by **Shri Ganesh DattNainwal**S/o Shri KesawDattNainwal Village-Pagana, District- Bageshwar. (12.418 Ha.)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it submission of additional documents – Original eco sensitivity certificate, original cluster certificate, submission of MoU with gram panchayat/van panchayat for plantation, revised EMP cost and funding plan for mitigational measures for wildlife conservation of Schedule 1 and endangered species in the vicinity of the project area.

- 17) Environmental Clearance for Extraction of Soapstone at Village – DayaliKuroli Tehsil – Dugnakuri, Dist – Bageshwar by **M/s Jai Mata Di Mines** Village – DayaliKuroli Tehsil – Dugnakuri, Dist – Bageshwar. (4.195 ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it submission of additional documents – Original eco sensitivity certificate, original cluster certificate, submission of MoU with gram panchayat/van panchayat for plantation, revised EMP cost and funding plan for mitigational measures for wildlife conservation of Schedule 1 species in the vicinity of the project area. The Project Proponent will submit layout plan of dumping, written undertaking for the protection of nearby river and employment for the local people.

- 18) Environmental Clearance for Extraction of Soapstone at Village - Simkhet, Post - Ghinghartola, District – Bageshwar by **Shri Rajendra Prashad Tiwari** Village - Simkhet, Post – Ghinghartola, District- Bageshwar. (4.486ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it submission of additional documents – Original eco sensitivity certificate, original cluster certificate, submission of MoU with gram panchayat/van panchayat for plantation, revised EMP cost and funding plan for mitigational measures for wildlife conservation of Schedule 1 species in the vicinity of the project area, written undertaking for the precaution measures to control soil erosion and protection of nearby river.

- 19) Environmental Clearance for Establish a research and testing laboratory at 230G, R.S. Height Opposite Bhagat Ford, Dehradun, Dehradun by **M/s Viobility Research Private Limited**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 20) Environmental Clearance for proposed Hotel Project at Khasra No.76/1, Railway road, Rishikesh, District- Dehradun by **M/s The Vilana**.

The Authority observed that project proponent should re-submit the detailed information in form-1 . During the course of examination of the documents / presentation it was stated by the proponent that the hotel is already existing. There are discrepancies in the information submitted in Form 1 as it has been projected as a proposed or expansion project, whereas statements were made by the PP that it is an existing hotel. It also appears that the existing hotel could be in violation of the MoEF notification for Doon

valley number S.O. 102(E) dated 1 February 1989 and as amended on 6 January 2020. Hence the proposal was deferred.

- 21) Environmental Clearance for proposed Hotel project at Khasra No. 463 to , 464, 465, 466, 467, 468, 469, 471, 472, 474, 475, 476, 477, 478, 481, 482, 483, 484, 485, 486, 487, 489, 491, 492, 493, 494, 495, 496, 497, at GhughtayniTalli, Pargana&Tehsil-Narendar Nagar, Rishikesh, Dist- Dehradun by **M/s Ahilya Hotels & Resorts**.

The Authority observed that project proponent should re-submit the detailed information in form-1. During the course of examination of the documents / presentation it was stated by the proponent that the hotel is under construction. There are discrepancies in the information submitted in Form 1 as it has been projected as a proposed or expansion project, whereas statements were made by the PP that it is an under construction hotel. It also appears that the existing hotel could be in violation of the MoEF notification for Doon valley number S.O. 102(E) dated 1 February 1989 and as amended on 6 January 2020. Hence the proposal was deferred.

Miscellaneous Cases

- 22) Environmental Clearance for extraction of sand/bajri/boulderKhasra No. 01e0, 02e0, 89e0, 1007e0, 1485e0, 1528e0, 1529 e0& 1530e0 Village – Gadi (Birahi), Tehsil & District – Chamoli by **M/s Tehri Hydro Electric Development Corp.Vishnugad Pipalkoti JalVidhyutPariyojna**Village & P.O.- MayapurDistt. – Chamoli.

The Authority observed that M/s THDC has now applied with necessary required documents and revised Lol. The Authority agreed to grant Environmental Clearance to the project under terms and conditions as suggested by SEAC and also under conditions that project proponent will hire the local labour, it shall ensure restoration plan for quarry site and revised EMP for plantation works in the nearby village locality.

- 23) Authority decided to issue letters to following project proponents for submission of compliance reports:-

S.No.	Name of Project &Address	Letter No. & Date of Granting E.C	Category
1	Shri. Satendra S/o Shri Rishipal Singh, R/o Village-Bharuwala, ParganaGordhanpur, Tehsil-Laksar, District-Haridwar (Amendment) (area 0.5790)	EC.No-160-01-(149)/2020 Dated-24.09.2020	R.B.M. /Pond construction
2	M/s TatsatHareram Enterprises, BhikkampurJeetpur, Tehsil Laksar, Haridwar, for Extraction/Collection Minor mineral i.e., sand bajri and boulder from Ban Ganga for widening and Reconciliation of NH-72A (Mine area-1.112 hectare) at Village-MusahibpurMajri, Tehsil-Laksar, District-Haridwar	EC.No-161-01-(150)/2020 Dated-24.09.2020	R.B.M.
3	Extraction of sand, bajri and boulders in Tons river in Sandra Range, Binol Beet, Compartment No- 15 & 16, VPO - Mori, Tehsil - Mori, District- Uttarkashi (area 4.0 Ha). By Chief General Manager, SatlujJalVidhyut Nigam Limited (SJVNL), Regional Office, 09, Phase-II, VasantVihar, Dehradun.	EC.No-162-01-(139)/2020 Dated-25.09.2020	R.B.M
4	Extraction of sand, bajri and boulders from	EC.No-163-01-	R.B.M

	Swarna river in Dehradun (area 23.75 ha). By Managing Director, Uttarakhand Forest Development Corporation (UKFDC), AranyaVikasBhawan, 73, Nehru Road, Dehradun.	(140/2020 Dated- 25.09.2020	
5	Environment Clearance for change in location of manufacturing unit from Central Hope Town, Khata No. 214, Khasra no.122/41-42, Selaqui, Dehradun to new location at Khata No. 735, Khasra no. 103Kha, 105, 80Gha, Chharba, Industrial Area (Langha Road) Tehsil- Vikas Nagar, District- Dehradun along with increase in production capacity & painting facility. By M/s Ampa Cycles Pvt Ltd. Langha Road, Opp. Dena Bank Sahaspur, Vikasnagar, Dehradun.	EC.No-164-09-(62)/2020 Dated- 28.09.2020	Industrial
6	Environment Clearance for setting up DG in the existing two wheeler motor vehicle service centre established at Unit-41, Tilak Road near Nagar Palika, Rishikesh, Dist-Dehradun. By M/s Jai Sai Motors. Unit-41 Tilak Road near Nagar Palika, Rishikesh, Dist- Dehradun.	EC.No-165-09-(60)/2020 Dated- 28.09.2020	Industrial
7	Installation of proposed manufacturing unit of Paper Chemical in SIDCUL Pantnagar, Rudrapur, Dist- U.S. Nagar. By M/s IVAX Paper Chemicals Limited. Plot No. 7G, Sector 9, Khasra No. 210, IIE, SIDCUL, Phoolbagh, Rudrapur, Pantnagar, Dist- U.S. Nagar.	EC.No-166-05-(16)/2020 Dated- 28.09.2020	Industrial
8	Manufacturing of Custom Organic Molecules for Research and Development at Plot No. 13, Sector-3 A, SIDCUL, IIE, Haridwar. By M/s POI India Biotech Pvt. Limited, Plot No. 13, Sector-3 A, SIDCUL, IIE Haridwar, Uttarakhand.	EC.No-167-05-(15)/2020 Dated- 28.09.2020	Industrial

24) The following six monthly compliances reports submitted by the PP in which EC was granted by the authority were examined and observations are as follows:-

S.No.	Name & Detail of Project Proponent	E.C. granted vide	Compliance period /letter No. & Date	Observation/information to be Obtained
1	Fabrication and Powder Coating of Sheet Metal Components at Village-Selaqui, Vikas Nagar, Dehradun. BY M/s Vinayak Enterprises, Khasra No-295, Industrial Area, Selaqui, Dist - Dehradun.	E.C No-706-9-(45)/2015 Dated- 25.5.2015	April 2019 to September 2019 11-12-2020	<ul style="list-style-type: none"> Copy of cuttings of news papers through which the copy of EC was published, has not submitted. Copy of the letter through which the copy of EC was sent to local body/NGOs has not submitted. Copy of consent to establish/consent to operate obtained from UKPCB has submitted. Analysis report of HC and VOC has not submitted. Copy of MOU signed with hazardous waste treatment facility for disposal of hazardous waste has not submitted. Photographs of the DG set showing acoustic enclosing has not submitted. Copy of the routine periodical medical examination report of workers/employees has not submitted. Design detail of rain water harvesting tank has not submitted. Photographs of developed green belt has not submitted along with Nos and species of plants, planted in as green belt. Detail about establishing the environmental monitoring cell has not submitted. Soil and ground water sample analysis report has not submitted. Copy of permission obtained from CGWB for extraction of ground water has not submitted. Design detail of ETP has not submitted along with sample test report.
2	Reconstruction of proposed hotel/restaurant at Camel Back Road, Mussoorie, Dehradun. BY M/s Nagalia Hotel, 13/B New Survey Road, Dehradun.	E.C No- 846-8-(30)/2013 Dated- 11.2.2016	March 2020 to November 2020 01-12-2020	<ul style="list-style-type: none"> Copy of the letter through which the copy of EC was sent to local bodies/NGO's has not submitted. Project proponent has not submitted clearance from standing committee of the NBW. Project Proponent has not submitted water balance chart, especially in regard to maintaining zero discharge. Sample test report of STP inlet and outlet has not submitted. Detail about the storage tank for storage of treated waste water during the rainy season has not submitted. Project proponent has not submitted the measures adopted for control the fugitive emissions from the kitchen.
3	Soapstone Mining at Village- Reetha,	E.C No- 888 -1-	October 2019 to	<ul style="list-style-type: none"> Photographs of OB dumps has not submitted.

	Tehsil-Berinag, District-Pithoragarh. (Area- 4.855 Ha.) BY Shri Dan Singh Alias, Village- Reetha, Tehsil - Berinag, District- Pithoragarh.	(814)/2016 Dated- 1.3.2016	September 2020 25-11-2020	<ul style="list-style-type: none"> Detail about construction of Toe wall has not submitted along with photographs of planted grass in dump yard. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. Detail about the quantity of soapstone extracted during a season has not submitted along with certification of mining department. Detail of afforestation done in mining lease area has not submitted. Photographs of sprinkling system installed in mining lease area for dust control has not submitted. Copy of routine periodical medical examination report of workers/employee has not submitted. Detail about establishing the Environmental monitoring cell has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. No copy of cuttings of news papers through which the information regarding grant of EC was published.
4	Proposed Mordernisation for Replacement of existing HSD fired Boiler in the existing complex of Herbal Extraction unit "M/s India Glycols Ltd" at SidculSelaqui Industrial Area Dehradun. BY M/s India Glycols Ltd. A1 Industrial Area, Bazpur Road, Kashipur, District - U.S. Nagar.	E.C No- 545-9-(24)/2014 Dated- 20.8.2014	April 2020 to September 2020 27-11-2020	<ul style="list-style-type: none"> Copy of routine periodical medical examination report of workers/employee has not submitted. Photographs of shed house in which Bio-waste is temporarily dumped has not submitted.
5	Proposed Modernization and Expansion of existing Herbal Unit Based on SuperCritical Fluid Extraction (SCFE), Green Solvent Extraction and Proposed Biotransformation process to produce natural health products, by Processing of Herbal in the existing complex at Pharma city SIDCUL Selaqui, Indus. Area, Dehradun. By M/s India Glycols Ltd	EC.No-7-9(3)/2018 Dated- 01.02.2019	April 2020 to September 2020 27-11-2020	<ul style="list-style-type: none"> Copy of the letter through which the copy of EC sent to concerned Panchayat and local NGO has not submitted. Soil testing analysis report has not submitted. Break up of treated effluent, especialy in relation to maintaining zero discharge has not submitted. Copy of MOU signed with Hazardous waste recycler has not submitted along with form-10. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. Copy of routine periodical medical examination report of workers has not submitted. Information about total Nos. of plants with species planted as in green belt has not submitted. Action Taken Report (ATR) in respect of CSR activities done in the project area has not submitted.

6	<p>Building Construction project M/s Data Ram at Mauza - Kandoli, Dist-Dehradun.</p> <p>BY M/s Data Ram Sons Private Limited, Knowledge Village campus, Gurudwara Road, Mauza-Kandoli, Dist- Dehradun.</p>	<p>E.C No- 546-8-(27)/2014 Dated- 22.8.2014</p>	<p>Period not mentioned</p>	<ul style="list-style-type: none"> • Name of the person incharge appointed for implementation of conditions stipulated in EC has not submitted. • Copy of soil and ground water sample analysis report has not submitted. • Noise level analysis report of DG set has not submitted. • Detail progress about construction of Rain Water Harvesting tank has not submitted. • Detail about progress of green belt development has not submitted. • Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. • Project Proponent has not submitted water balance chart. Especially in respect of maintaining zero discharge. • Proposal/Practices adopted for disposal of MSW (municipal solid waste) has not submitted. • Copy of the letter through which copy of EC sent to concerned Panchayat/NGOs has not submitted. • Copy of cutting of news papers through which the information regarding grant of EC was published has not submitted.
7	<p>Construction of Windlass Affordable Housing at Harrawala&Kuanwala Dehradun.</p> <p>BY Shri Sudhir Kumar Windlass, Managing Partner, 53- R, Rajpur Road, Dehradun</p>	<p>E.C No- 204 -8-(15)/2013 Dated- 21.10.2013</p>	<p>July 2020 to December 2020 02-01-2021</p>	<ul style="list-style-type: none"> • Design details of sewerage treatment Plant (STP) has not submitted along with photographs. • Noise level monitoring analysis report of DG set has not submitted. • Detail about total Nos and species of plants planted in green belt has not submitted along with photographs of developed green belt. • Copy of analysis report of soil and ground water has not submitted. • Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. • Photographs of the 6 feet high wall and three rows green belt developed towards the national highway facing site has not submitted. • Sample test report of inlet and outlet effluent samples of STP has not submitted. • Detail about installation of water measuring device at the inlet and final discharge point has not submitted. • Design details of rain water harvesting tank has not submitted along with photographs.
8	<p>Proposed there placing existing DG sets with higher capacity of DG Sets(1010 KVA x 02 Nos) in the existing Complex at LalTapper, Industrial Area, ReshamMajri, Tehsil Rishikesh,</p>	<p>EC.No-90-09-(37)/2019 Dated- 6.12.2019</p>	<p>Period not mentioned 28-12-2020</p>	<ul style="list-style-type: none"> • Ground water sample test report has not submitted. • No water balance chart. Especially in relation to maintaining zero discharge conditions has submitted. • Design detail of rainwater water harvesting tank has not submitted

	District-Dehradun By M/s Flex Foods Limited, LalTapper Industrial Area, Tehsil Rishikesh, District -Dehradun.			<ul style="list-style-type: none"> along with photographs. No periodical medical examination report of workers/employees has submitted. No detail about Nos of plants, planted in green belt has submitted. submit also photographs of developed green belt.
9	Environmental Clearance for Manufacturing of Personal care products (Shampoo/Liquid Handwash/Liquid Soap, Creams, Lotion, Gel & Oil) at Mauza Central Hope Town, Vikasnagar, Dehradun. BY M/s Kreation Handicrafts, Khasra No-122/37, Mauza Central Hope Town, Pargana Pachwadoon, Tehsil - Vikasnagar, Dist- Dehradun.	E.C No- 641-9-(36)/2014 Dated- 24.1.2015	January 2020 to June 2020 21-10-2020	<ul style="list-style-type: none"> Breakup of treated water utilization has not submitted, especially in relation to maintaining zero discharge. Fugitive emission report of work zone area has not submitted. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. NO technical details about rain water harvesting tank has submitted along with photographs. No detail report about Nos. and species of plants, planted in green belt has submitted along with photographs of developed green belt.
10	Environmental Clearance for Manufacturing of Personal care products (Shampoo-40 ton/day, Hair Oil 6KI/day Cream-5 tons/day and liquid hand wash and body wash-10 tones/day) at Plot No-30, Pharma City, Selaqui, Dehradun. BY M/s MG Shahani and Co Delhi Pvt. Ltd. Plot at Plot No-30, Pharma City, Selaqui, Dehradun.	E.C No- 87/10/25 Dated- 03.04.2010	January 2020 to June 2020 21-10-2020	<ul style="list-style-type: none"> Break up of treated water, especially in relation to maintaining zero discharge has not submitted. Detail about Nos. and species of plants, planted in green belt has not submitted. Submit also photographs of developed Green Belt. Technical detail of Rain Water Harvesting Tank has not submitted along with photographs. Detail report on implementation of CSR and CER programmes has not submitted.
11	Manufacturing of Cosmetics Items at Plot no. C-8, Sara Industrial Area, Rampur, Vikas Nagar, Dehradun. BY M/s Regi India Cosmetic Pvt. Ltd., Plot no. C-8 Sara Industrial Estate, Chakrata Road, Rampur, Dehradun.	E.C No- 690-9-(40)/2015 Dated- 30.4.2015	July 2020 to December 2020 05-01-2021	<ul style="list-style-type: none"> Copy of cutting of news papers through which the information regarding grant of EC was publish has not submitted. Copy of the letter through which copy of EC sent to concerned Panchayat/NGO has not submitted. Copy of consent to establish/operate obtained from UKPCB has not submitted. Analysis report of soil and ground water has not submitted. No ambient and noise level monitoring report of premises has submitted. Design detail of rain water harvesting tank has not submitted along with photographs. Copy of MOU signed with hazardous waste re-cycler for treatment of hazardous waste has not submitted. Sound level monitoring analysis report of DG set has not submitted.

				<ul style="list-style-type: none"> • Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. • Copy of routine periodical medical examination report of workers has not submitted. • Detail about establishing the separate Environmental Management Cell has not submitted. • Detail about Nos and species of plants, planted in green belt has not submitted.
12	Expansion of the Existing unit for Assembling, Powder Coating & Phosphating for Surface Treatment of Sheet Metal Components. By M/s E – Durables - II, C - 5, UPSIDC Industrial Area, Selaqui, Dehradun.	E.C No- 635-185/2014 Dated- 4.1.2015	July 2020 to December 2020 20-01-2021	<ul style="list-style-type: none"> • No soil and underground water sample test report has submitted. • Noise level monitoring analysis report of DG set has not submitted. • No copy of routine periodical medical examination report of workers/ employees has submitted. • Detail report about disposal of hazardous waste has not submitted along with Form-10 (Manifest). • Detail about establishing the Environmental Monitoring Cell has not submitted.
13	Extraction of Soapstone in Village - Karuli, Tehsil & District: Bageshwar. By M/s Balraj Associates Bhawan, No-12, Ward Piyana, Tehsil & District- Pithoragarh.	EC.No-103-01-(71)/2019 Dated-31.12.2019	July 2020 to December 2020 23-12-2020	<ul style="list-style-type: none"> • Photographs of Eco-friendly toilets has not submitted along with the information about final disposal point of collected sewer. • Photographs of the plantation activity done in public areas has not submitted. • Analysis report of surface water quality has not submitted. • Analysis report of ground water quality has not submitted. • Ambient air quality monitoring analysis report of the mine lease area has not submitted.
14	Proposed expansion of existing Pharmaceutical Formulations Unit at Plot No. A-3, UPSIDC Industrial Area, Selaqui, Tehsil Vikas Nagar, Dehradun By M/s NatcoPharma Limited, Plot No. A-3, UPSIDC Industrial Area, Selaqui, Tehsil Vikas Nagar, Dehradun, Uttarakhand	EC.No-142-9-(52)/2020 Dated- 27.05.2020	July 2020 to December 2020 19-12-2020	<ul style="list-style-type: none"> • Ground water analysis report has not submitted. • Noise level monitoring analysis report of DG set has not submitted. • Submit also water balance chart in respect of maintaining zero discharge. • Copy of MOU signed with Hazardous waste recycler has not submitted. • Analysis report of VOC and HC has not submitted. • Copy of routine periodical medical examination report of workers/employees has not submitted. • Detail report about the species and Nos. of plants planted as in green belt along with photographs has not submitted. • Detail about proposed Eco-developmental and community welfare measures has not submitted.
15	Proposed expansion of existing Pharmaceutical Formulations Unit at Plot No. 19, Pharma City, Selaqui,	EC.No-5/2009/62 Dated- 03.08.2009	June 2020 to December 2020	<ul style="list-style-type: none"> • Project Proponent has not submitted water balance chart. Especially in respect of maintaining zero discharge. • Copy of MOU signed with hazardous waste recycler for disposal of

	Dehradun, Uttarakhand By M/s NatcoPharma Limited, Plot No. 19, Pharma City, Selaqui, Dehradun, Uttarakhand		19-12-2020	<ul style="list-style-type: none"> hazardous waste has not submitted. Photographs of developed green belt has not submitted along with Nos. and species of plants, planted in as green belt. Noise level monitoring analysis report of DG set has not submitted. Copy of routine Periodical medical examination report of workers/ employees has not submitted. Detail report in respect of activities performed under CSR programme has not submitted.
16	Sh. Praveen Singh Papola, House No – 51, Village – PapoilLaga (Kafli), Tehsil & Dist – Bageswar, Uttarakhand BY Soapstone mining project. Kirai, Bagheswar	E.C No- 33 - 183/2013 Dated- 4.8.2013	October 2019 to September 2020 25-11-2020	<ul style="list-style-type: none"> Detail about the agency identified for regular/periodical monitoring of ground water in vicinity of mining site has not submitted. Detail about the sprinkling system installed for dust suppression in mining area has not submitted with photographs. Detail report about the training program organized for safety and health of workers has not submitted. Detail about establishing the Environmental Monitoring Cell to implement environmental safe guard has not submitted.
17	Extraction of Magnesite in Village Dundu, Tehsil Didihat, District – Pithoragarh. By M/s N.B. Minerals Corporation, ParasharNiwas, Nivaran Nagar, Nawabi Road, Haldwani, District- Nainital.	EC.No-48-01- (76)/2019 Dated- 9.10.2019	October 2019 to September 2020 25-11-2020	<ul style="list-style-type: none"> Photographs of the Eco-friendly toilets has not submitted. Detail about afforestation activities done in buffer zone has not submitted with photographs. Photographs of the retaining wall constructed around the periphery of mine lease area has not submitted. Copy of ground water monitoring analysis report has not submitted. Copy of routine periodical medical examination report of workers/employees has not submitted. Detail about establishing the Environmental Monitoring Cell has not submitted.
18	Construction of Hotel Project in Village - DanoKaDanda, Tehsil – Sadar, District - Dehradun. BY M/s Sir Biotech India Ltd, 6926, Jaipuria Mil, Compound Clock Tower, SabjiMandia, New Delhi.	E.C No- 24 -8- (2)/2013 Dated- 6.7.2013	April 2020 to September 2020 01-12-2020	<ul style="list-style-type: none"> Design details of STP (Sewerage Treatment Plant) has not submitted. Submit also photographs of installed STP. Photographs of developed green belt has not submitted along with Nos. and species of plants, planted in green belt. Analysis report of ground water and soil has not submitted. Copy of approval from central ground water board for extraction of ground water has not submitted. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. Copy of routine periodical medical examination report of workers/employees has not submitted. Sample test report of STP inlet and out let effluent has not submitted.

				<ul style="list-style-type: none"> • Copy of MOU signed between hazardous waste recycler for treatment of hazardous waste has not submitted. • Project Proponent has not submitted water balance chart. Especially in respect of maintaining zero discharge. • Design detail of rain water harvesting tank has not submitted.
19	<p>Installation of manufacturing unit for veterinary Preparation and Feed supplement by M/s SaifiVetmedPvt. Ltd at 122/32 min, Central hope town, Selaqui, Distt – Dehradun.</p> <p>BY M/s SaifeVetmedPvt. Ltd, Central hope town, Selaqui, Block-Pachwadoo, Tehsil-Vikas Nagar, Selaqui, District – Dehradun.</p>	E.C No- 577-9-(23)/2014 Dated- 30.9.2014	Period not mentioned 01-11-2020	<ul style="list-style-type: none"> • Copy of MOU signed with hazardous waste recycler for disposal of hazardous waste has not submitted. • Approved fire fighting plan has not submitted. • Photographs of installed DG set along with noise level monitoring analysis report has not submitted. • Ambient air quality monitoring report of the premises has not submitted. • Copy of routine periodical medical examination report of workers/employees has not submitted. • No information about establishing of separate Environment Monitoring Cell has submitted. • Design details of Rain Water Harvesting Tank along with photographs has not submitted. • Photographs of developed green belt has not submitted along with Nos. and species planted in as green belt. • Copy of cutting of news papers through which the copy of Environment Clearance was published, has not submitted. • Copy of consent to establish/consent to operate obtained from UKPCB has not submitted.
20	<p>Environmental Clearance for Modification and Modernization for capacity expansion by M/s Flex Foods Limited, LalTappar Industrial Area, P.O. ReshamMajri, Haridwar Road, Dehradun.</p> <p>BY M/s Flex Foods Limited, LalTappar Industrial Area, P.O. ReshamMajri, Haridwar Road, Dehradun.</p>	E.C No-579-9-(25)/2014 Dated- 30.9.2014	Period not mentioned 30-12-2020	<ul style="list-style-type: none"> • Copy of consent to establish/operate obtained from UKPCB has not submitted. • Project Proponent has not submitted water balance chart. Especially in respect of maintaining zero discharge. • Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at factory site has not submitted. • Copy of routine periodical medical examination report of workers/employees has not submitted. • Design details of Rain Water Harvesting Tank along with photographs has not submitted. • Copy of cutting of news papers through which the copy of Environment Clearance was published, has not submitted. • Photographs of developed green belt has not submitted along with Nos. and species planted in as green belt.
21	<p>Installation of proposed manufacturing unit of Resin Derivatives by M/s ParvatiyaVikasUdyogShala located at</p>	EC.No-131-5-(12)/2019 Dated-14.02.2020	March 2020 to August 2020	<ul style="list-style-type: none"> • Copy of consent to establish/operate obtained from UKPCB has not submitted.


	232 MI, Peerumadara Ring Road, Village: PapediChilkia, Tehsil: Ramnagar, District: Nainital. By M/s ParvatiyaVikasUdyogShala, 232 MI, Peerumadara Ring Road, Village: PapediChilkia, Tehsil: Ramnagar, District: Nainital.		08-12-2020	<ul style="list-style-type: none"> Project Proponent has not submitted water balance chart. Especially in respect of maintaining zero discharge. Copy of MOU signed with hazardous waste treatment facility has not submitted. Submit also Form-10. Copy of routine Periodical medical examination report of workers/ employees has not submitted. Detail about the Nos. and species of plants, planted in green belt has not submitted. Design details of Rain Water Harvesting Tank has not submitted along with photographs.
22	M/s Mahananda Spa and Resorts Pvt. Ltd Kh No- 605 Vill& Tehsil - Narendranagar, Dist- Tehri Garhwal. By M/s Mahananda Spa and Resorts Pvt. Ltd, Kh No- 605, Vill& Tehsil - Narendranagar, Dist- Tehri Garhwal.	E.C No- 935-8-(61)/2016 Dated- 3.3.2016	April 2020 to September 2020 02-12-2020	<ul style="list-style-type: none"> Analysis report of ground water sample has not submitted. Detail about Nos. and species of plants, planted in green belt has not submitted along with photographs of developed green belt. Project Proponent has not submitted water balance chart, especially in respect of maintaining zero discharge condition. Noise level monitoring analysis report of DG set has not submitted.
23	Picking of sand, Bajri and Boulder in Village-Amia, Tehsil & Dist- Nainital, Uttarakhand. By M/s KMVNL, Oak Park House, Mallital, Nainital.	E.C No- 19 -1-(26)/2013 Dated- 6.7.2013	July 2020 to December 2020 27-01-2021	<ul style="list-style-type: none"> Project Proponent has not submitted record of the quantity of miner mineral extracted during a season. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at mining site has not submitted. Detail about the sprinkling system installed for dust suppression in mining area has not submitted with photographs. No ambient air quality monitoring report of the lease mine area has submitted. Detail on site specific River training program organized, has not submitted.
24	Picking of sand, bajri, boulder in Vill-ShantipuriKhamiya Ward 4 Tehsil-Kichcha Dist-Udham Singh Nagar By Managing Director, KMVNL, Oak Park House, Mallital, Nainital.	E.C No- 211 -1-(218)/2013 Dated- 21.10.2013	July 2020 to December 2020 27-01-2021	<ul style="list-style-type: none"> Project Proponent has not submitted record of the quantity of miner mineral extracted during a season. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at mining site has not submitted. Copy of routine Periodical medical examination report of workers/ employees has not submitted. No ambient air quality monitoring report of the lease mine area has submitted. Detail about dust suppression system installed in work zone area has not submitted with Photographs. Copy of the letter through which the copy of EC sent to concerned Panchayat/JilaParishad and the local NGO's has not submitted. Copy of cutting of news papers through which copy of EC was published, has not submitted.

25	Picking of sand, Bajri and Boulder in Village - Bhorsa, Tehsil & Distt - Nainital. BY M/s KMVNL, Oak Park House, Mallital, Nainital.	E.C No-693-1-(27)/2013 Dated- 30.04.2015	July 2020 to December 2020 27-01-2021	<ul style="list-style-type: none"> Project Proponent has not submitted record of the quantity of miner mineral extracted during a season. Copy of the PUC (Pollution Under Control) certificate of the vehicles being used at mining site has not submitted. Copy of routine Periodical medical examination report of workers/ employees has not submitted. No ambient air quality monitoring report of the lease mine aria has submitted. Detail about dust suppression system installed in work zone area has not submitted with Photographs. Copy of the letter through which the copy of EC sent to concerned Panchayat/JilaParishad and the local NGO's has not submitted. No copy of cutting of news papers through which copy of EC was published.
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25) Keeping in view the official requirements for transportation of Chairman and other members of the authority, it was decided to hire taxi(s) as per need.


(Dr. S.S. Negi)
Chairman, SEIAA


(S.S. Bist)
Member, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- Guard File.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निवारण
प्राधिकरण, उत्तराखण्ड, 653, इन्दिरानगर
कालोनी, सीमाद्वाररोड, देहरादून- 248006
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-3510581
ईमेल: seiaa.seac.uk@gmail.com



State Level
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road, Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- seiaa.seac.uk@gmail.com

Letter No. 724 /SEIAA

Dated- 22 June, 2021

Minutes of the 35th Meeting of SEIAA held on 16th- 17th June, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 15 proposals (B1 & B2) and some other proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- i) Environmental Clearance for Proposed API Bulk Drugs & Intermediates manufacturing unit at Khasra No. 163/3, 164, 165 Village - Sikandarpur Bhainswal, Industrial Area, Tehsil Bhagwanpur, District - Haridwar by **M/s Jams Industries Private Limited**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents -The project proponent will submit the Muck Disposal Plan alongwith storage plan of Raw Material and Hazardous Waste Material before EC is issued. The Project Proponent will take Approval of land conversion before the starting the construction.

- 2) Environmental Clearance for Proposed API Bulk Drugs & Intermediates manufacturing unit at Khasra No. 665, 666, Village - Khedi Shikhopur Jadid Musthkam Pargana & Tehsil - Bhagwanpur, District - Haridwar by **M/s ParGee Pharmaceuticals**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents -The project proponent will submit the Muck Disposal Plan alongwith storage plan of Raw Material and Hazardous Waste Material before EC is issued. The Project Proponent will take Approval of land conversion before the starting the construction.

- 3) Environmental Clearance for Extraction of Soapstone at Vill- Talla Dhapoli, Tehsil- Kanda Dist- Bageshwar by **Shri Prakash Singh Dhapola** R/o-Village- Shakhola, Tehsil- Kanda, District- Bageshwar. (Area- 4.191 Ha.)

The Authority decided to defer the project for next meeting and advised the proponent to submit revised EMP, drainage management plan, time bound reclamation plan and specify the area where planting is to be done..

- 4) Environmental Clearance for Proposed Hotel Project at Khasra No 217, 218, 224, Village - Lacchiwala, Pargana - Pachhwadon, Tehsil & District - Dehradun by **M/s Hotel Vasudeva & Banquet Hall (Vasdaa)**.

The authority shall consider the proposal after the site visit by Member SEIAA.

- 5) Environmental Clearance for Proposed Hotel Project at Khasra No 272 D, 204 Na, Village - Majra, Pargana- Pachwadoon, District- Dehradun by **M/s Hotel Paras Grand.**

The Authority observed that project proponent should re-submit the detailed information in form-1. During the course of examination of the documents / presentation it was stated by the proponent that the hotel already exists. There are discrepancies in the information submitted in Form 1 as it has been projected as a proposed or expansion project, whereas statements were made by the PP that it is an existing hotel. It also appears that the existing hotel could be in violation of the MoEF notification for Doon valley number S.O. 102(E) dated 1 February 1989 and as amended on 6 January 2020. Hence the proposal was deferred.

- 6) Environmental Clearance for Proposed Expansion of Hotel at Plot No. 113/1-2, Rajpur Road, Dehradun by **M/s Hotel Aketa (P) Ltd.**

The Authority observed that project proponent should re-submit the detailed information in form-1. During the course of examination of the documents / presentation it was stated by the proponent that the hotel is already existing. There are discrepancies in the information submitted in Form 1 as it has been projected as a proposed or expansion project, whereas statements were made by the PP that it is an existing hotel. It also appears that the existing hotel could be in violation of the MoEF notification for Doon valley number S.O. 102(E) dated 1 February 1989 and as amended on 6 January 2020. Hence the proposal was deferred.

- 7) Environmental Clearance for Proposed Construction of Shopping Mall cum Multiplex & Hotel Facility at New Khasra No. 47 (Khata Khatoni No. 00551, Fasli Year 1420 To 1425), Mohkampur Khurd, Pargana Parvadoon, Tehsil- Sadar, District- Dehradun by **M/s Pacific Development Retail Private Limited.**

The Project Proponent will submit documents according to the appraisal report as under:-

- Project Proponent will submit green belt management plan. Under CER, Project Proponent apart from other activities, will also install Solar lights and provide COVID - 19 management facilities to nearby government health facility
- CER plan will be submitted with proper time frame.

The Authority observed the project proponent should submit Traffic Plan, installation of one mega watt roof top solar power project and green building concept. The Authority will re-consider the proposal after submission of above documents and field visit by Member, SEIAA.

- 8) Environmental Clearance for Proposed Hotel Project at 101 Rajpur Road (Khasra No: 08, Mauza- Salawala), District- Dehradun by **M/s Ajanta Motel Pvt. Ltd.**

The Authority observed that project proponent should re-submit the detailed information in form-1. During the course of examination of the documents / presentation it was stated by the proponent that the hotel is already existing. There are discrepancies in the information submitted in Form 1 as it has been projected as a proposed or expansion project, whereas statements were made by the PP that it is an existing hotel. It also appears that the existing hotel could be in violation of the MoEF notification for Doon valley number S.O. 102(E) dated 1 February 1989 and as amended on 6 January 2020. Hence the proposal was deferred.

- 9) Environmental Clearance for Proposed installation of Bottling Plant for IMFL Bottling at Khasra No 323 min, Central Hope Town, Pargana- Pachwadun, Tehsil- Vikas Nagar, District- Dehradun by **M/s Havmor Spirits.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents—Revised CER plan will be submitted with proper time frame and the details of plantation area with no. of plant with species.

- 10) Environmental Clearance for Extracion of R.B.M at Khasra No- 2 and 14, Village - Mallakote Dhaniakote, Tehsil - Kosyakutauli, District - Nainital by **Shri Bachi Singh, S/o Shri Balam Singh, Village - Dhaniakote, Tehsil - Kosyakutauli, District - Nainital. (Area- 0.441 Ha.)**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to the submission of additional documents – In relation of revised cost of EMP. The project

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proponent will ensure that the maximum depth of the mining will not be exceed more than 3 meters in depth only.

- 11) Environmental Clearance for Extraction of R.B.M at Khasra No- 231/5, 231/4/2, 229/3/1, 230/3, 231/3/1, Village-Semalchaur, Tehsil-Kaladhungi & Dist-Nainital by **Shri Maninder Singh** S/o Shri Ram Singh R/o-Village-Vijaypur, Post-Dhamola, Tehsil-Kaladhungi, Distt-Nainital. (Area- 4.820 Ha.)

The Authority examined the appraisal report submitted by the Committee and after examination, Authority decided to grant Environment Clearance with condition subject to submission of original copy of ecological sensitive certificate issued by competent authority. The mining shall strictly be as per Enforcement and Monitoring Guidelines for Sand Mining January 2020 issued by the Ministry of Environment, Forest and Climate Change Govt of India wherein maximum depth of mining and other safeguards/measures have been prescribed for sand mining.

- 12) Environmental Clearance for Proposed Expansion of existing Pharmaceutical Formulations Unit at Plot No. F 109-110, UPSIDC Industrial Area, Selaqui, Tehsil VikasNagar, Dehradun by **M/s Daffohils Laboratories Private Limited.**

The Authority decided that the proposal may considered after obtaining the following information - 1. A detailed report on the status of violation and subsequent actions will be obtained by Member Secretary SEIAA from UKPCB 2. Revised plan to increase the capacity of rain water harvesting, 3. Project proponent will submit revised plan of EMP with the time frame.

- 13) Environmental Clearance for Construction of Hotel at 789/727 Darampur – I, Khasra No 203/2, Mauza-Ajabpur Kalan, Pargana-Central Doon, District- Dehradun by **M/s N J Resorts N Spa.**

The Authority observed that the proposal may considered after submission of letter regarding the status of operation of concerned hotel after January, 6, 2020 from the tourism department.

- 14) Environmental Clearance for Integrated Municipal Solid Waste Processing Facility For Srinagar Khasra No- 169, 170, 171, 187, 188, 189, 190 at Village - Girgaon, Tehsil - Srinagar, District - Pauri Garhwal by **M/s Nagar Palika Parishad, Srinagar,** District - Pauri Garwal.

The Authority examined the appraisal report submitted by the Committee and after examination, Authority decided that the proposal may considered after obtaining site visit report of Member Secretary and Member SEIAA.

- 15) Environmental Clearance for Extraction of RBM at Hardevpur Sahdevpur RBM Project (Fish Pond Construction Project), Village- Hardevpur, Sahdevpur, Urf Rani Majara, Tehsil & District- Haridwar by **Shri Babu Ram,** S/o Shri Mani Ram, Village- Hardevpur, Shadepur Urf Rani Majara, Tehsil & District- Haridwar. (Area- 0.154 Ha.)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance subject to submission of the original copy of ecological sensitive certificate by the competent authority. The mining shall strictly be as per Enforcement and Monitoring Guidelines for Sand Mining January 2020 issued by the Ministry of Environment, Forest and Climate Change Govt of India wherein maximum depth of mining and other safeguards/measures have been prescribed for sand mining .

Miscellaneous Cases

- 16) Environmental Clearance for Proposed Hotel Project at Khasra No. 556, 561, 562, 563, 566, 567, 569, 570, 574, Vill- Ghughtayni Talli, Tehsil- Rajendra Nagar, District- Tehri Garhwal by **M/s The Classio** by Shri Manav Johar (Partner) Vill- Ghughtyani Talli, Rishikesh – Badrinath Highway, Dist- Tehri Garhwal.

The letter submitted by the PP does not adequately address the points raised by the authority in its previous meeting.

- 17) Environmental Clearance for proposed Hotel Project at Khasra No.76/1, Railway road, Rishikesh, District- Dehradun by **M/s The Vilana**.

The letter submitted by the PP does not adequately address the points raised by the authority in its previous meeting.

- 18) Environmental Clearance for proposed Hotel project at Khasra No. 463 to , 464, 465, 466, 467, 468, 469, 471, 472, 474, 475, 476, 477, 478, 481, 482, 483, 484, 485, 486, 487, 489, 491, 492, 493, 494, 495, 496, 497, at Ghughtayni Talli, Pargana & Tehsil-Narendar Nagar, Rishikesh, Dist- Dehradun by **M/s Ahilya Hotels & Resorts**.

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents related to violation. It was observed that the PP has submitted the desired documents. Since it is a case of violation, the quantum of ecological damages assessed and remediation plan was found to be satisfactory. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it subject to adopting the procedure for violation as prescribed in MOEFCC notification dated 14 March 2017 and 8 March 2018

- 19) Environmental Clearance for Extracion of R.B.M at Khasara No. 1921 Village- Srikot Ganganali, Distt- Pauri Garhwal by **Shri Rajendra Singh Bisht** S/o Shri Uday Singh Bisht Village- Srikot Ganganali, Post- Srikot, Tehsil- Srinagar, District- Pauri Garhwal. (Area- 1.0 Ha.).

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents It was observed that the PP has submitted the desired document (in original and attested photo copy of the certificate). Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. The maximum depth of mining shall be 3 mts.

- 20) Authority decided to issue letters to following project proponents for submission of compliance reports:-

S.No.	Name of Project &Address	Letter No. & Date of Granting E.C	Category
1	Auto Repairing/Serviceing Station & Painting of vehicles along with Powder Coating at Khasra no. 470 Kha & 472 Da, Mothorowala, Cantonment Board, Dehradun. By M/s Dehradun Premier Motor Pvt. Ltd., Khasra no. 470 Kha & 472 Da, Mothorowala, Cantonment Board, Dehradun.	EC.No-168-09-(58)/2020 Dated- 06.11.2020	Industrial
2	Shri. Puneet Kumar Goyal S/o Shri Govind Kumar, R/o- Ward-3, Sitarganj, Distt- Udham Singh Nagar. By Extraction of sand, bajri and boulders in Kailash river in Khasra No. 632/1/1, 632/3, 632/1/2, Village-Sadhunagar, Sitarganj, Dist- U.S. Nagar. (3.024 Ha).	EC.No-169-01-(84)/2019 Dated- 06.11.2020	R.B.M.
3	1- Shri Kedar Singh S/o Shri Diwan Singh R/o-Nayal Dhapola, Tehsil & Dist.- Bageshwar. 2- Shri Laxam Singh (Partner,) S/o Shri Bhawan Singh, R/o Nayal Dhapola, Tehsil & District- Bageshwar. 3- Shri Ramesh Chandra Singh (Partner), S/o Shri Padam Singh R/o- Gadera, Tehsil- Kapkot, Dist.- Bageshwar. By Extraction of Soapstone in Village – Nayal Biladi (Nayal Dhapola), Tehsil & District- Bageshwar. (15.155 Ha.).	EC.No-170-01-(07)/2018 Dated- 09.11.2020	Soapstone
4	Shri Rajendra Prakash Upadhayay S/o Shri	EC.No-171-01-	Soapstone

	Prem Vallabh Upadhyay, (R/o- Kholiyagaon) H.No-27, Jawaladevi, Ward No-7, Post - Bageshwar, Tehsil & Dist.- Bageshwar. By Extraction of Soapstone in Village - Kholiyagaon, Tehsil & Dist.- Bageshwar. (13.167 Ha.).	(06/2018 Dated- 09.11.2020	
5	Shri Mohan Singh Rawat , R/o- Village, Ghuni, Tehsil Ghat, Dist- Chamoli. By Extraction of Soapstone in Village - Ghuni, Tehsil - Ghat, Dist - Chamoli. (4.498 Ha.).	EC.No-172-01- (44/2018 Dated- 09.11.2020	Soapstone
6	M/s Golcha Minerals Pvt Ltd, Swire 40-B, Sardar Patel Marg, C-Scheme, District-Jaipur, State Rajasthan By Extraction of Soapstone in Village-Pranmati, Tehsil: Ghat, District: Chamoli. (11.183 Ha.).	EC.No-173-01- (15/2018 Dated- 09.11.2020	Soapstone
7	1- Smt Asha Garia W/o Shri Anil Garia, (Partner), R/o- 48, Asdal Compound. Sukha Tal, Mallital, Dist.- Nainital. & 2- Shri Vijay Kumar S/o Shri Ram Kumar, R/o-House No-103, Near PWD Guest House, Kichha, District -Udham Singh Nagar. By Extraction of Soapstone in Village- Kurauli - Totigarh, Tehsil DugNakuri, Dist-Bageshwar. (4.196 Ha.)	EC.No-174-01- (57/2019 Dated- 09.11.2020	Soapstone
8	Expansion in Manufacturing Unit of Semi Finished Ayurvedic Medicine products at Plot No - 181 KA, 181 KHA, 181 GA & 181 GHA, Saharanpur Road, Clemen Town, Sevla Khurd, Tehsil & Dist- Dehradun. By M/s The Himalaya Drug Company. Plot No - 181 KA, 181 KHA, 181 GA & 181 GHA, Saharanpur Road, Clemen Town, Sevla Khurd, Tehsil & Dist- Dehradun.	EC.No-175-09- (65)/2020 Dated- 09.11.2020	Industrial
9	Manufacturing of Pharmaceutical Formulations at Khasra No. 1/19 Mauza Central Hopetown, Pargana Pachwa Doon, District - Dehradun. By M/s Ikon Pharmachem Pvt. Ltd, 29, Rohini Enclave, Shimla Bypass Road, Dheradun.	EC.No-176-09- (61)/2020 Dated- 09.11.2020	Industrial
10	Establishment of Grain based distillery: 40.0 KLD along with Co-generation power- 3.0 MW at Khasra No- 121, 122, 119 m, 126, 105, 118 & 203 Village - Ahmadpur Grant, Block - Bahadrabad, Tehsil & District- Haridwar. By M/s Uttam Sugar Distilleries Limited. Village - Ahmadpur Grant, Block - Bahadrabad, Tehsil & District- Haridwar, Uttarakhand.	EC.No-177-05- (2)/2018 Dated- 09.11.2020	Industrial

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23) The following six monthly compliances reports submitted by the PP in which EC was granted by the authority were examined and observations are as follows:-

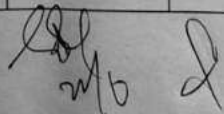
1	Picking of sand, bajri, boulder in Vill-Dubadi, Tehsil-Dhanaulty Dist-Tehri Garhwal. (Area- 0.165 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 212 -1- (235)/2013 Dated- 21.10.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical prone area has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
2	Picking of sand, bajri, bolder in Vill-Dhanaula & Marotha Tehsil- & Dist-Dehradun, Uttarakhand. (Area- 4.0 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 150 -1- (179)/2013 Dated- 30.9.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> The study report of the mine lease area Reg. replenishment of the minerals so as to ensure that the quantity of minerals to be removed does not exceed the siltation to avoid over exploitation of minerals which may adversely affective the dynamics of river has not submitted. Detail report about regular sprinkling in mine lease area has not submitted, along with photographs of water sprinkler installed. Project proponent has not submitted clearance from standing committee of the NBWL. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted.
3	Picking of sand, bajri, bolder in Vill-Shirpur, Tehsil- Dhanaulti & Dist-Tehri Garhwal, Uttarakhand. (Area- Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	-	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about regular sprinkling in mine lease area has not submitted, along with photographs of water sprinkler installed.

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				<ul style="list-style-type: none"> Analysis report of PM2.5 parameter of mine lease area has not submitted. Detail report about permission obtained from NBWL (National Board of Wild Life) has not submitted if the area fall within 10Km radial distance from national park/sanctuary. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted.
4	Picking of Sand, Bajri and Boulder in Village-Bhaldi, Tehsil-Devprayag, Dist - Tehri Garhwal, Uttarakhand. (Area- 1.181 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 9 -1- (8)/2013 Dated- 1.6.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Analysis report of PM2.5 parameter of mine lease area has not submitted. Detail report about water sprinkling system installed in mine lease area for dust suppression has not submitted along with photographs of sprinklers. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Copy of consent to establish/operate obtained from UKPCB has not submitted.
5	Picking of sand, bajri, boulder in Vill- Mahendrapur Tehsil-Dhanaulty Dist- Tehri Garhwal (Area- 2.406 Ha.) By Managing Director, M/s Garwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 219 -1- (200)/2013 Dated- 21.10.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Detail report about water sprinkling system installed in mine lease area for dust suppression has not submitted along with photographs of sprinklers. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Analysis report of PM2.5 parameter of mine lease area has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted.
6	Picking of sand, bajri, bolder in Vill- Saundhana, Tehsil- Dhanaulti, Dist- Tehri Garhwal, Uttarakhand (Area- 3.624 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 151 -1- (176)/2013 Dated- 30.9.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs.

				<ul style="list-style-type: none"> Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
7	<p>Picking of sand, bajri, boulder in Vill - Bhagwan, Tehsil - Devprayag. (Area- 5.256 Ha.)</p> <p>By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.</p>	<p>E.C No- 10 -1- (9)/2013 Dated- 1.6.2013</p>	<p>April 2020 to June 2020 31-12-2020</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
8	<p>Picking of sand, bajri, boulder in Vill - Naingaon, Patti Lalur, Tehsil- Dhanaulty Dist- Tehri Garhwal. (Area- 0.942 Ha.)</p> <p>By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.</p>	<p>E.C No-777-1- (358)/2013 Dated- 20.9.2015</p>	<p>April 2020 to June 2020 31-12-2020</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted.



				<ul style="list-style-type: none"> submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
9	<p>Picking of sand, bajri, bolder in Vill-Gawalidanda, Tehsil- Dhanaulty, Dist- Tehri Garhwal. (Area- 1.442 Ha.)</p> <p>By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.</p>	<p>E.C No- 149 -1- (180)/2013 Dated- 30.9.2013</p>	<p>April 2020 to June 2020 31-12-2020</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
10	<p>Picking of sand, bajri, boulder in Vill-Jhoti Urf Koti, Tehsil-Dhanaulty Dist- Tehri Garhwal (Area- 1.550 Ha.)</p> <p>By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.</p>	<p>E.C No- 217 -1- (202)/2013 Dated- 21.10.2013</p>	<p>April 2020 to June 2020 31-12-2020</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted.

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11	Picking of sand, bajri, bolder in Vill- Katapathar, Tehsil- Vikasnagar, Dist-Dehradun, Uttarakhand. (Area- 0.450 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 156 -1- (181)/2013 Dated- 30.9.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Detail report about the site specific river training works at the work site to ensure bank protection has not submitted. Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
12	Picking of sand, bajri, boulder in Vill- Purohitwala and Gaziyawala, Tehsil & Dist-Dehradun (Area-2.704 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 243 -1- (178)/2013 Dated- 31.10.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
13	Picking of sand, bajri, bolder in Village- Juyalgarh, Tehsil- Dhanaulti, District- Tehri Garhwal. (Area- 2.231	E.C No- 444-1- (99)/2013 Dated- 29.3.2014	April 2020 to June 2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at

	Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.		31-12-2020	<ul style="list-style-type: none"> mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
14	Picking of sand, bajri, bolder in Vill- Archedia Grant, Mithi Bedi, Tehsil- Vikasnagar, Dist- Dehradun. (Area- 3.963 Ha.) By Managing Director, M/s Garhwal Mandal Vikas Nigam Ltd. 74/1, Rajpur Road, Dehradun.	E.C No- 155 -1- (174)/2013 Dated- 30.9.2013	April 2020 to June 2020 31-12-2020	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mine lease area has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail report about the arrangements made for dust control has not submitted along with photographs. Photographs of the water sprinklers installed for dust suppression in critical area prone to our pollution has not submitted. Detail report about permission obtained from NBWL (if required) has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted. Detail report about the site specific river training works at the work site to ensure bank protection has not submitted.
15	Doon Medical College, Hospital & OPD Campus at Village: Dehrakhas, Pargana: Kendra, Tehsil: Sadar, District Dehradun. By Director, Medical Education, Dehradun.	EC.No-94-8- (7)/2018 Dated-6.12.2019	July 2020 to December 2020 06-03-2021	<ul style="list-style-type: none"> Copy of consent to establish obtained from UKPCB has not submitted. Noise level monitoring analysis report of DG set has not submitted. Nos and species of plants, planted in green belt has not submitted. Copy of MOU signed with hazardous waste recycler has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at medical college site has not submitted. Design details of STP has not submitted along with photographs. Submit also inlet and outlet effluent sample test report of STP.

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

				<ul style="list-style-type: none"> Design details of Rain Water Harvesting Tank has not submitted along with photographs. Detail about nomination of person responsible for implementing the Environmental plan has not submitted
16	<p>Fabrication and Powder Coating of Sheet Metal Components at Village-Selaqui, Vikas Nagar, Dehradun.</p> <p>By M/s Vinayak Enterprises, Khasra No- 295, Industrial Area, Selaqui, Dist - Dehradun.</p>	<p>E.C No-706-9-(45)/2015 Dated- 25.5.2015</p>	<p>April 2019 to September 2019 & October 2019 to March 2020</p>	<ul style="list-style-type: none"> Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted Copy of the letter through which the copy of EC sent to the concerned Panchayat/Municipal Corporation has not submitted. Copy of consent to establish/operate obtained from UKPCB has not submitted. Copy of analysis report of soil and ground water has not submitted. Water breakup chart, especially in relation to maintain zero discharge has not submitted Analysis report of HC and VOC has not submitted. Copy of MoU signed with hazardous waste recycler has not submitted along with Form-10. Copy of the PUC (Pollution Under Control) of the vehicles being used at Plant site has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Design details of Rain Water Harvesting Tank has not submitted along with photographs. Detail report about Nos. and species of plants planted in Green Belt has not submitted along with photographs of developed green belt Detail report about establishing the Environmental Management Cell along with designation of person responsible for implementation of Environmental plan has not submitted.
17	<p>Extraction of Soapstone Mining at Village - Baikori, Tehsil & District - Bageshwar. (Area- 2.12 Ha.)</p> <p>By Shri P.C Pathak, M/s Haidakhan Minerals, R/o - Pant Road, Post Sheetalakhet, Tehsil & District- Almora.</p>	<p>E.C No-780-1-(755)/2015 Dated- 31.10.2015</p>	<p>December 2020 to May 2021 25-12-2020</p>	<ul style="list-style-type: none"> Basic details of the EC has advertised only in one news paper where as per the EC condition the basic details of EC has to be advertised at least in two widely circulated local News papers. Please explain the reason. Photographs of the pillars corrected for demarcation of the mine lease area has not submitted. Photographs of the display board erected in designated places has not submitted. Copy of the letter through which the copy of EC sent to the concerned Panchayat/Local NGOs has not submitted. Photographs of the stacked top soil generated during mining has not submitted. No information Reg. quantity of soapstone extraction during on season has not submitted. Detail report about the activities performed under CSR program has not

				<ul style="list-style-type: none"> submitted. Photographs of the mobile toilets erected in mine lease area has not submitted. Submit also detail information Reg. disposal of collected solid waste (sewer) in mobile toilets. Detail information about Nos. and species of plants planted under afforestation program has not submitted. Submit also certification of concerning Van Panchayat and Gram Pradhan has not submitted. Photographs of the sprinkling systems installed in mine lease area for dust suppression has not submitted. No detail report about establishing the Environmental Monitoring Cell has submitted.
18	<p>Extraction of Soapstone Mining at Vill- Gadera, Tehsil- Kapkot Dist- Bageshwar.</p> <p>By M/s Wave Mines Pvt. Ltd., Vill- Jaithakot, Tehsil-Kanda, Dist- Bageshwar.</p>	E.C No-J-11015/219/2016-IA.II(M) Dated- 01.02.2017	<p>December 2020 to May 2021</p> <p>07-01-2021</p>	<ul style="list-style-type: none"> Photographs of the sprinkling system installed in mine area for dust suppression has not submitted. Detail report on compliance of the issues raised during public hearing has not submitted. Detail report on digital processing of the entire lease area using remote sensing technique has not submitted. Analysis report of the discharging water has not submitted. Ground water analysis report has not submitted. Analysis report of upstream and downstream of a perennial rive/nallahs has not submitted. Detail report about implementation of facility of rainwater harvesting has not submitted. Detail about construction of siltation ponds around the mine working area to prevent the runoff water and flow of sediment directly into the water body has not submitted, along with photographs. Detail report about Nos. and species of plants planted in Green Belt has not submitted along with photographs of developed green belt. Detail report on mitigation measures adopted in regard of office memorandum No. 2-11013/57/2014-IQ.11 (M) dated 29th October 2014 has not submitted. Detail report on implementation of Enterprises Social Commitment (ESC) program has not submitted. Detail report about the funds earmarked for Environment protection measures and year wise expenditure has not submitted. Copy of the letter through which the copy of EC letter sent to the concerned Panchayat has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted.
19	Extraction of Soapstone Mining at Vill- Gadera, Tehsil-Kapkot, Dist-	E.C No-02/DEIAA/2017-	December 2020 to May 2021	<ul style="list-style-type: none"> Copy of consent to establish/operate obtained from UKPCB has not submitted.

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	Bageshwar. By M/s Root Mining, Vill- Gadera, Tehsil-Kapkot, Dist-Bageshwar.	2018 Dated- 23.02.2018	10-01-2021	<ul style="list-style-type: none"> Detail report about implementation of CSR activities done in nearby mine area has not submitted along with certification of local body has not submitted. Design details of Rain Water Harvesting Tank constructed with the consultation of regional director, CGWB has not submitted. Detail report about garlands drains, settling tanks, check dams and sumps construction in mine lease area has not submitted, along with photographs. Detail report about Nos. and species of plants planted in and around mine lease area has not submitted. Submit also photographs of the developed green belt. Photographs of the water sprinklers installed in different dust generation points in mining lease area has not submitted. Analysis report of ground water has not submitted. Detail report about the appointment of a full time Geologist who will monitor the mining as well as Environment management activities has not submitted. No Geo-technical study report of the mine area carried by a expert agencies has not submitted. Copy of the letter through which the copy of EC letter sent to the concerned Panchayat/NGOs has not submitted. Copy of the cuttings of news papers through which the information regarding grant of EC was published has not submitted.
20	Proposed Integrated Industrial Estate, Village-Chorgaliya, Sitarganj, District – Udham Singh Nagar, Uttarakhand. By Managing Director, State Industrial & Infrastructure, Development Corporation of Uttarakhand Ltd, 2, New Cantt Road, Dehradun.	E.C.No- 480-8-(9)/2013 Dated- 30.4.2014	April 2020 to September 2020 04-02-2021	<ul style="list-style-type: none"> Copy of consent to establish/ operate obtained from UKPCB has not submitted. Photographs of the water sprinkling system installed for dust suppression in project area has not submitted. Sound level monitoring analysis report of DG set has not submitted. Nos of industries established/nominated till date has not submitted. Design detail of CETP has not submitted. Submit also water balance chart especially in relation to maintaining zero liquid discharge conditions. Copy of the PUC (Pollution Under Control) of the vehicles being used at construction site has not submitted. Information regarding permission from National Board of Wild Life has not submitted if the area falls with in the 10 Km. radial distance from national park / sanctuaries. Copy of the letter through at which the copy of EC sent to the concerned zila panchayat / municipal corporation has not submitted. Copy of the cuttings of news papers through which the basic detail of EC were advertised has not submitted.
21	Proposed DG Set at Ajabpur Kalan Opp. Tehri Bhawan, Mothrowala Road Dehradun.	EC.No-43-08-(03)/2019 Date: 09.07.2019	July 2020 to December 2020	<ul style="list-style-type: none"> Copy of the cuttings of news papers through which the basic detail of EC were advertised has not submitted. Copy of the letter through which the copy of EC letter sent to the concerned

	<p>By M/s Gokul Residence (A V Infratech), Ajabpur Kalan Opp. Tehri Bhawan, Mothrowala Road, Dehradun.</p>		04-02-2021	<ul style="list-style-type: none"> Panchayat/NGOs has not submitted. Copy of consent to establish/operate obtained from UKPCB has not submitted. Copy of analysis report of soil and ground water sample has not submitted. Design details of Rain Water Harvesting Tank has not submitted. Submit also photographs of constructed Rain Water Harvesting Tank. No detail about Nos. and species of plants planted as in green belt has not submitted. Submit also photographs of developed green belt. Noise level monitoring analysis report of DG set has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at construction site has not submitted. No information about the nomination of a person nominated for implementing the environment management plan has submitted.
22	<p>Expansion in production capacity including washing of fabric. Industrial Estate, Selaqui, Dehradun. By M/s Numero UNO clothing Ltd. Industrial Area, Numero Uno Clothing Ltd, Address- A/2/2, UPSIDC, Industrial Estate, Selaqui, Dehradun.</p>	E.C No-83-9-(4)/2013 Dated- 4.8.2013	July 2020 to December 2020 04-02-2021	<ul style="list-style-type: none"> Copy of consent to establish/operate obtained from UKPCB has not submitted. Analysis report of ground water and soil has not submitted. Effluent sample analysis report of inlet and outlet of STP and ETP has not submitted. Ambient air quality monitoring analysis report has not submitted. Noise level monitoring report of DG set has not submitted. No detail about Nos. and species of plants planted as in green belt has not submitted. Submit also photographs of developed green belt. Copy of MoU signed with Bharat Oil and Waste Management has not submitted along with copy of Form-10. Design details of Rain Water Harvesting Tank has not submitted. Submit also photographs of constructed Rain Water Harvesting Tank. No detail report about establishment of Environment Monitoring Cell has submitted.
23	<p>Manufacturing of Water based Polymers & Coating at ELDECO SIDCUL Industrial Park, Sitarganj, U.S.Nagar. By Speciality Industrial Polymers & Coating Pvt. Ltd, Plot No, A-165, ELDECO SIDCUL Industrial park Sitarganj, Udhm Singh Nagar.</p>	E.C No-824-9-(13)/2013 Dated- 24.1.2016	July 2020 to December 2020 01-02-2021	<ul style="list-style-type: none"> Copy of the letter through which the copy of EC letter sent to the concerned Panchayat/NGOs has not submitted. Copy of the permission of CGWB to extract the ground water has not submitted. Detail report about total quantity of water consumption per day has not submitted. Submit also water balance chart Especially in relation to maintaining zero liquid discharge conditions. Copy of MoU signed with registered hazardous waste recycler has not submitted along with copy of Form-10 (hazardous waste manifest). Analysis report of HC and VOC has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at

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				<ul style="list-style-type: none"> construction site has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Design details of Rain Water Harvesting Tank has not submitted. Submit also photographs of constructed Rain Water Harvesting Tank. No detail about Nos. and species of plants planted as in green belt has not submitted. Submit also photographs of developed green belt. Detail about the person incharge nominated for implementation of conditions stipulated in Environment Clearance has not submitted.
24	<p>Proposed installation of Polyurethane (PU) Manufacturing Unit at Plot No. 54-58, Sector No. – 8A, IIE, "SIDCUL", Haridwar</p> <p>By M/s Ampro, Plot No. 54-58, Sector No. – 8A, IIE, "SIDCUL" Haridwar.</p>	<p>EC.No-145-5-(13)/2020 Dated- 27.05.2020</p>	<p>April 2020 to September 2020 29-01-2021</p>	<ul style="list-style-type: none"> Detail about the quantity of water extracted from different sources has not submitted. Submit also water balance chart Especially in relation to maintaining zero liquid discharge conditions. Copy of MoU signed with Authorized hazardous waste treatment facility has not submitted, submit also copy of Form-10 (hazardous waste manifest). Copy of the PUC (Pollution Under Control) of the vehicles being used at construction site has not submitted. Copy of the routine periodical medical examination report of workers/ employees has not submitted. Detail an establishing a separate environmental management cell equipped with full fledged laboratory facility has not submitted. Design details of Rain Water Harvesting Tank has not submitted. No detail about Nos. and species of plants planted as in green belt has submitted. Submit also photographs of developed green belt.
25	<p>Extraction of Soapstone in Village- Gulampargarh, Tehsil - Kapkot, Dist- Bageshwar.</p> <p>By Shri Madho Singh Papola, R/o Village – Papoli, P.O - Kafli, Tehsil - Dugnakuri, Distt-Bageshwar.</p>	<p>EC.No-108-01-(39)/2018 Dated- 31.12.2019</p>	<p>July 2020 to December 2020 24-01-2021</p>	<ul style="list-style-type: none"> Photographs of Eco friendly toilets provided in mine lease area has not submitted. Progress report in relation to undertake afforestation activities done in buffer zone as well as near project site has not submitted. Submit also Nos. and species of plants planted in above mentioned areas. Photographs of the proposed mining site (preferably using Drone) has not submitted. Copy of the cuttings of news papers through which the basic detail of EC were advertised has not submitted. Photographs of the pillars erected for demarcation of boundary of the mined lease area, has not submitted. Photographs of the temporarily stacked top soil generated during mining has not submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not submitted. Quantity of soapstone extracted during a season has not submitted along with verification report of mining department/district administration. Analysis report of surface water quality and ambient air quality monitoring

			<p>report of the mine lease area has not submitted.</p> <ul style="list-style-type: none"> • Detail report an identification of an agency for regular periodical monitoring of quality of ground water of existing hand pumps and tube wells in the vicinity of mining site has not submitted. • Photographs of the water sprinkling systems installed in the mine lease area for suppression of dust has not submitted. • Copy of the routine periodical medical examination report of workers/ employees has not submitted. • Copy of consent to establish/operate obtained from UKPCB has not submitted. • Detail report on establishing the environmental monitoring cell has not submitted.
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24) Authority also decided to initiate action under relevant sections of Environment (Protection) Act, 1986 against those units who have obtained Environmental Clearance from SEIAA and not complying the conditions stipulated in issued EC. The authority also took note of MOEFCC notification of 28 /2/2014 wherein powers have been delegated to SEIAA for keeping such environmental clearances in abeyance or withdrawing them if required.

(Dr. S.S. Negi)
Chairman, SEIAA

(S. S. Bist)
Member, SEIAA

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- ShriShailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- Guard File.

(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand



सत्यमेव जयते

State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road, Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- seiaa.seac.uk@gmail.com

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, 653, इन्दिरानगर
कालोनी, सीमाद्वाररोड, देहरादून- 248006
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-3510581
ईमेल: seiaa.seac.uk@gmail.com

Letter No. 763 /SEIAA

Dated- 13th July, 2021

Minutes of the 36th Meeting of SEIAA held on 9th July, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 13 proposals (B1 & B2) proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Expansion of Hotel at Plot No. 113/1-2, Rajpur Road, Dehradun by **M/s Hotel Aketa (P) Ltd.**

Matter was deferred as affidavit submitted by PP do not clearly specify that no construction has been taken place after 06.01.2020.

- 2) Environmental Clearance for Proposed Construction of Shopping Mall cum Multiplex & Hotel Facility at New Khasra No. 47 (Khata Khatoni No. 00551, Fasli Year 1420 To 1425), Mohkampur Khurd, Pargana Parvadoon, Tehsil- Sadar, District- Dehradun by **M/s Pacific Development Retail Private Limited.**

Deferred as the site inspection report has not been submitted.

- 3) Environmental Clearance for Extraction of Soapstone at Vill- Talla Dhapoli, Tehsil- Kanda Dist- Bageshwar by **Shri Prakash Singh Dhapola R/o-Village- Shakhola, Tehsil- Kanda, District- Bageshwar. (Area- 4.191 Ha.)**

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed Hotel Project at 101 Rajpur Road (Khasra No.:08, Mauza- Salawala), District- Dehradun by **M/s Ajanta Motel Pvt. Ltd.**

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

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- 5) Environmental Clearance for Proposed Hotel Project at Khasra No 217, 218, 224, Village - Lacchiwala, Pargarna - Pachhwadoon, Tehsil & District - Dehradun by **M/s Hotel Vasudeva & Banquet Hall (Vasdaa)**.

Deferred due to non ability of site inspection report.

- 6) Environmental Clearance for Proposed Hotel Project at Khasra No 272 D, 284 Ka, Village- Majra, Pargarna- Pachhwadoon, District- Dehradun by **M/s Hotel Paras Grand**.

Matter was deferred as affidavit submitted by PP do not clearly specify that no construction has been taken place after 06.01.2020.

- 7) Environmental Clearance for Proposed Expansion of existing Pharmaceutical Formulations Unit at Plot No. F 109-110, UPSIDC Industrial Area, Selaqui, Tehsil VikasNagar, Dehradun by **M/s Daffohils Laboratories Private Limited**.

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 8) Environmental Clearance for Construction of Hotel at 789/727 Darampur – I, Khasra No 203/2, Mauza-Ajabpur Kalan, Pargana-Central Doon, District- Dehradun by **M/s N J Resorts N Spa**.

Matter was deferred as affidavit submitted by PP do not clearly specify that no construction has been taken place after 06.01.2020.

- 9) Environmental Clearance for Integrated Municipal Solid Waste Processing Facility For Srinagar Khasra No- 169, 170, 171, 187, 188, 189, 190 at Village - Girgaon, Tehsil - Srinagar, District - Pauri Garhwal by **M/s Nagar Palika Parishad, Srinagar, District - Pauri Garwal**.

Deferred due to non availability of site inspection report.

- 10) Environmental Clearance for Expansion of Painting facility in Service Centre and Showroom at Khasra No. 244 KA and 244 KHA, Kuanwala, Dehradun by **M/s Doon Wheel Pvt. Ltd**.

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 11) Environmental Clearance for Proposed Washing and Painting facility in Service Center at Kh-368, 591 Mauza, Saharanpur, Fatehpur Road, Harbartpur, Vikasnagar, Dehradun by **M/s Rennita Motors**.

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 12) Environmental Clearance for Proposed Hotel Project at Khasra No. 556, 561, 562, 563, 566, 567, 569, 570, 574, Vill- Ghughtayni Talli, Tehsil- Rajendra Nagar, District-

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Tehri Garhwal by M/s The Classio, Shri Manav Johar (Partner) Vill- Ghughtyan Talli, Rishikesh – Badrinath Highway, Dist- Tehri Garhwal.

Matter was deferred as affidavit submitted by PP do not clearly specify that no construction has been taken place after 06.01.2020.

- 13) Environmental Clearance for proposed Hotel Project at Khasra No.76/1, Railway road, Rishikesh, District- Dehradun by M/s The Vilana.


Matter was deferred as affidavit submitted by PP do not clearly specify that no construction has been taken place after 06.01.2020.

- 14) Environmental Clearance for Extraction of R.B.M at Khasra No- 231/5, 231/4/2, 229/3/1, 230/3, 231/3/1, Village-Semalchaur, Tehsil-Kaladhungi & Dist-Nainital by Shri Maninder Singh S/o Shri Ram Singh R/o-Village-Vijaypur, Post-Dhamola, Tehsil-Kaladhungi, Distt-Nainital. (Area- 4.820 Ha.)

In this matter Member Secretary informed that this proposal was agreed for grant of EC by SEIAA during its meeting dated 16th – 17th June, 2020. The Authority upon re-examination of the proposal observed that the proposed Bird Conservation Reserve has been not been notified by State Government. This is a proposal for digging of agricultural field which should be done as per the enforcement and Monitoring Guidelines Sand Mining issue by MoEF&CC January, 2020. The authority observed that PP should obtain NoC from Chief Wildlife Warden of State of Uttarakhand before work startup as area is being considered for notification as Bird Conservation Reserve.


(Dr. S.S. Negi)
Chairman, SEIAA


(S.S. Bist)
Member, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- Guard File.


(Sushanta Kumar Pattnaik,
Member Secretary,
SEIAA Uttarakhand



सत्यमेव जयते

State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road, Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- seiaa.seac.uk@gmail.com

राज्य स्तर पर्यावरण समाघात निर्धारण
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भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-3510581
ईमेल: seiaa.seac.uk@gmail.com

Letter No. 767 / SEIAA

Dated- 30 July, 2021

Minutes of the 37th Meeting of SEIAA held on 27th - 28th July, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) ShriSushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) ShriShailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 9 proposals (B1 & B2) and some other proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for proposed API Bulk Drugs & Intermediates Manufacturing Unit at Khasra No. 750 Ka, 750 Da & 751, Village - Lodiwala, Pargana & Tehsil Bhagwanpur, District - Haridwar by **M/s Nueve Healthcare**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents - The project proponent will submit the Muck Disposal Plan, Green belt development scheme along with storage plan of Raw Material and Hazardous Waste Material before EC is issued. The Project Proponent will take Approval of land conversion before the starting the construction.

- 2) Environmental Clearance for Extraction of **Silica Sand** at Village - Bhakwal, Tehsil - Moori, Uttarakashiby Shri Ratan Singh Aswal S/o Shri Abadayal Singh Aswal, R/o 215, South Vansthy, Siv Mandir Lane, Ballupur Chowk, Dehradun. (Area- 35.944 Ha.)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents - Project Proponent should submit affidavit regarding that blasting will not be done for mining and mining will not be carried out in safety belt of about 250 mts from the river front. Project Proponent will submit the revised cost of project and accordingly to project cost CER & CSR will be revised. Project Proponent will also submit the revised plan for retaining walls, muck disposal plan and reclamation plan before EC is granted. Transport of the mined silica will be done in covered trucks.

- 3) Environmental Clearance for Proposed Expansion of Hotel Facility by Constructing Additional Rooms and Installation of Green Insulated DG Set at Khasra No. 92 Ga, 93 & 94 Ka, Village Danio Ka Danda, Tehsil - Sadar, Dehradunby **M/s Sir Bio Tech India Limited**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents -Project Proponent will submitted Plan for muck disposal and ensure to obtained zero liquid discharge, the project proponent will also ensure supply of oxygen concentrators to the nearby hospitals for treatment of covid-19 patients as a part of CER plan.

- 4) Environmental Clearance for Proposed Common Bio Medical Waste Treatment Facility at Khasra No. 923 to 1002, Village Kodarna, Tehsil- Narendra Nagar, Tehri Garhwal by **M/s Bharat Environmental Solution** at Khasra No. 923 To 1002, Village Kodarna, Tehsil- Narendra Nagar, Distt. Tehri Garhwal, Uttarakhand.

(Handwritten signatures)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Project Proponent will submit the revised cost of project and accordingly CER & CSR cost will be revised. Plantation will be done in the nearby village with local participation.

- 5) Environmental Clearance for Proposed Assaying & Hallmarking Laboratory including Green Insulated DG Set at Plot No- 55/47, Dhamawala Bazar, Dehradun by **M/s DRB Assaying & Hallmarking Lab.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Project Proponent will submit written treatment plant regarding disposal of hazardous waste.

- 6) Environmental Clearance for Extraction of Sand, Bajari and Boulder at Khasra No: 2078 mi, at Vill - Chapad, Tehsil - Betalghat, Dist – Nainital by **M/s Kumaon Mandal Vikas Nigam Limited (KMVN)** Oak Park House, Nainital.(1.020 ha out of 5.613 Ha.).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Project Proponent will submit the revised cost of project and accordingly CER & CSR cost will be revised. Plantation will be done in the nearby village with local participation.

- 7) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Khasra No - 16435 mi Village - Bhandharigoun, Tehsil- Didihat, District – Pithauragrahby **M/s Kumaon Mandal Vikas Nigam Limited (KMVN)** Oak Park House, Nainital.(0.390 Ha.).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Project Proponent will submit the revised cost of project and accordingly CER & CSR cost will be revised. Plantation will be done in the nearby village with local participation.

- 8) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No. 001, Village - Bagi, by Shri Ganesh Singh Rawat S/o Shri. Thakur Singh Rawat R/o - Mall Road near P.N.T. Colony, Pauri Garhwal. Tehsil - Lansdowne, District - Pauri Garhwal.(0.240 Ha.)

The project was discussed in the meeting of SEIAA and found that the mining plan has not been submitted then The Authority decide to be considered in the next meeting after submitting the mining plan and plan for conservation of fishes..

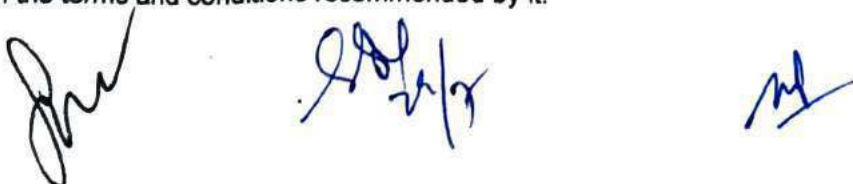
- 9) Environmental Clearance for Extraction of Sand/Bajri/Boulder (**For Pond Construction for Fisheries**) at Khasra No - 726 mi Village – Haryana Farm, Tehsil - Kichha, District- Udham Singh Nagar by Smt. Viraj Maan W/o Sudesh Maan, Village – Haryana Farm, Tehsil- Kichha, District- Udham Singh Nagar. (0.651 Ha out of 0.790 Ha)

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents – Project Proponent will submit NOC from fishery department and the revised cost of project and accordingly CER & CSR cost will be revised. Plantation will be done in the nearby village with local participation.

Miscellaneous Cases

- 10) Environmental Clearance for Proposed Expansion of Hotel at Plot No. 113/1-2, Rajpur Road, Dehradun by **M/s Hotel Aketa (P) Ltd.**

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents it was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.



- 11) Environmental Clearance for Proposed Construction of Shopping Mall cum Multiplex & Hotel Facility at New Khasra No. 47 (KhataKhatoni No. 00551, Fasil Year 1420 To 1426), Mohkampur Khurd, Pargana Parvadoon, Tehsil- Sadar, District- Dehradun by **M/s Pacific Development Retail Private Limited.**

The project site visit has been completed by the member SEIAA and discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document- The project proponent should maintain the plantation for a period of atleast 5 years with the consent of forest department, to minimize the negative impact on air and sound environment the project proponent should save the remaining trees present along the boundary of the plot area by reducing the width of the proposed service road and develop a green belt in the plot area as proposed. A muck management plan shall also be submitted. The proponent shall ensure ZLD. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 12) Environmental Clearance for Proposed Hotel Project at Khasra No 217, 218, 224, Village - Lacchiwala, Pargama - Pachhwadoon, Tehsil & District - Dehradun by **M/s Hotel Vasudeva & Banquet Hall (Vasdaa).**

The project site visit has been completed by the member SEIAA and discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document- project proponent has to submit excavation plan along with muck disposal scheme before excavation of the land, scheme for the effluent generated from proposed laundry. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 13) Environmental Clearance for Proposed Hotel Project at Khasra No 272 D, 284 Ka, Village- Majra, Pargama- Pachhwadoon, District- Dehradun by **M/s Hotel Paras Grand.**

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 14) Environmental Clearance for Construction of Hotel at 789/727 Darampur - I, Khasra No 203/2, Mauza-Ajabpur Kalan, Pargana-Central Doon, District- Dehradun by **M/s N J Resorts N Spa.**

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 15) Environmental Clearance for Integrated Municipal Solid Waste Processing Facility For Srinagar Khasra No- 169, 170, 171, 187, 188, 189, 190 at Village - Girgaon, Tehsil - Srinagar, District - Pauri Garhwal by **M/s Nagar Palika Parishad, Srinagar, District - Pauri Garwal.**

The project site visit has been completed by the member SEIAA and the project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document- The Project Proponent will submit the assurance letter regarding points raised in site visit by member SEIAA dated 08/07/2021 that fire line/open space should be left at the border of the plot area on the hillock site. Proposed site shall be fenced by 8 feet fencing, the solid waste shall be disposed of in accordance with the Solid Waste Management Rules 2016 and as amended from time to time, Nagarpalika should make a plan for conservation of floral and faunal species. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 16) Environmental Clearance for proposed Hotel Project at Khasra No.76/1, Railway road, Rishikesh, District- Dehradun by **M/s The Vilana.**

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority

agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 17) Environmental Clearance for Group Housing Project (Expansion) of "GTM Forest & Hills" At Vill-Mohkampur, Haridwar Road, Dehradun.

The Authority observed that this is a project under process and has been considered for action under violation of provision of EIA notification 2006. The PP has been subjected to the legal action which is now complete with imposition of penalty and payment of the same by the PP. Based on the recommendation of the SEAC vide its appraisal dated 30-12-2014, the Authority agrees for grant of EC for the remaining construction part and operation phase of the project.

- 18) Amendment in (existing) Environmental Clearance for Extraction of Soapstone at Village-Gauna, Tehsil & District-Chamoli by Bipin Singh Rana.

The project was discussed in the meeting of SEIAA dated 27th – 28th July, 2021. The Authority observed that the project was granted on EC vide letter no. 912-1(603)/2014 dated 3rd March, 2016. The PP has requested amendment in the EC is as under:-

Condition No. 5 (in previous EC): The Mining shall be carried out by **open cast Manual method** without adopting drilling and blasting operation. The use of hand held mechanically driven equipment is permitted. The use of any electrically driven machinery shall be remain prohibited and only hand held tools shall be used for Extraction of the mineral.

(Proposed Amendment): The Mining will be done by **Semi mechanized method without adopting drilling and blasting operation.**

Condition No. 12 (in previous EC): The project proponent shall undertake **transportation of mineral from pit head to road head manually or by mule.** Further it shall strictly adhere to the norms of transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standards norms fixed by Central Government / State Government/ Hon'ble Courts from time to time.

(Proposed Amendment): The different grade of soapstone will be filled in **50 kg plastic bags & transferred up to road side by wire rope line.** Further it shall strictly adhere to the norms of transport Department in refraining from use of polluting and less fuel efficient vehicles for transporting extracted minerals to final destination. There shall be no over loading of vehicles as against standards norms fixed by Central Government / State Government/ Hon'ble Courts from time to time.

The Authority agreed for amendment included in EC as requested with the conditions that the Production quantity will be the same as recommended in the previous EC vide letter no. 912-1(603)/2014 dated 3rd March, 2016.

- 19) Request letter for amendment of Company name from M/s Harita Seating Systems Ltd, Sector 10, Plot no. 11, IIE SIIDCUL, Pantnagar, to M/s Minda Industries Ltd at Sector 10, Plot no. 11, IIE SIIDCUL, Pantnagar.

The project was discussed in the meeting of SEIAA dated 27th – 28th July, 2021. The Authority observed that the project was granted on EC vide letter no. 15-05(01)/2018 dated 8th February, 2019. The PP has requested in the EC regarding for change of Company from Harita Seating Systems Ltd, Sector 10, Plot no. 11, IIE SIIDCUL, Pantnagar, to Minda Industries Ltd at Sector 10, Plot no. 11, IIE SIIDCUL, Pantnagar. The Authority agreed for change of Company from Harita Seating Systems Ltd, to Minda Industries Ltd at Sector 10, Plot no. 11, IIE SIIDCUL, Pantnagar in EC as requested.

- 20) Environmental Clearance for Extraction of Soapstone at Khasra no. 1932, 1942, 1950 and others, Vill- Pagna, Tehsil & Dist- Bageshwar by **Shri Bharat Singh Bhakuni** S/o Shri Anand Singh Bhakuni, R/o- Tehsil Road, Dist.-Bageshwar (Area 4.944 Ha).



The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 21) Environmental Clearance for Extraction of Soapstone at Khasra no. 677, 678, 679 & Others Vill- Naugaon, Tehsil & Dist- Bageshwar. Vill- Nayal Tehsil and District-Bageshwar by **Shri Sandeep Sah** S/o Shri Bhawani Das Sah R/o- Baghnath Ward (Chowk Bazar), Dist.- Bageshwar. (Area- 16.769 Ha.).

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 22) Environmental Clearance for Proposed Hotel Project at Khasra No. 556, 561, 562, 563, 566, 567, 569, 570, 574, Vill- Ghughtayni Talli, Tehsil- Narender Nagar, District- Tehri Garhwal by **M/s The Classio** by Shri Manav Johar (Partner) Vill- Ghughtayni Talli, Rishikesh – Badrinath Highway, Dist- Tehri Garhwal.

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired document. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 23) Authority decided to issue letters to following project proponents for submission of compliance reports:-

S.No.	Name of Project & Address	Letter No. & Date of Granting E.C	Category
1	Extraction of sand, bajri and boulders in Gaula river in Khasra No. 46/6 e/;, 48 e/;, 95 e/; Village- Kotkhara (Lot No.2) Tehsil-Kichcha Dist- Udham Singh Nagar. (5.00 Ha). By Shri Kawaljeet Singh S/o Shri Trilochan Singh, R/o Village-Villa No. 08, OMAX, Rudrapur, Dist- Udham Singh Nagar.	EC.No-178-01-(93)/2018 Dated- 30.12.2020	R.B.M.
2	Extraction of Soapstone in Khasra no. 1251, 2152, 1253 & others Vill- Bajina, Teh Kanda Dist- Bageshwar. (8.843 Ha.). By Shri Bhuvan Chand Joshi, S/o Shri Chandramani Joshi, (R/o Village Haripur Sukh) Mool Chand, Garden, Rampur Road, Haldwani, Dist.-Nainital.	EC.No-179-01-(29)/2018 Dated- 07.01.2021	Soapstone
3	Extraction of Soapstone in Khasra No. 131, 132, 133 & Other Village – Pokhri & Bintoli, Tehsil & District- Bageshwar. (6.683 Ha.). By Smt Nirmla Dafoti, W/o Late Sh. Kunwar Singh Dafoti, R/o Hospital Line, Naiyar Hospital, Bankhola Road, District- Bageshwar.	EC.No-180-01-(03)/2018 Dated- 07.01.2021	Soapstone
4	Extraction of Soapstone in Khasra no. 1332, 1333, 1334 and others Vill – Nagkanyal - Kandekanyal, Tehsil - Kanda, District - Bageshwar.. (8.498 Ha.). By Shri Deep Chandra Verma, S/o Shri Jagdish Lal Verma, R/o- Village Sunargaon, Kanda, Tehsil- Kanda, Dist.- Bageshwar.	EC.No-181-01-(04)/2018 Dated- 07.01.2021	Soapstone
5	Extraction of Soapstone in Village – Jalthakot, Tehsil & Dist – Bageshwar (4.150 Ha.). By M/s Jai Ambika Mines, Station Road, Dist-	EC.No-182-01-(30)/2018 Dated- 07.01.2021	Soapstone

Bageshwar.		468	
6	Extraction of Soapstone in Village - Talla Sanyuda, Tehsil - Bageshwar, District-Bageshwar. (2.261) Ha). By M/s Talla Sanyuda Soapstone Mines by Shri Kishor Singh, S/o Vijay Singh, Village- Chandyal Nayak, Post- Haripur Nayak, Tehsil- Haldwani, Dist- Nainital.	EC.No-183-01-(60)/2019 Dated- 19.01.2021	Soapstone
7	Extraction of Soapstone in Village - Ghuni, Tehsil- Ghat, District- Chamoli. (23.733 Ha). By M/s Jai Badri Kedar Soapstone Mines & Minerals, Naini Vihar, Rampur Road, Haldwani, Dist- Nainital.	EC.No-184-01-(58)/2019 Dated- 19.01.2021	Soapstone
8	Extraction of Soapstone in Village - Ramani, Tehsil - Ghat, District - Chamoli. (7.050) Ha). By M/s Ramnik Mines & Minerals by Shri Shekhar Singh Papola, S/o Shri Deewan Singh Papola, Village - Supee Bhagwanpur Fatvargar, Tehsil - Lalkaun, District-Nainital.	EC.No-185-01-(72)/2019 Dated- 19.01.2021	Soapstone
9	Extraction of sand, bajri and boulders in Bhagirathi river at Khasara 1Ma Village - Ranadi, Tehsil - Dunda, District - Uttarkashi (0.400) Ha. By Shri Kanakpal Singh Parmar S/o Shri Mahendra Pal Singh Parmar, Village - Tilothsera, Patti - Badagaddi, Tehsil - Bhatwa di, District - Uttarkashi.	EC.No-186-01-(153)/2020 Dated- 19.01.2021	R.B.M.




24) The following six monthly compliances reports submitted by the PP in which EC was granted by the authority were examined and observations are as follows:-

1	<p>Manufacture of Pharmaceutical Formulation (Capsules & Tablets) in Industrial area, Selaqui, Dehradun.</p> <p style="text-align: center;">By</p> <p>M/s Ved Lifesavers Pvt. Ltd. Selaqui, Dehradun.</p>	<p>E.C No- 82 -9- (1)/2013 Dated- 4.8.2013</p>	<p>October 2019 to March 2020</p> <p>02-01-2021</p>	<ul style="list-style-type: none"> • Copy of consent to establish/ operate obtained from UKPCB has not been submitted. • Copy of the permission obtained from CGWB to extract the ground water has not been submitted. • Copy of analysis report of soil and ground water has not been submitted. • Design details of ETP has not been submitted along with sample analysis report of finally treated effluent. • Copy of MoU signed with authorized waste management vendor has not been submitted. • Analysis report of HC and VOC has not been submitted. • Fugitive emissions monitoring report of the work zone area has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at factory site has not been submitted. • Copy of the routine periodical medical examination report of workers/ employees has not been submitted. • Design details of Rain Water Harvesting Tank has not been submitted. • Detail report about establishing the separate environmental management cell to carry out the environment management and monitoring functions has not been submitted. • Detail about the Nos. and types of species of plants planted as in green belt has not been submitted. Submit also photographs of developed Green Belt.
2	<p>Manufacture of Pharmaceutical Formulation (Capsules & Tablets) in Industrial area, Selaqui, Dehradun.</p> <p style="text-align: center;">By</p> <p>M/s Ved Lifesavers Pvt. Ltd. Selaqui, Dehradun.</p>	<p>E.C No- 82 -9- (1)/2013 Dated- 4.8.2013</p>	<p>April 2020 to September 2020</p> <p>02-01-2021</p>	<ul style="list-style-type: none"> • Copy of consent to establish/operate obtained from UKPCB has not been submitted. • Copy of the permission obtained from CGWB to extract the ground water has not been submitted. • Copy of analysis report of soil and ground water has not been submitted. • Design details of ETP has not been submitted along with sample analysis report of finally treated effluent. • Copy of MoU signed with authorized waste management vendor has not been submitted. • Analysis report of HC and VOC has not been submitted. • Fugitive emissions monitoring report of the work zone area has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at factory site has not been submitted. • Copy of the routine periodical medical examination report of workers/ employees has not been submitted.

				<ul style="list-style-type: none"> • Design details of Rain Water Harvesting Tank has not been submitted. • Detail report about establishing the separate environmental management cell to carry out the environment management and monitoring functions has not been submitted. • Detail about the Nos. and types of species of plants planted as in green belt has not been submitted. Submit also photographs of developed Green Belt.
3	<p>Proposed Hotel Facility Including DG Set Located at 16 -A E.C. Road (New No. 33) Rajiv Gandhi Marg, Dehradun.</p> <p style="text-align: center;">By M/s Katyani Associates, 40-D, Race Course, Dehradun</p>	<p>EC.No-132-8-(4)/2018 Dated- 14.02.2020</p>	<p>June 2020 to December 2020</p> <p>28-01-2021</p>	<ul style="list-style-type: none"> • Copy of the letter through which the copy of EC letter sent to the concerned local Body/Municipal Corporation has not been submitted. • Copy of soil testing report has not been submitted. • Detail about the Nos. and species of plants, planted in green belt has not been submitted, submit also photographs of the developed green belt. • Design details of STP has not been submitted along with analysis report of STP out let treated effluents. Submit also water breakup chart especially in relation to maintaining zero liquid discharge conditions. • Design details of Rain Water Harvesting Tank has not been submitted. • Compliance report Reg. nomination of a person responsible for implementing the environment management plan has not been submitted.
4	<p>Soapstone Mining at Village - Lohakot, Tehsil - Didihat, District- Pithoragarh. (Area- 4.715 Ha.)</p> <p style="text-align: center;">By Shri Shushant Pant, R/o Village - Lohakot, Tehsil - Didihat, District - Pithoragarh.</p>	<p>E.C No-791-1-(765)/2015 Dated- 03.10.2015</p>	<p>July 2020 to December 2020</p> <p>15-07-2020</p>	<ul style="list-style-type: none"> • Copy of the cuttings of news papers through which the information regarding grant of EC was published has not been submitted. • Photographs of the display board erected in designated places Reg. the mining activities has not been submitted. • Copy of the letter through which the copy of EC sent to the concerned Panchayat/NGOs has not been submitted. • Copy of consent to establish obtained from UKPCB has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Analysis report of ground water source in mining area has not been submitted. • Detail report in relation to activities done under corporate social responsibilities has not been submitted, submit the complete action taken report in this regard. • Detail report about erection of Eco-friendly mobile toilets has not been submitted along with photographs. Submit also information about final disposal point of solid waste collection collected in mobile toilets. • Photographs of the sprinkling system installed in the mining lease area for dust control has not been submitted. • Detail report in relation to activities done under corporate social responsibility (CSR) has not been submitted, submit the complete action taken report in this regard. • Detail report about afforestation activities carried out in nearby Van Panchayat along with Nos. and species of plants, planted has not been

				submitted. <ul style="list-style-type: none"> Copy of routine periodical medical examination report of the workers/employees has not been submitted.
5	Proposed enhanced capacity of Tablets, Injection/Ampoules, Vials, Transdermal Patch, Liquid line (no of bottle), Pre Filled Syringe at Khasra No-122 MI, Central Hope Town, Selaqui, Dehradun. By M/s Rusan Pharma Ltd, at Khasra No-122 MI, Central Hope Town, Selaqui, Dehradun	EC.No-138-9-(30)/2019 Dated- 27.05.2020	Not mentioned 21-01-2021	<ul style="list-style-type: none"> Detail water balance chart especially in relation to maintaining zero liquid discharge condition has not been submitted. Ambient air quality monitoring analysis report of work zone area has not been submitted. Noise level monitoring analysis report of DG set has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at factory site has not been submitted. Copy of routine periodical medical examination report of the workers/employees has not been submitted. Detail about setting up of separate environmental management and monitoring cell has not been submitted. Design details of Rain Water Harvesting Tank has not been submitted along with photographs. Detail about Nos and species of plants, planted in green belt has not been submitted. Submit also photographs of the developed green belt.
6	Proposed Installation of Green insulated DG Set and Enhancement of Man Power in the existing Complex to manufacture Flip Flop i.e. Slippers & Sandals (Capacity – 18.0 Lac pairs/Annum) and EVA Compound (3000.0 MT/Annum) at Khasra No. 3964 and 3965, Lal Tappar, Industrial Area, Tehsil Rishikesh, Dehradun. By M/s Soltec (Unit – II) Khasra No. 3964 and 3965, Lal Tappar Industrial Area, Tehsil Rishikesh, Dehradun.	EC.No-141-9-(54)/2020 Dated- 27.05.2020	April 2020 to September 2020 22-01-2021	<ul style="list-style-type: none"> Water balance chart has not been submitted especially in relation to maintaining the zero liquid discharge condition. Copy of MoU signed with Bharat Oil for treatment of hazardous waste has not been submitted. Submit also copy of Form-10. Ambient air quality monitoring analysis report of the premises has not been submitted. Design details of Rain Water Harvesting Tank has not been submitted along with photographs. Copy of routine periodical medical examination report of the workers/employees has not been submitted. Detail about Nos and species of plants, planted in green belt has not been submitted. Submit also photographs of the developed green belt.
7	DG Set and expansion of "HOTEL THE PEARL GRAND" Project by Existing Hotel facilities at Khasra No 773, Niranjanpur Mandi, Saharanpur Road District Dehradun . By M/s The Pearl Grand, 19/1 Raj Vihar P.O. New Forest Dehradun.	EC.No-139-8-(15)/2019 Dated- 27.05.2020	Not mentioned 20-01-2021	<ul style="list-style-type: none"> Copy of the cuttings of news papers through which the information regarding grant of EC was published has not been submitted. Copy of the letter through which the copy of EC sent to the local body/Municipal Corporation has not been submitted. Copy of consent to establish/ consent to operate obtained from UKPCB has not been submitted. Copy of ground water sample analysis report has not been submitted. Detail about Nos and species of plants, planted in green belt has not been

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				<p>submitted. Submit also photographs of the developed green belt.</p> <ul style="list-style-type: none"> • Design details of Rain Water Harvesting Tank has not been submitted along with photographs. • Design details of STP has not been submitted along with finally treated effluent sample test report. • Detail about the person appointed for implementation of EMP has not been submitted.
8.	<p>Doon Medical College, Hospital & OPD Campus at Village: Dehrakhas, Pargana: Kendra, Tehsil: Sadar, District Dehradun.</p> <p style="text-align: center;">By Director, Doon Medical Education, Dehradun.</p>	<p>EC.No-94-8-(7)/2018 Dated- 6.12.2019</p>	<p>January 2020 to June 2020</p> <p>20-11-2020</p>	<ul style="list-style-type: none"> • Copy of the letter through which the copy of EC sent to the local body/Municipal Corporation has not been submitted. • Copy of the cuttings of news papers through which the information regarding grant of EC was published has not been submitted. • Copy of consent to establish/operate obtained from UKPCB has not been submitted. • Detail about Nos and species of plants, planted in green belt has not been submitted. Submit also photographs of the developed green belt. • Copy of MoU signed with Authorized hazardous waste treatment facility operator for treatment of hazardous waste has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at construction site has not been submitted. • Copy of the fire safety arrangements and emergency exit plan as per the norms of the concerned regulatory authority/agency has not been submitted. • Design detail of STP has not been submitted, along with photographs. • Design details of Rain Water Harvesting Tank has not been submitted along with photographs. • Ambient air quality monitoring report of the work zone area has not been submitted. • Design details of installed ETP has not been submitted with photographs, submit also water balance chart especially in relation to maintaining zero liquid discharge conditions. • No detail report Reg. measures adapted to mitigate the odour problem arising from STP has been submitted. • Detail about the person nominated for implementing the environmental management plan has not been submitted till date.
9	<p>Picking of sand, bajri, boulder in Vill-Madiaguljari, Tehsil - Bajpur Dist-Udham Singh Nagar. (Area- 4.08 Ha.)</p> <p style="text-align: center;">By Managing Director, KMVNL, Oak Park House, Mallital, Nainital.</p>	<p>E.C No- 208 -1-(221)/2013 Dated- 21.10.2013</p>	<p>July 2020 to December 2020</p> <p>27-01-2021</p>	<ul style="list-style-type: none"> • Detail about the quantity of material extracted during a season has not been submitted. • Photographs of the pillars erected for demarcation of the mine lease area has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Analysis report of the underground water sample of the existing hand pumps has not been submitted.

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				<ul style="list-style-type: none"> Detail about the arrangements made for suppression of dust in mine lease area has not been submitted. Submit also ambient air quality monitoring analysis report of the mine lease area. Copy of routine periodical medical examination report of the workers/employees has not been submitted.
10	<p>Picking of sand, Bajri and Boulder in Ukroli, Udham Singh Nagar. (Area- 6.622 Ha.)</p> <p>By M/s KMVNL, Oak Park House, Mallital, Nainital.</p>	<p>E.C No- 22 -1- (25)/2013 Dated- 6.7.2013</p>	<p>July 2020 to December 2020</p> <p>27-01-2021</p>	<ul style="list-style-type: none"> Detail about the quantity of material extracted during a season has not been submitted. Photographs of the pillars erected for demarcation of the mine lease area has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. Analysis report of the underground water sample of the existing hand pumps has not been submitted. Detail about the arrangements made for suppression of dust in mine lease area has not been submitted. Submit also ambient air quality monitoring analysis report of the mine lease area. Copy of routine periodical medical examination report of the workers/employees has not been submitted.
11	<p>Production of Steering and Suspension Component at Langha Industrial Estate, Chakrata Road, Dehradun.</p> <p>By M/s Q.H. Talbros Pvt. Ltd. Langha Industrial Estate, Chakrata Road, Dehradun.</p>	<p>E.C No- SEIAA/EC- 13/2011/352 Dated- 13.7.2011</p>	<p>July 2020 to December 2020</p> <p>29-12-2020</p>	<ul style="list-style-type: none"> Detail about construction of lagoons constructed for storage of treated effluent has not been submitted. Submit also water balance chart especially in relation to achieve zero liquid discharge condition. Copy of MoU signed with registered hazardous waste recycler for treatment of hazardous waste has not been submitted along with copy of Form-10 (hazardous waste manifest). Analysis report of HC and VOC has not been submitted. Detail about Nos and species of plants, planted in green belt has not been submitted. Submit also photographs of the developed green belt. Copy of consent to establish/consent to operate obtained from UKPCB has not been submitted. Copy of the permission/NOC issued from fire department has not been submitted. Copy of ambient air quality monitoring analysis report of the factory premises has not been submitted. Noise level monitoring report of the work zone area has not been submitted. Copy of routine periodical medical examination report of the workers/employees has not been submitted. Design details of Rain Water Harvesting Tank has not been submitted along with photographs. Copy of the cuttings of news papers through which the information regarding grant of EC was published, has not been submitted.
12	Petroleum and Energy Studies,	E.C - 38/2009-181	Not mentioned	<ul style="list-style-type: none"> Design details of STP has not been submitted, along with analysis report of

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	energy acres, P.O.- Bidholi, Via Prem Nagar, Dehradun. By M/s University of Petroleum and energy studies, energy acres, P.O.- Bidholi, Via Prem Nagar, Dehradun.	Dated- 10.12.2019	13-01-2021	<p>finally treated effluent. Submit also water balance chart especially in relation to achieve zero liquid discharge condition.</p> <ul style="list-style-type: none"> • Detail about Nos and species of plants, planted in green belt has not been submitted. Submit also photographs of the developed green belt. • Latest ambient air quality analysis report of the university premises has not been submitted. • Noise level monitoring report of the Campus has not been submitted. • Design details of Rain Water Harvesting Tank has not been submitted along with photographs. • Detailed action taken report in regard to improving the socio-economic condition of surrounding area has not been submitted. • Copy of the cuttings of news papers through which the information regarding grant of EC was published has not been submitted.
13	Soapstone Mining at Village-Dhapoli, Tehsil- Bageshwar, Dist-Bageshwar. (Area- 10.33 Ha.) BY Shri Rahul Varshney M/s Ram Bharat Mines, Ashirwad Rampur Road, Haldwani, Dist-Nainital.	E.C No- 906-1-(731)/2015 Dated- 1.3.2016	January 2020 to June 2020 15-02-2021	<ul style="list-style-type: none"> • Readable copy of the cuttings of News Papers, through which the details of EC were advertised has not been submitted. • Photographs of the pillars erected for demarcation of mine lease area has not been submitted. • Photographs of the display boards erected in designated area (as mentioned in EC conditions) has not been submitted. • Photographs of the pillars erected for demarcation of the boundaries of mine lease area inscribing with its S.Nos. has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Detailed action taken report in relation to activities done under the corporate social responsibility (CSR) has not been submitted. • Photographs of Eco-friendly mobile toilets has not been submitted. Submit also information about final disposal point of solid waste collection in mobile toilets. • Detailed action taken report about the afforestation activities carried out in nearby Van-Panchayat has not been submitted along with the certification of competent Authority. • Copy of the routine periodical medical examination report of workers/ employees has not been submitted. • Detail report about establishing the environment monitoring cell has not been submitted. • Copy of the study report carried out by the mines and Geology department in relation to avoid over exploration of minerals which may adversely effect the dynamics of the site has not been submitted. • Detailed report on digital processing of the entire mine lease area, using Remote-Sensing Technique done by Geology and mining department has not been submitted.

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14	<p>Soapstone Mining at Village-Dhapoli, Tehsil- Bageshwar, Dist-Bageshwar. (Area- 10.33 Ha.) BY Shri Rahul Varshney M/s Ram Bharat Mines, Ashirwad Rampur Road, Haldwani, Dist-Nainital.</p>	<p>E.C No- 906-1-(731)/2015 Dated- 1.3.2016</p>	<p>July 2020 to December 2020 15-02-2021</p>	<ul style="list-style-type: none"> • Readable copy of the cuttings of News Papers, through which the details of EC were advertised has not been submitted. • Photographs of the pillars erected for demarcation of mine lease area has not been submitted. • Photographs of the display boards erected in designated area (as mentioned in EC conditions) has not been submitted. • Photographs of the pillars erected for demarcation of the boundaries of mine lease area inscribing with its S.Nos. has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Detailed action taken report in relation to activities done under the corporate social responsibility (CSR) has not been submitted. • Photographs of Eco-friendly mobile toilets has not been submitted. Submit also information about final disposal point of solid waste collection in mobile toilets. • Detailed action taken report about the afforestation activities carried out in nearby Van-Panchayat has not been submitted along with the certification of concerning local Authority. • Copy of the routine periodical medical examination report of workers/ employees has not been submitted. • Detail report about establishing the environment monitoring cell has not been submitted. • Copy of the study report carried out by the mines and Geology department in relation to avoid over exploration of minerals which may adversely effect the dynamics of the site has not been submitted. • Detailed report on digital processing of the entire mine lease area, using Remote-Sensing Technique done by Geology and mining department has not been submitted.
15	<p>Soapstone Mining at Village - Kanda - Tharp, District - Bageshwar. (Area- 49.79 Ha.) BY Smt. Nandita Tiwari W/o Late Shri J. C. Tiwari, R/o Tirupati Bamori, Haldwani, District - Nainital.</p>	<p>E.C No- 917 -1-(334)/2013 Dated- 3.3.2016</p>	<p>April 2020 to September 2020 15-02-2021</p>	<ul style="list-style-type: none"> • Photographs of the pillars erected for demarcation of mine lease area has not been submitted. • Photographs of the display boards erected in designated area (as mentioned in EC conditions) has not been submitted. • Photographs of the pillars erected for demarcation of the boundary of mine lease area inscribing with its S.No. has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Unit proponent has not been submitted the quantity of soap stone extracted during a season. • Copy of the surface water analysis report has not been submitted. • Detailed action taken report in relation to activities done under corporate social responsibility (CSR) has not been submitted.

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				<ul style="list-style-type: none"> • Photographs of Eco-friendly mobile toilets erected in work zone area has not been submitted. Submit also information about final disposal point of solid waste collection in mobile toilets. • Detailed report about the afforestation activities carried out in nearly Van-Panchayat has not been submitted along with the certification of concerned Panchayat/Authority. • Copy of the routine periodical medical examination report of workers/employees has not been submitted. • Copy of the study report carried out by the mines and Geology department in relation to avoid over explorations of minerals which may adversely effect the dynamics of site has not been submitted. • Detailed report on digital processing of the entire mine lease area using Remote Sensing Technique done by Geology and mining department has not been submitted.
16	<p>Extraction of Soapstone Mining at Village - Bakhet, Tehsil - Kanda, District - Bageshwar. (Area- 3.85 Ha.)</p> <p>BY Smt. Khimoli Devi, R/o Vill- Artola, Post Panuanaula, Teh&Dist-Almora.</p>	<p>E.C No- 752 -1- (721)/2015 Dated- 20.9.2015</p>	<p>January 2020 to June 2020</p> <p>15-02-2021</p>	<ul style="list-style-type: none"> • Readable copy of the cuttings of News Papers, through which the details of EC were published has not been submitted. • Photographs of the pillars erected for demarcation of mine lease area has not been submitted. • Photographs of the display boards erected in designated area (as mentioned in EC conditions) has not been submitted. • Copy of the letter through which the copy of EC letter sent to the concerned Panchayat/NGOs has not been submitted. • Photographs of the pillars erected for demarcation of the boundary of mine lease area inscribing with its S.No. has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Detailed action taken report in relation to activities done under corporate social responsibility (CSR) has not been submitted. • Photographs of Eco-friendly mobile toilets has not been submitted. Submit also information about final disposal point of solid waste collection in mobile toilets. • Detailed report about the afforestation activities carried out in nearly Van-Panchayat has not been submitted along with the certification of concerned Gram Panchayat/Authority. • Photographs of the sprinkling system installed in the mining lease area for dust control has not been submitted. • Copy of the routine periodical medical examination report of workers/employees has not been submitted. • Copy of the study report carried out by the mines and Geology department in relation to avoid over exploration of minerals which may adversely effect the dynamics of the site has not been submitted.

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17	<p>Extraction of Soapstone Mining at Village - Bakhet, Tehsil - Kanda, District - Bageshwar. (Area- 3.85 Ha.)</p> <p>BY Smt. Khimoli Devi, R/o Vill- Artola, Post Panuanaula, Teh&Dist-Almora.</p>	<p>E.C No- 752 -1- (721)/2015 Dated- 20.9.2015</p>	<p>July 2020 to December 2020 15-02-2021</p>	<ul style="list-style-type: none"> • Detailed report on digital processing of the entire mine lease area, using Remote-Sensing Technique done by Geology and mining department has not been submitted. • Readable copy of the cuttings of News Papers, through which the details of EC were published has not been submitted. • Photographs of the pillars erected for demarcation of mine lease area has not been submitted. • Photographs of the display boards erected in designated area (as mentioned in EC conditions) has not been submitted. • Copy of the letter through which the copy of EC letter sent to the concerned Panchayat/NGOs has not been submitted. • Photographs of the pillars erected for demarcation of the boundary of mine lease area inscribing with its S.No. has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at mining site has not been submitted. • Detailed action taken report in relation to activities done under corporate social responsibility (CSR) has not been submitted. • Photographs of Eco-friendly mobile toilets has not been submitted. Submit also information about final disposal point of solid waste collection in mobile toilets. • Detailed report about the afforestation activities carried out in near Van-Panchayat has not been submitted along with the certification of the concerned Van-Panchayat/Authority. • Photographs of the sprinkling system installed in the mining lease area for dust control has not been submitted. • Copy of the routine periodical medical examination report of workers/ employees has not been submitted. • Copy of the study report carried out by the mines and Geology department in relation to avoid over exploration of minerals which may adversely effect the dynamics of the site has not been submitted. • Detailed report on digital processing of the entire mine lease area, using Remote-Sensing Technique done by Geology and mining department has not been submitted.
18	<p>Construction of 88 villas, Kitchen-2, Restaurant-2, Banquet Hall-1, Swimming Pool-1. Villa Type-1- G+1, Villa Type-2- G+1, Villa Type-3- G+2, Admin-G+2, Restaurant-G, Spa Block- G+1, 5th Villa Type1 (Roof)- 4.32 m from above center of road at Khasra No.</p>	<p>EC.No-44-08- (05)/2018 Dated- 09.07.2019</p>	<p>April 2020 to September 2020 15-02-2021</p>	<ul style="list-style-type: none"> • Readable copy of the cuttings of News Papers, through which the details of EC were published has not been submitted. • Copy of consent to establish/ operate obtained from UKPCB has not been submitted. • Photographs of sprinklers installed for dust suppression in construction site has not been submitted. • Green belt development plan has not been submitted along with the Nos. and species of plants to be planted in green belt.





	29,30Kha,34ga,30kha,31ka,32,33,34Gha, 6Jha,8,9,7,4&3 Village Jamniwala, Central Doon. By M/s Himalayan Retreat India LLP, 15, Chander Road, Dehra Dun			<ul style="list-style-type: none"> • Copy of the PUC (Pollution Under Control) of the vehicles being used at Project site has not been submitted. • Copy of MOU signed with Authorized hazardous waste recycler has not been submitted. • Approved design details of proposed STP has not been submitted. • Name of the person, responsible for implementing the environmental management plan has not been submitted till date.
19	Expansion of Polyester Chips unit at Sidcul, US Nagar BY M/s Ester industries Ltd, Sohannagar, Charubeta, Pilibhiti Road, Khatima District - US Nagar	E.C No- 542-5-(2)/2014 Dated- 19.8.2014	April 2020 to September 2020 11-02-2021	<ul style="list-style-type: none"> • Analysis report of HC and VOC has not been submitted. • Detailed report Reg. compliance of rules and guide lines under Manufactures, storages and import of hazardous chemicals rules-1986 has not been submitted. • Copy of the PUC (Pollution Under Control) of the vehicles being used at Project site has not been submitted. • Detailed report Reg. training imparted to all employees on safety and copy of routine periodical medical examination report has not been submitted. • Green belt development plan has not been submitted along with the Nos. and species of plants to be planted in green belt. • Copy of the letter through which the copy of EC letter sent to the concerned Panchayat/NGOs has not been submitted. • Readable copy of the cuttings of News Papers, through which the details of EC were published has not been submitted.
20	Expansion of Kunoli-Seonara Soapstone mine at vill- Kunoli, Bageshwar. BY M/s Parvatiya Mines, vill- Haripur Motia, Rampur Road, Haldwani, Nainital	E.C No- J-11015/51/2007-IA.IIM Dated- 09.04.2010	July 2020 to December 2020 08.02.2021	<ul style="list-style-type: none"> • Copy of the consent letter obtained from the land owners, whose land is being used for mining propose has not been submitted. • Photographs of the developed green belt has not been submitted along with the types of species and Nos. of plants, planted in green belt. • Photographs of the water sprinklers installed at different points for dust suppression has not been submitted. • Analysis report of ground water sample has not been submitted. • Mitigation measures adopted for prevention of pollution of Pungur river & Surya river in consultation of State Pollution Central Board has not been submitted. • Photographs of Rainwater Harvesting Tanks has not been submitted. • Photographs of soak pits and septic tanks has not been submitted. • Detailed report on measures adapted for protection of flora and fauna of the mine lease area has not been submitted. • Detail about establish of four ambient air quality-monitoring stations in mine lease area has not been submitted.
21	Picking of sand, bajri, boulder in Vill- Madlaguljeri, Tehsil - Bajpur Dist- Udham Singh Nagar (Area- 4.08 Ha.)	E.C No- 208 -1-(221)/2013 Dated- 21.10.2013	July 2020 to December 2020 22.02.2021	<ul style="list-style-type: none"> • Photographs of the pillars erected for demarcation of mined lease area inscribing with its S.Nos. along with DGPS coordinates has not been submitted.

	<p align="center">BY</p> <p>Managing Director, KMVNL, Oak Park House, Mallital, Nainital.</p>			<ul style="list-style-type: none"> Information about maintaining record of the quantity of minor minerals extracted during a season has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not been submitted. Detailed report on river training work held at site to ensure bank protection has not been submitted. Photographs of the sprinkling system installed for dust suppression in mine lease area has not been submitted along with ambient air quality monitoring analysis report. Copy of routine periodical medical examination report of the employee/workers has not been submitted.
22	<p>Picking of sand, Bajri and Boulder in Ukroli, Udham Singh Nagar. (Area- 6.622 Ha.)</p> <p align="center">BY</p> <p>M/s KMVNL, Oak Park House, Mallital, Nainital.</p>	<p>E.C No- 22 -1- (25)/2013 Dated- 6.7.2013</p>	<p>July 2020 to December 2020</p> <p align="center">22.02.2021</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mined lease area inscribing order with its S.Nos. along with DGPS coordinates has not been submitted. Information about maintaining record of the quantity of minor minerals extracted during a season has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not been submitted. Detailed report on river training work held at site to ensure bank protection has not been submitted. Photographs of the sprinkling system installed for dust suppression in mine lease area has not been submitted along with ambient air quality monitoring analysis report. Copy of routine periodical medical examination report of the employee/workers has not been submitted.
23	<p>Picking of sand, Bajri and Boulder in Village - Bhorsa, Tehsil & Distt - Nainital. (Area- 8.0 Ha.)</p> <p align="center">BY</p> <p>M/s KMVNL, Oak Park House, Mallital, Nainital.</p>	<p>E.C No-693-1- (27)/2013 Dated- 30.04.2015</p>	<p>July 2020 to December 2020</p> <p align="center">22.02.2021</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mined lease area inscribing with its S.Nos. along with DGPS coordinates has not been submitted. Information about maintaining record of the quantity of minor minerals extracted during a season has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not been submitted. Detailed report on river training work held at site to ensure bank protection has not been submitted. Photographs of the sprinkling system installed for dust suppression in mine lease area has not been submitted along with ambient air quality monitoring analysis report. Copy of routine periodical medical examination report of the employee/workers has not been submitted.
24	<p>Picking of sand, bajri, boulder in Vill-Shantipuri Khamiya Ward 4 Tehsil-</p>	<p>E.C No- 211 -1- (218)/2013</p>	<p>July 2020 to December 2020</p>	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mined lease area inscribing order with its S.Nos. along with DGPS coordinates has not been

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	KichchaDist-Udham Singh Nagar. (Area- 1.006 Ha.) BY Managing Director, KMVNL, Oak Park House, Mallital, Nainital.	Dated- 21.10.2013	22.02.2021	submitted. <ul style="list-style-type: none"> Information about maintaining record of the quantity of minor minerals extracted during a season has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not been submitted. Detailed report on river training work held at site to ensure bank protection has not been submitted. Photographs of the sprinkling system installed for dust suppression in mine lease area has not been submitted along with ambient air quality monitoring analysis report. Copy of routine periodical medical examination report of the employee/workers has not been submitted.
25	Picking of sand, Bajri and Boulder in Village-Amia, Tehsil &Dist- Nainital, Uttarakhand. (Area- 2.00 Ha.) BY M/s KMVNL, Oak Park House, Mallital, Nainital.	E.C No- 19 -1- (26)/2013 Dated- 6.7.2013	July 2020 to December 2020 22.02.2021	<ul style="list-style-type: none"> Photographs of the pillars erected for demarcation of mined lease area inscribing order with its S.Nos. along with DGPS coordinates has not been submitted. Information about maintaining record of the quantity of minor minerals extracted during a season has not been submitted. Copy of the PUC (Pollution Under Control) of the vehicles being used at mine lease area has not been submitted. Detailed report on river training work held at site to ensure bank protection has not been submitted. Photographs of the sprinkling system installed for dust suppression in mine lease area has not been submitted along with ambient air quality monitoring analysis report. Copy of routine periodical medical examination report of the employee/workers has not been submitted.


(Dr. S.S. Negi)
Chairman, SEIAA


(S.S. Bist)
Member, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- ShriShailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- Guard File.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Letter No. 808 / SEIAA

Dated- 11 August, 2021

Minutes of the 38th Meeting of SEIAA held on 10th - 11th August, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 19 proposals (B1 & B2) and some other proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Manufacturing Unit of Personal Care Cosmetics Products at Khasra No. 180, Village Chharba, Vikasnagar, Dehradun by **M/s Age 18 Cosmetics.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed Establishment of Hot Mix Plant at Khata No. 84, Khasra No. 4756 mi (New Khasra no. 1605ka, 1605kha and 1605ga) and Khasra no. 4757 (New Khasra no.1606) at Village - Jamankhata, Pargana Pachhwadon, Tehsil - Vikasnagar, District- Dehradun. by **M/s A.A Constructions.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for developing green belt in 33 percent of area and construction of retaining wall along the river side

- 3) Environmental Clearance for Establishment of Proposed Stone Crusher Plant at Khasra no1125 Ka, Kha and Ga Village Baluwala, Pargana Pachhwadon, Tehsil - Vikasnagar, District - Dehradun by **M/s Balaji Stone Crusher.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for developing green belt in 50 percent of area and construction of noise abatement wall towards village side

- 4) Environmental Clearance for Proposed Installation of Powder Coating Facility and enhancement in production capacity with existing and proposed products at Khasra no. 323/MI, Central Hope Town, Industrial Area, Selaqui, Vikasnagar, Dehradun by **M/s Indo German Brakes Ltd.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents indicating the specific site for installation/distribution of solar light and construction of toilets



- 5) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No- 31 & 32 Village: Gobra, Tehsil-Bazpur, Distt- Udham Singh Nagar by Shri Manmeet Singh, S/o- Shri Kulveer Singh(Area- 0.81 Ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Extraction of **Soapstone** at Village - Bajeta, Tehsil- Munsyari, Dist- Pithoragarh by M/s J.D. by Shri Rajendra Singh Dafoti (Area- 17.967 Ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for muck management plan, plantation in 17 ha area and revised CER

- 7) Environmental Clearance for Extraction of **Soapstone** at Village- Kail Chak Gwela Tehsil- Tharali District- Chamoli by M/s Ganga Minerals (Area- 4.190 Ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for site specific plantation details, revised project cost and revised CER.

- 8) Environmental Clearance for Extraction of **Soapstone** at Village- Dhunga, Tehsil & District- Bageshwar by M/S Rudra Mines (Area- 4.292 Ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for site specific plantation details, revised project cost and revised CER.

- 9) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No-4A, 5A, 6 & 24A Village- Basgaon Patti Simlakha, Tehsil-Bajpur District- Nainital by Shri Vikram Singh S/o Shri Heera Singh (Area- 1.32 Ha).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for site specific plantation details, revised project cost and revised CER.

- 10) Environmental Clearance for Proposed establishment of resort at Khasra No 268/293 M, Village- Shesdhara Tapovan, Laxmnajhula Road, Tehsil- Narendranagar, District- Tehri Garhwal by **M/s Ganga Beach Resorts**.

The Authority observed that in this case the construction of hotel has been done prior to issue of EIA Notification 2006 and hence it did not require Environmental Clearance. But as the unit is operational after the said notification, hence proponent has approached SEIAA for EC as mandated by PCB. The SEAC has already recommended the project under terms and conditions. The Authority agreed for grant of EC to operational phase of this proposal subject to the condition that proponent shall submit an affidavit stating that no construction has been done after EIA Notification dated 14th Sep 2006. Further no discharge of effluents into River Ganges shall be done and also no further expansion of this hotel will be allowed in future. These conditions shall be over and above the conditions imposed by SEAC.

- 11) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No- 1962, 1964, 1963, 2108, Village- Ghingrani, Tehsil - Didihat, District - Pithoragarh by Shri Karunesh Adhikari S/o Shri Rajendra Singh Adhikari (Area- 1.169 Ha).

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The project was earlier discussed in the meeting of SEIAA in which Authority had observed that the project site is located within 10 km radial distance from Askot Wildlife Sanctuary. As per documents submitted by PP it is observed that the matter is due for listing in the State Wildlife Board and subject to submission of additional documents for site specific plantation details, revised project cost and revised CER. The Authority agreed to grant EC to the proposal subject to the condition that work start up at site shall begin only after obtaining Wildlife clearance from NBWL. The other conditions as proposed by SEAC shall prevail. EC shall be operative only after grant of NBWL clearance as it is in Eco Sensitive Zone.

- 12) Environmental Clearance for Proposed Expansion in Manufacturing of M.S. Billets and Rolling Mills products and Induction Furnace at Khasra no. 375, 376 & 377 KIE Industrial Area, Village - Mudiyaliki, Pargana & Tehsil Roorkee, District – Haridwar by **M/s Shree Vasu Steels (P) Limited Unit II.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it subject to submission of notification of industrial estate

- 13) Environmental Clearance for Extraction of **Soapstone** at Village- Kwerali, Tehsil & District- Bageshwar by Shri Ramesh Singh Majila (**Area- 9.80 Ha**).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for plantation in 10 ha area and revised cost of CER

- 14) Environmental Clearance for Proposed Environment Clearance for Manufacturing of Footwear at Khasra No. 3874, Lal Tappar Industrial Area, Near Pargana-Parwadu, Tehsil-Rishikesh, District – Dehradun by **M/s Mochiko Shoes Pvt. Ltd. (Unit-VI).**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 15) Environmental Clearance for Proposed Environment Clearance for Proposed Expansion of production capacity of Shoes at Khasra No. 205, Dhalwala Industrial Area, Tehsil - Narendra Nagar, District - Tehri Garhwal by **M/s Shutec.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of latest compliance report.

- 16) Environmental Clearance for Proposed Construction of Multi-Specialty Hospital at NH-72 Jhajra Chakrata Road, District- Dehradun by **M/s Subharti Hospital & other Infrastructure.**

The Authority did not agree with the recommendations of SEAC. It sought additional documents and clarification related to press reports on land purchase details, site details of plantation activity in one third area as green belt, muck disposal plan, revised cost of EMP and agreement with authorised agency for disposal of bio medical waste. The Form-1 of application is incomplete and unsigned. Some construction has already been done hence it is apparently a case of violation of EP Act . The Authority decided to defer the proposal .

- 17) Environmental Clearance for Proposed Integrated Industrial Estate (IIE) Pharma city at village-Charba, Tehsil-Vikasnagar, District-Dehradun by **M/s State Infrastructure and Industrial Development Corporation (SIDCUL).**

The Authority agreed with the recommendations of SEAC and decided to grant Environmental Clearance subject to the submission of additional documents – undertaking that green belt shall be developed in 30 percent area on advice of the forest

department about choice of species, detailed muck management plan, flood protection plan, revised Form 1 indicating revised cost of EMP, eco sensitivity certificate from competent authority of forest department and undertaking that compliance to other projects of the proponent shall be submitted to the Authority in 10 days.

- 18) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Jakhan-1 Village- Ranipokhri, Tehsil Rishikesh, District- Dehradun by M/s Uttarakhand Forest Development Corporation (**Area- 99.95 Ha**).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and also to impose additional conditions as suggested in the site visit report by Member SEIAA. These conditions include leaving an additional buffer zone of 100 mts within the mine lease area from the airport side; no movement of vehicles in the mining area at night; enhancement of wildlife mitigation plan including aquatic fauna after consultation with the wildlife department; work force will reside outside the mine lease area; additional plantation in 100 hect area in addition to the compensatory afforestation (under FC Act) and submission of revised EMP.

- 19) Environmental Clearance for **Affordable Housing Project** under Pradhanmantri Awas Yogna at Village- Kanakpur, Tehsil- Kashipur, Dist- U.S.Nagar by M/s Sajid Nadeem Director.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and also subject to submission of additional documents – Undertaking that green belt will be developed over 50 percent of the area, revised EMP document including additional cost; eco sensitivity certificate ; undertaking for zero liquid discharge and muck management plan.

Miscellaneous Cases

- 20) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No. 001, Village - Bagi, by Shri Ganesh Singh Rawat S/o Shri. Thakur Singh Rawat R/o - Mall Road near P.N.T. Colony, Pauri Garhwal, Tehsil - Lansdowne, District - Pauri Garhwal. (**Area 0.240 Ha**)

The project was earlier discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 21) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Khasra No- 657/3 Village - Banjarewala Grant, Tehsil- Bhagwanpur, District - Haridwar by Shri Sudhir Kumar Windlass S/o Late Shri Vaid Prakash Windlass (**Area- 15.0Ha**)

The project was earlier discussed in the meeting of SEIAA in which Authority had observed that the project site is located within 10 km radial distance from Rajaji National Park. As per documents submitted by PP it is observed that State Wildlife Board in its meeting dated 29th June, 2020 has already forwarded the proposal to NBWL. The matter has been listed in NBWL and due for further action. The Authority agreed to grant EC to the proposal subject to the condition that work start up at site shall begin only after obtaining Wildlife clearance from NBWL. The other conditions as proposed by SEAC shall prevail. EC shall be operative only after grant of NBWL clearance as it is in Eco Sensitive Zone

- 22) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Village - Banjarewala Grant, Tehsil- Bhagwanpur, District- Haridwar by Shri Sudhir Kumar Windlass S/o Late Shri Vaid Prakash Windlass. (**Area- 13.161Ha.**)

The project was earlier discussed in the meeting of SEIAA in which Authority had observed that the project site is located within 10 km radial distance from Rajaji National Park. As per documents submitted by PP it is observed that State Wildlife Board in its meeting dated 29th June, 2020 has already forwarded the proposal to NBWL. The matter has been listed in NBWL and due for further action. The Authority agreed to grant EC to the proposal subject to the condition that work start up at site shall begin only after obtaining Wildlife clearance from NBWL. The other conditions as proposed by SEAC shall prevail. EC shall be operative only after grant of NBWL clearance as it is in Eco Sensitive Zone

- 23) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Village - Banjarewala Grant, Tehsil- Bhagwanpur, District- Haridwar Uttarakhand. by Shri Sudhir Kumar Windlass S/o Late Shri Vaid Prakash Windlass. (Area- 9.878 Ha.)

The project was earlier discussed in the meeting of SEIAA in which Authority had observed that the project site is located within 10 km radial distance from Rajaji National Park. As per documents submitted by PP it is observed that State Wildlife Board in its meeting dated 29th June, 2020 has already forwarded the proposal to NBWL. The matter has been listed in NBWL and due for further action. The Authority agreed to grant EC to the proposal subject to the condition that work start up at site shall begin only after obtaining Wildlife clearance from NBWL. The other conditions as proposed by SEAC shall prevail. EC shall be operative only after grant of NBWL clearance as it is in Eco Sensitive Zone

- 24) Environmental Clearance for Extraction of Sand, Bajri, Boulder at Khata No- 92, Village - Basgaon, Tehsil -Kosyakutoli & Distt - Nainital by Shri Pratap Singh Mer (Owner). (Area- 4.00 Ha.)

The project was discussed earlier in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 25) Environmental Clearance for Extraction of Sand, Bajri & Boulder by Sh Kushal Singh Negi at Village - Nagarasal, Tehsil - Basukedar, Rudraprayag (Area 0.6 ha)

The project was earlier discussed in the meeting of SEIAA in which Authority had observed that the project site is located within 10 km radial distance from Kedarnath Wildlife Sanctuary. As per documents submitted by PP it is observed that the matter is due for listing in the State Wildlife Board. The Authority agreed to grant EC to the proposal subject to the condition that work start up at site shall begin only after obtaining Wildlife clearance from NBWL. The other conditions as proposed by SEAC shall prevail. EC shall be operative only after grant of NBWL clearance as it is in Eco Sensitive Zone

- 26) Environmental Clearance for Extraction of Sand, Bajri & Boulder by M/s Maansarovar Enterprises at Village - Chamtoli, Pithoragarh (Area 1,202 ha)

The project was earlier discussed in the meeting of SEIAA in which Authority had observed that the project site is located within 10 km radial distance from Askot Wildlife Sanctuary. As per documents submitted by PP it is observed that the matter is due for listing in the State Wildlife Board. The Authority agreed to grant EC to the proposal subject to the condition that work start up at site shall begin only after obtaining Wildlife clearance from NBWL. The other conditions as proposed by SEAC shall prevail. EC shall be operative only after grant of NBWL clearance as it is in Eco Sensitive Zone

- 27) Environmental Clearance for Extraction of Silica Sand at Village - Bhakwal, Tehsil - Moori, Uttarakash by Shri Ratan Singh Aswal S/o Shri Abadayal Singh Aswal, R/o 215, South Vansthly, Siv Mandir Lane, Ballupur Chowk, Dehradun. (Area- 35.944 Ha.)

The project was discussed in the meeting of SEIAA in which member secretary informed that proposal was granted EC earlier with condition that mining shall be done with safety zone 250 mt from the tons river. The proponent has submitted representation to reconsider the condition of imposing safety zone from river up to 100 mt. The Authority examined the proposal and observed that safety zone up to 250 mt is economically and geologically not feasible. Hence Authority agreed for imposing the condition for mining with safety zone up to 100 Mt. for environment angle. The project proponent shall construct retaining walls along the river side.

- 28) Regarding the transfer of Environmental Clearance of Soapstone M/s from the title Harak Singh Kanwal Village-Rangkhola (Mandel Sera), Bageshwar to the title Khimuli Devi Village-Rangkhola (Mandel Sera), Bageshwar.

The project was discussed in the meeting of SEIAA dated 10th – 11th August, 2021. The Authority observed that the project was granted on EC vide letter No. 892-1(759)/2016 dated 1st March, 2016. The PP has requested in the EC regarding the transfer for change of Name from Harak Singh Kanwal Village-Rangkhola (Mandel Sera), Bageshwar to the Name of Khimuli Devi Village-Rangkhola (Mandel Sera), Bageshwar. The Authority agreed the transfer for change of title from Harak Singh Kanwal to Khimuli Devi in EC as requested.

- 29) Environmental Clearance for Extraction of Soapstone by M/s Balaji Minerals, Shri Inder Lal S/o Sh Chamba Ram R/o Bajrang Oil, Baijnath Tehsil – Garur, Dist :Bageswar

The project was discussed earlier in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 30) Environmental Clearance for Extraction of Sand, bajri, boulder by Shri Mohan Lal S/o Shri Pitambar Datt R/o- Village- KhadariKhadakMaaf, Tahsil- Rishikesh, District- Dehradun at, village - Dumate, Tehsil - Vikasnagar, District – Dehradun(Area-0.810Ha.)

The project was discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 31) Request in the EC No 232-05(22)2021 dated 28-06-2021 for changing the title from Jams Industries Pvt Ltd, Khasra No. 163/3, 164, 165, Village – Sikandarpur Bhainswal, Industrial Area, Tehsil - Bhagwanpur, District –Haridwar, to Jams Lifesciences Private Ltd Khasra No. 163/3, 164, 165, Village – Sikandarpur Bhainswal, Industrial Area, Tehsil - Bhagwanpur, District –Haridwar

The Authority observed that the project was granted on EC vide letter no. 232-05(22)/2021 dated 28th June, 2021. The Authority agreed for the change of title in the EC as sought by the proponent

- 32) Request letter for amendment/corrigendum in EC of Himalaya Drug Company at Sevla Khurd. Clementown, Dehradun.

The project was discussed in the meeting of SEIAA dated 10th – 11th August, 2021. The Authority observed that the project was granted on EC vide letter no. 175-09(65)/2020 dated 9th November, 2020. The proponent has requested for inclusion of boiler of 08 ton capacity and change of project cost Rs 3.65 Crore as per the information furnished in Form 1. The Authority agreed with the recommendation of SEAC for incorporating above changes in the EC.

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 33) Request letter for amendment in condition of EC No. J-12011/64/2005-IA(CIE) 21-03-2006 of ELDECO SIDCUL Industrial Park Ltd, at Sitarganj, District-U.S. Nagar.

The Authority observed that the above project was granted EC by MoEFC&C Govt of India in the absence of then SEIAA Uttarakhand. It being a Category "B" project, now the project proponent has applied for change in condition of the said EC in the Operation Phase pertaining to discharge of the treated waste water from CETP. As per the data submitted, the treated waste water about 1.7 MLD is generated of which about 0.3 MLD is being required for use of landscape water requirement and gardening. The Authority observed that as per the study done by IIT Roorkee, the project site is not entirely capacitated for reuse of generated treated waste water from CETP due to incidence of flooding and ponding in the area. The study has concluded that absorbing capacity of soil is insufficient to accommodate such local discharge of treated waste water. The study has suggested that treated waste water be discharged to the nearby stream/nallahs. The Authority agreed for executing the study finding under the condition that irrigation department will authorize the extent of discharge to avoid any incidence of flood/inundation in the nearby locality.


 (Dr. S.S. Negi)
 Chairman, SEIAA


 (S.S. Bist)
 Member SEIAA


 (Sushanta Kumar Pattnaik)
 Member Secretary, SEIAA

Copy forwarded for information and necessary action :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- IT cell for uploading in PARIVESH web site
- 6- Guard File.


 (Sushanta Kumar Pattnaik)
 Member Secretary, SEIAA

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सत्यमेव जयते

State Level Environment Impact
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(Constituted by Ministry of
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Change Government of India.)
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Letter No. 821 /SEIAA

Dated- 18, October, 2021

Minutes of the 39th Meeting of SEIAA held on 11th October, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 8 proposals (B1 & B2) proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed project of API Manufacturing Unit at Plot No. B-176, Phase-I, ELDECO SIDCUL Industrial Park, Sitarganj, Tehsil- Sitarganj, District- Udham Singh Nagar by **M/s. GNPAL Speciality Molecules LLP.**

Authority decided that proposal will be reconsidered after submission of additional documents- Village details of plantation activity, muck disposal plan, Rain Water Harvesting Plan, revised cost for measuring Air, Noise and Water Pollution, and agreement with authorised agency for disposal of Hazardous Waste.

- 2) Environmental Clearance for Proposed Manufacturing of Pressure Sensitive Adhesive at Plot No. 12, Shiva Ganga Industrial Area, Tehsil- Bhagwanpur, District- Haridwar by **M/s Focus Polymers & Emulsion Private Limited (Unit - 2).**

Authority decided that proposal will be reconsidered after subject to submission of additional documents- Photograph of existing building in which unit will installed, one third area as green belt and EMP cost accordingly revised.

- 3) Environmental Clearance for Establishment of Proposed Mobile Stone Crusher Plant along with DG set at Village- Chandernava 2, Shivpuri Range, Rishikesh, Tehsil- Narendranagar, District-Tehri Garhwal by **M/s MAX-HES (JV).**

The Authority observed that the land has transferred to Rail Vikas Nigam under Forest Conservation Act, 1981. Project will be considered after RVNL submits proposal.

- 4) Environmental Clearance for Proposed assembling unit of Water Filter cum purifier and Water Cooler cum purifier at Plot No: 3946, 3961, 3962, Lal Tappar Industrial Area Majri Grant, Haridwar Highway, Tehsil- Rishikesh Dehradun by **M/s Eureka Forbes Limited.**

The authority observed that the proponent had not present the online presentation. The case will be considered in next meeting.

- 5) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No: 3073, 3078, Village-Dyuri, Tehsil- Purnagiri, District-Champawat by M/s Kumaon Mandal Vikas Nigam Limited (KMVN) Oak Park House, Mallital, Nainital. **Area- 4.805 Ha.**

The authority observed that the proponent has not submitted original ecological certificate. The PP advised to visit the site and submit aquatic environment plan of nearby River and case will be consider next meeting.

- 6) Environmental Clearance for Proposed Hotel Project at Khasra No: 568, Sahastradhara Road, Adhoiwala, Pargana Parwadoon, Dehradun by **M/s Aradhana Hospitality.**

The authority observed that the proponent had not present the online presentation. The case will be considered in next meeting.

- 7) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khatauni no.1 (Khasra no. 38), Village - Meravarana, Tehsil- Sitarganj, Distt- Udham Singh Nagar Shri Abdul Aleem S/o Shri Abdul Khaliq, R/o - Abdullah Building, Bareilly Road, Haldwani, District- Nainital. **Area- 2.969 Ha**

The Authority observed that PP has not submit original mine plan and MOU with the villagers for plantation and revised CER plan and the case will be considered in next meeting.

- 8) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khatoni no. 1, Khasra no. 38 Village- Meravarana, Tehsil- Sitarganj, District-Udham Singh Nagar by M/s Rama Construction R/o Ward No. 5, Sitarganj, District-Udham Singh Nagar. **Area- 4.654 Ha.**

The Authority observed that PP has not submit original mine plan and MOU with the villagers for plantation and revised CER plan and the case will be considered in next meeting.

Miscellaneous Cases

- 9) Request letter for amendment in EC of M/s Negi Traders by Shri Indramohan Singh Negi, District- Pauri Gharwal for Picking of Sand, bajri and boulders at Khasra no- 01, 150, 178, Village- Char, Tehsil -Kotdwar, district- Pauri Garhwal. Area-4.364 Ha.

The project was discussed in the meeting of SEIAA dated 11th October, 2021. The Authority observed that the project was granted on EC vide letter no. 80-01(104)/2019 dated 6th December, 2019. The proponent has requested for inclusion of depth of mining vide letter No. 333/VII-A-1/2020/5(18)19 Dehradun, dated 04-03-2020 and production accordingly 2,40,000 Tones/Annum. The Authority agreed for amendment in EC as requested subject to conditions sand mining guidelines, 2020 MoEF&CC will be followed.

- 10) Request in the EC No 56/10/242 dated 18-02-2010 for changing the title from AVON Beauty Products India Pvt. Ltd at A-5/1 Sara Industrial Estate Ltd., Village-Mauza Hukumatpur, Pargana: Pachwadoon, Dehradun. Plant to INTERCOS INDIA PRIVATE LIMITED, A-5/1 Sara Industrial Estate Ltd., Village-Mauza Hukumatpur, Pargana: Pachwadoon, Dehradun.

The Authority observed that the project was granted on EC vide letter No. 56/10/242 dated 18-02-2010. The Authority agreed for the change of title in the EC as sought by the proponent.

- 11) Correction in the EC of M/s Hotel Aketa (P) Ltd. for proposed Expansion at Plot No. 113/1-2, Rajpur Road, Dehradun.

The project was discussed in the meeting of SEIAA dated 11th October, 2021. The Authority observed that the project was granted on EC vide letter No. 243-8(35)/2020 dated 31-07-2021. The proponent has requested for inclusion of Laundry having capacity of 15 kg with a 06 KG Electric steam boiler, and ETP of 5 KLD. The Authority agreed for included the Laundry having capacity of 15 kg with a 06 KG Electric steam boiler, and ETP of 5 KLD in EC as requested.

- 12) Environmental Clearance for extension of Installation of Hot Mix Plant at Khasra No. **167ग, 168, 189ख, 191** in Village-Sherpur, Tehsil-Vikasnagar, District-Dehradun by M/s V.K. Agarwal, 8 Rambag, Kanwali Road, Dehradun.

The project was discussed in the meeting of SEIAA dated 11th October, 2021. The Authority observed that the project was granted on EC vide letter No. 03-9(17)/2018 dated 11-01-2019 for Proposed Installation of Hot Mix Plant at Khasra No. **167ग, 168, 189ख, 191** in Village-Sherpur, Tehsil-Vikasnagar, District-Dehradun. by M/s V.K. Agarwal, 8 Rambag, Kanwali

Road, Dehradun. The P.P has requested the letter dated 5-10-2021 for extension of validity of Environment Clearance. The area falls under Doon Valley Notified region and this activity is placed in Orange category requiring EC. The Authority agreed to extend the five years validity of Environment Clearance as per EIA Notification, 2006. With effect from 11th October, 2021 as has been done in similar cases in the past.

- 13) Amendment in EC of Shri Sandeep Sah S/o Shri Bhawani Das Sah R/o- Baghnath Ward (Chowk Bazar), Dist.-Bageshwar for include the name of Shashank Sah for Extraction of Soapstone in Khasra no. 677, 678, 679 & Others Vill- Naugaon, Tehsil & Dist- Bageshwar. (Area 16.769 Ha.)

The project was discussed in the meeting of SEIAA dated 11th October, 2021. The Authority observed that the project was granted on EC vide letter No. 255-01(96)/2019 dated 31-07-2021. The proponent has requested for amendment in EC include the name of Shashank Sah with Shri Sandeep Sah for Extraction of Soapstone in Khasra no. 677, 678, 679 & Others Vill- Naugaon, Tehsil & Dist- Bageshwar. The Authority agreed for amendment in EC as requested.

- 14) Authority decided to issue letters to following project proponents for submission of compliance reports:-

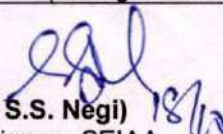
S.No.	Name of Project & Address	Letter No. & Date of Granting E.C	Category
1	Group Housing Project of Windlass River Valley Project at Vill- Harrawala, Kuanwala & Balawala, Haridwar Road (NH72), District- Dehradun. By M/s Windlass Developers Pvt. Ltd. Village- Harrawala, Kuanwala & Balawala, Haridwar Road (NH- 72), District- Dehradun.	E.C.No- 187-8-(24)/2020 Dated- 04-03-2021	Construction
2	Extraction of sand, bajri and boulders at Khasra No- 226g & 263j, Village- Nehandpur, Pargana- Jwalapur, Tehsil- Laksar, District- Haridwar (0.9240) Ha. By M/s Guru Kripa Traders by Shri Amritpal (Partner),Address- Office 1159 Preet Vihar Colony Roorkee, District – Haridwar.	E.C.No-188- 01-(155)/2020 Dated- 04-03-2021	RBM
3	Construction of Hotel Facility and Installation of Green Insulated DG set at 851 Kh, Village - Dhalwala, Tehsil Narendra Nagar, District - Tehri Garhwal. By M/s Anantsheel Enterprises LLP.177, Bhajangarh, Kailash Gate, Muni-ki-Reit, District - Tehri Garhwal, Uttarakhand.	E.C.No-189-8-(29)/2020 Dated- 04-03-2021	Construction
4	Expansion of Hotel Facility by Constructing Additional Rooms and Installation of Green Insulated DG sets at Khasra No. 345 Gha, Mauza Kohlupani, Pargana Pachwa Doon, Vikasnagar, Dehradun. By M/s Epicure Hotels & Resorts. 71, Rajpur Road, Dehradun.	E.C.No-190-8-(26)/2020 Dated- 04-03-2021	Construction
5	Extraction of Soapstone in Vill- Sakida, Tehsil & Dist- Bageshwar. (Area 14.226) Ha. By Shri Rajendra Singh Dafoti S/o Late Shri Nandan Singh Dafoti, R/o- Village - Bilona, Tehsil & District-Bageshwar.	E.C.No-191 -01-(97)/2019 Dated- 12-03-2021	Soapstone
6	Extraction of Soapstone in Village – Musyoli Tehsil	E.C.No-192 -01-	Soapstone

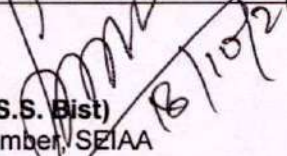
	& District Bageshwar. (Area 6.986) Ha. By M/s H.B Corporation, Managing Partner Shri Ravi Sharma, A 1/232, Safdarjung Enclave, New Delhi.	(77)/2019 Dated- 12-03-2021	
7	Extraction of Soapstone in Village - Gumti, Tehsil & District Bageshwar. (Area 10.276) Ha. By M/s Parth Minerals, Add-Behind Nainital Bank, Bamori Talli Kham, Peelakoti, Haldwani.	E.C.No-193 -01-(78)/2019 Dated- 12-03-2021	Soapstone
8	Extraction of Soapstone in Village - Nayal Dhapola, Tehsil & Distt - Bageshwar. (Area 10.841) Ha. By Shri Manish Nand Kishore Agarwal ,R/o- 17 Forth Floor Maharishi Apartments Behind Civil Hospital Shahi Bagh, Ahmadabad, Gujarat	E.C.No-194 -01-(05)/2018 Dated- 12-03-2021	Soapstone
9	Proposed Craft Beer Fermentation Unit of Capacity 5.0 KLPD at Khata No 308, Khasra No1/19, Mauja- Central hope town, Pargana, Pachwadun, Tehsil- Vikas Nagar, District- Dehradun. By M/s Gopher Ventures Pvt. Ltd, Khata No 308, Khasra No1/19, Mauja- Central hope town, Pargana, Pachwadun, Tehsil- Vikas Nagar, District- Dehradun.	E.C.No-195 -09-(69)/2021 Dated- 12-03-2021	Industrial
10	Proposed enhancement of production Capacity of PET Chips from 57600.00 MT/Annum to 69600.00 MT/Annum through modification and modernization at Plot No. 227 & 228, Bannakhera Road, Vikrampur, Tehsil- Bazpur, District- Udham Singh Nagar. By M/s Polyplex Corporation Ltd. Plot No. 227 & 228, Bannakhera Road, Vikrampur, Tehsil- Bazpur, District- Udham Singh Nagar.	E.C.No-196 -05-(05)/2019 Dated- 19-03-2021	Industrial
11	Manufacturing of Pharmaceutical Formulations at A-3 Sara Industrial Estate Area Rampur, Selaqui, Dehradun. By M/s Ved lifesavers Pvt. Ltd. A-3 Sara Industrial Estate Area Rampur, Selaqui, Dehradun.	E.C.No-197 -09-(71)/2021 Dated- 19-03-2021	Industrial
12	Proposed expansion of Shoe component in the existing complex at Khasra No. 3844, Lal Tapper Industrial Area, Tehsil Rishikesh, District Dehradun. By M/s Fabsol, Khasra No. 3844, Lal Tapper Industrial Area, Tehsil Rishikesh, District Dehradun.	E.C.No-198 -09-(68)/2021 Dated- 19-03-2021	Industrial
13	Proposed Construction of Hotel Facility at Khasra No. 20 Mi Mauza, Chakdanda Lakhond, Dehradun. By M/s DSR Continental, Add- Khasra No. 20 Mi	E.C.No-199 -08-(30)/2021 Dated- 19-03-2021	Construction

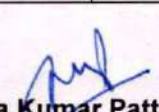
	Mauza, Chakdanda Lakhond, Dehradun.		
14	Sales & service station of Automobiles at Khasra No 39 GHA, Saharanpur Road, Mohebbewala, Dehradun. By Ms Girdhari Motors Pvt. Ltd. of Yash Ford (Sale & Services) Add- Khasra No 39 GHA, Saharanpur Road, Mohebbewala, Dehradun.	E.C.No-200 -09-(70)/2021 Dated- 19-03-2021	Industrial
15	Proposed expansion of Acrylic Polymers Emulsion, Polymers of Vinyl Acetate, Vinyl Copolymers, Constructions Chemical & addition of solvent based adhesive at Plot no. 29 a & b, KIE Industrial Estate, Mundiyaiki, Tehsil- Roorkee, District Haridwar. By M/s Jesons Industries Limited (Unit V), Add- Plot no. 29 A & B, KIE Industrial Estate, Mundiyaiki, Tehsil- Roorkee, District- Haridwar.	E.C.No-201 -05-(10)/2019 Dated- 19-03-2021	Industrial
16	Proposed manufacturing of Pharmaceutical Formulations of dry and liquid injection at E -25 Village - UPSIDC Industrial Estate, Selaqui, Tehsil-Vikas Nagar, Dist- Dehradun. By M/s HFA Formulations, Khasra No. 122 Central Hope Town, Selaqui, Dehradun.	E.C.No-202 -09-(66)/2021 Dated- 19-03-2021	Industrial
17	Proposed API Bulk Drugs & Intermediates Manufacturing Unit at Khasra No. 652 Kha, Village - Lodiwala Grant Pargana & Tehsil Bhagwanpur, Dist -Haridwar. By M/s Marush Overseas Private Limited. Khasra No. 652 Kha, Village - Lodiwala Grant Pargana, & Tehsil Bhagwanpur, Dist -Haridwar.	E.C.No-203 -05-(18)/2020 Dated- 19-03-2021	Industrial
18	Manufacture of Automobiles Accessories (like Cushion pillow memory, Bone Neck rest, Neck Rest, Centre Console Lumber support, FRP ski Rack, Spoiler, FRP body Kit etc) at Plot No 22 Shivganga Industrial Estate Lakeshwari, Bhagwanpur Roorkee, Haridwar. By M/s Kumar Auto Sales Unit-II, Shri Arun Singh, Plot No 22, Shivganga Industrial Estate Lakeshwari, Bhagwanpur Roorkee, Haridwar.	E.C.No-204 -05-(20)/2020 Dated- 19-03-2021	Industrial
19	RBM Screening Plant at Khata No. 225, Village Dakpathar, Tehsil - Vikasnagar, District - Dehradun. By M/s Gurdeep Singh and Company Khata No. 225, Village Dakpathar, Tehsil - Vikasnagar, District - Dehradun.	E.C.No-205 -09-(63)/2020 Dated- 19-03-2021	Industrial
20	Proposed to setup a hotel project at Khasra No. 443 (Old) Kh No. 2562 & 449 Mauja Niranjapur, Dehradun. By M/s Ghati Developers & Builders. Khasra No. 443 (Old) Kh No. 2562 & 449, Mauja Niranjapur, Dehradun.	E.C.No-206 -08-(23)/2020 Dated- 19-03-2021	Construction
21	Extraction of sand, bajri and boulders in Nayar river at Khasara No. 99, Village- Saroda, Distt- Pauri Garhwal. ,(Area- 0.550) Ha. By Shri Birendra Singh Bisht, S/o Shri Trilok Singh	E.C.No-207 -01-(157)/2021 Dated- 19-03-2021	RBM

	Bisht, Village- Cwicha, Patti- Nainital, District- Pauri Gharwal.		
22	Extraction of Soapstone in Village - Banstoli Rajoli, Tehsil Kanda, District- Bageshwar. (Area 4.933) Ha. By Shri Rajendra Singh Nagarkoti, (Partner), R/O- Vill- Chakjamni, Tharp, Tehsil- Kanda, District- Bageshwar.	E.C.No-208 -01- (68)/2019 Dated- 19-03- 2021	Soapstone
23	Extraction of Soapstone in Village – Dayali Kuroli, Tehsil- Dugnakuri, Dist – Bageshwar. (Area 4.982) Ha. By Shri Govind Singh Bhauriyal (Owner), Village- Dayali Kuroli, P.O.- Saneti, Tehsil- Dugnakuri, Dist -Bageshwar.	E.C.No-209-01- (27)/2018 Dated- 19-03- 2021	Soapstone
24	Extraction of Soapstone in Khasra no. 1544, 1545, 1546 & Others Village- Bajina, Tehsil, Kanda, Dist.- Bageshwar. (Area 4.941) Ha. By Shri Dinesh Singh Parihar, S/o Shri Sheetal Singh Parihar, R/o-Village Agar Martoli, Tilsari, Tehsil- Garur, Dist.- Bageshwar.	E.C.No-210-01- (59)/2019 Dated- 19-03- 2021	Soapstone
25	Extraction of Soapstone in Village- Ghuni, Tehsil Ghat, Dist- Chamoli. (Area 43.524) Ha. By M/s Mrigawati Minerals, Heera Nagar, Haldwani, Dist- Nainital.	E.C.No-211-01- (79)/2019 Dated- 19-03- 2021	Soapstone
26	Extraction of Soapstone in Khasra no. 358, 359, 360 & Others Village - Totigad, Tehsil - Dug Nakuri, Dist Bageshwar. (2.817 Ha). By Smt Kamla Devi Bafila W/o Shri Pooran Singh Bafila, R/o- Village Bafila Gaon, Dofar, Post- Saneti, Dist - Bageshwar.	E.C.No-212-01- (54)/2018 Dated- 19-03- 2021	Soapstone
27	Expansion in the Existing Manufacturing Capacity & Process of Blow Moulded Drums and Valerex Drums at 122 MI Central Hope Town Selaqui, Tehsil- Vikasnagar, Dist- Dehradun. by M/s Balmer Lawrie Van Leer Ltd. 122 MI Central Hope Town Selaqui, Tehsil- Vikasnagar, Dist- Dehradun.	E.C.No-213-09- (64)/2020 Dated- 19-03- 2021	Industrial
28	Expansion of Hotel Project at Khasra No. 269 Ga, 269 Kh, 266 Kh & 270 Village Majra, Tehsil Central Doon, Haridwar Bypass Road, District Dehradun. by M/s Hotel Seyfert Sarovar Premiere, Khasra No. 269 ga, 269 kh, 266 kh & 270, Village – Majra, Tehsil – Central Doon, Near Haridwar Bypass Road, District –Dehradun.	E.C.No-214-08- (27)/2020 Dated- 27-03- 2021	Construction
29	Manufacturing of Pharmaceutical Formulations at F-60 UPSIDC Industrial area Selaqui, Mauza Central Hope Town Doon, Selaqui, Dehradun. by M/s Niharith Pharma Pvt. Ltd, F-60 UPSIDC Industrial area Selaqui, Mauza Central Hope Town Doon, Selaqui, Dehradun.	E.C.No-215-09- (67)/2021 Dated- 27-03- 2021	Industrial
30	Manufacturing of Pharmaceutical Formulations at F-60 UPSIDC Industrial area Selaqui, Mauza Central Hope Town Doon, Selaqui, Dehradun. by M/s Softel Plaza Industrial Area, Khasra No- 2(ka),	E.C.No-216-08- (28)/2020 Dated- 27-03- 2021	Construction

	2(Kha), 2(Ga) & 4(ka), Mohabbewala, Dehradun	Area,	
31	extraction of sand, bajri and boulders in Birahi Ganga riverat Khasra No. 01e0, 02e0, 89e0, 1007e0, 1485e0, 1528e0, 1529 e0&1530e0Village – Gadi (Birahi), Tehsil & District – Chamoli. (Area-4.298Ha.). by General Manager (Projects), M/s Vishnugad Pipalkoti Hydro Electric Project, THDC India Ltd. Alaknandapuram, Siyasain, Pipalkoti, Distt. – Chamoli.	E.C.No-217-01(62)/2019 Dated- 13-04-2021	Mining
32	Proposed Expansion of existing surgical sutures and other medical devices manufacturing unit at Khasra No. 1051/1-2, Twin Industrial Estate, Selaqui, Camp Road, Tehsil- Vikas Nagar, Dist-Dehradun. By M/s Lotus Surgicals Private Limited. Khasra No. 1051/1 & 2, Twin Industrial Estate, Selaqui, Camp Road, Tehsil- Vikas Nagar, Dist- Dehradun.	E.C.No-218-09(73)/2021 Dated- 17-04-2021	Industrial
33	Proposed Manufacturing of Personal Care Cosmetic Products at 428 Ka, Village - Chharba, Tehsil- Vikasnagar, Dist- Dehradun. By M/s Meraki Aesthetic Cosmetics LLP, 428 Ka, Village- Chharba, Tehsil- Vikasnagar, Dist-Dehradun.	E.C.No-219-09(79)/2021 Dated- 17-04-2021	Industrial
34	Proposed Manufacturing Unit of Herbal & Nutraceutical Formulation Products along with Utilities Viz. LPG Based Boiler & Green Insulated DG Set at B-8, Sara Industrial Estate, Selaqui, Tehsil- Vikas Nagar, Dist- Dehradun. By M/s Swaranimakash Lifescience Private Limited, B-8, Sara Industrial Estate, Selaqui, Tehsil- Vikas Nagar, Dist- Dehradun.	E.C.No-220-09(74)/2021 Dated- 17-04-2021	Industrial
35	Establish a research and testing laboratory at Khasra No- 230G, II nd - Floor, Opposite Yash Ford Showroom, Village- Mohabbewala, Dist-Dehradun. By M/s Viobility Research Private Limited, Khasra No- 230G, II nd - Floor, Opposite Yash Ford Showroom, Village- Mohabbewala, Dist- Dehradun.	E.C.No-221-8(32)/2021 Dated- 17-04-2021	Industrial

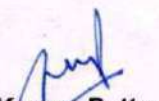

(Dr. S.S. Negi)
Chairman, SEIAA


(S.S. Bist)
Member, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- IT cell for uploading in PARIVESH web site.
- 6- Guard File.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, 653, इन्दिरानगर
कालोनी, सीमाद्वार रोड, देहरादून- 248006
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-3510581
ईमेल: seiaa.seac.uk@gmail.com

495



State Level Environment Impact
Assessment Authority, 653,
Indiranagar Colony, Seemadwar
Road, Dehradun- 248006
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No- 0135-3510581
Email- seiaa.seac.uk@gmail.com

Letter No. 829/SEIAA

Dated-October, 2021

23,

Minutes of the 40th Meeting of SEIAA held on 23rd October, 2021

The meeting was chaired by Dr S.S. Negi, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri Sushanta Kumar Pattnaik, Member Secretary, SEIAA Uttarakhand.
- (ii) Shri Shailendra Singh Bist, Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 9 proposals (B1 & B2) are under consideration for grant of EC in this meeting. Also 7 proposals are under consideration for amendment in EC under miscellaneous item head. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed project of API Manufacturing Unit at Plot No. B-176, Phase-I, ELDECO SIDCUL Industrial Park, Sitarganj, Tehsil- Sitarganj, District- Udham Singh Nagar by **M/s. GNPAL Speciality Molecules LLP.**

The Authority observed that as per discussion held in the previous meeting, the proponent has submitted desired additional documents except Muck Disposal Plan. The Authority agreed for the grant of Environmental Clearance to the proposal subject to the conditions outlined by SEAC and also submission of Muck Disposal Plan which will be ensured by Member Secretary before issue of EC.

- 2) Environmental Clearance for Proposed Manufacturing of Pressure Sensitive Adhesive at Plot No. 12, Shiva Ganga Industrial Area, Tehsil- Bhagwanpur, District- Haridwar by **M/s Focus Polymers & Emulsion Private Limited (Unit - 2).**

The Authority observed that as per discussion held in the previous meeting, the proponent has submitted desired additional documents. But the photographs submitted by the proponent is unsigned. The Authority agreed for the grant of Environmental Clearance to the proposal subject to the conditions outlined by SEAC and also submission of signed photographs by the proponent which will be ensured by Member Secretary before issue of EC.

- 3) Environmental Clearance for Establishment of Proposed Mobile Stone Crusher Plant along with DG set at Village- Chandernava 2, Shivpuri Range, Rishikesh, Tehsil- Narendranagar, District-Tehri Garhwal by **Rail Vikas Nigam Limited (RVNL).**

The project was earlier discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance in favour of Rail Vikas Nigam Limited (RVNL) with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed assembling unit of Water Filter cum purifier and Water Cooler cum purifier at Plot No: 3946, 3961, 3962, Lal Tappar Industrial

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Area Majri Grant, Haridwar Highway, Tehsil- Rishikesh Dehradun by **M/s Eureka Forbes Limited.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to submission of additional documents for Baseline data of Air Pollution and revised CER which will be ensured by Member Secretary before issue of EC.

- 5) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khasra No: 3073, 3078, Village-Dyuri, Tehsil- Purnagiri, District-Champawat by M/s Kumaon Mandal Vikas Nigam Limited (KMVN) Oak Park House, Mallital, Nainital. **Area- 4.805 Ha.**

The Authority reiterated and asked the proponent to submit additional documents - original ecological certificate/ Cluster Certificate. The matter will be taken up in the next meeting

- 6) Environmental Clearance for Proposed Hotel Project at Khasra No: 568, Sahastradhara Road, Adhoiwala, Pargana Parwadoon, Dehradun by **M/s Aradhana Hospitality.**

The Authority asked the proponent for submission of additional documents for excavated material, water balance chart and rain water harvesting the PP also assured two additional toilets for driver and workers.

- 7) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khatauni no.1 (Khasra no. 38), Village - Meravarana, Tehsil- Sitarganj, Distt- Udham Singh Nagar Shri Abdul Aleem S/o Shri Abdul Khaliq, R/o - Abdullah Building, Bareilly Road, Haldwani, District- Nainital. **Area- 2.969 Ha.**

The project was earlier discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 8) Environmental Clearance for Extraction of **Sand/Bajri/Boulder** at Khatoni no. 1, Khasra no. 38 Village- Meravarana, Tehsil- Sitarganj, District-Udham Singh Nagar by M/s Rama Construction R/o Ward No. 5, Sitarganj, District-Udham Singh Nagar. **Area- 4.654 Ha.**

The project was earlier discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 9) Environmental Clearance for Proposed Construction of Multi-Specialty Hospital at NH-72 Jhajra Chakrata Road, District- Dehradun by **M/s Subharti Hospital & other Infrastructure.**

The Authority observed that proposal was earlier considered in the SEIAA meeting dated 11th Aug 2021. The proponent has submitted desired additional documents as sought by the Authority. The Authority had earlier observed that some construction activity has already been done at the work site. But the proponent during presentation before the Authority has clarified that preparatory work and resource mobilization has just started at the work site. The construction work is related to establishment of administrative block of medical college which do not require prior EC as per MoEF Govt of India OM dated 9th June 2015. The Authority observed that prima facie it appears a case of violation if the said establishment has been



operational as a hospital. But before a final decision can be taken the Authority asked MS to obtain construction and operational status of the proposed Hospital at work site from DG Medical Education, Govt of Uttarakhand.

Miscellaneous Cases

- 10) Regarding the transfer of Environmental Clearance of Soapstone from the title Shri Gurdeep Singh M/s Chaubata Era Soapstone Mine, to the title Smt. Jatinder Kaur W/o Late Shri Gurdeep Singh (Chaubata Era Soapstone Mine), R/o Near Mayur Hotel, Bhotiya Parao, Haldwani, Nainital.

The Authority observed that the project was granted on EC vide letter No. 691-1(19)/2010 dated 30th April, 2015. The PP has requested in the EC regarding the transfer for change of Name from Shri Gurdeep Singh M/s Chaubata Era Soapstone Mine, 179, Gurupanakpura, Nainital Road, Haldwani, Nainital to the Name of Smt. Jatinder Kaur W/o Late Shri Gurdeep Singh (Chaubata Era Soapstone Mine), R/o Near Mayur Hotel, Bhotiya Parao, Haldwani, Nainital. The Authority agreed for the transfer of change of title from Gurdeep Singh M/s Chaubata Era Soapstone Mine to Smt. Jatinder Kaur W/o Late Shri Gurdeep Singh (Chaubata Era Soapstone Mine) in EC as requested.

- 11) Regarding the transfer of Environmental Clearance of Soapstone from the title Shri P.C. Pathak, M/s Haidakhan Minerals to the title M/s Pungar Valley Soapstone PVT. Ltd. Haripur Motia, Rampur Road, Haldwani Nainital.

The Authority observed that the project was granted on EC vide letter No. 780-1(755)/2015 dated 31st October, 2015. The PP has requested in the EC regarding the transfer for change of Name from Shri P.C. Pathak, M/s Haidakhan Minerals, R/o Pant Road, Post-Sheetalakheta, Tehsil and District-Almorata to the Name of M/s Pungar Valley Soapstone PVT. Ltd. Haripur Motia, Rampur Road, Haldwani Nainital. The Authority agreed for the transfer of change of title from Shri P.C. Pathak, M/s Haidakhan Minerals to M/s Pungar Valley Soapstone PVT. Ltd. in EC as requested.

- 12) Environmental Clearance for Excavation of 'Brick Earth' for Brick Manufacturing M/s Royal Bricks Field by Mohd. Faheem (Partner) R/o- Village- Bhanera Tanda, Manglour, Tehsil- Roorkee District - Haridwar, at Village - Nathu Khedi - Manglour Road, Tehsil - Roorkee, Distt.- Haridwar. (Area- 4.916 Ha.).

The Authority observed that earlier the case was taken up and it was decided that clarity from the mining department regarding status of approval mine plan shall be obtained. It was seen that mining department has so far not responded to the query of the Authority in spite of pursual by the MS. As per the MoEF Govt of India OM dated 24th Dec 2013, it is outlined that the mine plan of brick earth/ordinary earth projects shall be approved by the authorized agency of the concerned State Govt. The Authority desired that firstly clarification regarding Authorized Agency be obtained from the State Govt.

- 13) Environmental Clearance for Excavation of 'Brick Earth' for Brick Manufacturing M/s Heera Ent Udhog by Shri Noor Ahamad (Partner), R/o- Vill- Landhaura, Tehsil- Roorkee, Dist- Haridwar, at Village - Jainpur Jhanjheri, Tehsil - Roorkee, Distt.- Haridwar. (Area- 4.561 Ha.).

The Authority observed that earlier the case was taken up and it was decided that clarity from the mining department regarding status of approval mine plan shall be obtained. It was seen that mining department has so far not responded to the query of the Authority in spite of pursual by the MS. As per the MoEF Govt of India OM dated 24th Dec 2013, it is outlined that the mine plan of brick earth/ordinary earth projects shall be approved by the authorized agency of the concerned State Govt.

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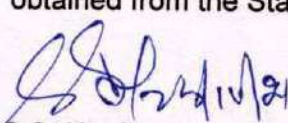
The Authority desired that firstly clarification regarding Authorized Agency be obtained from the State Govt.

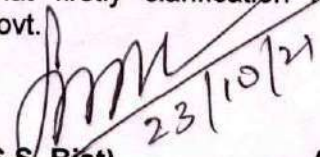
- 14) Environmental Clearance for Excavation of 'Brick Earth' for Brick Manufacturing M/s Mahalaxmi Bricks Field by Manoj Kumar (Partner) S/o Harveer Singh, R/o Vill-Jagahedhi, Muzaffarnagar, Distt- Uttar Pradesh, at Village & Post Thaska Tehsil - Roorkee Dist- Haridwar. (Area- 4.461Ha.).

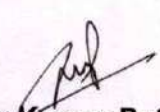
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- 15) Environmental Clearance for Excavation of 'Brick Earth' for Brick Manufacturing M/s Heera Brick Company by Shri Deepak Sharma (Partner), R/o- 57, Shakumbari Enclave, Roorkee, Mohanpur Mohamadpur, Haridwar., at Village - Bhagwanpur Chandanpur, Pargana - Manglaur, Tehsil - Roorkee, Distt.-Haridwar. (Area- 3.2305 Ha.).

The Authority observed that earlier the case was taken up and it was decided that clarity from the mining department regarding status of approval mine plan shall be obtained. It was seen that mining department has so far not responded to the query of the Authority in spite of pursual by the MS. As per the MoEF Govt of India OM dated 24th Dec 2013, it is outlined that the mine plan of brick earth/ordinary earth projects shall be approved by the authorized agency of the concerned State Govt. The Authority desired that firstly clarification regarding Authorized Agency be obtained from the State Govt.

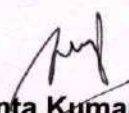

(Dr. S.S. Negi)
Chairman, SEIAA


(S.S. Bist)
Member, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- IT cell for uploading in PARIVESH web site.
- 6- Guard File.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, 653, इन्दिरानगर
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499



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Change Government of India.)
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Letter No. 874/SEIAA

Dated- 12 November, 2021

Minutes of the 42nd Meeting of SEIAA held on 12th November, 2021

The exit meeting of the Authority was held in the SEIAA office Dehradun. It was attended by Chairman SEIAA and MS SEIAA. Expert Member SEIAA attended online for part of the meeting. The meeting started with welcome note by the Chairman. The MS SEIAA informed that following miscellaneous items are due for discussion and consideration for grant of Environment Clearance.

- 1) Environmental Clearance for Extraction of Silica sand mining project Near village kandiyalgaon, patti – ramasirai, Tehsil – Purola, district– Uttarkashi by M/s Gold Plus Glass Industry Limited. Area – 3.1921 Ha

The project was earlier discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

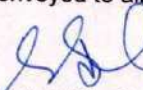
- 2) Environmental Clearance for Affordable Housing Project at Khasra no. 1065 KHA Village – Dhaulas, Tehsil – Vikasnagar, District – Dehradun.

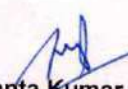
The project was earlier discussed in the meeting of SEIAA in which Authority had sought additional documents. It was observed that the PP has submitted the desired documents. Hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and subject to condition that permission of NBWL shall be obtained

- 3) Amendment in EC of Picking of Sand bajri boulder in Village - Rampur Raighati Ahatmal, Tehsil – Laksar, District-Haridwar. 1.578 ha

The project was discussed in the meeting of SEIAA dated 12th November, 2021. The Authority observed that the project was granted on EC vide letter no. 148-01(87)/2019 dated 22nd June, 2020. The proponent has requested for inclusion of mining area instead of 0.943 ha from 1.578 ha and production of mining shall be instead of 14145 TPA from 15780TPA in EC as requested


After consideration and decision on above proposals, MS SEIAA outlined the detailed activities and contribution of the Chairman and Members of SEIAA/SEAC. He stressed upon the fact that in spite of tough situation during the second wave of COVID 19 pandemic, the Authority and Expert Committee continued to work and delivered as per the demand of the development of the State. This effort is highly laudable and well appreciated. The Chairman SEAC and Secretary SEAC joined the meeting for a brief while to thank the office and support staff during the tenure. At the end Chairman SEIAA appreciated the efforts made by Authority and Committee in past three years. He also thanked the efforts and hard work of all the support staff in office. Best wishes were conveyed to all. The meeting ended with a note of thanks.


(Dr. S.S. Negi)
Chairman, SEIAA


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Dr. Sharad Singh Negi, Chairman, SEIAA, Uttarakhand.
- 2- Shri Shailendra Singh Bist, Member, SEIAA, Uttarakhand.
- 3- Chairman, SEAC, Uttarakhand.
- 4- Member Secretary, SEAC, Uttarakhand.
- 5- IT cell for uploading in PARIVESH web site.
- 6- Guard File.


(Sushanta Kumar Pattnaik)
Member Secretary,
SEIAA Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क,सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact
Assessment Authority, "Gauradevi
Paryavaran Bhawan, Third Floor, 46-B
I.T. Park, Sahasradhara Road,
Dehradun"
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 13/ SEIAA

Dated- 23 January, 2023

Minutes of the 1st Meeting (Day-1) of SEIAA held on 23rd January, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 8 proposals (B1 & B2) and some other proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed installation of RBM Screening Plant at Khasra No. 715, Village-Jassowala, Pargana-Pachwadoon, Tehsil-Vikasnagar, District-Dehradun by **M/s Ayushi Traders by Shri Karambir Singh (Owner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed installation of RBM Screening Plant at Khasra No. 281, 286, 291Ka, 292Ka, 293, 294, 295, 297Ka, 228, 287, 288, 289, 316, 317Ka, 321, 296Ka, 290, 315, 235Kha, 236, 317Ga, 317 Kha Village - Abdullapur, Tehsil - Vikasnagar, District - Dehradun by **M/s Sai Screening Plant by Mrs. Rameshwari Devi (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA DG Set at Khasra no. 1/25, 1/4, Village - Central Hope Town, Tehsil - Vikasnagar, District - Dehradun by **M/s N.S Developers by Shri Nadeem Ahmad Khan (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed establishment of 100 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG Set at Khasra No. 216 Ka, 238, 239 & 240, Village - Abdullapur, Tehsil - Vikasnagar, District - Dehradun by **M/s Maa Bala Sundari Stone Crusher by Shri Rahul Pundir (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed establishment of Stone Crusher Plant along with Green Insulated DG set at Khata No. 78 (Khasra No. 283 Ka, 284 Ka & 285), Village - Abdullapur Rajawala, Tehsil - Vikasnagar, District - Dehradun by **M/s ARK Associates by Shri Ankush Rauthan (Proprietor)**.

A.R. Sinha

[Signature]

[Signature]

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG set at Khasra No. 230 Ka Mi, 230 Ka, 223 Ka Mi, 223 Mi, 225, 226, 227 Ka, 230 Ka, Village - Abdulapur Kenchiwala, Sahaspur, Tehsil - Vikasnagar, District – Dehradun by **M/s Uttaranchal Stone Crusher (LLP) by Shri Pankaj Kumar (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 7) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG set at Khata No. 1283 (Khasra No. 356 Kha, 357 Kha, 358, 359, 360, 361 & 362), Khata No. 1529 (Khasra No. 363 Mi), Khata No. 1061 (Khasra No. 363 Mi), Khata No. 126 (Khasra No. 363 Mi) Village - Dhakrani, Tehsil - Vikasnagar, District – Dehradun by **M/s Sai Chestha Enterprises (LLP) by Shri Jitender Kumar Dhingra (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 8) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG set at Khata No. 1283 (Khasra No. 356 Kha, 357 Kha, 358, 359, 360, 361 & 362) and Khata No. 1284 (Khasra No. 283, 284, 285, 286, 287, 292, 293, 355, 356 Ka & 29 Ka) Village - Dhakrani, Tehsil - Vikasnagar, District – Dehradun by **M/s Shri Ganpati Stone Crusher by Shri Kamal Singh (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

AP Sinha

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand

S.P. Subudhi

(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.

(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

23.1.2023

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
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State Level Environment Impact
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Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 19 / SEIAA

Dated- 24 January, 2023

Minutes of the 1st Meeting (Day 2) of SEIAA held on 24th January, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 4 proposals (B1 & B2) and some other proposals under miscellaneous items are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG Set at Khata No. 1283 (Khasra No. 356 Kha, 357 Kha, 358, 359, 360, 361 & 362), Khata No. 1284 (Khasra No. 292, 355, 356 Ka) Khata No. 1284 (Khasra No. 283, 284, 285, 286, 287, 292, 293, 355, 356Ka), Khata No. 87 (Khasra No. 294, 295, 296, 297) Village - Dhakrani, Tehsil - Vikasnagar, District - Dehradun by **M/s Yamuna Associates(LLP) by Shri Nafish Ahmed (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG set at Khasra No. 29 Mi, Village-Dhummipura Gangmewa Dhakrani, Tehsil - Vikasnagar, District - Dehradun by **M/s Yamuna Stone Crusher (II) by Shri Pankaj Kumar (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG set at Khasra No. 29 MI, Village - Dhummipura Gangmewa Dhakrani, Tehsil - Vikasnagar, District - Dehradun by **M/s Yamuna Stone Crusher (I) by Shri Pankaj Kumar (Partner)**.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Regarding ToR for Extraction of Soapstone at Village - Khatigaon & Rangdev, Tehsil & District - Bageshwar by Shri Deewan Singh Papola S/o Shri Trilok Singh Papola, Village - Papoli, Post - Kafli, Tehsil & District - Bageshwar (**Area- 8.529 Ha.**).

The Authority discussion on recommendation of SEAC meeting dated 17th January, 2023 hereby SEIAA agreed with the recommendation of SEAC proposal for conducting EIA studies. SEIAA decided to add the following points to ToR.

- ❖ All pages of technical documents/EIA/EMP should be signed by the consultant and project proponent both.
- ❖ The lease area, its address and production per annum should match with as mentioned in DSR and LOI. In case there is any difference classification/amendment letter from competent authorities shall be submitted.
- ❖ Plan for using the mine ^{valid} for productive use in consultation with local administration and gram panchyat.

APR

valid
APR

APR

APR


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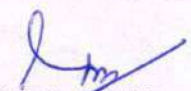
- ❖ In case project proponent intends to temporarily mine out materials outside the mine lease area than NOC from competent authority for doing so should be submitted and details of such area and associated environmental impacts should be included in EIA EMP report this should be clearly mentioned during public hearing.
- ❖ Road network to be used by the project should be clearly shown on survey of India top sheet in 1:20,000 scale. In case road network involves forest road, permission should be obtained from forest department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- ❖ Project proponent should submit action plan for carrying out plantation at least 1000 plants/ha of lease area. In this case PP, should prepare a plan duly approved either by Forest department of Horticulture department for planting either on government land or community land within periphery of 5 Kms from the boundary of lease area along with provision for maintenance for 5 years survival of plants below Uttarakhand Forest Departments survival rate will be treated as violation of EC condition.
- ❖ In view of the agricultural land proposed under the mining lease area, the project proponent needs to submit the cost benefit analysis composing the current agricultural production and annual turn over vis-à-vis the mineral cost and beneficiaries.
- ❖ One season monitoring data of Ambient Air, Ground Water, Surface Water, Noise and Soil with geo tagged photographs shall be submitted with final EIA report.

Miscellaneous Cases

- 1) Authority also decided to initiate action under relevant sections of Environment (Protection) Act, 1986 against those units who have obtained Environmental Clearance from SEIAA and are not complying with the conditions stipulated in issued EC. The authority also took note of MOEFCC notifications of wherein powers have been delegated to SEIAA for keeping such environmental clearances in abeyance or withdrawing them if required.

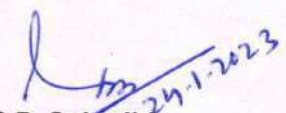

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

24-1-2023

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
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ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahasradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 117 /SEIAA

Dated 03 February 2023

Minutes of the 2nd (Day-I) Meeting of SEIAA held on 2nd February, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 7 proposals (B1 & B2) are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for existing RBM Screening Plant of 80 TPH along with 250 KVA DG Set at Khasra No. 230/1 & 231/1, Village - Fatehpur Tanda, Resham Majiri, Tehsil - Rishikesh, District - Dehradun by **M/s Gaurav Screening Plant.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for existing RBM Screening Plant of 200 TPH along with 250 KVA DG Set at Khasra No. 507 Kha, 522 Ka Mi, 522 Kha Mi, 523 Ga, 523 Gha, 495 Ka, 496, 497, 522 Kha, 522 Ka Mi, 507 Kha, 522 Ka Mi, 522 Kha Mi Village - Khushalpur, Tehsil - Vikasnagar, District - Dehradun by **M/s Padma Shree Screening & Trading Company.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed EWS Housing under Pradhan Mantri Awasiya Yojana located at Khasra No. 86/1, 87, 88/1 & 91, Village-Matkota, Tehsil-Rudrapur, District-U.S. Nagar by **M/s Ojas Build Well Private Limited.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed EWS Housing under Pradhan Mantri Awasiya Yojana located at Khasra No. 463, Village-Shimla Pstore, Tehsil-Rudrapur, District- U.S. Nagar by **M/s Ojas Township Private Limited.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Regarding ToR for **Extraction of Soapstone** at Vill- Bintoli, Teh & Dist- Bageshwar by Shri Shankar Singh Dafouti S/o Shri Kuashal Singh Dafouti, Village- Shimtoli, Tehsil & District- Bageshwar. Area (8.885 Ha.)

The Authority discussed on recommendation of SEAC meeting dated 30th January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR for conducting EIA studies.

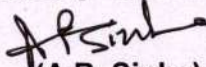
A.P. Sinha

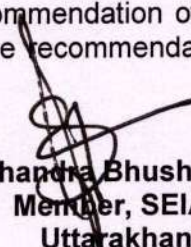
- 6) Regarding ToR for **Extraction of Soapstone** at Village- Maithara, Tehsil & District- Bageshwar by M/s Sidhali Mines & Minerals by Pankaj Dhapoula S/o Shri Bahadur Singh Dhapoula, Village- Dhapouli, Post & Tehsil- Kanda, Dist- Bageshwar. Area (2.991 Ha.).

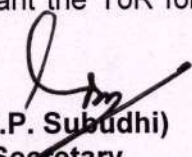
The Authority discussed on recommendation of SEAC meeting dated 30th January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR for conducting EIA studies.

- 7) Regarding ToR for **Extraction of Soapstone** at Vill- Kumaldev (Bheru Chaubatta), Tehsil & District- Bageshwar by M/s Agari Minerals Syunebad by Shri Bhanu Pratap, Vill- Bheru Chaubatta, Tehsil & District- Bageshwar. Area (2.469 Ha.)

The Authority discussed on recommendation of SEAC meeting dated 30th January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR for conducting EIA studies.

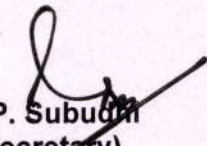

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 118 / SEIAA

Dated- 03 February, 2023

Minutes of the 2nd (Day-II) Meeting of SEIAA held on 3rd February, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 7 proposals (B1 & B2) are under consideration for grant of EC in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Luxurious 5 star Hotel cum Commercial Space at Plot No- 86/1 (Old), 265/614 (New), Rajpur Road, Dehradun by **M/s Mahalaxmi Buildwell.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed Stone Crusher Plant along with 36000 TPA at Khasra no 214, 215 & 216 Village – Mahendrapur, Tehsil - Dhanolti, Distt- Tehri Garhwal by **M/s Jai Maa Surkanda Stone Crusher.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Regarding ToR for Extraction of Sand/Bajri/Boulder from Kosi River under Tarai West Forest Division, Teh- Ramnagar, Dist- Nainital by **M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. Area 181.00 Ha.**

The Authority discussed on recommendation of SEAC meeting dated 31st January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR with following additional condition for conducting EIA studies.

- ❖ Since the environmental clearance was granted by MoEF&CC letter no. J-11015/360/2009-IA.II(M) Dated 13-04-2011 with a production capacity 36.54 Lakh Tonnes Per Annum (LTPA) in the EIA/EMP report must address the impacts.
- ❖ The project proponent should propose to install the air quality monitoring stations in such numbers as per the scientific study and in consultation with State Pollution Control Board.
- ❖ The project proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for arising air and noise pollution by considering all the mining activity
- ❖ The project proponent will submit the potential impacts on the nearby reserve forest due to dust.

A.R. Sinha

[Signature]

[Signature]

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- ❖ Whether any illegal mining has taken place a report from Forest Department and mining department should be submitted.
- 4) Regarding ToR for Extraction of Sand/Bajri/Boulder from Dabka River under Tarai West Forest Division, Teh- Ramnagar, Dist- Nainital by **M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. Area 112.00 Ha.**

The Authority discussed on recommendation of SEAC meeting dated 31st January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR with following additional condition for conducting EIA studies.

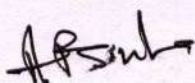
- ❖ Since the environmental clearance was granted by MoEF&CC letter no. J-11015/359/2009-IA.II(M) Dated 15-04-2011 with a production capacity 15.28 Lakh Tonnes Per Annum (LTPA) in the EIA/EMP report must address the impacts.
 - ❖ The project proponent should propose to install the air quality monitoring stations in such numbers as per the scientific study and in consultation with State Pollution Control Board.
 - ❖ The project proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for arising air and noise pollution by considering all the mining activity
 - ❖ The project proponent will submit the potential impacts on the nearby reserve forest due to dust.
 - ❖ Whether any illegal mining has taken place a report from Forest Department and mining department should be submitted.
- 5) Regarding ToR for Extraction of Sand/Bajri/Boulder from Sharda River under Haldwani Forest Division, Village- Tanakpur, Dist- Champawat by **M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. Area (384.69 Ha.)**

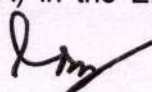
The Authority discussed on recommendation of SEAC meeting dated 31st January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR with following additional condition for conducting EIA studies.

- ❖ Since the environmental clearance was granted by MoEF&CC letter no. J-11015/362/2009-IA.II(M) Dated 15-04-2021 with a production capacity 21.6 lakh Tonnes/Annum (LTPA) in the EIA/EMP report must address the impacts.
 - ❖ The project proponent should propose to install the air quality monitoring stations in such numbers as per the scientific study and in consultation with State Pollution Control Board.
 - ❖ The project proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for arising air and noise pollution by considering all the mining activity
 - ❖ The project proponent will submit the potential impacts on the nearby reserve forest due to dust.
 - ❖ Whether any illegal mining has taken place a report from Forest Department and mining department should be submitted.
- 6) Regarding ToR for Extraction of Sand/Bajri/Boulder from Gaula River at Lal Kuan under East Tarai Forest Division & Haldwani Forest Division, Teh- Haldwani, Dist- Nainital by **M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. Area (1497.00 Ha.)**

The Authority discussed on recommendation of SEAC meeting dated 31st January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR with following additional condition for conducting EIA studies.

- ❖ Since the environmental clearance was granted by MoEF&CC letter no. J-11015/363/2009-IA.II(M) Dated 13-04-2011 with a production capacity 117 Lakh Tonnes Per Annum (LTPA) in the EIA/EMP report must address the impacts.





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- ❖ The project proponent should propose to install the air quality monitoring stations in such numbers as per the scientific study and in consultation with State Pollution Control Board.
- ❖ The project proponent should prepare the EMP considering the scenario of pollution to be generated for normative and peak total excavation for arising air and noise pollution by considering all the mining activity
- ❖ The project proponent will submit the potential impacts on the nearby reserve forest due to dust.
- ❖ Whether any illegal mining has taken place a report from Forest Department and mining department should be submitted.

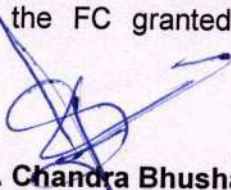
- 7) Regarding ToR for Extraction of **Soapstone** at Vill- Kwerali, Teh & Dist- Bageshwar by Smt Seema Devi W/o Shri Gaurav Kumar & Shri Akshay Singh S/o Shri Aan Singh, R/o Vill- Kwerali, Teh & Dist- Bageshwar. **Area 4.773 Ha.**

The Authority discussed on recommendation of SEAC meeting dated 31st January, 2023 and hereby agreed with the recommendation of SEAC and grant the ToR condition for conducting EIA studies.

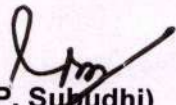
- 8) Authority also decided to discuss the issue of extension of EC for river Dabka, Kosi and Sharda co-terminus to the FC granted by MoEF&CC vide letters dated 23-01-2023.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



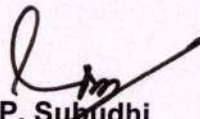
(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

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- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact
Assessment Authority, "Gauradevi
Paryavaran Bhawan, Third Floor, 46-B
I.T. Park, Sahasradhara Road,
Dehradun"
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

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Letter no. 212/SEIAA

Dated- 21 February 2023

Minutes of the 3rd (Day-I) Meeting of SEIAA held on 20th February, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 2 proposals (B1 & B2) are under consideration for grant of EC and 3 Proposals for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed conversion of commercial office building to **Hotel & Restaurant** facility at Khasra No. 132 Kha & 123 Min (Old Khasra No. 115/2), Muza Niranjapur, Pargana - Kendriya Doon, District - Dehradun by Shri Yudhister Kumar Munjal (Owner).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed expansion of footwear pair manufacturing unit at Plot No. C9 & 10, UPSIDC, Industrial Area, Selaqui, Vikasnagar, Dehradun by **M/s Campus Activewear Limited.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Regarding ToR for **Extraction of Soapstone** at Village- Kulamng Chaura (Tok Rang Chaum), Tehsil & Distt- Bageshwar by M/s Shri Shakti Mines & Minerals by Shri Vishawa Vijay Danu (Partner) S/o Kishan Singh Danu, Near Taxi Stand, Pindari Road, Bageshwar. **Area 8.883 Ha.**

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 4) Regarding ToR for **Extraction of Soapstone** at Village- Bheedi & Baman Bheedi, Tehsil & Distt- Bageshwar by M/s Maa Bhagwati Mines & Minerals by Shri Vishawa Vijay Danu (Partner) S/o Kishan Singh Danu, Hotel Siwark Near Taxi Stand, Pindari Road, Bageshwar by **Area 20.277 Ha.**

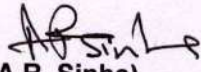
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.


- 5) Regarding ToR for **Extraction of Soapstone** at Vill- Ramni, Tehsil- Ghat, District- Chamoli by M/s Rajkoti Mines & Minerals Ramni India (P) Limited by Shri Bhagwat Singh & Shri Bhagwati Prasad. **Area 4.888 Ha.**

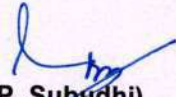
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Discussion on the matter of Hon'ble NGT order in Appeal No. 01/2022 (IA. No. 98/2022 & IA. No. 320/2022) with Appeal No. 02/2022 (I.A. No. 317/2022 & I.A. No. 318/2022) of Suraj Singh Karki Appellant Versus State Level Environment Impact Assessment Authority, Uttarakhand & Ors Respondent (s), and grant of EC dated 09-11-2020 by SEIAA Uttarakhand in favour of Ramesh Chandra Singh and Manish Nand Kishore Agrawal (PPs) for mining soapstone at Village-Nayal Biladi (Nayal Dhapola) Tehsil and District-Bageshwar, Uttarakhand, date of hearing 9-12-2022 was held.

The Authority decided that the report submitted by the Project Proponent should be referred to SEAC for appraisal.

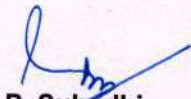

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA, Uttarakhand


(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 213 / SEIAA

Dated— 21 February, 2023

Minutes of the 3rd (Day-II) Meeting of SEIAA held on 21st February, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 2 proposals (B1 & B2) are under consideration for grant of EC and 3 Proposals for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposal for Puf insulated panels for roof and walls with pre-coated colour roof sheets as exterior layers on top and bottom side and insulated material SOSH CR 936 Polyol vorcor CD345 ISOCYNATE with monthly capacity of 6000 m² monthly, 72000-75000 m² annually at Mi-122, Central Hope Town, Selaqui, Dehradun by **Spectrum Puf & Insulations by Shri Akshay Gandhi.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed **Construction of Hotel** at Hollow Oak Estate, (Dick Road), Company Garden – Hathipaon Road, Mussooire, Dehradun by **M/s Regency Holidayz Private Limited** by Shri Prateek Karanwal.

The Authority after discussion and deliberation about the project decided that the matter should again be referred to SEAC to appraise. Whether 35.73 KLD fresh water can be generated by bore well in that area and how this will affect the present supply of fresh water in that area. SEAC should also appraise whether Project Proponent need to get prior approval of Central Ground Water (CGWA) before EC.

- 3) Regarding ToR for **Extraction of Soapstone** at Village- Bhatnikot, Tehsil & District-Bageshwar by M/s D.K.D Mines by Smt. Neha Singh R/o - A-24, M.R-11, Road, Kanak Avenue, Lasudiamori, District-Indore, Madhya Pradesh. **(Area 5.657 Ha).**

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

A.R. Sinha

- 4) Regarding ToR for **Extraction of Soapstone** at Village- Garuwa Sirmoli, Tehsil- Kanda, District-Bageshwar by M/s Dhaulinaag Mines and Mineral by Shri Jagdish Chandra Lohani (Partner) Address- Nayna Vihar, Damuwdhunga Khatgodam, District- Nainital (**Area 3.784 Ha**).

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

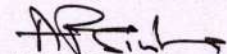
- 5) Regarding ToR for **Extraction of Soapstone** at Vill- Karauli, Tehsil & District-Bageshwar by M/s Sangam Minerals by Shri Darshan Singh S/o Shri Jayant Singh Chidang, Karauli, Bageshwar. **Area 4.497 Ha**.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

Miscellaneous Case

- 6) Discussion on the matter of Hon'ble NGT order in Appeal No. 39/2022(I.A.No.01/2023 & I.A.No.24/2023) Deepak Kumar & Anr. Appelant(s) Versus State of Uttarakhand & Ors Repsondent(s) with original Application No. 702/2022 (I.A. No.229/2022) Deepak Kumar & Anr. Applicant(s) Versus State of Uttarakhand & Ors Repsondent(s) Dated of hearing-30.01.2023 was held.

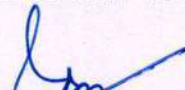
The SEAC is advised to carry out site visit of the said mining site at village-Jasso Wala, Tehsil-Vikas Nagar, District-Dehradun and to re-visit EC granted to the project.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



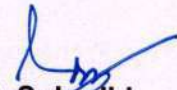
(DR. Chandra Bhushan Prasad)
Member,
SEIAA, Uttarakhand



(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्रधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्त्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact
Assessment Authority, "Gauradevi
Paryavaran Bhawan, Third Floor, 46-B
I.T. Park, Sahastradhara Road,
Dehradun"
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No-0135-2976159
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Letter no. 239/SEIAA

Dated- 6, March 2023

Minutes of the 4th (Day-I) Meeting of SEIAA held on 4th March, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 4 proposals (B1 & B2) are under consideration for grant of EC and 4 Proposals for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposal for Aluminium Coil Coated – 200 Metric Tons per month at Khasra No. 71GH & 71D (old no.1388), Village-Chharba, Lagha Road, Industrial Area, Sahaspur, Dehradun by **M/s Alstone Manufacturing Pvt. Ltd. by Shri Pankaj Sharma (Manager).**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Integrated Municipal Solid Waste Processing Facility at Vill-Mandakhal, Khirsu Road, Uli Block Beet No.- 32, Teh & Dist- Pauri Garhwal by **M/s Nagarpalika Parishad, Dist- Pauri Garhwal.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed establishment of Screening Plant of 300 TPD at Khasra No.- 1175 Gha, 1175 tha, 878, 887 Mauza, Rampur Kalan, Vikasnagar, Dehradun by **M/s Ashirwad Enterprises and Screening Plant by Mr. Javed Khan S/o Mr. Abdul Hamid.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed Construction of **Hotel** Project at 123 Bhagwant pur, Dehradun by M/s Tarangi Doon by Mrs. Deepti Saraswat (Owner).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Regarding ToR for Extraction of **Soapstone** at Village- Adhyali, Tehsil-Kanda District-Bageshwar by M/s Harunath Mines & Minerals. (**Area- 6.507 Ha.**).

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Regarding ToR for Extraction of Soapstone Village- Tuper, Tehsil & District- Bageshwar by Tuper soapstone deposit Shri Puran Singh Khetwal S/o Shri Kheem Singh Khetwal (**Area- 2.943 Ha.**).

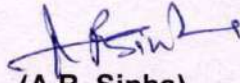
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 7) Regarding ToR for Extraction of ~~Soapstone~~ ⁵¹⁴ at Village- Bhatnikot, Tehsil & District- Bageshwar. by M/s Jay Maa Bhagwati Bhatnikot Mines And Minerals by Shri Harish Singh (Partner). (Area- 7.592 Ha).

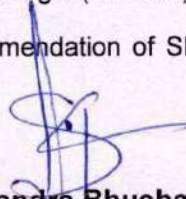
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 8) Regarding ToR for Proposed EWS Housing under Pradhan Mantri Awasiya Yojana at Khasra No. 66 & 68/2, Village Beldi, Tehsil Roorkee, District Haridwar by M/s Debi kay System private Limited by Shri Arjun Mangal (Director).

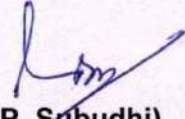
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



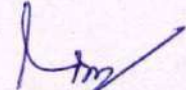
(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्रधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)

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ईमेल: seiaa.seac.uk@gmail.com

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State Level Environment Impact
Assessment Authority, "Gauradevi
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(Constituted by Ministry of
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Change Government of India.)
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Letter no. 249 /SEIAA

Dated-27 March 2023

Minutes of the 5th (Day-I) Meeting of SEIAA held on 25th March, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 3 proposals (B1 & B2) are under consideration for grant of EC and 6 Proposals for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed manufacturing of Pharmaceutical Products at Plot No.- F-57, Selaqui Industrial Area, Tehsil- Vikasnagar, Dist- Dehradun by **M/s Uthika Laboratories Pvt. Ltd.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposal for Proposed Hotel Project at Khasra No. (Old 67/2) New no 123 Kha, 124 Ka, 125, 146 Ga Mohabewala, Saharanpur Road, Dehradun by **M/s The Shiva Continental.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Amendment in Amendment in Existing E.C. for addition of Thermic Fluid Heater and Proposed Boiler on existing manufacturing unit of Paper Chemical at Plot No. 7G, Sector 9, Khasra No. 210, IIE, SIDCUL, Phoolbagh, Rudrapur, Pantnagar, Dist- U.S. Nagar by **M/s IVAX Paper Chemicals Limited.**

The Authority agreed with the recommendations of SEAC and decided to grant the Amendment for addition of Thermic Fluid Heater and Proposed Boiler in existing Unit of Paper Chemical Environmental Clearance with the terms and conditions recommended by it.

- 4) Regarding ToR for Extraction of **Soapstone** at Village - Baitouli, Tehsil & District- Bageshwar by Shri Rahul Dafouti (Partner) S/o Shri Kunwar Singh & Shri Kundan Latwal (Partner) S/o Shri Ganga Singh. (**Area- 2.980 Ha.**)

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 5) Regarding ToR for Extraction of **Soapstone** at Village- Tuper Tok Binsar Tehsil & District- Bageshwar by M/s Jai Shree Hari Soapstone Chirang by Shri Rajendra Singh Chauhan & Shri Vijendra Singh. (Partner) (**Area- 3.594 Ha.**)

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Regarding ToR for Extraction of **Soapstone** at Village- Bhairu Chaubatta Tok Tiladi, Simayal, Karuli Tok Rikhadi Tehsil & District- Bageshwar by Shri Basant Ballabh Pathak S/o Shri Shankar Dutt Pathak. (**Area- 4.227**)

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 7) Regarding ToR for Extraction of **Soapstone** at Village- Gurna, Tehsil & District-Bageshwar by Shri Ashok Pal (Partner) S/o Shri Ramesh Pal & Shri Prakash Bankoti (Partner) S/o Shri Arjun Singh Bankoti. (**Area- 6.570 Ha.**).

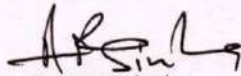
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 8) Regarding ToR for Proposed Expansion of existing sugar Unit from 6250 TCD to 8,000 TCD without Change in existing Co-gen power capacity- 26.0 MW within existing premises at Khasra No. 1, 89, 90 in Village: Dahiyaki, Khasra No. 38, 39, 41, 42, 49, 56, 58, 59, 60/1, 61M, 62, 63M, 64M, 65, 66M, 67, 70M, 71M, 72/1, 74, 75, 76, 77 in Village: Khundi, Khasra No. 107, 110, 111, 118, 106/1, 108, 109 in Village-Kulchandi, Khasra No. 349 in Village-Mundiaki, Tehsil- Roorkee & District- Haridwar by **M/s Uttam Sugar Mills Limited** (Unit: Libberheri, Division: Sugar).

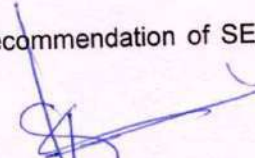
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 9) Regarding ToR for Extraction of **Soapstone** at Village-Tachhani, Tehsil & District- Bageshwar by M/s Bhagwati Mines Tachhani by Shri Ganesh Singh S/o Shri Aan Singh. (**Area- 6.319 Ha.**).

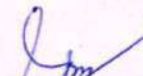
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



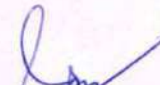
(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्रक्रिया, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
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ईमेल: seiaa.seac.uk@gmail.com



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State Level Environment Impact
Assessment Authority, "Gauradevi
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I.T. Park, Sahastradhara Road,
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(Constituted by Ministry of
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Change Government of India.)
Phone No-0135-2976159
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Letter no. 250 /SEIAA

Dated-27 March 2023

Minutes of the 5th (Day-II) Meeting of SEIAA held on 27th March, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 6 proposals (B1 & B2) are under consideration for grant of EC and 3 Proposals for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposal for establishment of Coated Aluminum foil/Paper/Al.Foil Lamination Printing along with 300 KVA DG Set at Khasra No 1/1/1/Min & 88/1359, Plot no 4, SARA Industrial Estate, Mauza Central Hope Town Pargana Pachwadun, Tehsil- Vikasnagar, Dist- Dehradun. by **M/s Foil Nest Pvt. Ltd.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed establishment of 200 TPH **Stone Crusher Plant** along with 500 KVA DG set at Khasra no- 273, 275, 276, 280 Village- Dhakrani, Pargana- Pachhuwadun, Tehsil- Vikasnagar, District- Dehradun. by M/s Satyam Shivam Sundram Stone Crusher-2 by Shri Raipal Singh Bisht (Partner).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance Proposed establishment of 70 TPH **Screening Plant** along with DG set at Khasra no- 223, 218, 222, 219/2, 222 Me Village- Fatehpur Tanda, Tehsil- Doiwala, District- Dehradun by M/s Doon Mines and Minerals by Shri Rajat Pokhriyal.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed manufacturing of Pharmaceutical Formulations at Plot No. E-9, SIDCUL Industrial Area, Selaqui, Tehsil- Vikasnagar, Dist- Dehradun., by **M/s Parb Pharmaceuticals Pvt. Ltd.**

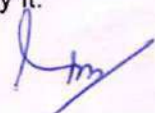
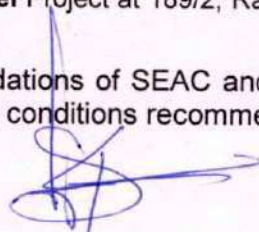
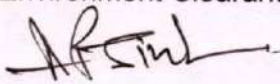
The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Extraction of **Soapstone** at Vill- Nakhnauli, Tehsil- Dewalthal, Dist-Pithoragrah by M/s Maa Bhagwati by Shri Jagat Dhek. (**Area- 4.994 Ha**).

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Proposed **Hotel** Project at 189/2, Rajpur Road, Dehradun by M/s The Maitreya.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.



- 7) Regarding Terms of Reference (ToR) for Extraction of Soapstone at Village – Kuroli, Gair Saneti, Thadaijere, Tehsil - Dunakuri, Dist.- Bageshwar by M/s Utrakhnad Talc Pvt. Ltd (4.449 Ha.).

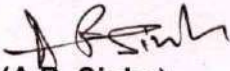
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.


- 8) Regarding ToR for Extraction of **Soapstone** at village- batalgaon, tehsil- kapkot, District- bageshwar by Shri vikram singh shahi S/o shri bhawaan singh shahi, Village. (**Area- 30.566 Ha.**).

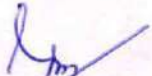
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 9) Regarding ToR for Extraction of **Soapstone** at Vill- Amjhajoo, Tehsil- Dugnakuri, Dist- Bageshwar by Shri Shankar Bafila S/o Shri Jagat Singh Bafila. (**Area- 6.129**).

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

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- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
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ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun" (Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 260 /SEIAA

Dated- 11 April 2023

Minutes of the 6th (Day-I) Meeting of SEIAA held on 10th April, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 6 proposals (B1 & B2) are under consideration for grant of EC and 1 Proposal for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposal for operation of existing hotel facility at Plot No. 101- A, Rajpur Road, Opp. GMVN, Dehradun by M/s Marbella Hotels & Resorts LLP by Shri Inderjeet Singh (Partner). Online proposal No SIA/UK/INFRA2/423092/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposal for existing RBM Screening Plant at Khasra no- 24 (Area- 0.6960 Ha) & Khasra no- 25 (Area- 0.6950 Ha) total area 1.3910 ha Village- Baksarwala, Bhaniyawala, District- Dehradun by M/s Surya Screening Plant by Shri Balwinder Singh (Partner). Online proposal No SIA/UK/INFRA2/423095/2023

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed installation of manufacturing unit of finished soles at Khasra No. 3862, 3863, 3865 & 3958, Village- Lal Tappar Industrial Area, Tehsil- Rishikesh, District- Dehradun by M/s Mochiko Shoes Private Limited (Unit-V) by Shri Vineet Kaura (Director). Online proposal No SIA/UK/INFRA2/423102/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposal for short term establishment (Three year only) of proposed 250 TPD Hot Mix Plant along with installation of 500 KVA DG set for construction of NH-72 at Khasra no- 1346, 1347, 1348, 1349 & 1350 Village- Shahpur Kalyanpur, Tehsil- Vikasnagar, District- Dehradun by M/s Ram Kumar Contractor Private Limited. Online proposal No SIA/UK/INFRA2/423105/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposal for Proposed Hotel at Land K 21K, 22, 25k, 26 27 28k 29 33 34k 35 36 37 38 41k 42 45 Land KH 46k 47 48 50k 51k 54g 97k 98kh land G Khata no 10 Kha Mauja Katkot Khurd, Pargana Parwadoon, Tehsil- Rishikesh, District- Dehradun by M/s Choice Inn & Motels Pvt. Ltd. Online proposal No SIA/UK/MIS/290275/2022.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

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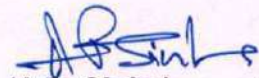
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- 520
- 6) Environmental Clearance for Amendment in Existing E.C. for manufacturing of shoes at Khasra No. 3912, Village- Lal Tappar Industrial Area, Mouza Majri Grant, Tehsil- Rishikesh, District- Dehradun by M/s Mochiko Shoes Private Limited (Unit-1). Online proposal No SIA/UK/MIS/298881/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 7) Regarding ToR for Proposed Extraction of Soapstone at Village- Palla Tangani, Tehsil- Joshimath & District- Chamoli by M/s Global Stone by Shri Bhupendra Singh Bhauriyal & Smt. Sunita Singla. (Area- 26.688 Ha). Proposal no SIA/UK/MIN/413335/2023.


The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(S.P. Subudhi)
Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
(Secretary)
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क,सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com

Letter no. 270 /SEIAA

Dated- 25 May 2023

Minutes of the 7th (Day-I) Meeting of SEIAA held on 24th May, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.
- (ii) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 9 proposals (B1 & B2) are under consideration for grant of ECs and 3 Proposal for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Installation of **RBM Screening Plant** having capacity of 500 TPD at Khasra no. 2782, 2791 Kurkawala, Markham Grant, Doiwala, Dehradun by **M/s Doon Screening Plant**. Online proposal No SIA/UK/IND/289553/2022.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed **Manufacturing of Pharmaceutical Formulation** at Khata No 55, Khasra No 2755 Mauza Shankarpur, Hakumatpur, Pargana Pachwa Doon Tehsil Vikas Nagar, District- Dehradun. (Plot no F -15 Sara Industrial Estate Selaqui, Dehradun) by **M/s Aryatech Pharma Pvt. Ltd.** by Shri Sanjeev Kumar Sharma (Managing Director). Online proposal No SIA/UK/IND3/414053/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. Authority invited Project Proponent discuss the issue of appointment of consultant by them for getting Environment Clearance.

It was found that the complaint made by **Accredited consultancy firm Paramarsh Servicing Environment and Development** is false analogy. Hence Authority decided to debar Paramarsh for appearing as consultant in state of Uttarakhand for any Project Proponent till further notice.

- 3) Environmental Clearance for Proposed Integrated **Municipal Solid Waste Management Facility (IMSWMF)** at Khasra No- 3660, 3661, 3697 & 3698 Vill-Khandakhal, Tehsil & Dist- Tehri Garhwal by **M/s Nagar Palika Parishad**. Online proposal No SIA/UK/INFRA2/417248/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Establishing the new unit for **manufacturing of EVA midsol/outsol and rubber outsol sheet** at Khasra no. 1726, 1727k Majri Grant, Village- Lal Tappar, P/o- Resham Majri, Tehsil- Rishikesh, Dist- Dehradun by **M/s Goodsol Industries LLP** by Shri Sukhbir Singh (Partner). Online proposal No SIA/UK/INFRA2/423175/2023.

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The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. Authority invited Project Proponent discuss the issue of appointment of consultant by them for getting Environmental Clearance.

It was found that the complaint made by **Accredited consultancy firm Paramarsh Servicing Environment and Development** is false analogy. Hence Authority decided to debar Paramarsh for appearing as consultant in state of Uttarakhand for any Project Proponent till further notice.

- 5) Environmental Clearance for Proposed expansion of **manufacturing of Shoe component** in the existing Complex at Khasra No. 3844, 3838, 3878, Lal Tappar Industrial Area, Tehsil- Rishikesh, District- Dehradun by **M/s Fabsol** (A Unit of Mochiko Shoes Pvt. Ltd.) by Shri Parbal Giri (Sr. General Manager) Online proposal No SIA/UK/INFRA2/426299/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Proposal for existing **Hot Mix Plant** of 100 TPH under violation at Khata No. 426, Khasra no. 493 in Village - Khushalpur, Tehsil - Vikasnagar, District - Dehradun. by **M/s Shri Ram Construction** by Shri Anmol Chaudhary (Proprietor) Online proposal No SIA/UK/INFRA2/426530/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 7) Environmental Clearance for Proposed establishment of 200 TPH Stone Crusher Plant along with 1000 KVA DG set at Khasra No. 1, 2, 3, 4, 5 & 6 Village - Bentwali Mandi, Pargana - Pachwadoon, Tehsil - Vikasnagar, District – Dehradun by **M/s Ganga Stone Crusher** by Shri Anup Singh (Partner). Online proposal No SIA/UK/INFRA/426691/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 8) Environmental Clearance for Expansion of Proposed Enhancement in Production Capacity of Manufacture of Flip Flop i.e Slippers, Sandals and Parts thereof in the existing Complex at Khasra No. 3964 and 3965, Lal Tappar Industrial Area, Mauza Majri Grant, Tehsil Rishikesh, District – Dehradun by **M/s SOLTEC (Unit – II)** (A Unit of Mochiko Shoes Pvt. Ltd.) by Shri Vineet Kaura & Shri Samrendra Kumar Parida (Director) Online proposal No SIA/UK/INFRA2/427038/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 9) Environmental Clearance for Proposed **Construction of Hotel** at Hollow Oak Estate, (Dick Road), Company Garden – Hathipaon Road, Mussooire, Dehradun by **M/s Regency Holidayz Private Limited** by Shri Prateek Karanwal (Owner) Online proposal No SIA/UK/MIS/284967/2022

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 10) Regarding ToR for Affordable **Housing** Project under violation at Khasra No. 47/1, 49/3, 50, 48/2/9, 49/4 Village-Ukraulti, Block- Sitarganj, Dist- U.S.Nagar by **M/s Grip Construction Private Limited** by Shri P.K. Arora (Director) Online proposal No SIA/UK/INFRA2/426892/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.





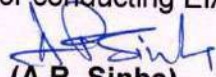
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- 11) Regarding ToR for Proposed Establishment of **Common Bio Medical Waste Treatment Facility** (CBWTF) at Khasra No- 224, Khata No- 219, Village- Kunja (Bahadarpur), Tehsil- Bhagwanpur, District-Haridwar by **M/s ECON Waste Solution** by Shri Mahadev Semwal & Shri Pawan Tyagi (Partner) Online proposal No SIA/UK/INFRA2/426177/2023.

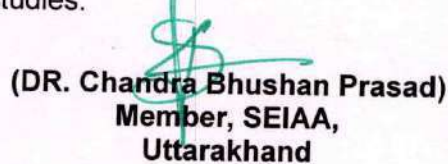
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies. However, EC will be considered after sitting confirmation regarding Consent to Establish from CPCB/UKPCB.

- 12) Regarding ToR for Affordable **Housing** Project under violation at Khasra No. 33 Min Village- Shikarpur, Pargana- Manglaur, Tehsil- Roorkee Dist- Haridwar by **M/s Lakshmi Construction Company** by Shri Sachin Tyagi (Proprietor) Online proposal No SIA/UK/INFRA2/426575/2023.

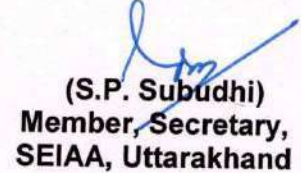
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



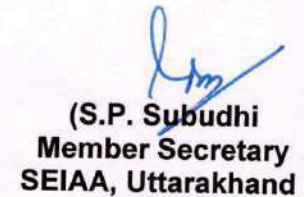
(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

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- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com

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State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 280 /SEIAA

Dated- 2.06.2023

Minutes of the 8th (Day-1) Meeting of SEIAA held on 2th June, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand, Member, SEIAA, Dr. C.B. Prasad could not attend.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 7 proposals (B1 & B2) are under consideration for grant of ECs and 3 Proposal for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Installation of RBM **Screening Plant** having capacity of 100 TPH along with 125 KVA DG set at Khasra No. 197/2, 37/1, 312/2, 198, 198/80, Village- Fatehpur Tanda, Tehsil- Doiwala, District-Dehradun by M/s Shri Ram Associate. **Online proposal No SIA/UK/INFRA2/415685/2023.**

The Project is referred back to SEAC to examine the following points and send its comments to SEIAA:-

- The distance of said project from Rajaji Tiger Reserve.
- Transport Plan for transporting materials from the project site to nearest highway.
- Plantation plan indicating the site for plantation (500 trees per year).

SEAC is also requested to carry out site visit and send its recommendation along with Google Map of the above project.

- 2) Environmental Clearance for Proposed establishment of 200 TPH **Stone Crusher Plant** along with 500 KVA DG set at Khasra No. 283 Ka, 284 Ka & 285, Village-Kainchiwala, Abdullapur, Sahaspur, Tehsil-Vikasnagar, District-Dehradun. by M/s Pachwadun Stone Crusher. **Online proposal No SIA/UK/INFRA2/416230/2022.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed **construction** of integrated office complex Green Building at Khasra no.-112 Mi, 115, 116, 120 Mi, 121 Mi, 122, 123, Haridwar Road, Tehsil & District – Dehradun by M/s Dehradun Smart City Limited, Office of Executive Engineer & Senior Manager (C)-2, Uttarakhand Projects, CPWD, 20-Subhash Road, Dehradun. **Online proposal No SIA/UK/INFRA2/427133/2023.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Expansion of production capacity of Shoes in the Existing Complex at Khasra No. 3914, Lal Tappar Industrial Area, Mouza Majri Grant, Tehsil-Rishikesh, District-Dehradun by **M/s Mochiko Shoes** (A Unit of Mochiko Shoes Pvt. Ltd.). **Online proposal No SIA/UK/INFRA2/428135/2023.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed expansion of **existing hospital** facility at Plot No. 18, Haridwar Road, Shastri Nagar, Dehradun by M/s Arihant Hospital (A unit of Arihant

A.R. Sinha

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The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Existing **RBM Screening Plant** having capacity of 200 TPD along with 250 KVA DG set at Khasra No.228 Mi, Village Fatehpur Tanda, Resham Majiri, Tehsil-Rishikesh, District-Dehradun by M/s Himalayan Screening. **Online proposal No SIA/UK/INFRA2/429410/2023.**

The Project is referred back to SEAC to examine the following points and send its comments to SEIAA:-

- The distance of said project from Rajaji Tiger Reserve.
- Transport Plan for transporting materials from the project site to nearest highway.
- Plantation plan indicating the site for plantation.

SEAC is also requested to carry out site visit and send its recommendation along with Google Map of the above project.

- 7) Environmental Clearance for Operation of existing **hotel** facility "The Prominence" under violation at Khasra no. 327 min, Mauza Bagral Gaon, Pargana Central Doon, Tehsil and District Dehradun by M/s S.A Anand & Associates by Shri Anand Singh Chauhan (Partner). **Online proposal No SIA/UK/INFRA2/429427/2023.**

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 8) Regarding ToR for Proposed Extraction of **Soapstone** at Village-Khuldaudi, Tehsil & District- Bageshwar by Shri Lalit Mohan Joshi S/o Shri Mahesh Chandra Joshi. **Area 4.994 Ha. Online proposal No SIA/UK/MIN/405954/2022.**


The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

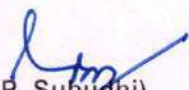
- 9) Regarding ToR for Proposed Extraction of **Soapstone** at Village-Karuli, Tehsil & District- Bageshwar by M/s Khetwal Mines Karuli. **Area 4.116 Ha. Online proposal No SIA/UK/MIN/425941/2023.**

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 10) Regarding ToR for Proposed Extraction of Soapstone at Village-Dhunga (Mitardhai), Tehsil & District- Bageshwar. by Shri Harish Chandra Upreti S/o Shri Vindeshwari Prasad Upreti. **Area 9.708 Ha. Online proposal No SIA/UK/MIN/425821/2023.**


The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.


(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्त्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahasthradara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 285/ SEIAA

Dated- 23 June, 2023

Minutes of the 9th (Day-I) Meeting of SEIAA held on 22nd June, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 5 proposals (B1 & B2) are under consideration for grant of ECs in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed **Printed Aluminum Foil, Plain Aluminum Foils** (Silted) at G-52, UPSIDC Industrial Area, Selaqui, Dehradun by M/s Siddhi Foils (Unit-II). Online proposal No SIA/UK/IND/83129/2022.

The view of expert member was that the consultant who has submitted the said project does not have proper accreditation for this project although he has valid accreditation for other projects. Chairman has the opinion that this project is under Doon Valley Notification and categorized as "orange" for which separate accreditation is not required and the consultant is competent to present the case. Member Secretary agreed with the opinion of Chairman. Hence, EC granted as recommended by SEAC along with the terms and conditions recommended by it.

- 2) Environmental Clearance for **Proposed Assaying & Hallmarking Centre** at Plot No-56, Dhamawala Bazar, Dehradun by M/s B.G. Assaying & Hallmarking Centre Online proposal No SIA/UK/IND3/83126/2022.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed establishment of 200 TPH **Stone Crusher Plant** along with 500 KVA DG set at Khasra No. 258Mi, 233, 231Ka, 237Cha, 260Ka, 258Mi, 264, 232, 263 & 229Mi, Village-Abdullapur Kenchiwala, Sahaspur, Tehsil-Vikasnagar, District-Dehradun. by M/s Dev Bhoomi Stone Crusher. Online proposal No SIA/UK/INFRA2/413051/2023.

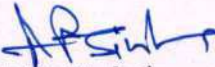
The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.


- 4) Environmental Clearance for Proposal for Proposed **Construction** of 5 Stars Deluxe Hotel at Khasra No. 513, 605, PTC Road, Narendra Nagar, District - Tehri Garhwal. by M/s Gupta Jee Tent Services Pvt. Ltd. **Online proposal No SIA/UK/INFRA2/415740/2023.**


The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed **527** Construction of Hotel along with laundry facility at Khasra no. 887/1/1, Mauza Central Hope Town, Tehsil- Vikasnagar, District -Dehradun by M/s Orions Hospitality. Online proposal No SIA/UK/INFRA2/429564/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

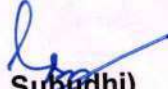

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

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- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com

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सत्यमेव जयते
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY UTTARAKHAND

State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

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Letter no. 294/SEIAA

Dated— 12 July, 2023

Minutes of the 10th Meeting of SEIAA held on 12th July, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand (attended online) and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 3 proposals (B1 & B2) are under consideration for grant of EC and 3 Proposal for grant of ToR/Miscellaneous matter in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Residential **Group Housing** Project under Pradhan Mantri Awas Yojana, Urban at Village- Baghwala, Tehsil- Rudrapur, District- Udham Singh Nagar by M/s Aakar Architects Online proposal No SIA/UK/INFRA2/431848/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. SEIAA imposed the following conditions also:-

- I. Project Proponent will submit log book return of STP along with 6 monthly report.
 - II. Solar panel to be installed as soon as possible.
 - III. Solar charging station to be installed.
 - IV. Electric Power Protection System to be installed as per the power requirement.
- 2) Environmental Clearance for Proposed **Construction** of 'Eco Resort' at Khata No- 57, Khasra No. 636, 637, 638, 640 & 641 Mauza Rainapur Grant, Tehsil- Rishikesh, District -Dehradun by "Eco-resort" by 1- Smt. Laxmi Devi 2- Smt. Meetu Bhardwaj, 3- Mr. Narendra Bhardwaj Online proposal No SIA/UK/INFRA2/432926/2023.

DFO Dehradun in his letter no. 03/12-1 Dehradun dated 1-7-2023 has submitted report of the Forest Department in which he has mentioned that the project area is adjacent to Forest area but lies outside forest area hence Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Extraction of Sand, Bajri, Boulder in Nayar River over an area of 0.702 ha. Out of 9.004 ha. at Kharsa No. 900, Village Badkholu, Tehsil & District- Pauri Garwal, Uttarakhand, by M/s GMVN. Online proposal No SIA/UK/MIN/236649/2021

SEIAA had discussed the above matter on its 41st meeting which has held on 11-11-2021 in which SEIAA asked PP to submit additional documents –revised EMP, distance from the nearest bridge and other structural landmark and plan for fuelwood availability for local labour

Authority examined the documents submitted by PP vide his letter no. 251/10/V-1 dated 13-06-2023. The authority is of the view that the information submitted by the PP is satisfactory to the query raised by SEIAA. Therefore, the Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. The Project Proponent has to demarcate the mining area (0.720 ha) on the ground and will carry out mining only in the demarcation area.

- 4) Regarding ToR for Extraction of Soapstone at Village- Chauhana, Tehsil & District- Bageshwar by M/s Jai Edi Golu Minerals Bageshwar (a partnership firm) by 1-Shri Rajesh Singh Bisht, 2-Shri Prem Singh Khetwal, 3-Shri Girish Singh Khetwal, 4-Shri Balam Singh Rautela. (Area- 8.925 Ha) SIA/UK/MIN/405333/2022

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 5) Regarding ToR for Extraction of Soapstone at Village- Bheruchaubatta, Tehsil & District- Bageshwar by M/s Jai Shri Ganganath Minerals (a partnership firm) by 1-Shri Harish Nath Goswami, 2-Shri Mohan Nath Goswami, 3-Smt. Radha Giri, 4-Shri Shivraj Banola (**Area- 3.834 Ha**) SIA/UK/MIN/405189/2022.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Regarding ToR for Extraction of Soapstone at Village-Dunga, Tehsil& District- Bageshwar. by Shri Anand Ballabh Joshi S/o Shri Chintamani Joshi. (**Area- 7.971Ha**) SIA/UK/MIN/405617/2022.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

7) **Miscellaneous Matter**

- i. Corrigendum letter in Environment clearance for Pharmaceutical for manufacturing of API Bulk Drugs and intermediates manufacturing unit at Khasra No. 665, 666, chek no. 306 Village-Khedi Shikhopur Jadid Musthkam Pargana and Tehsil-Bhagwanpur, District-Haridwar by M/s ParGee

The Authority deliberated on the applications dated 25-04-2023 and Vide EC letter no.233-05-(21)2021 dated 28-06-2021 of M/s ParGee Pharmaceutical for manufacturing of API Bulk Drugs and intermediates manufacturing unit at Khasra No. 665, 666, Chek no.306 Village-Khedi Shikhopur Jadid Musthkam Pargana and Tehsil-Bhagwanpur, District-Haridwar for the corrigendum letter for ParGee Pharmaceutical by project proponent for due to some typographical error. The Authority considered the matter and it was decided to accept the request of Project Proponent for amendment in EC order form 1 MT/Month to 1 MT/Day, with a condition that the quantity of fresh water, waste water generation, quantity of raw material and plant and machineries will remain unchanged.

- ii) Regarding the transfer of the title of Environmental Clearance of Soapstone project at Village – Boraagar, Tehsil –Berinag, District-Pithoragarh. (Area- 4.445 Ha.).

The Authority deliberated on the application. In reference to the application along with affidavit dated- 02 July, 2023 regarding transfer of title of Environmental Clearance, as per the provision of EIA Notification, 2006 under Section- 11, transferability of Environmental Clearance is permitted. The Authority taking due consideration of your request has permitted transfer of title of Environmental Clearance of above project issued vide this office letter no- 69-01(35)/2018 dated- 6th December, 2019 as per below mentioned details –

“The title of above Environmental Clearance shall be transferred from Late Harendra Singh to Smt. Khashti Devi, Village & Post-Jarapani, District-Pithoragarh.”

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand

(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 3- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.

Approved
A.R. Sinha
18/7/23

(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)

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ईमेल: seiaa.seac.uk@gmail.com

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राज्य स्तर पर्यावरण
समाघात निर्धारण प्राधिकरण
उत्तराखण्ड

236
State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 306/SEIAA

Dated- 07 August, 2023

Minutes of the 11th Meeting of SEIAA held on 7th August, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 5 proposals (B1 & B2) are under consideration for grant of EC and 2 Proposal for grant of ToR/Miscellaneous matter in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Existing Printing Press Unit with capacity of Approx. 25000 pages per day at 50/51 Nari Shilp Mandir Marg, Chakrata Road, Dehradun by M/s Vishal Darpan by Shri Yogesh Kumar (Proprietor). Online proposal No SIA/UK/IND3/435787/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Expansion and modification of Existing Hotel, Restaurant & Others Amenities at Khasra no. 268/293, Laxman Jhula, Tapovan, Tehri Garhwal. by M/s Laxman Jhula Divine Resorts(a unit of S.N. Forestry Limited) by Shri Ajay Singh (Proponent). Online proposal No SIA/UK/INFRA2/425479/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed Manufacturing of Footwear's at Khasra No. 3879, 3880, 3844, Lal Tappar Industrial Area, Mauza Majri Grant, Tehsil-Rishikesh, District-Dehradun by M/s Mochiko Sports Pvt. Ltd. by Shri Rajveer Singh (General Manager - HR). Online proposal No SIA/UK/INFRA2/434837/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Installation of RBM Screening Plant having capacity of 100 TPH along with 125 KVA DG set at Khasra No. 197/2, 37/1, 312/2, 198, 198/80, Viliage-Fatehpur Tanda, Tehsil- Doiwala, District-Dehradun by M/s Shri Ram Associates Online proposal No SIA/UK/INFRA2/435042/2023

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed Manufacturing of Footwear's by at Khasra No. C-2 at Dhalwala Industrial Area, Muni Ki Reti, District- Tehri Garhwal by M/s Mochiko Sports Pvt. Ltd. (Unit-II) by Shri Rajveer Singh (General Manager -HR) Online proposal No SIA/UK/INFRA2/436529/2023

(Signature)

(Signature)

(Signature)

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The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Regarding ToR for Proposed Expansion for Manufacturing of M.S. Billets and Rolling Mills products at Plot no. A-1/2, UPSIDC Industrial Area, Village -Landhaura, Tehsil - Roorkee, District – Haridwar by M/s Radiant Bar Private Limited by Shri Mohd. Ibrahim (Director) Online proposal No SIA/UK/IND1/433382/2023.


The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 7) Regarding ToR for Proposed Extraction of Soapstone at Village- Ramani, Tehsil- Ghat & District-Chamoli by Shri Mahesh Singh Bhauriyal S/o Shri Balwant Singh Bhauriyal & Shri Sunder Singh S/o Shri Keshar Singh (Area- 11.675 Ha). Online proposal No SIA/UK/MIN/425709/2023.


The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 8) **Miscellaneous Matter.**

District Reports of Udham Singh Nagar its approved by SEIAA, Uttarakhand.

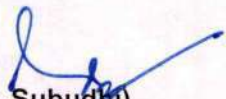

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

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- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
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State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
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Letter no. 311 / SEIAA

Dated— 25 August, 2023

Minutes of the 12th Meeting of SEIAA (Day-1) held on 24th August, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand. (Attended Online)

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 6 proposals (B1 & B2) are under consideration for grant of EC and 7 Proposal for grant of ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed proposal for manufacturing of Pharmaceutical Formulations Unit at Plot No. F-108, UPSIDC Industrial Area, Selaqui, Tehsil-Vikas Nagar, Dehradun by M/s BLBK Pharmaceutical Pvt. Ltd by Shri Shelandra Kumar (Managing Director). Online proposal No SIA/UK/INFRA2/437106/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. SEIAA also imposed the following condition.

- All expired medicine and waste generated during production will be given to Common Bio Medical Waste Treatment Facility (CBWTF) authorized by UKPCB. A copy of agreement with (CBWTF) shall be submitted along with six monthly compliance report.

- 2) Environmental Clearance for Proposed Construction of Hotel Facility at Village- Ramnagar Danda, Pargana-Parvadoon, Tehsil-Doiwala, Dist- Dehradun by M/s Nainital Technobuild Private Limited & Others by Shri Maish Kumar Jain (Authorized Signatory). Online proposal No SIA/UK/INFRA2/437755/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. SEIAA also imposed the following condition.

- In CER no Gaushala and drinking facilities shall not be done as these item are covered by different Govt Scheme. The work on the school children activities and lighting and sanitation facilities in different nearby villages shall continue and the amount will be 100 lakh each.

- 3) Environmental Clearance for Proposed Installation of Dryer in Biomass Briquette Manufacturing Unit at Khasra No. 1041, Mauza Central Hope Town, District – Dehradun by M/s M.S. Agro Waste Management by Shri Manjeet Sharma (Proprietor). Online proposal No SIA/UK/INFRA2/439200/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Existing Group Housing Project "Park Belles" along with proposed commercial cum residential tower under violation at khasra no.-69 Gha& 80 kha, 80

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ka (old khasra no. 55/1) parts, 79, 80, 81, 82, 83, 84, & Kh. No. 300kha min, Property No 178, Village-Sinola, Parwadoon, Mussoorie Diversion Road, District- Dehradun.) by M/s Sara Eminent by Shri Vijay Kumar Dhawan (Owner). Online proposal No SIA/UK/INFRA2/439407/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed Extraction of Sand/Bajri/Boulder at Khasra No.- 38, 40, 41, 5/1 & 55/1, Village- Ukrauli & Meravarana, Tehsil- Sitarganj, District- Udham Singh Nagar by M/s Guru Nanak Enterprises R/o- Sood Colony, Bhoona Islam Nagar, Tehsil- Bajpur, District- Udham Singh Nagar. (Area 12.59 Ha.) Online proposal No SIA/UK/MIN/437122/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Proposed Extraction of Sand/Bajri/Boulder at Khasra No.- 38, & 41, Village- Meravarana, Tehsil- Sitarganj, District- Udham Singh Nagar by M/s Rajesh Sharma R/o- 2-450/1, Tulsinagar, Polisheet, Haldwani, District- Nainital. (Area 6.757 Ha.) Online proposal No SIA/UK/MIN/437157/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 7) Regarding ToR for Re-Appraisal of existing soapstone mining at Village- Baitoli, Tehsil & District- Bageshwar by Shri Rajendra Prasad Tiwari, S/o Shri Pran Dutt Tiwari, R/o- Village- Simkhet, Tehsil & District- Bageshwar. Area 4.942 Ha.) Online proposal No SIA/UK/MIN/433909/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 8) Regarding ToR for Re-Appraisal of existing soapstone mining at Village- Chauni, Chamandthal & Nayal, Tehsil & District- Bageshwar by Shri Khadad Singh Dafauti S/o ShriKundan Singh Dafauti, R/o- Village- Nayal, P/o- Chamadthal, Tehsil & District- Bageshwar. (Area 4.944 Ha). Online proposal No SIA/UK/MIN/433822/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 9) Regarding ToR for Re-Appraisal of existing Soapstone mining at Village-Surkaligaon, Tehsil-Dugnakuri, District-Bageshwar by Shri Thakur Singh Garia S/o Sri Madan Singh Garia R/o-Vill-Kiroli, Post-Kafli, Tehsil- Dugnakuri , District-Bageshwar. (Area 2.231 Ha). Online proposal No SIA/UK/MIN/428907/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 10) Regarding ToR for Extraction of Soapstone in existing mine at Village- Toli Patti, Tehsil- Dharchula, District- Pithoragarh by Smt. Devki Devi Pandey W/o- Late Shri Pitamber Pandey Shri S. C. Pandey (Attorney), R/o- Village- Hureti, P.O. Degree College, Tehsil & District- Pithoragarh. (Area 12.94 Ha). Online proposal No SIA/UK/MIN/428469/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 11) Regarding ToR for Proposed Common Municipal Solid Waste Management Facility (CMSWMF) at Khasra no. 1329, 1341, 1342, 3943, 4099, 4324, 4325, 4544, 4546, 4569 Village- Dimmar, Tehsil- Karanprayag, District- Chamoli by M/s Nagar Palika Parishad, Karnparyag, District- Chamoli. Online proposal No SIA/UK/INFRA2/431844/2023.

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The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 12) Regarding ToR for Proposed Expansion for Manufacturing of M.S. Ingot and TMT Barat Plot no. 272/5/4 & 272/5/5, Village -Vikrampur Industrial Area, Tehsil - Bazpur, District -Udham Singh Nagar by M/s Brij Bihari Concast Private Limited by Shri Sanjeev Agarwal (Director) Online proposal No SIA/UK/IND1/436692/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 13) Regarding ToR for Proposed Extraction of Soapstone at Vill-Amjhajoo, Tehsil-Dugnakuri & District- Bageshwar by Shri Bhupendra Singh Bhoriyal, R/o- Village-Kirauli, Tehsil & Distt- Bageshwar. (Area 4.977 Ha). Online proposal No SIA/UK/MIN/435975/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand

(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

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- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.

(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
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State Level Environment Impact
Assessment Authority, "Gauradevi
Paryavaran Bhawan, Third Floor, 46-B
I.T. Park, Sahastradhara Road,
Dehradun"
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 336 / SEIAA

Dated- 26 September, 2023

Minutes of the 13th Meeting of SEIAA (Day-1) held on 22nd September, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Chairman informed that total 4 proposals (B1 & B2) are under consideration for grant of EC and 2 Proposal for grant of ToR in this meeting. **The SEIAA (barring Member, Member Secretary SEIAA who recused himself from attending the Minutes.** After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Dabka River under Tarai West Forest Division, Teh- Ramnagar, Dist- Nainital by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-112.00 Ha.) Online proposal No SIA/UK/MIN/439944/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Kosi River under Tarai West Forest Division, Teh- Ramnagar, Dist- Nainital by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-181.00 Ha). Online proposal No SIA/UK/MIN/440090/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Gaula River at Lal Kuan under East Tarai Forest Division & Haldwani Forest Division, Village- Gaulapur, Teh- Haldwani, Dist- Nainital by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-1473.00 Ha). Online proposal No SIA/UK/MIN/441793/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Sharda River under Haldwani Forest Division, Village- Tanakpur, Teh- Poornagiri, Dist- Champawat by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-384.69 Ha). Online proposal No SIA/UK/MIN/441845/2023.

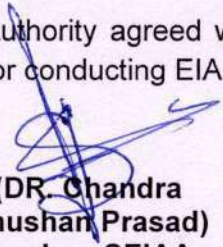
The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

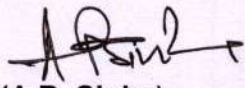
- 5) Regarding ToR for Extraction of Soapstone at Village-Eeda, Tehsil & Distt-Bageshwar. by M/s Onkar Minerals Eeda, Bageshwar (Partnership Firm). (Area 8.394 Ha) Online proposal No SIA/UK/MIN/406075/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Regarding ToR for Extraction of Soapstone at Village-Bhataura Rankot, Tehsil & Distt-Bageshwar by Shri Pushkar Lal Shah S/o- Shri Pyare Lal Shah R/o- Vill- Numaishkhet, Tehsil & Distt-Bageshwar. (Area 6.864 Ha). Online proposal No SIA/UK/MIN/434259/2023.

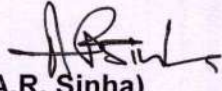
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.


(DR. Chandra
Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

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- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
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243
State Level Environment Impact
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I.T. Park, Sahastradhara Road,
Dehradun"
(Constituted by Ministry of
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Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 336 / SEIAA

Dated - 26 September, 2023

Minutes of the 13th Meeting of SEIAA (Day-1) held on 22nd September, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Chairman informed that total 4 proposals (B1 & B2) are under consideration for grant of EC and 2 Proposal for grant of ToR in this meeting. **The SEIAA (barring Member, Member Secretary SEIAA who recused himself from attending the Minutes.** After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Dabka River under Tarai West Forest Division, Teh- Ramnagar, Dist- Nainital by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-112.00 Ha.) Online proposal No SIA/UK/MIN/439944/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Kosi River under Tarai West Forest Division, Teh- Ramnagar, Dist- Nainital by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-181.00 Ha). Online proposal No SIA/UK/MIN/440090/2023.

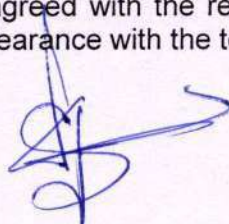
The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Gaula River at Lal Kuan under East Tarai Forest Division & Haldwani Forest Division, Village- Gaulapur, Teh- Haldwani, Dist- Nainital by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-1473.00 Ha). Online proposal No SIA/UK/MIN/441793/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Extraction of Sand/Bajri/Boulder from Sharda River under Haldwani Forest Division, Village- Tanakpur, Teh- Poornagiri, Dist- Champawat by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-384.69 Ha). Online proposal No SIA/UK/MIN/441845/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

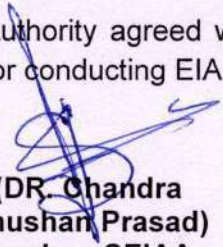


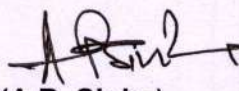
- 5) Regarding ToR for Extraction of Soapstone at Village-Eeda, Tehsil & Distt-Bageshwar. by M/s Onkar Minerals Eeda, Bageshwar (Partnership Firm). (Area 8.394 Ha) Online proposal No SIA/UK/MIN/406075/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Regarding ToR for Extraction of Soapstone at Village-Bhataura Rankot, Tehsil & Distt-Bageshwar by Shri Pushkar Lal Shah S/o- Shri Pyare Lal Shah R/o- Vill- Numaishkhet, Tehsil & Distt-Bageshwar. (Area 6.864 Ha). Online proposal No SIA/UK/MIN/434259/2023.

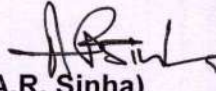
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.


(DR. Chandra
Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com

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State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahasradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

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Letter no. 348/SEIAA

Dated— 12, October, 2023

Minutes of the 14th Meeting of SEIAA (Day-II) held on 12th October, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 5 proposals (B1 & B2) are under consideration for grant of EC and 1 proposal for ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Affordable Housing Project under violation at Khasra No. 33 Min Village- Shikarpur, Pargana- Manglaur, Tehsil-Roorkee Dist-Haridwar by M/s Lakshmi Construction Company by Shri Sachin Tyagi (Director). Online proposal No SIA/UK/INFRA2/441428/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it. SEIAA imposed the following conditions also:-

- a) The Project Proponent shall purchase a vehicle for safe transportation and disposal of generated municipal solid waste during operation of the project and an agreement with nearest local municipal solid waste disposal facility shall be submitted within three months.
- b) The Project Proponent shall install solar street lighting system with the fund allocated (10 lacs) against energy saving devices.
- c) The Project Proponent shall ensure the quality of treated excess water as per CPCB standard before utilizing it in irrigation purpose.
- d) The Project Proponent shall establish well marked temporary storage of different colour as per MSW rules.
- e) The Project Proponent shall develop additional green belt along with the approach road to the housing project.

- 2) Environmental Clearance for Affordable Housing Project under violation at Khasra No. 47/1, 49/3, 50, 48/2/9, 49/4 Village-Ukrauli, Block- Sitarganj, Dist-U.S. Nagar by M/s Grip Construction Private Limited by Shri P.K. Arora (Director). Online proposal No SIA/UK/INFRA2/442165/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- a) The Project Proponent shall purchase a vehicle for safe transportation and disposal of generated municipal solid waste during operation of the project and an agreement with nearest local municipal solid waste disposal facility shall be submitted within three months.
- b) The Project Proponent shall install solar street lighting system with the fund allocated (10 lacs) against energy saving devices.
- c) The Project Proponent shall ensure the quality of treated excess water as per CPCB standard before utilizing it in irrigation purpose.
- d) The Project Proponent shall establish well marked temporary storage of different colour as per MSW rules.

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e) The Project Proponent shall create additional green belt along with the approach road to the housing project.

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- 3) Environmental Clearance for Expansion of existing wellness centre (under violation) located at Khasra no. 717, 718, 719, 720, 721, 722, 723, 724 (New No. 1494, 1495Ka, 1495Kha, 1496, 1497, 1498 Ka) Village-Bhitarli, Pargana-Central Doon, Dist- Dehradun by M/s Punarnava Yog Foundation by Shri Ashish Semwal (Trustee) Online proposal No SIA/UK/INFRA2/444990/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- a) The Project Proponent shall purchase a vehicle for safe transportation and disposal of generated municipal solid waste during operation of the project and an agreement with nearest local municipal solid waste disposal facility shall be submitted within three months.
- b) The Project Proponent shall install solar street lighting system with the fund allocated (15 lacs) against energy saving devices.
- c) The Project Proponent shall establish well marked temporary storage of different colour as per MSW rules.
- 4) Environmental Clearance for Proposal for existing Hot Mix Plant of 50 TPH under violation at Khata No. 495Ga & 819Ga Village- Khushalpur, Tehsil- Vikasnagar, District- Dehradun. Online proposal No SIA/UK/INFRA2/445090/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed Expansion for manufacturing of Pharmaceutical Formulation in existing unit at Plot No. 15-A & 15B Pharmacy, Selaqui, Tehsil- Vikasnagar, District- Dehradun by M/s Verve Human Care Laboratories (A unit of Venor Pharma Limited) by Shri Viswas Verma (Director) Online proposal No SIA/UK/INFRA2/445778/2023.

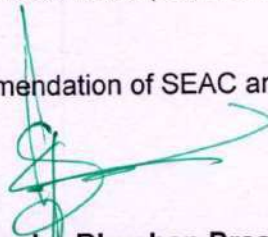
The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Regarding ToR for Proposed expansion by constructing Guest Room in Existing Hotel (Under Violation) at 152/3-4, Rajpur Rd, Jakhan, Dehradun. By M/s Hyatt Centric a Unit of 3b Infrastructure Pvt. Ltd. by Shri Chetan Talwar (General Manager) Online proposal No SIA/UK/INFRA2/442303/2023.

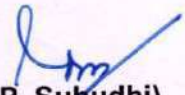
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

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- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.



(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 352/ SEIAA

Dated- 31. October, 2023

Minutes of the 15th Meeting of SEIAA (Day-1) held on 27th October, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Chairman informed that total 7 proposals (B1 & B2) are under consideration for grant of EC and 4 proposal of Transfer of EC matter in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Extraction of Soapstone at Village- Kumaldev (Bheruchaubatta), Tehsil & District- Bageshwar by M/s Agari Minerals Syunabad. (2.469 Ha). Online proposal No SIA/UK/MIN/444767/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.
- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
- vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

- 2) Environmental Clearance for Extraction of Soapstone at Village- Ramni, Tehsil-Ghat, District- Chamoli by M/s Rajkoti Mines & Minerals Ramni India (P) Ltd. (4.888 Ha). Online proposal No SIA/UK/MIN/445041/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.

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- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
 - vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

- 3) Environmental Clearance for Extraction of Soapstone at Village- Maithara, Tehsil & District- Bageshwar by M/s Sidhballi Mines and Minerals, Proprietor- Shri Pankaj Kumar Dhapola S/o Shri Bahadur Singh Dhapola, Village- Dhapoli, Post & Tehsil- Kanda, District- Bageshwar (2.991 Ha). Online proposal No. SIA/UK/MIN/446173/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.
- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
- vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

- 4) Environmental Clearance for Extraction of Soapstone at Village- Bintoli, Tehsil & District- Bageshwar by Shri Shankar Singh Dafouti. (Area-8.885 Ha.). Online proposal No SIA/UK/MIN/446323/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.
- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
- vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

- 5) Environmental Clearance for Extraction of Soapstone at Village- Karuli, Tok-Kaligad Rekhari, Tehsil & District- Bageshwar by M/s Sangam Minerals. (Area-4.497 Ha). Online proposal No SIA/UK/MIN/446446/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.

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- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.
- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
- vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

- 6) Environmental Clearance for Extraction of Soapstone at Village- Pagana, Tehsil & District- Bageshwar by Shri Jitendra Aithani S/o Shri Amar Singh Aithani. (Area 3.909 Ha.) Online proposal No SIA/UK/MIN/446755/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.
- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
- vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

- 7) Environmental Clearance for Extraction of Soapstone at Udiyar, Tehsil- Dugnakuri, District- Bageshwar by Shri Rajendra Singh S/o Shri Madho Singh. (2.480 Ha.) Online proposal No SIA/UK/MIN/446761/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it and SEIAA also imposed following conditions.

- i. Socio-economic study shall be done in detail in the 10 km radius area of the mine. The questioners should be site specific and shall be repeated after three years. The indicator, sample etc for the study shall be clearly marked this shall be done in next three months and submitted to SEIAA, Uttarakhand.
- ii. The flora of core area is in the 500 mt radius of the mine shall be again noted and the report shall be submitted to SEIAA within three months.
- iii. In the plantation activity plants shall be planted on the advice of local DFO. Preference will be to shrubs and grasses.
- iv. Disaster management plan shall be made and submitted to SEIAA, Adequate provision of fund shall be given. This plan shall be submitted within three months.
- v. In the 7.5 meter width safety zone local shrubs like berberis agave spp, mulberry will be planted at the 1.5 mt spacing. Minimum two rows will be planted around the mine.
- vi. Conservation plan for wild animals present in the area approval by DFO shall be submitted to this office within three months.

8) Transfer of the title of Environmental Clearance

- i. Regarding the transfer of the title of Environmental Clearance from M/s GMVN to Shri Vinod Negi s/o Shri N. S. Negi for extraction of Mining of Mineral Sand Bajri and Boulder (Minor Mineral) from River Yamuna Lot No.21/3, with production capacity of 6,00,000 TPA (ROM), MLA-68.364 Ha. Village- Dhakrani & Gangbhewa, Tehsil- Vikasnagar, District- Dehradun (Area-68.364 Ha).

The authority examined the above proposal and as per the provision of EIA Notification, 2006 under Section- 11, transferability of Environmental Clearance is permitted. The Authority taking due consideration of request has permitted transfer of Environmental Clearance from M/s GMVN to Shri Vinod Negi s/o Shri N. S. Negi for extraction of Mining

AP 5/12/20

- II. Regarding the transfer of the title of Environmental Clearance from M/s GMVN to Shri Maruti Nandan Shah s/o Late Shri D. N. Shah for extraction of Mining of Mineral Sand Bajri and Boulder (Minor Mineral) from River Jakhan Lot No.13/2, with production capacity of 7,00,000 TPA (ROM), MLA-92.652 Ha. at Village- Majrigrant, Tehsil- Rishikesh, District- Dehradun (Area-92.652 Ha).


The authority examined the above proposal and as per the provision of EIA Notification, 2006 under Section- 11, transferability of Environmental Clearance is permitted. The Authority taking due consideration of request has permitted transfer of Environmental Clearance from M/s GMVN to Shri Maruti Nandan Shah s/o Late Shri D. N. Shah for extraction of Mining of Mineral Sand Bajri and Boulder. **The validity of Environmental Clearance upto 30-06-2025.**

- III. Regarding the transfer of the title of Environmental Clearance from M/s GMVN to Shri Bhagwan Singh Kandari S/o Late Shri Sher Singh Kandari for extraction of Mining of Mineral Sand Bajri and Boulder (Minor Mineral) from River Jakhan Lot No.13/1, with production capacity of 1,70,000 TPA (ROM), MLA-18.00 Ha. at Village- Ranipokhri, Tehsil- Rishikesh, District- Dehradun (Area-18.00 Ha).


The authority examined the above proposal and as per the provision of EIA Notification, 2006 under Section- 11, transferability of Environmental Clearance is permitted. The Authority taking due consideration of request has permitted transfer of Environmental Clearance from M/s GMVN to Shri Bhagwan Singh Kandari S/o Late Shri Sher Singh Kandari for extraction of Mining of Mineral Sand Bajri and Boulder. **The validity of Environmental Clearance upto 30-06-2025.**

- IV. Regarding the transfer of the title of Environmental Clearance from M/s GMVN to M/s Uttara Awas Yojna Prop Shri Mukesh Joshi S/o shri Jeet Mani Joshi for extraction of Mining of Mineral Sand Bajri and Boulder (Minor Mineral) from River Yamuna Lot No.21/1, with production capacity of 8,00,000 TPA (ROM), MLA-123.19 Ha. at Village- Dakpathar, Nawabgarh, Mandi Gangbhewa & Bhimawala, Tehsil- Vikasnagar, District- Dehradun (Area-123.19 Ha).

The authority examined the above proposal and as per the provision of EIA Notification, 2006 under Section- 11, transferability of Environmental Clearance is permitted. The Authority taking due consideration of request has permitted transfer of Environmental Clearance from M/s GMVN to M/s Uttara Awas Yojna Prop Shri Mukesh Joshi S/o shri Jeet Mani Joshi for extraction of Mining of Mineral Sand Bajri and Boulder. **The validity of Environmental Clearance upto 30-06-2025.**



(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 358/SEIAA

Dated— 5, December, 2023

Minutes of the 16th Meeting of SEIAA (Day-1) held on 4th December, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Shri S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 3 proposals (B1 & B2) are under consideration for grant of EC and 3 proposals for ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed manufacturing unit of Nutraceutical Health Supplements & Sports Nutrition at Khasra No- 323, Industrial Area, Selaqui, Tehsil- Vikasnagar, District- Dehradun by M/s Neutrawell Healthcare Pvt. Ltd. by Shri Devesh Balooni (General Manager). Online proposal No SIA/UK/IND3/450365/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed expansion of Pharmaceutical Products in existing unit at Plot No- 29, Pharmacy, Selaqui, Tehsil- Vikasnagar, District- Dehradun by M/s Hema Laboratories Pvt. Ltd. by Shri Abhilash Shah (Director). Online proposal No SIA/UK/IND3/451584/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed manufacturing of Pharmaceutical Formulation at Plot No. H-7& H-8, IIE SIIDCUL, Selaqui, Tehsil- Vikasnagar, District- Dehradun. By M/s Verve Human Care Laboratories (A unit of Venor Pharma Limited) by Shri Viswas Verma (Director) Online proposal No SIA/UK/INFRA2/449772/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Regarding ToR for Proposed construction of Affordable Housing Project under Pradhan Mantri Awas Yojana, Urban(Under Violation)at Khasra No- 611Village- Mauhakhedaganj, Tehsil- Kashipur, Dist- Udham Singh Nagar by M/s Aliya Enterprises by Shri Asif Hussain (Director) Online proposal No SIA/UK/INFRA2/449102/2023.

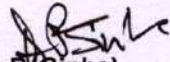
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

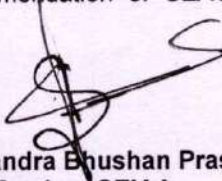
- 5) Regarding ToR for Proposed Extraction of Soapstone at Village- Nayal Chamoli Palsari, Tehsil&Distt-Bageshwar by M/s Jai Gangnath Mines. Area-5.133 Ha. Online proposal No SIA/UK/MIN/447212/2023.

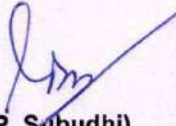
The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 6) Regarding ToR for Proposed Integrated Municipal Solid Waste Management Facility (IMSWMF) for Roorkee Cluster at Khasra No. 320 Village- Saliyar, Tehsil- Roorkee, District- Haridwar by M/s Nagar Nigam Roorkee, District- Haridwar. Online proposal No SIA/UK/MIS/305002/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

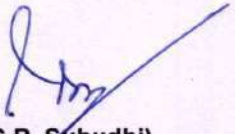

(A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(DR. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(Dr. S.P. Subudhi)
Member, Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण
प्रधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पा, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
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Assessment Authority, "Gauradevi
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I.T. Park, Sahastradhara Road,
Dehradun"
(Constituted by Ministry of
Environment, Forests and Climate
Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 368/SEIAA

Dated-28 December, 2023

Minutes of the 17th Meeting of SEIAA held on 28th December, 2023

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Dr. S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 7 proposals (B1 & B2) are under consideration for grant of EC and miscellaneous matter in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Expansion for Manufacturing of M.S. Billets and Rolling Mills products at Plot no. A-1/2, UPSIDC Industrial Area, Village -Landhaura, Tehsil - Roorkee, District - Haridwar by M/s Radiant Bar Private Limited by Shri Mohd. Ibrahim (Director) Online proposal No SIA/UK/IND1/453357/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Proposed Printing of Newspapers and Periodicals at E-34 Industrial Area, Selaqui, Tehsil- Vikasnagar, District- Dehradun by M/s Punjab Kesari Publishing House Private Limited Shri Morish Sharma (Manager) Online proposal No SIA/UK/INFRA2/453509/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed Extraction of Quartzite Boulders of Song Dam Stone Quarry No. 2, Malkot Range Forest Block Compartment No. 08 at Village- Ghursal, Tehsil- Dhanolti, District- Tehri Garhwal by PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhward Field Hostel, Yamuna Colony, Dehradun. Area-0.8030 Ha. Online proposal No SIA/UK/IND/218169/2021.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed Extraction of Quartzite Boulders of Song Dam Stone Quarry No. 3, Mussoorie Forest Division's Raipur Range (Ringaland Compartment No.1 & Kund Compartment No.7) at Village: Sondhana, Tehsil- Dhanolti, District: Tehri Garhwal by PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhward Field Hostel, Yamuna Colony, Dehradun. Area-3.0065 Ha. Online proposal No SIA/UK/IND/218366/2021.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 5) Environmental Clearance for Proposed Extraction of Quartzite Boulders of Song Dam Stone Quarry No. 1, Range Raipur Forest (Mussoorie)Kund Compartment No. 07 at Village- Ghursal, Tehsil- Dhanolti, District- Tehri Garhwal by PIU Song Dam (UPDCC), Irrigation Department, Ground Floor, Lakhward Field Hostel, Yamuna Colony, Dehradun. Area- 0.8047 Ha. Online proposal No SIA/UK/IND/218377/2021.

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The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

- 6) Environmental Clearance for Proposed Extraction of Soapstone at Village - Banoli, Tehsil - Berinag, District - Pithoragarh by Shri Chamu Singh Negi R/o Village - Raiagar, Tehsil - Berinag, District - Pithoragarh. Area-4.657 Ha. Online proposal No SIA/UK/MIN/445566/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

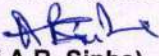
- 7) Environmental Clearance for Proposed Extraction of Soapstone at Village- Baikori, Tehsil&District- Bageshwar by Smt. Madhavi Devi W/o Late Shri. Nandan Singh Bagri R/o- Jagthana, Tehsil & District- Bageshwar. Area-4.376 Ha. Online proposal No SIA/UK/MIN/453265/2023.

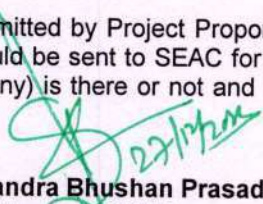
The Authority agreed with the recommendations of SEAC and decided to grant the Environment Clearance with the terms and conditions recommended by it.

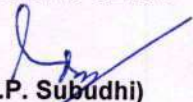
Miscellaneous matter

- 8) Writ petition by Shri Hira Singh S/o of Shri Bachche Singh Paploal R/o Gandhi Nagar, Blnu Khatta, Lalkuan, Dauli Range, Nainital Vs State of Uttarakhand and Ors. in Hon'ble High Court Uttarakhand, Nainital (PIL) No. 137 of 2022.

The authority discussed the reply submitted by Project Proponent with the approval of Chairman SEIAA and decided that the reply should be sent to SEAC for technical appraisal and to examine whether increase of pollution load (if any) is there or not and send its recommendation to SEIAA for the further decision.

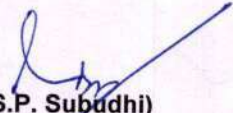

(Shri A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(Dr. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

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- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
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(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
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Letter no. 370/SEIAA

Dated-19 January, 2024

Minutes of the 18th Meeting (Day-1) of SEIAA held on 18th January, 2024

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Dr. S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 4 proposals (B1 & B2) are under consideration for grant of EC and 1 for ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Proposed Expansion of existing sugar Unit from 6250 TCD to 8,000 TCD without Change in existing Co-gen power capacity- 26.0 MW within existing premises at Khasra No. 1, 89, 90 in Village: Dahiyaki, Khasra No. 38, 39, 41, 42, 49, 56, 58, 59, 60/1, 61M, 62, 63M, 64M, 65, 66M, 67, 70M, 71M, 72/1, 74, 75, 76, 77 in Village: Khundi, Khasra No. 107, 110, 111, 118, 106/1, 108, 109 in Village-Kulchandi, Khasra No. 349 in Village- Mundiaki, Tehsil- Roorkee & District- Haridwar by M/s Uttam Sugar Mills Limited (Unit: Libberheri, Division: Sugar) (Director) Online proposal No SIA/UK/IND2/453274/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Extraction of Soapstone at Village- Tachhani, Tehsil & District- Bageshwar by M/s Jai Maa Bhagwati Mines Tachhani by Shri Ganesh Singh S/o Shri Aan Singh, Village & Post- Tachhani, Tehsil & District- Bageshwar. Area-4.938 ha. Online proposal No SIA/UK/MIN/437919/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Extraction of Soapstone at Village- Pangchora, Tehsil-Kanda, District- Bageshwar by Shri Puran Singh Majila S/o Shri Nandan Singh Majila R/o- Village- Pangchora, Tehsil-Kanda & District-Bageshwar & Shri Himanshu Sagta S/o Shri Jagdish Chandra Sagta R/o- Village- Naskholi, Tehsil- Lohaghat, District-Champawat Area-11.223 Ha. Online proposal No SIA/UK/MIN/448606/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed establishment of 100 TPH Stone Crusher Plant along with 500 KVA Green Insulated DG set at Khasra No. 237, 238, 240, 241/1, 241/2, 268, 269, 279/2, Village Fathepur Tanda, Tehsil- Doiwala, District- Dehradun by M/s Balaji Associates by Shri Kuldeep Singh Dhiman (Partner). Online proposal No SIA/UK/INFRA2/456960/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

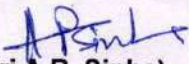
- 5) Regarding Tor for construction of Affordable Housing Project under Pradhan Mantri Awas Yojana, Urban (Under Violation) at Khasra no. 20, Village- Shyam Nagar, Tehsil- Gadarpur, Dist- Udham Singh Nagar by M/s Rajesh Kumar Gupta by Shri Rajesh Kumar Gupta (Proprietor). Online proposal SIA/UK/INFRA2/456915/2023.

A. K. Sinha

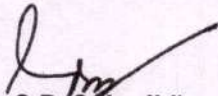
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The Authority examine the proposal and observed that it is a case of violation and as per the SOP and office memorandum No. F.No. IA3-3/4/2024IA.III[E230791] MoEF&CC Dated-8th January, 2024 these type of cases were stayed and hence, authority decided to hold the proposal till further decision of MoEFF&CC.

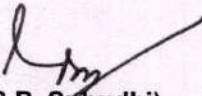

(Shri A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(Dr. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand

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- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand

राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)

दूरभाष: 0135-2976159

ईमेल: seiaa.seac.uk@gmail.com

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सत्यमेव जयते
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY UTTARAKHAND

State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"

(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)

Phone No-0135-2976159

Email- seiaa.seac.uk@gmail.com

Letter no. 38/ SEIAA

Dated- 12 February, 2024

Minutes of the 20th Meeting (Day-II) of SEIAA held on 10th February, 2024

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Dr. S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 7 proposals (B1 & B2) are under consideration for grant of EC and 1 for ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for Soapstone at Pokhari Urf Pokhani Tehsil - Joshimath, District- Chamoli. (Owner) by Shri Sandeep Singh S/o Shri Narendra Singh 213, Pokhari, Pokhani Nagnath, Chamoli, District Chamoli, Uttarakhand. Area -4.494 Ha. Online proposal No SIA/UK/MIN/448370/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 2) Regarding Re-Appraisal for ToR of existing Soapstone mining at Vill- Bhingari, Tehsil- Gangolihat, District- Pithoragarh by Shri Manoj Kumar Joshi S/o Shri Gireesh Chandra Joshi R/o- Vill- Bhingari, Tehsil- Gangolihat, District- Pithoragarh. Area 4.463 Ha Online proposal No SIA/UK/MIN/433736/2023.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 3) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Khasra No- 3128 Village- Mosta, Tehsil & District- Champawat by Shri Umesh Kharkwal (Owner) S/o Ram Dutt Kharkwal R/o- Village- Bhageena bhandari, Tehsil & District- Champawat. Area-3.00 Ha. Online proposal No SIA/UK/MIN/458881/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Extraction of Soapstone at Village - Bheedi & Baman Bheedi, Tehsil & District - Bageshwar) by M/s Maa Bhagwati Mines & Minerals (Partners -1. Shri Kishor Chandra Tiwari 2. Shri Kishan Singh Daanu 3. Shri Vikram Singh C Parihar 4. Shri Vishwa Vijay Singh) R/o - Hotel Siwark Near Taxi Stand, Pindari Road, Bageshwar. (Area- 20.277 Ha) Online proposal No SIA/UK/MIN/458690/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 5) Extraction of Soapstone at Village - Adhyali, Tehsil - Kanda, District- Bageshwar by M/s Harunath Mines & Minerals (Partners- Shri Kundan Singh Bisht, Smt. Shobha Pande, Shri Umesh Chandra Pande & Shri Ramesh Chandra Pande). Area-6.507 Ha Online proposal No SIA/UK/MIN/458706/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

A.P. Sinha

[Signature]

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- 552
- 6) Environmental Clearance for Extraction of Soapstone at Village- Kularangchaura (Tok Rang Chaum), Tehsil & Distt- Bageshwar.) by M/s Shri Shakti Mines & Minerals Partners- (Shri Kishan Singh Daanu, Shri Vikram Singh Parihar, Shri Vishwa Vijay Singh, Shri Ravindra Singh Bankoti & Shri Ravindra Singh). Area-8.883 Ha. Online proposal No SIA/UK/MIN/458687/2024.

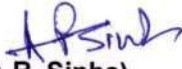
The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

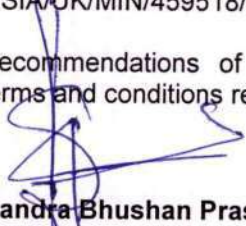
- 7) Environmental Clearance for Extraction of Soapstone Village-Karuli, Tehsil & District-Bageshwar by M/s Khetwal Mines Karuli Address- Village-Karuli, Tehsil & District- Bageshwar by 4.116 Ha. Online proposal No SIA/UK/MIN/458742/2024.

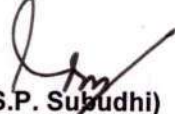
The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 8) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Khasra No- 6340, 6361 Village- Riyasibaman-1 Tehsil & District- Champawat by Shri Vivek Kumar Mishra S/o Shri Rambabu Mishra, R/o- ward No. 06, Subhashnagar, Lal Kuan, Tehsil- Lal Kuan, Distt- Nainital (Area-3.00 Ha). Online proposal No SIA/UK/MIN/459518/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.



(Shri A.R. Sinha)
Chairman,
SEIAA, Uttarakhand

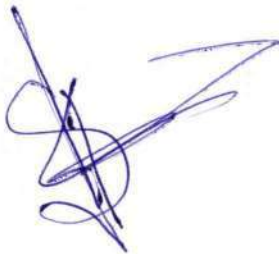

(Dr. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand



राज्य स्तर पर्यावरण समाघात निर्धारण
प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण
भवन, तृतीय तल, 46-बी, आई.टी.
पार्क, सहस्रधारा रोड, देहरादून"
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahastradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 387/ SEIAA

Dated- 1 March, 2024

Minutes of the 21st Meeting (Day-1) of SEIAA held on 28th February, 2024

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Dr. S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 10 proposals (B1 & B2) are under consideration for grant of EC and 1 for ToR in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Environmental Clearance for extraction of Soapstone at Village – Simtoli (Maudhar), Tehsil & Dist- Bageshwar by Shri. Bhupendra Joshi S/o Shri Harish Chandra Joshi, Village – Bagnath Ward, Tehsil & Dist- Bageshwar. (Area-11.251Ha). Online proposal No SIA/UK/MIN/405148/2022.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 2) Environmental Clearance for Extraction of Sand/Bajri/Boulder (River Bed Material) from Jakhan-2 River at Village – Majri Grant, Tehsil & District- Dehradun by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-96.50 Ha.) Online proposal No SIA/UK/MIN/456382/2023.

Member Secretary SEIAA recused from hearing of this matter as he is also working in Forest Development Corporation (UKFDC). The authority in its meeting found the following points not addressed properly:-

- (i) Conservation plan for schedule 1 species is not appropriate neither it has been approved by local DFO or PCCF Wild Life.
- (ii) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- (iii) Past plantations and other works as directed in previous EC was not given.
- (iv) Project proponent should submit action plan for carrying out plantation at least 1000 plants/ha of lease area in nearby areas. Project Proponent shall give action plant with map and dully approved by local DFO within periphery of 5 Kms from the boundary of lease area along with provision for maintenance for 5 years. Survival of plants below Uttarakhand Forest Departments survival rate will be treated as violation of EC condition.

Hence, this project is deferred for next meeting with the instruction to project proponent to address the above mentioned issues.

- 3) Environmental Clearance for Extraction of Sand/Bajri/Boulder (River Bed Material) from Song-2 River at Village – Kaluwala, Tehsil & District- Dehradun by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-136.85 Ha). Online proposal No SIA/UK/MIN/457119/2023.

Member Secretary, SEIAA recused from hearing of this matter as he is also working in Forest Development Corporation (UKFDC). The authority in its meeting found the following points not addressed properly:-

(Handwritten signature)

- (i) Conservation plan for schedule 1 species is not appropriate neither it has been approved by local DFO or PCCF Wild Life.
- (ii) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- (iii) Past plantations and other works as directed in previous EC was not given.
- (iv) Project proponent should submit action plan for carrying out plantation at least 1000 plants/ha of lease area in nearby areas. Project Proponent shall give action plan with map and duly approved by local DFO within periphery of 5 Kms from the boundary of lease area along with provision for maintenance for 5 years. Survival of plants below Uttarakhand Forest Departments survival rate will be treated as violation of EC condition.

Hence, this project is deferred for next meeting with the instruction to project proponent to address the above mentioned issues.

- 4) Environmental Clearance for Sand/Bajri/Boulder (**River Bed Material**) from Song-1 River at Village – Balawala, Tehsil & District- Dehradun by M/s Uttarakhand Forest Development Corporation (UKFDC), Aranya Vikas Bhawan, 73 Nehru Road, Dehradun. (Area-202.0 Ha Ha). Online proposal No SIA/UK/MIN/456692/2023.

Member Secretary, SEIAA recused from hearing of this matter as he is also working in Forest Development Corporation (UKFDC). The authority in its meeting found the following points not addressed properly:-

- (i) Conservation plan for schedule 1 species is not appropriate neither it has been approved by local DFO or PCCF Wild Life.
- (ii) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- (iii) Past plantations and other works as directed in previous EC was not given.
- (iv) Project proponent should submit action plan for carrying out plantation at least 1000 plants/ha of lease area in nearby areas. Project Proponent shall give action plan with map and duly approved by local DFO within periphery of 5 Kms from the boundary of lease area along with provision for maintenance for 5 years. Survival of plants below Uttarakhand Forest Departments survival rate will be treated as violation of EC condition.

Hence, this project is deferred for next meeting with the instruction to project proponent to address the above mentioned issues.

- 5) Environmental Clearance for Construction of Satellite Centre comprising of 280 Bedded Multispecialty Hospital, Sr. Hostel, Nurses Hostel, Type-4 Qtrs, Ancillary Non-Residential Buildings e.t.c for AIIMS, Rishikesh at Village-Khurpia Farm, Tehsil- Kichha, Dist- Udham Singh Nagar) by M/s All India Institute Of Medical Sciences (AIIMS), Rishikesh, Dist- Dehradun. Online proposal No SIA/UK/INFRA2/459651/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 6) Regarding for ToR of Soapstone at Village- Kularang Chaura, Tehsil & District- Bageshwar by M/s Harusaim Minerals (**Partnership Firm**) R/o-Gurna, Tehsil & Distt-Bageshwar. Area-13.730 Ha . Online proposal No SIA/UK/MIN/461130/2024.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

- 7) Environmental Clearance for Extraction of Soapstone at Village - Batalgaon, Tehsil- Kapkot, District – Bageshwar by Shri Vikram Singh Shahi S/o Shri Bhawaan Singh Shahi Village & Post - Ason, Tehsil- Kapkot, District – Bageshwar. (Area-30.566 Ha). Online proposal No SIA/UK/MIN/462039/2024.

The authority received complaint that Environment consultant has impersonated himself appeared on behalf of project proponent or behalf of the company, which is a fraud under IPC act 420 and has requested SEIAA not to consider this proposal.

Hence SEIAA decided to return back the proposal to SEAC for further action.

AS-2

[Signature]

[Signature]

- 8) Environmental Clearance for Extraction of Soapstone at Village- Tuper, Tehsil & Distt-Bageshwar by Shri Puran Singh Khetwal S/o Shri Kheem Singh Khetwal R/o-Village- Tuper, Tehsil & Distt-Bageshwar (Area-2.943 Ha). Online proposal No SIA/UK/MIN/461070/2024.

The authority received complaint that Environment consultant has impersonated himself appeared on behalf of project proponent on behalf of the company, which is a fraud under IPC 420 and has requested SEIAA not to consider this proposal.

Hence SEIAA decided to return back the proposal to SEAC for further action.

- 9) Environmental Clearance for Extraction of Soapstone at Village- Amjhajoo, Tehsil-Dugnakuri, Distt- Bageshwar by Shri Shankar Singh Bafila S/o Shri Jagat Singh R/o Village-Bafilagaon Malla, Post: Saneti, Tehsil-Dugnakuri, Distt- Bageshwar (Area-6.129 Ha). Online proposal No SIA/UK/MIN/461942/2024.

The authority received complaint that Environment consultant has impersonated himself appeared on behalf of project proponent on behalf of the company, which is a fraud under IPC act 420 and has requested SEIAA not to consider this proposal.

Hence SEIAA decided to return back the proposal to SEAC for further action.

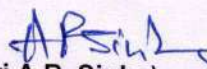
- 10) Environmental Clearance for Extraction of Soapstone at Village - Simkhet/Gairtoli, Tehsil & District - Bageshwar by Shri Kanti Lal Sah S/o Shri Girdhari Lal Sah R/o - Pindari Road, Tehsil & District - Bageshwar (Area-8.303 Ha). Online proposal No SIA/UK/MIN/462442/2024.

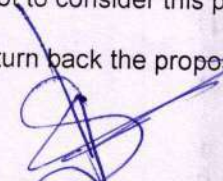
The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

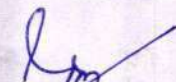
- 11) Environmental Clearance for Extraction of Soapstone at Village- Khuldori, Tehsil & District-Bageshwar. By Shri Vinod Singh S/o Shri Harish Chandra Singh & Shri Charu Sharma S/o Shri Satish Chandra Sharma. (Area-3.136 Ha). Online proposal No SIA/UK/MIN/462448/2024.

The authority received complaint that Environment consultant has impersonated himself appeared on behalf of project proponent on behalf of the company, which is a fraud under IPC act 420 and has requested SEIAA not to consider this proposal.

Hence SEIAA decided to return back the proposal to SEAC for further action.

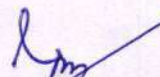

(Shri A.R. Sinha)
Chairman,
SEIAA, Uttarakhand


(Dr. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand


(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Nitish Mani Tripathi, Secretary, SEAC Uttarakhand.


(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand



राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, उत्तराखण्ड, "गौरादेवी पर्यावरण भवन, तृतीय तल, 46-बी, आई.टी. पार्क, सहस्रधारा रोड, देहरादून" (पर्यावरण, वन एवं जलवायु परिवर्तनमंत्रालय, भारत सरकार, नई दिल्ली द्वारा गठित)
दूरभाष: 0135-2976159
ईमेल: seiaa.seac.uk@gmail.com



State Level Environment Impact Assessment Authority, "Gauradevi Paryavaran Bhawan, Third Floor, 46-B I.T. Park, Sahasradhara Road, Dehradun"
(Constituted by Ministry of Environment, Forests and Climate Change Government of India.)
Phone No-0135-2976159
Email- seiaa.seac.uk@gmail.com

Letter no. 423/SEIAA

Dated— 24 August, 2024

Minutes of the 25th Meeting of SEIAA held on 24th August, 2024

The meeting was chaired by Shri A.R. Sinha, Chairman, SEIAA Uttarakhand and was attended by the following:

- (i) Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- (ii) Dr. S.P. Subudhi, Secretary, SEIAA Uttarakhand.

The meeting started with welcome note by the Chairman. The Member Secretary informed that total 11 proposals (B1 & B2) are under consideration for grant of EC/4 Proposal for ToR/Miscellaneous Matter in this meeting. After detailed discussion and deliberation on each of the proposal as per agenda item, decision taken by the Authority is as under -

- 1) Regarding for ToR for Proposed Common Municipal Solid Waste Management Facility (CMSWMF) of 6.1 TPD Capacity at Village- Kamera, Taluk-Karnaprayag, Dist.- Chamoli by M/s Nagar Palika Parishad, Gaucher, Chamoli. Online proposal NoSIA/UK/INFRA2/462053/2024.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies. Authority also decided to include the following conditions in the Tor:-

- I. Details of bio medical waste and hazardous industrial waste generated within municipal limits.
- II. Details of existing process unit for MSW, if any.
- III. List of plant and equipments to be set up and vehicles to be used with clear description of their environmental implication.
- IV. Source of water and electric power.

- 2) Environmental Clearance for Extraction of Soapstone Village- Kholiyagaon, Tehsil & District-Bageshwar by Shri Ramesh Chandra S/o Shri Shyam Dutt Village- Kholiyagaon, Tehsil & District-Bageshwar (Area 4.502 Ha). Online proposal NoSIA/UK/MIN/466246/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 3) Environmental Clearance for Proposed Modification & Expansion of Existing Hotel Facility by situated at 19 Subhash Road, Dehradun by M/s Nagalia Hotels (Hotel Pacific, Dehradun) Online proposal NoSIA/UK/INFRA2/485950/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 4) Environmental Clearance for Proposed Manufacturing of Pharmaceutical Products at Khasra No. 180, 186, Plot No. E-15, Industrial Area, Selaqui, Tehsil -Vikas Nagar, Distt. Dehradun by M/s HEMA LABORATORIES PVT. LTD. - Unit 3 by Shri Abhilash Shah (Director). Online proposal NoSIA/UK/IND3/485967/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 5) Regarding for ToR for Proposed Extraction of Sand/Bajri/Boulder at Khata no 220, 221, 222, 184 Village- Daulatpur Hazratpur Urf Budhwashahed-I, Tehsil-Bhagwanpur & District- Haridwar by M/s Laxmi Stone Industries LLP R/o- Village- Halduwa, Tehsil- Sitarganj, District- Udham Singh Nagar. (Area-4.0227Ha). Online proposal No SIA/UK/MIN/485878/2024.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies.

A.R. Sinha

- 6) Regarding for Extraction of Sand/Bajri/Boulder at Khata No. 856, Khasra No. 1269 व Village-Banjarewala Grant-II, Tehsil- Bhagwanpur & District- Haridwar by M/s Laxmi Stone Industries LLPR/o- Village- Halduwa, Tehsil- Sitarganj, District- Udham Singh Nagar (Area-3.00 Ha) Online proposal NoSIA/UK/MIN/485686/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 7) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Khata No. 856, Khasra No. 1501 ख Village- Banjarewala Grant-III, Tehsil- Bhagwanpur & District- Haridwar by M/s Laxmi Stone Industries LLPR/o- Village- Halduwa, Tehsil- Sitarganj, District- Udham Singh Nagar (Area 3.40 Ha.) Online proposal NoSIA/UK/MIN/485829/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 8) Environmental Clearance for Expansion in Proposed capacity of Refined Silver Production (ingots/power etc) from 800 TPA to 1120 TPA capacity in two phases (Phase-1 20% and Phase-2 another 20%) with auxiliary facilities at Plot No.-2&3, Sector-14, IIE, State Industrial Development Corporation Uttarakhand Limited (SIDCUL), Village-Pantnagar, Tehsil-Kichha, District-Udham Singh Nagar by M/s. Hindustan Zinc Limited. Online proposal NoSIA/UK/IND1/488074/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 9) Regarding for ToR for Extraction of Soapstone at Village- Chaurasthal and Chauragaon, Tehsil- Kapkot, District- Bageshwar by Shri Hem Chandra Upreti S/o Sri Bindeshwari Prasad Upreti R/o Amarawati Colony - 11, Haldwani, District- Nainital. (Area-85.00 Ha) Online proposal No SIA/UK/MIN/488200/2024.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies. Authority also decided that project proponent shall have to submit latest approved mining plan along with ToR.

- 10) Environmental Clearance for Proposed Manufacturing Unit of Flexible Packaging & Brand Decoration products Labels at Plot No. C-11/1 UPSIDC Selaqui Industrial Area, Selaqui, Dehradun by M/s Zircon Technologies (India) Limited Online proposal NoSIA/UK/INFRA2/490350/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 11) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Khasra No. 299, 336 & 594 Village-Chamsil- 1, Tehsil & District- Rudraprayag by Shri Deepak Pokhriyal, S/o Shri Dheerpal Singh, R/o Village- Pokhri, Tehsil- Pratapnagar, District- Tehri Garhwal. Area-1.190 Ha. Online proposal NoSIA/UK/MIN/490729/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 12) Environmental Clearance for Proposed Production of Resin Derivatives in Existing MDF/EDHMR/PRELAM Manufacturing Unit at Plot No.10, Sector-1, Phase-II, Sitarganj, District- Udham Singh Nagar by M/s Archidpanel Industries Private Limited by Shri Ashok Sharma (President). Online proposal NoSIA/UK/IND3/491068/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 13) Regarding for ToR for Proposed Common Municipal Solid Waste Management Facility (CMSWMF) of 5 TPD Capacity at Village- Naugaon, Taluk- Naugaon, Barkot, District- Uttarkashi by M/s Nagar Panchayat, Naugaon, Uttarkashi. Online proposal NoSIA/UK/INFRA2/491405/2024.

The Authority agreed with the recommendation of SEAC and decided to grant the ToR for conducting EIA studies. Authority also decided to include the following conditions in the Tor:-

- I. Details of bio medical waste and hazardous industrial waste generated within municipal limits.
- II. Details of existing process unit for MSW, if any.

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- III. List of plant and equipments to be set up in vehicles to be used with clear description of their environmental implication.
- IV. Source of water and electric power.

- 14) Environmental Clearance for Extraction of Sand/Bajri/Boulder at Village- Chamsil- 2, Tehsil & District- Rudraprayag by Shri Deepak Pokhriyal, S/o Shri Dheerpal Singh, R/o Village- Pokhri, Tehsil- Pratapnagar, District- Tehri Garhwal. (Area-1.00Ha). Online proposal NoSIA/UK/MIN/463309/2024.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

- 15) Environmental Clearance Proposed Establishment of Integrated Industrial Estate (IIE), Part-II (B) at Village- Bara, Prahlad Palsia, Kalyanpur, Tehsil- Sitarganj, District- Udham Singh Nagar by M/s State Infrastructure and Industrial Development Corporation of Uttarakhand Ltd. (SIIDCUL), 29-IIE, I.T. Park, Sahastradhara Road, Dehradun. Online proposal NoSIA/UK/INFRA1/451173/2023.

The Authority agreed with the recommendations of SEAC and decided to grant the Environmental Clearance with the terms and conditions recommended by it.

Miscellaneous Matter

- 1) Regarding for the name change in existing EC letter from Shri Anand Ballabh Joshi S/o Shri Chintamani Joshi for Extraction of Soapstone at Village- Dunga, Tehsil & District- Bageshwar. (7.971 Ha.) Vide this letter EC.No-201-1(41)/2023 Dated- 2.3.2024 to M/s Maa Chandika Mines and Minerals Kanda Road, Near, Uttarakhand Gramin Bank, Tehsil & District-Bageshwar, Uttarakhand.

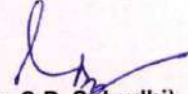
The Authority considered the case and agreed to the Name change in EC with the same terms and conditions.



(Shri A.R. Sinha)
Chairman,
SEIAA, Uttarakhand



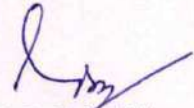
(Dr. Chandra Bhushan Prasad)
Member, SEIAA,
Uttarakhand



(Dr. S.P. Subudhi)
Member Secretary,
SEIAA, Uttarakhand

Copy forwarded for information and necessary action to :-

- 1- Shri A.R. Sinha, Chairman, SEIAA Uttarakhand.
- 2- Dr. Chandra Bhushan Prasad Member, SEIAA Uttarakhand.
- 3- Shri S.S. Bist, Chairman, SEAC Uttarakhand.
- 4- Shri Neeraj Kumar, Secretary, SEAC Uttarakhand.



(Dr. S.P. Subudhi)
Member Secretary
SEIAA, Uttarakhand



Enforcement & Monitoring Guidelines for Sand Mining



Ministry of Environment, Forest and Climate change

January, 2020

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4.1 Identification of possible sand mining sources and preparation of District Survey Report (DSR)

4.1.1 Preparation of District Survey Report.

“Sustainable Sand Mining Guidelines, 2016” issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/Lol. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/ deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited. Calculation of annual rate of replenishment, allowing time for replenishment after mining, identification of ways of scientific and systematic mining; identifying measures for protection of environment and ecology and determining measures for protection of bank erosion, benchmark (BM) with respect to mean Sea Level (MSL) should be made essential in mining channel reaches (MCR) below which no mining shall be allowed.

The Hon’ble NGT in its Judgment dated 08.12.2017 in the matter of Anjani Kumar vs State of Uttar Pradesh & Ors. inter-alia mentioned the following regarding sand mining in the Uttar Pradesh.

“It states that the main object of preparation of District Survey Report is to ensure identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining area. Thus, the environmental protection requires a strictly regulated mining in terms of area, quantity as well as most importantly replenishment thereof.”

"The data collection and declared for preparation of DSR shall take precedence over other data and would form the foundation for providing mining lease in terms of Appendix- x to the Notification dated 15th January 2016 must be prepared by the statutory authority stated therein i.e. DEIAA prior to awarding of permits for carrying on mining activity in any part of the State of UP."

The Hon'ble High Court of Jharkhand at Ranchi in its orders dated the 11th April 2018 and 19th June 2018 in W.P. (PIL) No. 1806 of 2015, in the matter of Court on its Own Motion Versus the State of Jharkhand & Others with W.P. (PIL) No. 290 of 2013, in the matter of Hemant Kumar Shilkarwar Versus the State of Jharkhand & Others, has inter-alia directed the preparation of District Survey Report for minor minerals other than Sand and Bajri or delegation of the powers for preparation of format of District Survey Report of minor minerals other than sand and Bajri to the State Government and/or District Environment Impact Assessment Authority and District Expert Appraisal Committee. To comply with the direction of Hon'ble High Court the Ministry has issued S.O. 3611(E) dated 25.07.2018, wherein, the procedure of preparation of DSR is mentioned. But it is felt that still there is other information that needs to be reported in DSR to make it a comprehensive DSR.

Therefore, preparation of District Survey Report is a very important step and sustainable sand mining in any part of the country will depends on the quality of District Survey Report.

Considering the importance of district survey report, the Ministry of Environment Forest and climate change, after consultation with experts dealing with mining-related matters, formulated the following guidelines for the preparation of comprehensive District Survey Report for sand mining.

- a) District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (LoI) by Mining department or department dealing the mining activity in respective states.
- b) The first step is to develop the inventory of the River Bed Material and Other sand sources in the District. In order to make the inventory of River Bed Material, a detailed survey of the district needs to be carried out, to identify the source of River Bed Material and alternative source of sand (M-Sand). The source will include rivers, de-siltation of reservoir/dams, Patta lands/Khatedari Land, M-sand etc.

The revenue department of Kerala already conducted river mapping and sand auditing of around 20 rivers of Kerala which is a good example wherein the profile of rivers was created at regular intervals and aggradation/deposition was identified along with water level. In the same study, benchmarks were also created at a prominent location at regular interval for future surveying. Such study helps the mining departments to identify the source of sand.

Thus, it is proposed that for preparation of district survey report, the auditing of rivers needs to be carried out. There is already a provision under MMDR Act 2015 for National Mineral Exploration Trust (MET) wherein a 2% of royalty amount to be deposited in the trust. This fund is used for mineral exploration in the country. The Sand Auditing is also a sort of identification of mineral and State Government may request Central Govt. for proving funds for river auditing. The Central Govt. (Ministry of Mines) may also explore the possibilities for providing the funds for river auditing. The other option is that State Govt. may conduct such studies by its own fund and the same may be recovered from the leaseholders to whom the mining lease will be allocated.

- c) District Survey Report is to be prepared in such a way that it not only identifies the mineral-bearing area but also define the mining and no mining zones considering various environmental and social factors.
- d) Identification of the source of Sand & M-Sand. The sources may be from Rivers, Lakes, Ponds, Dams, De-silting locations, Patta land/Khtedari lands. The details in case of Rivers such as [name, length of river, type (Perennial or Non-Perennial), Villages, Tehsil, District], in case of Lakes, Ponds, Dams, De-silting locations [Name, owned/maintained by (State Govt./PSU), area, Villages, Tehsil, District] in case of Patta land/Khtedari lands [Owner Name, Sy No, Area, Agricultural/Non-Agricultural, Villages, Tehsil, District], in case of M-Sand Plant [Owner Name, Sy No, Area, Quantity/Annum, Villages, Tehsil, District], needs to be recorded as per format given in **Annexure-I**.
- e) Defining the sources of Sand/M-Sand in the district is the next step for identification of the potential area of deposition/aggradation wherein mining lease could be granted. Detailed survey needs to be carried out for quantification of minerals. The purpose of mining in the river bed is for channelization of rivers so as to avoid the possibility of flooding and to maintain the flow of the rivers. For this, the entire river stretch needs to be surveyed and original ground level (OGL) to be recorded and area of aggradation/deposition needs to be ascertained by comparing the level difference between the outside riverbed OGL and water level. Once the area of aggradation/deposition are identified, then the quantity of River Bed Material available needs to be calculated. The next step is channelization of the river bed and for this central $\frac{3}{4}$ th part of the river, width needs to be identified on a map. Out of the $\frac{3}{4}$ th part area, where there is a deposition/aggradation of the material needs to be identified. The remaining $\frac{1}{4}$ th area needs to be kept as no mining zone for the

protection of banks. The specific gravity of the material also needs to be ascertained by analyzing the sample from a NABL accredited lab. Thus, the quantity of material available in metric ton needs to be calculated for mining and no mining zone.

Note: As physical survey with conventional method is time-consuming, use of unmanned aerial vehicle (UAV) may be explored to carry out the survey and finalizing the original ground level and for developing a 3D model of the area.

- f) The permanent boundary pillars need to be erected after identification of an area of aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundary pillars on each side of the bank shall not be more than 100 meters.
- g) Identifying the mining and no mining zone shall follow with defining the area of sensitivity by ascertaining the distance of the mining area from the protected area, forest, bridges, important structures, habitation etc. and based on the sensitivity the area needs to be defined in sensitive and non-sensitive area.
- h) Demand and supply of the Riverbed Material through market survey needs to be carried out. In addition to this future demand for the next 5 years also needs to be considered.
- i) It is suggested that as far as possible the sensitive areas should be avoided for mining, unless local safety condition arises. Such deviation shall be temporary & shall not be a permanent feature.
- j) The final area selected for the mining should be then divided into mining lease as per the requirement of State Government. It is suggested the mining lease area should be so selected as to cover the entire deposition area. Dividing a large area of deposition/aggradation into smaller

mining leases should be avoided as it leads to loss of mineral and indirectly promote illegal mining.

- k) Cluster situation shall be examined. A cluster is formed when one mining lease of homogenous mineral is within 500 meters of the other mining lease. In order to reduce the cluster formation mining lease size should be defined in such a way that distance between any two clusters preferably should not be less than 2.5 Km. Mining lease should be defined in such a way that the total area of the mining leases in a cluster should not be more than 10 Ha.
- l) The number of a contiguous cluster needs to be ascertained. Contiguous cluster is formed when one cluster is at a distance of 2.5 Km from the other cluster.
- m) The mining outside the riverbed on Patta land/Khatedari land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects, mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market. Cluster situation as mentioned in para k above is also applicable for the mining in Patta land/Khatedari land.
- n) The State Government should define the transportation route from the mining lease considering the maximum production from the mines as at this stage the size of mining leases, their location, the quantity of mineral that can be mined safely etc. is available with the State Government. It is suggested that the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided. The transportation route so

selected should be verified by the State Government for its carrying capacity.

- o) Potential site for mining having its impact on the forest, protected area, habitation, bridges etc, shall be avoided. For this, a sub-divisional committee may be formed which after the site visit shall decide its suitability for mining. The list of mining lease after the recommendation of the Committee needs to be defined in the following format given in as **Annexure-II**. The Sub-Divisional Committee after the site visit shall make a recommendation on the site for its suitability of mining and also records the reason for selecting the mining lease in the Patta land. The details regarding cluster and contiguous cluster needs to be provided as in **Annexure-III**. The details of the transportation need to be provided as in **Annexure IV**.
- p) **Public consultation**-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general public on the list of mining lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas [leases to be granted on riverbed & Patta land/Khatedari land, de-siltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per **Annexure-V**. The details regarding cluster and contiguous cluster needs to be provided in **Annexure-VI**. The details of the transportation need to be provided in **Annexure-VII**.

4.2 Grant of Letter of Intent to those mining leases which are falling in potential mining zone

The State Government shall issue letter of intent as per procedure laid down in their Minor Mineral Concession Rules with due consideration of final district survey report. The State Government shall ensure that all the letter of intent shall have complete details of the mining lease including geo-coordinate of the corner points, the involvement of forest land, distance from the forest land, distance from the protected area, distance from other sites of archaeological importance, details of the cluster situation etc. The demarcation of the boundaries of Lol/Lease area shall be placed in public domain along with Lol/lease deed details.

The LOI should not be granted for mining area falling on both riverbed and outside riverbed. Therefore, in the same lease, both types of area should not be included.

The authority responsible for grant of lease for sand mining shall ensure that annual audit of the sand mining process, production and compliance of the imposed conditions by regulatory authority (Environmental clearance or mine plan) shall be one of the essential condition of the lease agreement. The annual audit report shall be submitted to the district administration, which shall be put in public domain through the district website. Any deviation observed shall be appropriately and in accordance with applicable law shall be dealt by the concerned authority and corrective measures shall also be taken to restoration of ecological/environmental damage, if observed.

4.3 Mining Plan

The preparation of Mining Plan is also very important. The mining plan should include the original ground level recorded at an interval not more than 10M x 10M along & across the length of the river. In addition to this-levels, outside the mining lease and bank of the river up to meters needs to be recorded. In the mining plan, there should be 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon). The time period of monsoon should be defined in the DSR. At the time of review of the mining plan, the details of the replenishment study conducted for all the years needs to be included in the mining plan. The Mining Plan should include the certificate from PCCF on forest land, distance from the protected area, past production details for mining leases seeking expansion.

Following considerations shall be kept in mind for sand/gravel mining while approving mining plan

- a) Parts of the river reach that experience deposition or aggradation shall be identified. The Leaseholder/ Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- b) The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- c) Sand and gravel may be extracted across the entire active channel during the dry season.

- d) Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
- e) Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- f) Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- g) Segments of the braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- h) Sand and gravel shall not be extracted up to a distance of 1 kilometre (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- i) The sediment sampling should include the bed material and bed material load before, during and after the extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.

- j) Sand and gravel could be extracted from the downstream of the sand bar at river bends. Retaining the upstream one to two-thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- k) The flood discharge capacity of the river could be maintained in areas where there is a significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history. Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- l) The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for groundwater recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- m) Mining depth should be restricted to 3 meters and distance from the bank should be $\frac{1}{4}$ th or river width and should not be less than 7.5 meters.
- n) The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher embankment, the distance should not be less than 50 m. In order to obviate the development of flow parallels to the embankment, crossbars of width eight times the depth of borrow pits spaced 50 to 60 meter center-to-center should be left in the borrow pits.

- o) Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- p) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- q) A buffer distance /unmined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- r) River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- s) Mining Plan for the mining leases(non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions as mentioned in para (s) above. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 60,000 MT per annum.

4.4 Obtaining Environmental & Other Statutory Clearance

The LOI Holder/Lease Holder to obtain Environmental and Other Statutory Clearances from the concerned authorities as per provision of applicable laws.

4.5 Baseline data before Commencement of Mining Operations

Baseline data in respect of the initial level of mining lease in the interval not more than 25 X 25 meters shall be collected for record by leaseholder. The level of river bed upstream and downstream up to 100 meters also needs to be recorded. The area outside the mining lease/river bank (if lease boundary coincides with mining lease) up to 100 meters from both the banks/mining lease needs to surveyed for initial level.

4.6 Additional measures where project proponent is selected by a bidding

In those states where sand plots are auctioned to the highest bidder, the following is suggested:

It has been observed that bidders try to form a cartel and bids are received for certain plots where legal mining is done, and bids for certain other plots don't elicit any response. Sand from these un-

auctioned plots is then excavated using the same machinery deployed for the excavation of adjacent plot which might have been auctioned off. It is not easily possible for the field machinery to prevent such illegal activities. This may be prevented by having plot of larger size. plots are large in size as possible are identified for auction. Care may be taken to ensure that no continuous stretch of plot in the river bed is divided for auction. A continuous stretch of plot shall be preferred for auction, and the attempt may not be made to auction it off in pieces.

5.0 REPLENISHMENT STUDY

The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessing sand extraction. Mining within or near riverbed has a direct impact on the stream's physical characteristics, such as channel geometry, bed elevation, substratum composition and stability, in-stream roughness of the bed, flow velocity, discharge capacity, sediment transport capacity, turbidity, temperature etc. Alteration or modification of the above attributes may cause an impact on the ecological equilibrium of the riverine regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on in-stream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.

5.1 Generic Structure of Replenishment Study

Initially replenishment study requires four surveys. The first survey needs to be carried out in the month of April for recording the level of mining lease before the monsoon. The second survey is at the time of closing of mines for monsoon season. This survey will provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited/replenished in the mining lease. The fourth survey at the end of March to know the quantity of material excavated during the financial year. For the subsequent years, there will be a requirement of only three surveys. The results of year-wise surveys help the state government to establish the replenishment rate of the river. Based on the replenishment rate future auction may be planned.

The replenishment period may vary on nature of the channel and season of deposition arising due to variation in the flow. Such period and season may vary on the geographical and precipitation characteristic of the region and requires to be defined by the local agencies preferable with the help of the Central Water Commission and Indian Meteorological Department. The excavation will, therefore, be limited to estimated replenishment estimated with consideration of other regulatory provisions.

5.2 Methodology for Replenishment Study

The replenishment estimation is based on a theoretical empirical formula with the estimation of bedload transport comprising of analytical models to calculate the replenishment estimation. The iso-pluvial maps of IMD can be used for estimation of rainfall. Catchment yield is computed using different standard empirical formulas relevant to the geographical and channel attributes. eg. Strange's Monsoon runoff curves for runoff coefficient). Peak flood discharge for the study area can be calculated by using Dickens, Jarvis and Rational formula at 25, 50 and 100 years return period. The estimation of bed load transport using Ackers and White Equation or similar can be made. A simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material. The particle size distribution and bulk density of the deposited material are required to be assessed from a NABL recognized laboratory. Considering the bulk density and the volume, the estimation of replenishment in weight will be calculated after considering safeguards and stability of the slopes and riverine regime. Some of the common methods used for field data acquisition for replenishment study

5.2.1. Physical survey of the field by the conventional method

- i. The conventional survey technical using DGPS and other survey tools are used to define the topography, contours and offsets of the lease area. The survey should clearly depict the important attributes of the stretch of the river and its nearby important civil and other feature of importance. Such information will provide the eligible spatial area for mining. The contour and the elevation benchmarks will provide the baseline data for assessing the pre and post-study period scenario.
- ii. Physical benchmarks are to be fixed at appropriate intervals (preferable 1 in 30 m) and the Reduced Level (RL) shall be validated from a nearby standard RL. These RL should be engraved on a steel plate (Bench Plate) and shall be fixed and placed at locations which are free from any damages and are available in pre and post-study period. The bench plates shall be available for use during the mining period as reference for all mining activity. Reference pillar may also be used in place of Bench Plates with visible and readable demarcation on the ground as common reference points to control the topographic survey and mining activity.
- iii. Baseline data on elevation status for a grid of 10 m x 10 m is preferred to have accuracy in the assessment. It is expected that two consecutive cross-sections in longitudinal and lateral direction should not be more than 10-meter distance apart, however, the regulatory authority may fix these intervals depending on the geographical and site-specific conditions, only and after providing the scientific reason for such deviation.
- iv. The changes observed in the elevation in pre and post scenario at each node should be depicted in graphical forms with an appropriate scale to estimate the area of deposition and erosion. These graphical

presentations should depict the active channel regime and the flow bed elevation with other important features required to be considered for estimation of the mining area. The area of deposition and erosion shall be calculated for each cross-section after giving due regard to the stability and safety of active channel banks, and other features of importance. The elevation level shall be in reference to the nearest bench-plates established for the purpose.

- v The levels (MSL & RL) of the corner point of each grid should be identifiable and safety barriers (Non-Mining) demarcated as restricted in consensus with Mineral Concession Rules of respective State, and the provision mentioned in this Sustainable Sand Mining Management Guidelines.
- vi A clear identification is required to be highlighted between grids under mineable and grids under the non-mineable area. These baseline data (pre and post) be subjected to stimulation with the help of data mine software to derive at the replenishment area and corresponding volume and estimated weight.
- vii The database should be structured in a tabulated form clearly depicting the nomenclature of the section lines, latitude and longitude of the starting point, chain-age and respective levels of all the points taken on that section line.
- viii Net area shall be derived after the summation of the area of deposition minus area of erosion for each cross-section. The volume will be estimated by multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections.
- ix One sample per 900 square meters (30 m x 30 m) shall be preferred sample density for assessment of bulk density for estimation of deposition rate. Care should be taken that the sample for assessment

of bulk density is taken from the deposition zone and not from erosion. However, depending on the site condition, river morphology and geographical condition, sample density may be adjusted. Reason for such deviation shall be appropriately highlighted in the report with supporting scientific data.

5.2.2. Use of UAV/Drone and other image data processing techniques

With the development in image data processing tools and its accuracy acceptability, Drone/UAV fitted with the advance camera are used for survey purposes. Such technology has promising potential in the survey of sand mining zones due to its fast and reliable output deliveries. The survey is conducted using a set of instruments and compatible software to utilized the properly referenced data for depicting the topography of the study area. Instrument calibration and software compatibility and its validation with the ground data are an essential requirement for using this technique.

The details of the instruments their limitation and software used shall be demonstrated in the form of the accuracy assessment report, through a chapter in the replenishment study report. Other details to be incorporated in the report with regard to the study using such imaginary techniques shall highlight the followings:

- a) **Flight Planning:** - The lease co-ordinates and the flight plan devised to capture the front and side overlap percentages for in each flight in reference to global coordinates (Kml or SHP file) system. The software used for the purpose and its details along with limitations with basic analytical assumptions.
- b) **Block file generation:** - This operation concerns the selection of the sensor model and the definition of block properties, the addition of

imagery to the block file, marking of GCPs, generation of tie points and refining of the model.

- c) **Interior orientation:** - The interior orientation of the stereo pair rational polynomial coefficients (RPC) used, which should be bundled with the scenes. RPCs are coefficient, which is used by photogrammetric software to represent the ground to-image viewing geometry.
- d) **Exterior orientation:** For exterior orientation, ground control points shall be used, which are collected from the DGPS survey.
- e) **Aero Triangulation:** - A critical phase in photogrammetric mapping is to rectify the satellite imagery at an appropriate tract on the surface of the earth. This is accomplished by collecting horizontal and vertical data [GCP's] to ascertain the spatial location of a number of features that are visible and measurable on the aerial images – this process is often called control bridging, which refers to passing horizontal and vertical information from one aerial image to the next.
- f) **Ortho Generation:** - After running the above steps; the software shall automatically generate orthorectified imagery.
- g) **DTM extraction:** For extraction of DTM, Generated point cloud data classified manually to extract bare earth.

5.2.3 Accuracy Assessment of Aerial Data:

To check the accuracy of DTM generated by Aerial data, few points are selected and compared with on-site by using DGPS instrument for the ground-truthing purpose. It is preferred to do ground-truthing at minimum 5 locations spread evenly across the lease area. The readings from the DGPS instrument are then compared with the Drone data for accuracy assessment

purpose. A comparative chart will be prepared in comparison of Data related to ground-truthing (by DGPS) and from Drone. Such accuracy assessment report shall a chapter of the replenishment study.

5.2.4 Replenishment study shall have the details of

- List of instruments
- List of software
- Establishment of Benchmark by putting No. of pillar points and various Ground Control Points (GCP) at the site.
- Ground Control Points (GCP) Collection: - Various GCPs were observed by using DGPS for Permanent Benchmarks and for control points.
- The summary of the elevation data from each section's profile based on the post-monsoon the survey should have mentioned in the table form.
- The detail of post-monsoon survey data in the tabular form shall be
- The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be attached
- Cross-sectional depiction of deposition and erosion for each section in pre and post-deposition season shall be given supported by relevant field study data and plan.

8.0 GENERAL APPROACH TO SUSTAINABLE SAND MINING

8.1 Pre-requisite for starting sand mining operation

- i)** All district to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration. No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- ii)** Replenishment study should be conducted on regular basis.
- iii)** All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- iv)** The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
- v)** The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
- vi)** The Lol holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in "Sustainable Sand Mining & Management 2016" and in this documents, as applicable are part of the clearance conditions.
- vii)** There shall be no river bed mining operation allowed in monsoon

period. The period as defined by IMD Nagpur for each state shall be adhered with.

- viii) The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc, as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
- ix) Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
- x) Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate.

8.2 Mining of Sand from Agricultural Fields

This practice is prevalent in Haryana; to ensure that mining from outside doesn't affect rivers, no mining is permitted in an area up to a width of 100 meters from the active edge of embankments or distance prescribed by Irrigation department whichever is critical. The top layer of soil varying between 1 and 2 meters is removed and stacked separately and thereafter the sand deposit which maybe 10-15 meter deep is mined. After removing the sand layer up to a maximum depth of 09 meters or the maximum mineable minerals, as permitted by competent authority. The topsoil stacked is spread out on the field and the same is brought under the cultivation. Though the level of this land (mined out area) is lowered to the depth of the excavation and in initial years of cultivation the productivity is low, but the productivity of the fields improves with continued cultivation and addition of organic manure in the field. In Haryana, some leases are of large area

(ranging from 1000 hectare to 2000 hectare) and agricultural fields and river bed both are included in the same lease for mining.

The following recommendations should be kept in mind for mining in such leases:

1. Mining of sand in such mine leases will require environment clearance.
2. The lease should be of sand mining either from the agricultural field or river. In the same lease, both types of area should not be included.
3. The sand mining from the agricultural field is being done in Haryana for a long time and it can be done in a more sustainable manner without adverse impact on agricultural productivity if proper environmental safeguards are taken.
4. The slope of mining area adjacent to agricultural fields should be proper (preferably 45 degree) and adequate gap (minimum 10 feet) be left from adjacent agricultural field to avoid erosion and scouring.

The provision for sand mining in agricultural field may be permitted, whenever replenishment of sand occurs due to natural phenomena.

Permission may also be granted by competent authority (District administration) for excavation of sand/Soil from agricultural fields, after due diligence of this prevailing condition in order to avoid any unacceptable impact on the environment and nearby livelihood from agriculture provided such objective of such excavation mining of Soil/Sand in limited increase the productivity of sand agricultural field.

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

ANNEXURE 7

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification,-

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-
“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

“3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
 - (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
 - (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
 - (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
 - (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
 - (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
 - (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
 - (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
 - (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
 - (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
 - (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
 - (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;
- (c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-
“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.”;
- (d) for paragraph 5, the following paragraph shall be substituted, namely:-

“5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-
“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.” ;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p>Note:</p> <p>(1) Mineral prospecting is exempted. ”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(l) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII

(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

- Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
- Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
- Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
- Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII

(See paragraph 6)

FORM 1 M**APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE****(II) Basic Information**

- (viii) Name of the Mining Lease site:
- (ix) Location / site (GPS Co-ordinates):
- (x) Size of the Mining Lease (Hectare):
- (xi) Capacity of Mining Lease (TPA):
- (xii) Period of Mining Lease:
- (xiii) Expected cost of the Project:
- (xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX – IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
10. Rainfall: month-wise
11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
- (b) District wise availability of sand or gravel or aggregate resources.
- (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 - 5ha	'B2'	Form -1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	‘B2’	Form –I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	‘B1’	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	‘A’	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	‘B2’	Form –IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	‘B2’	Form –I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	‘B1’	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	‘A’	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

APPENDIX - XII

[See paragraph 10 (iv)]

PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks’ Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.

3. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

4. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

5. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

6. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

7. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

8. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”.

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E) dated the 19th July 2013;
7. S.O. 2555 (E) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.



No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED/ ORANGE/ GREEN/ WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel.: 43102030. फॅक्स/Fax: 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail: cpcb@nic.in वेबसाइट/Website: www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS , based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors has been finalized:

- o Industrial Sectors having Pollution Index score of 60 and above - Red category
- o Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
- o Industrial Sectors having Pollution Index score of 21 to 40 -Green category
- o Industrial Sectors having Pollution Index score incl. & upto 20 -White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate'' for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act , 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following '**Directions**' are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A. B. Akolkar) 7.3.16
Member Secretary

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories
(February 29, 2016)



Central Pollution Control Board
Delhi

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	R-R	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	R-R	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	R-R	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	R-R	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	R-R	Mainly air polluting. Air pollution score is normalized to 100.

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and ladoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	G-O	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	G-O	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	G-O	Waste-waters containing TDS and emissions of H ₂ SO ₄ are generated.

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	<p>i. Raw material is polyurethane, latex etc.</p> <p>ii. Emissions of VOCs and HAPs. CH₃Cl₂ and similar compounds as blowing agents.</p> <p>iii. Outdated raw materials and spoiled slots are discarded as HW.</p>
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil – As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refractories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO ₂ , CO, NO _x are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White

ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:

<i>Sl No .</i>	<i>Origin al Sl No.</i>	<i>Industry Sector</i>	<i>Original Categor y</i>	<i>Remarks</i>
1	24	<i>Excavation of sand from the river bed (excluding manual excavation)</i>	0	<i>Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.</i>
2	39	<i>Infrastructure Development Project</i>	0	<i>Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification , 2006.</i>
3	53	<i>Power press</i>	0	<i>Very vague term hence deleted. Such types of general engineering units have already been covered.</i>

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	--	10	--	--	--	--	25	O-G	Mainly extrusion process involving Cooling water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	--	10	10	--	10	--	25	G-G	Small quantities of waste-water and minor

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	G-W
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	G-W
10.	27	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)	--	--	--	--	--	--	--	--	G-W
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	G-W
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

SPEED-POST

CPCB/IPC-IV/ROGW

22.09.2023

To,

The Member Secretary
SPCBs/PCCs
(as per the list)

Subject: Harmonization of Classification of Industrial Sectors into Red, Orange, Green and White Categories, regarding sand/river bed material mining activities.

Sir,

This has reference to the CPCB Directions issued u/s 18(1)(b) of the Air and Water Act on 07.03.2016, regarding 'Harmonization of classification of industrial sectors under Red/Orange/Green/White categories', wherein CPCB has categorized 242 industrial sectors into red, orange, green & white categories and directed all SPCBs/PCCs for its adoption and implementation.

Subsequently, CPCB has categorized the additional ten industrial sectors, namely, (i) Scrapping Centre (ii) Used Cooking Oil Collection Centre (iii) Compressed/Refined Biogas (iv) Railway Stations, (v) Dairy Farms & (vi) Gaushalas, (vii) Building and Construction Projects, having built-up area up to 20,000 m² and waste water generation \geq 50 KLD, (viii) Construction and Demolition (C&D) Waste Processing Plants, (ix) Gold Assaying & Hallmarking Centres, and (x) Semi-conductor manufacturing industries.

Now, CPCB has categorized 'Sand/riverbed material mining from riverbed and its floodplains (excluding manual excavation)', the details of which are given at Annexure-I. All SPCBs/PCCs are directed to adopt and implement the same and submit the Action Taken Report within 15 days.

Yours faithfully,

(Bharat Kumar Sharma)
Member Secretary

Encl.: as above.

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

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Annexure-I

Categorization of sand / riverbed material mining from riverbed and its floodplains (excluding manual excavation)

Sl. No.	Sl. No. (as per CPCB Document)	Non-industrial operations	Category	Remarks
1	63	Sand / riverbed material mining from riverbed and its floodplains (excluding manual excavation)		i. Sand / riverbed material mining from riverbed and its floodplains may cause ecological disturbances, erosion of riverbed, change in hydro-geological conditions & river ecosystem, etc.
		(i) Mining lease area more than 5 hectares or Mining lease area up to 5 hectares which is part of cluster mining	Red	ii. Cluster mining means that the distance of mining lease area is less than 500 m from periphery of another lease area.
		(ii) Standalone mining lease area up to five hectares in areas (not a part of any cluster mining)	Orange	iii. This categorization is made considering the ecological damages and not based on pollution potential/index.

Note: Cluster mining as defined in 'Enforcement & Monitoring Guidelines for Sand Mining, 2020', issued by MoEF&CC.



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gauradevi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Ref.: UKPCB/HO/Gen-257(II)/2023/927,

Date: 10.10.2023

OFFICE ORDER

In continuation of directions issued by the Central Pollution Control Board (CPCB) dated 07.03.2016 under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under Red/Orange/Green and White categories, following new industrial sectors have been categorized by CPCB vide letters ref. No. CPCB/IPC-IV/ROGW dated 05.09.2023 (Copy enclosed) and CPCB/IPC-IV/ROGW dated 22.09.2023 (Copy enclosed) and directed to implement the same.

S. N.	Sr. No. as per CPCB document	Industrial Sector	Category	Remarks
1.	62	Semiconductor manufacturing industries – Semiconductor fabs manufacturing.	Red	Toxic wastewater is generated due to presence of hydrofluoric acid (HF), mixed Nitric HF (HF +HNO ₃), Phosphoric Acid, Sulphuric acid (H ₂ SO ₄), Hydrogen Peroxide, Isopropyl alcohol (IPA/Methanol (Methanol; only), Stripper EKC-265 / ACT N396 (ACT N396 only), BHF-63 U, Choline etchant, etc.
2.		Semiconductor manufacturing industries – Display fabs manufacturing.	Red	
3.		Semiconductor manufacturing industries – Compound Semiconductors/ Silicon photonics/ Sensor fabs manufacturing.	Red	
4.		Semiconductor manufacturing industries – Semiconductor Assembly, Testing, Marking and Packaging Facility (ATMP)	Orange	Score are normalized to 100 based on the contribution from air pollution (fugitive emission) and hazardous waste generation.
5.	63	Sand / Riverbed material mining from riverbed and its floodplains (excluding manual excavation) - Mining lease area more than five	Red	i) Sand / riverbed material mining from riverbed and its flood plains may cause ecological disturbances, erosion of riverbed, change in hydro-geological

97C

	hectares or Mining lease area up to five hectares which is part of cluster mining.		conditions and river ecosystem, etc. ii) Cluster mining means that the distances of mining lease area less than 500 Meter from periphery of another lease area. iii) The Categorization is made considering the ecological damages and not based on pollution potential / index.
6.	Sand / Riverbed material mining from riverbed and its floodplains (excluding manual excavation) – Standalone mining lease area up to five hectares in areas (not a part of any cluster mining).	Orange	<i>Note: Cluster mining as defined in "Enforcement & Monitoring Guidelines for Sand Mining, 2020", issued by MoEF&CC.</i>

In view of above, all application for Consent to Establish (CTE) and Consolidated Consent & Authorization (CCA) of aforesaid sectors shall be processed as per above categorization. This has immediate effect.

End: As Above

(S.K. Pattnaik)

Member Secretary

o/c B

Letter No.: UKPCB/HO/Gen-257(II)/2023/Date: As above.

Copy to: Followings for kind information and necessary action please.

1. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdara, Delhi – 110032 for kind information please.
2. Managing Director, Uttarakhand Forest Development Corporation, Aranya Vikas Bhawan, 73-Nehru Road, Dalanwala, Dehradun.
3. Managing Director, Garhwal Mandal Vikas Nigam Ltd., 74/1, Rajpur Road, Dehradun.
4. Managing Director, Kumaon Mandal Vikas Nigam Ltd., Oak House, Mallital, Nainital.
5. Director, Industrial Development, Patel Nagar Industrial Area, Patel Nagar, Dehradun.
6. Director, Geology & Mining, Uttarakhand, Bhopalpani, Thano Road, Dehradun.
7. Chief Environment Officer, UKPCB, Dehradun.
8. Authorization & Registration Cell / Consent Management Cell-1/ Consent Management Cell-2/ Compliance & Monitoring Cell, UKPCB, Dehradun.
9. Regional Officer, UKPCB, Regional Office, Dehradun/Roorkee/Kashipur/Haldwani.
10. Industries Association, Uttarakhand (through WhatsApp Message).
11. Shri Nikhil Ranghar, IT Cell, UKPCB, Dehradun for updating of above categorization in OCMMS modules and report compliance.
12. Guard File.

Member Secretary

o/c

B

टिप्पण: मूल अधिसूचना भारत के राजपत्र में, असाधारण, भाग II, धारा 3, उप-धारा (ii), संख्या का.आ. 102 (अ), तारीख 1 फरवरी, 1989 को प्रकाशित की गई थी।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th January, 2020

S.O. 94(E).—WHEREAS, *vide* notification number S.O. 102(E), dated the 1st February, 1989 (hereinafter referred as the said notification) the erstwhile Ministry of Environment and Forests imposed restriction on location of industries, mining operations and other developmental activities in the Doon Valley, bounded on the North by Mussoorie ridge, in the North-East by Lesser Himalayan ranges, on the South-West by Shivalik ranges, river Ganga in the South-East and river Yamuna in the North-West in erstwhile Uttar Pradesh (now Uttarakhand), keeping in view the environmental impact in the region;

AND WHEREAS, in respect of the said notification certain directions have been issued *vide* notification number S.O. 943 (E), dated the 4th July, 2005 and S.O. 2125 (E), dated the 13th December, 2007;

AND WHEREAS, in the meantime the Central Pollution Control Board (CPCB) has also issued directions on the categorisation of industries *vide* letter No. B-29012/ ESS(CPA)/2015-16, dated the 7th March, 2016;

AND WHEREAS, the Government of Uttarakhand *vide* letter No. 122/D-3-19-13(04)/2018, dated the 10th April, 2019 requested the Ministry of Environment, Forest and Climate Change for amendment in the said notification;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change has examined the request of the Government of Uttarakhand;

AND WHEREAS, there is a need to consolidate the amendments and the directions as above and also to harmonise the conditions based on the said directions and amendments;

NOW THEREFORE, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with sub-rule (4) of Rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification and impose following conditions in respect of the activities falling the Doon Valley comprising of the above criteria, namely: -

In the said notification, for clauses (i), (ii), (iii), (iv), (v) and ANNEXURE, the following shall be substituted, namely:-

“(i) **Location/siting of industrial units** – It has to be as per modified directions issued by the Central Pollution Control Board (CPCB) *vide* letter No. B-29012/ESS(CPA)/2015-16, dated the 7th March, 2016 under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under red/orange/green/white categories and as may be amended from time to time by the CPCB and the Ministry of Environment, Forest and Climate Change.

(ii) **Mining** – Approval of the Union Ministry of Environment, Forest and Climate Change must be obtained before starting any mining activity.

(iii) **Tourism** – It should as per Tourism Development Plan (TDP), to be prepared by the State Department of Tourism and duly approved by the Union Ministry of Environment, Forest and Climate Change.

(iv) **Grazing** – As per the plan to be prepared by the State Government and duly approved by the Union Ministry of Environment, Forest and Climate Change.

(v) **Land Use** – As per Master Plan of development and Land Use Plan of the entire area, to be prepared by the State Government and approved by the Union Ministry of Environment, Forest and Climate Change.

Note:

- (a) Red categories of industries shall not be permitted in Doon Valley;
- (b) The total number of fuel burning industries that shall be permitted in the Doon Valley shall be limited by 8 tonnes per day of Sulphur Dioxide from all sources. (This corresponds to 400 tonnes per day Coal with 1 % Sulphur);
- (c) Siting of Industrial areas shall be based on the prescribed criterion and with prior approval of Competent Authority;
- (d) Existing orange categories industries, which are now in the red categories of industries shall be continued, however, no expansion shall be allowed.”.

[F. No. 25/6/2012-ESZ]

DR. SATISH C. GARKOTI, Scientist ‘G’

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 102 (E), dated the 1st February, 1989.